Sixth Series, Vol. XIV—No. 42

Monday, April 24, 1978
Vaisakha 4, 1900 (Saka)

LOK SABHA DEBATES

(Fourth Session)

(Vol XIV contains Nos. 41—50)

LOK SABHA SECRETARIAT
NEW DELHI

Price: Rs. 4.00

CONTENTS

No. 44, Monday, April 24, 1978/Vaisakha 4, 1900 (Saka)

	COLUMNS
Obituary Reference	1
Oral Answers to Questions :	
*Starred Questions Nos. 821, 822, 824 to 827, 829 and 830 .	2—38
Written Answers to Questions :	
Starred Questions Nos. 823, 828 and 831 to 842 . . .	38—49
Unstarred Questions Nos. 7720 to 7749, 7751 to 7777, 7779 to 7781, 7783 to 7818, 7820 to 7849, 7851 to 7855, 7857 to 7870 and 7872 to 7919	50—278
Re. Disturbances in Patiala House (Shah Commission) . .	279—82 283—87 289—91
Re. Stay-in Strike by Station Masters in Southern Railway . .	282, 287—89
Papers laid on the Table	291—95
Assent to Bill	295
Calling Attention to Matter of Urgent Public Importance—	
Train Accident near Bombay on 18th April, 1978	295—313
Shri Harikesh Bahadur	295, 298—300
Prof. Madhu Dandavate	295—98, 300—301, 302—304, 306—309, 311—13
Shri R. K. Mhalgi	301—302
Shri Ram Vilas Paswan	304—306
Shri K. P. Unnikrishnan	309—11
Committee on Public Undertakings—	
Seventh Report presented	313
Speaker's Ruling *Re.* Demand for Laying certain documents on the Table	314—22

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Matters under Rule 377—	322—28
(i) Reported Decision of O.N.G.C. to slow down crude production in North-Eastern Region—	322
Shri Tarun Gogoi	322—23
(ii) Reported difficulties faced by Rajkot Diesel Oil Engineering Industry—	323
Shri Dharmasinhbhai Patel	323—25
(iii) Reported Hunger Strike by Labourers of Central Warehousing Corporation, New Delhi—	325
Shri Baldev Singh Jasrotia	325
(iv) Reported Decision at the Chief Ministers' Conference about abolition of Octroi—	326
Dr. Laxminarayan Pandeya	326—28
(v) Report of the Expert Committee *re.* Closure of Thermal Power Stations in Agra—	328
Shri P. K. Deo	328
Demands for Grants, 1978-79—	329
Ministry of Agriculture and Irrigation—	329
Shri Amrut Kasar	329—34
Shri Y. P. Shastri	334—46
Shri Mahi Lal	346—54
Shri P. Venkatasubbaiah	354—60
Shri Chandra Shekhar Singh	360—68
Shrimati Rashida Haque Choudhary	368—73
Shri Pabitra Mohan Pradhan	373—78
Shri Bhagat Ram	378—84
Shri S. Nanjesha Gowda	384—88
Shri Kacharulal Hemraj Jain	389—93
Shri Amrit Nahata	393—400
Shrimati V. Jeyalakshmi	400—408

COLUMNS

Shri P. V. Periasamy . . . . 408—12
Shri Surendra Bikram . . . . 412—19
Shri K. Suryanarayana . . . . 419—28
Shri Bateshwar Hemram . . . . . . 428—32
Shri Sharad Yadav . . . . 432—41
Shri Ram Sagar . . . . 441—48
Shri Ram Dhari Shastri . . . . . . 448—54
Shri M. Ram Gopal Reddy . . . . . . 454—55
Chowdhry Balbir Singh . . . . 455—59
Shri V. G. Hande . . . . 459—61
Shri Bega Ram Chauhan . . . . . . 462—63
Shri Sukhendra Singh . . . . 463—64

Motion *Re.* Law and Order Situation in the Country—

Shri Morarji Desai . . . . 464—76
Shri C. M. Stephen . . . . 476—82

LOK SABHA DEBATES

LOK SABHA

Monday, April 24, 1978/Vaisakha 4, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

MR. SPEAKER I have to inform the House of the sad demise of Shri Rakhmaji Dhondiba Patil who passed away at Nimagaon (Maharashtra) on 9th April 1978 at the age of 84.

Shri Patil was a Member of Second Lok Sabha during the years 1957 to 1962 representing Bhir constituency of the erstwhile Bombay State Earlier, he was Member of the Legislative Assemblies of Hyderabad and erstwhile Bombay State

An agriculturist and a social worker, he was associated with the Civic Body in his home district. He also played a prominent role in the independence movement of Hyderabad State

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while as a mark of respect to the memory of the departed soul

The Members then stood in silence for a short while.

Improving Paddy Crop

+

*821 SHRI SARAT KAR:

SHRI AHMED M. PATEL:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any experiment has been made to improve the paddy crops in the country;

(b) if so, the details thereof;

(c) the State selected for its cultivation; and

(d) the measures taken to popularise it?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (d). Yes, Sir. A statement detailing the research on paddy which has been in progress is placed on the Table of the House.

Statement

(a) and (b). Research on paddy has been in progress at various centres in the country. At present the research programmes are organised through Agricultural Universities, the Central Rice Research Institute, Cuttack and the All-India Coordinated Rice Improvement Project whose headquarters is located at Hyderabad. In the early years of rice research, emphasis was on the development of locally adapted tall varieties of *Indica* rice. In the 1950s, the programme of crossing *Indica* and *Japanica* varieties of rice was started for transferring the ability to respond to fertiliser application from *Japanca* varieties to *Indica* varieties. Improved strains, like ADT 27, were identified from the *Indica-Japanica* Hybridisation Programme. *Mashuri*, a

variety developed in Malaysia from the material sent from this programme, is also a popular variety in several parts of our country during the south-west monsoon period. From 1964 onwards, emphasis has been placed on the development of dwarf and high-yielding varieties of rice. The breeding work conducted in different parts of the country has led to the release of 20 high-yielding varieties in different States. These varieties have the ability of responding to fertiliser application and also possess varying degrees of resistance to pests. Since rice is grown in many parts of the country during three seasons experiments are underway to develop specific high-yielding varieties for different seasons as well as growing conditions. The growing conditions vary from deep standing water (50 cm and above) to purely rainfed upland paddy. Rice is also cultivated at different altitudes ranging from almost below the sea-level in Kuttanad in Kerala to about 2000 metres in the Himalayas. Hence, work is in progress for developing drought tolerant, cold tolerant and salt tolerant varieties. In addition, research is being done on integrated pest control integrated nutrient supply involving the application of organic and inorganic manures as well as blue-green algae and the fern *Azolla*. The application of *neem* cake has been found to minimise leaching losses of fertiliser during the south-west monsoon period. Management practices, like the raising of community nurseries, have been standardised. Work is also being done on various aspects of post-harvest technology including par-boiling, extraction of rice bran oil and fortification of rice straw.

(c) and (d). All rice-growing States have programmes for the introduction of new technology of rice cultivation. Special efforts to popularise improved varieties through community nurseries have been initiated. A Rice Pest Surveillance System has also been developed. Since the introduction of the high-yielding varieties programme in 1966-67 rice production and productivity have gone up. The maximum improvement has taken place in North-Western and Southern India. The States where there is considerable untapped production potential are Bihar, Orissa, West Bengal and Assam. It is proposed to give special attention to rice research and development problems of these States. For this purpose, additional National Demonstrations Minikit Demonstrations and Operational Research Projects will be initiated.

SHRI SARAT KAR: May I know whether this quantitative improvement which the minister has mentioned in the statement has damaged considerably the quality of paddy and rice as well as the usual fertility of our land by using excess of chemical fertilisers. May I know whether to that effect some research has been made or not?

SHRI SURJIT SINGH BARNALA: This is not correct that this improvement has in any manner depleted the fertility of the soil or that it has reduced the quality of the foodgrains We are making efforts for qualitative as well as quantitative improvement

SHRI SARAT KAR: There is considerable complaint about stomach-ache etc. by taking high-yielding variety of rice, specially in the eastern States and Orissa in particular. Mostly far-I request the minister to specifically mers have complained about it. May order the research institute to look into this? We cannot by pass it.

It is mentioned in the statement that the States where there is considerable untapped production potential are Bihar, Orissa, West Bengal and Assam. Unfortunately or fortunately the Central Rice Research Institute is in Cuttack in Orissa. I do not know where the fault lies—whether it lies with the Institute, the State Government or the Central Government. In the Eastern region, they have the national research instituted but why all the sources are untapped?

SHRI SURJIT BARNALA I would not say that fault lies with the Institute, because it has to do research. They have done good research in that Institute I have visited it They are doing good work The question is one of taking the research to the farms That is a function of the State Governments. Mainly, the State Governments have to take more care for taking the research done in the institutes to the farms so that there is proper development in these States

SHRI KRISHNA CHANDRA HALDER I would like to know from the hon Minister whether Government has done any research regarding the paddy crop in the drought prone and flood-affected areas of the country and if so, what is the result and what steps are going to be taken by the Government in this regard?

SHRI SURJIT SINGH BARNALA We have various types of institutes doing research Various centres are there and the total number of institutes doing research is 45 They are doing various types of research Some of them are doing deep-water rice cultivation research For example there is one in Faizabad in U P And again, another institute in Chinsura in West Bengal is also doing research in deep-water rice cultivation Some of them are in the coastal delta areas They are located in different parts of the country to do research in different situations and for different types of agro-climatic conditions

SHRI JAGANNATH RAO This green revolution is confined only to wheat and wheat-producing areas particularly to Punjab and Haryana In regard to rice in traditional rice-growing areas viz eastern and southern regions, they have not developed much They have developed some new strains of rice In spite of that, there is no appreciable rise in paddy production The State Governments are not active in taking the results of research to farmers Will this Government insist upon the State Governments seeing to it that the benefit of research is taken by the farmers?

SHRI SURJIT SINGH BARNALA: We have made a good stride as far as rice production is concerned in the north-western States and also in the southern States, but, unfortunately, in the eastern sector the development has not been so quick. We are making all out efforts to improve the development in those areas particularly in Assam West Bengal, Orissa and Bihar In those areas, we are placing more emphasis and we are impressing upon the State Governments to do some more work in this field.

SHRI O V ALAGESAN. Research has now been going on with regard both to wheat and rice As far as the results of wheat research are concerned we have seen the practical results production has increased two-fold or 3-fold But as far as research in rice goes, there is some lag, or else, the research process is not complete We have not evolved such high-yielding varieties in rice which will make production go up by 2 or 3 times What is the lag in research with regard to rice and how is it proposed to be made up?

SHRI SURJIT SINGH BARNALA This statement is not entirely correct We have made a break-through in rice also I will be making a statement perhaps to-day during the discussion, and I will inform the Members at that time in detail as to how much progress we have made as far as rice production is concerned

श्री सुरेन्द्र झा सुमन मैं माननीय मंत्री जी से पूछना चाहता हू कि क्या बिहार में धान की फसल को सुधारने की कोई योजना लागू की जाने वाली है क्योंकि उत्तर बिहार, मिथिला और तिरहुत मे 64 प्रकार के धान होते हैं जिस मे क्वालिटी की दृष्टि से कनकजीर, तुलसीफूल और मालभोग वगैरह और क्वालिटी की दृष्टि से दुधराज वगैरह बडे सफल होते हैं। इस बात को ध्यान में रखते हुए वहां उस के विकास के,

लिए सरकार कोई योजना लागू करने का विचार कर रही है ? मैं यह भी बता दूं कि पूसा इंस्टीच्यूट रिसर्च के लिए दरभंगा जिले में ही स्थापित हुई थी और उस का एक अंश आज भी वहां पर है, तो क्या उस का उपयोग इस कार्य के लिए किया जा सकता है?

SHRI SURJIT SINGH BARNALA: Sir, I could not follow the question.

MR. SPEAKER: He wants to know whether there is an institute in Bihar. At least that is what I understood.

SHRI SURJIT SINGH BARNALA: Research is being done even in that institute.

MR. SPEAKER: Is there any proposal to establish a separate institute for Bihar?

SHRI SURJIT SINGH BARNALA: We have a research centre in Patna in Bihar for this purpose. There is also another research institute in Bihar. So, in fact there are two institutes.

Production of Garlic and Onion

*822. DR. LAXMINARAYAN PANDEYA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether there has been a bumper production of garlic and onion this year; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The final estimates of production for this year are not yet available.

डा० लक्ष्मी नारायण पांडेय : अध्यक्ष महोदय, सब से पहले मैं आप का ध्यान इस ओर आकर्षित करना चाहता हूं कि मैंने जिस रूप में प्रश्न प्रस्तुत किया था, यह प्रश्न उस रूप में नहीं है । फिर भी जो प्रश्न यहां प्रस्तुत है, उसी के आधार पर मैं पूरक प्रश्न पूछना चाहता हूं । यद्यपि प्रोडक्शन और गार्लिक के उत्पादन के अन्तिम आंकड़े उपलब्ध नहीं है, फिर भी मंत्रालय ने यह अनुमान लगाया होगा कि इस वर्ष इन दोनों वस्तुओं का उत्पादन कितना होगा । क्या उस अनुमानित उत्पादन के आधार पर सरकार ने ऐसी कोई नीति निर्धारित की है कि इन दोनों वस्तुओं की बाजार व्यवस्था ठीक हो सके और कृषकों को ठीक दाम मिल सके ?

श्री सुरजीत सिंह बरनाला : जैसा कि मैंने अर्ज किया है, अभी हमारे पास इस के आंकड़े नहीं हैं । इस लिए प्रोडक्शन के बारे में कोई अन्दाजा लगाना मुनासिब नहीं होगा । जहां तक मुझे इल्म है, प्याज की पैदावार बहुत अच्छी है ।

श्री रामानन्द तिवारी : अध्यक्ष महोदय, मेरा पायंट आफ आर्डर है । मेरा निवेदन है कि जो मूल प्रश्न हम भेजते है, वह कभी कभी आप के सचिवालय में इस तरह तोड़-मरोड़ दिया जाता है कि उस का सही अर्थ आ-ा नहीं है और उस का मूल उद्देश्य असफल हो जाता है । इस लिये मेरा आप से निवेदन है कि आप ऐसी व्यवस्था करे कि भविष्य मे ऐसा न हो ।

MR. SPEAKER: If there is any difficulty, you can come and certainly meet me and discuss this matter.

डा० लक्ष्मी नारायण पांडेय : अध्यक्ष महोदय, ऐसा लगता है कि मंत्री महोदय इस जानकारी को दबाने या छिपाने का प्रयत्न कर रहे हैं । गेहूं, चावल और गन्ना आदि हर एक फसल के उत्पादन के बारे में अनुमानित आंकड़े होते हैं । इस लिए मैं समझ नहीं पा रहा हूं कि इन दो वस्तुओं के बारे में हमारे पास कोई आंकड़े उपलब्ध क्यों नहीं हैं । मंत्री महोदय के पास उत्पादन के सम्बन्ध

में सुनिश्चित आंकड़े उपलब्ध नहीं होंगे लेकिन उनका अनुमान क्या है कि इस वर्ष इन वस्तुओं का कितना उत्पादन होने वाला है ? पिछले वर्ष ओनियन और गार्लिक का उचित मूल्य किसानों को नहीं मिल पाया था । मैं यह जानना चाहता हूं कि उस सम्भावना को देखते हुए सरकार ने क्या कदम उठाने का विचार किया है ।

श्री सुरजीत सिंह बरनाला : ये आंकड़े तो हमारे पास सब स्टेट्स से आयेंगे कि कहां कितनी पैदावार हुई है और उस से हम अन्दाजा लगा सकेंगे । हमारे पास कोई मशीनरी है, जिस से हम जांच कर सकें कि कितनी पैदावार हुई है और उस के आधार पर कोई अन्दाजा लगा लें । मैंने अर्ज किया है कि इस दफा ओनियन की पैदावार अच्छी है ।

डा० लक्ष्मीनारायण पांडेय : मैं यह जानना चाहता हूं कि इन दो वस्तुओं की एस्टीमटिड प्रोडक्शन कितनी होगी, लेकिन मंत्री महोदय उस को समझ नहीं पा रहे हैं । इन वस्तुओं के उत्पादन का अनुमान क्या है । गेहूं भी राज्य में पैदा होता है, फिर भी सरकार उस के बारे में अनुमान लगाती है ।

MR. SPEAKER: Dr. Pandey he says the States have to supply the data. They have not supplied it. So, it will be a wide guess.

DR. LAXMINARAYAN PANDEYA: He can have some estimated figures.

MR. SPEAKER: When he has not been supplied with it what can he do?

डा० लक्ष्मीनारायण पांडेय : एस्टीमेट तो बनाया जा सकता है कि इस वर्ष कितना उत्पादन होने वाला है ।

MR. SPEAKER: The Minister does not have the information. He must depend upon the information supplied by the State Governments.

डा० लक्ष्मीनारायण पांडेय : क्या कृषि मंत्रालय इसी तरह से काम करेगा ?

MR. SPEAKER: The Minister told you that he has no separate machinery. The only information that he will have is the information supplied by the State Governments, and the State Governments have not supplied it. Therefore, he is not able to supply it.

डा० लक्ष्मीनारायण पांडेय : तो फिर मंत्री महोदय किस आधार पर कह रहे हैं कि इस बार बहुत अच्छी फसल होने की सम्भावना है ? मैं चाहता हूं कि मंत्री महोदय इस बारे में सम्पूर्ण जानकारी उपलब्ध करायेंगे ।

श्री गंगा सिंह : मंत्री महोदय ने कहा है कि उन के पास आंकड़े नहीं हैं कि प्याज और गार्लिक का कितना उत्पादन होगा । लेकिन अखबारों में खबर छपी है कि सरकार ओनियन की एक्सपोर्ट शुरू कर रही है । जब सरकार के पास इस बारे में कोई आंकड़े नहीं हैं, तो वह प्याज की एक्सपोर्ट किस आधार पर कर रही है ? होम कनजम्पशन के लिए जितनी जरूरत है, क्या हमारा उत्पादन इस से अधिक होगा और उस के आधार पर प्याज की एक्सपोर्ट की जायेगी ?

श्री सुरजीत सिंह बरनाला : जब किसी चीज की पैदावार कुछ ज्यादा होती है और मार्केट में उस की प्राइस कम होने लगती है तो उस की प्राइस को ठीक रखने के लिये हम ने एक्सपोर्ट की इजाजत दी है ताकि प्राइसेज ज्यादा गिर न जायें ? कुछ नाफेड ने पर्चेज किया है और कुछ एक्सपोर्ट की इजाजत दी है ।

SHRI D. B. CHANDRE GOWDA: In view of the fact that the Minister has accepted the fact that production of both garlic and onions has considerably improved may I know whether his Ministry will allow export of onions and garlic at least in future?

SHRI SURJIT SINGH BARNALA: I mentioned only about the production of onions, not of garlic. I do not know the position about garlic as yet. About onions I have mentioned that we are expecting a better crop. I may inform the hon. Member that onion export has been allowed already.

MR. SPEAKER: Question No. 824.

SHRI JYOTIRMOY BOSU: 823.

MR. SPEAKER: We will come to it in the second round.

SHRI JYOTIRMOY BOSU: Do not pass on quietly without saying that. If you read page 29, you will see that you can also permit a Member to ask a question standing in the name of another Member, if so authorised by him.

MR. SPEAKER: Direction 15 says:

"If on a question being called, it is not asked or the member in whose name it stands is absent without giving any letter of authority to any other member on his behalf, the speaker may, at his discretion, direct the answer to it to be given in the second round if in his opinion or that of the Minister concerned, the subject matter of the question is of such importance as to warrant an answer being given in the House."

SHRI JYOTIRMOY BOSU: I am an authorised person.

MR. SPEAKER: Even an authorised person.

SHRI JYOTIRMOY BOSU. Rule 49, page 29, says:

"...and may also..

—this is a fresh rule—

"..permit a member to ask a question standing in the name of another member if so authorised by him."

MR. SPEAKER: Quite right.

SHRI JYOTIRMOY BOSU: You were good enough to call me, the other day.

MR. SPEAKER: I never called you. Please show me any precedent. I have never allowed anybody.

SHRI JYOTIRMOY BOSU: You have.

MR. SPEAKER: Your memory is not correct.

SHRI JYOTIRMOY BOSU: You are taking a great risk.

MR. SPEAKER: I know that.

SHRI JYOTIRMOY BOSU: I will establish it tomorrow.

MR. SPEAKER: Please.

पान का निर्यात

***824. श्री लक्ष्मी नारायण नायक :**

क्या कृषि और सिंचाई मंत्री यह बतानेकी कृपा करेंगे कि :

(क) क्या यह सच है कि पहले पाकिस्तान को पान का निर्यात किया जाता था परन्तु गत कुछ समय से यह बन्द कर दिया गया है जिस के परिणामस्वरूप पान उत्पादकों को हानि हो रही है ;

(ख) क्या सरकार का विचार पान का उत्पादन बढ़ाने और पान उत्पादकों को पाकिस्तान को पान का निर्यात करने की अनुमति देने का है ;

(ग) क्या मध्य प्रदेश के छतरपुर जिले के मलाहटा और महाराजपुर गांवों के नाम पान उत्पादको ने पाकिस्तान को पान का निर्या तकरने की बार-बार अनुमति मांगी है; और

(घ) यदि हां, तो उन पर क्या कार्य-वाही की गई है ?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) Export of betel to Pakistan is allowed.

The Government of India have no proposal to increase production of betel for export purposes

(c) Government of India in the Ministry of Commerce have not received any representation from the growers

(d) In view of (a) and (b) the question does not arise

श्री लक्ष्मी नारायण नायक : अध्यक्ष जी, क्या मंत्री महोदय बतायेंगे कि पाकिस्तान को पान भेजने की कब अनुमति दी गई किस सन् मे निर्यात करने की अनुमति दी गई और क्या पहले बंदिश लगी हुई थी ?

दूसरी बात मे यह जानना चाहता हू क्या किसी विशेष व्यक्ति का ही पाकिस्तान पान भेजन की अनुमति है या जो भी पान का उत्पादन करत है उन सभी का पाकिस्तान पान भेजने की अनुमति है ? इस सम्बन्ध मे मै जानना चाहूगा कि श्री मातादीन चौरासिया महाराजपुर जिला छतरपुर ने भी प्रार्थना-पत्र दिया था—आप तलाश करे उन के प्रार्थना पत्र है—तो क्या उन्हे भी पाकिस्तान पान भजने की अनुमति दी जायेगी ?

श्री सुरजीत सिंह बरनाला पाकिस्तान के साथ पान की ट्रेड 1975 मे फिर से शुरू हुई । पहले पहल तो गवर्नमेंट ऐजेन्सीज ने इस का एक्सपार्ट किया, लेकिन उस के बाद जब यह ट्रेड दानो देशा मे कुछ बढ़ गई तो 15 जुलाई, 1976 के बाद प्राइवेट सैक्टर को भी इजाजत मिल गई कि वे पान बाहर भेज सकते हैं, एक्सपोर्ट कर सकते हैं । माननीय सदस्य ने कोई दरख्वास्त बताई है, मुझे अगर बतायेंगे तो मै उस के बारे मे पड़ताल करवा लूगा ।

श्री लक्ष्मी नारायण नायक ' मेरा दूसरा सवाल यह है कि मंत्री जी ने जो कहा कि पान का उत्पादन बढ़ाने का विचार शासन का नही है तो क्या मंत्री जी के इस उत्तर से, जो पान का उत्पादन करते हैं उन के दिल पर आघात नही पहुचता है ?

जिस तरह से आप दूसरी वस्तुओ के उत्पादन में मदद करते हैं, क्या पान के उत्पादन में उस तरह की सहायता पान के उत्पादक चाहते है, वह आप देंगे ?

श्री सुरजीत सिंह बरनाला : हम पान की इम्प्रूमेंट को चैक नही करना चाहते है । यह क्वश्चयन दरअसल इस किस्म का था कि बाहर भेजने के लिये प्रोडक्शन बढ़ायेंगे या नही मैने जवाब दिया है कि बाहर भेजने के लिये प्रोडक्शन बढ़ाने का कोई इरादा नही है बाकी प्रोडक्शन जितना बढ जाये उतना अच्छा है ।

श्री लक्ष्मी नारायण नायक : आप मेरे सवाल का पढ़िये—(क) पहले पाकिस्तान का पान का निर्यात किया जाता था परन्तु गत कुछ समय से बन्द कर दिया गया (ख) क्या सरकार का विचार पान का उत्पादन बढ़ाने और पान उत्पादको को पाकिस्तान को पान का निर्यात करने की अनुमति देने का है। अध्यक्ष महादय, मैं ने दो अलग अलग सवाल पूछे थे ।

श्री सुरजीत सिंह बरनाला मैने जवाब दिया है —अब पान के एक्सपोर्ट करने की इजाजत दे दी गई है प्राइवेट पार्टीज भी एक्सपाट कर सकती है। जहां तक पैदावार का ताल्लुक है—पैदावार बढने से हमे खुशी होगी और हम से जो मदद हो सकेगी हम करने के लिये तयार है ।

श्री सुरेन्द्र सिंह : आप ने बताया है कि आप ने पान बाहर भेजने की अनुमति दी है । क्या आप के पास आंकड़े हैं कि आपने कितने लोगों को पान बाहर भेजने की अनुमति दी है?

श्री सुरजीत सिंह बरनाला : : ये आंकड़े इस वक्त मेरे पास नहीं हैं कि कितने लोगों को अनुमति दी गई है लेकिन अब प्राइवेट सैक्टर को इजाजत मिल गई है, वे पान बाहर भेज सकते है ।

Central School, Simla

*825. SHRI VASANT SATHE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) in view of the high concentration of Central Government employees and Defence personnel at Simla, whether existing vacancies in the Central School are grossly inadequate and that there is a need to open extra classes or have one more central school;

(b) if so, action being taken for academic year 1978-79;

(c) the number of wards of the employees of the State Government who have been admitted in the Central School, Simla during the last three years, and whether as a rule such admissions are banned and the reasons therefor;

(d) whether Government propose to consider allotment of modest quota for wards of State employees in Central School purely on the basis of merit in view of the fact that other schools at Simla are very costly and beyond the means of many State Government employees; and

(e) if so, the decision taken/proposed in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) to (e) A Statement is laid on the Table of the Sabha.

Statement

(a) and (b). The available seats in the Central School, Simla are adequate for meeting the needs of the wards of transferable Central Government employees, who have had one or more transfers in the preceding seven years. A large number of proposals are under consideration for opening of new Central Schools at civil stations having a high concentration of Central Government employees. The existing quota for civil sector is limited to only four schools per year and the decision regarding opening of new schools during next academic session is still to be taken.

(c) to (e). The number of wards of the employees of the State Government admitted in Central School, Simla during the last three years is 27. The children of State Government employees can also be considered for admission if seats are available after accommodating the children of Central Government employees and officers of the All-India Services/transferable employees of the autonomous bodies fully financed by the Government of India. The admissions are regulated in accordance with the priority categories and no quota can be reserved for the wards of the State Government employees.

SHRI VASANT SATHE: In this statement unfortunately, the Government has not stated what is the number of vacancies available for Central Government employees' wards in the Central Schools. The statement also talks of a large number of proposals being under consideration for opening of new Central Schools at civil stations having a high concentration of Central Government employees. The existing quota for civil sector is limited to only four schools per year and the decision regarding opening of new schools during next academic session is still to be taken. As is well known, these Central Schools are playing a very prominent role in providing tuition for Central Government employees' wards who are transferable and who are sent throughout the country. But it is seen, for example, even the employees of the Avadi factory which produces heavy vehicles, Ajanta tanks, etc., had to threaten

to go on strike because their children could not be provided with education. Now what is happening is that the standard of education in Central Schools is accepted as very good, and the Ministry need to be congratulated for that But because there is not adequate room or adequate number of schools, the Central Government employees are forced to send their wards to convents or other similar public schools which are very costly I would like to know from the Government why is it that there is such a stringency in opening Central Schools when even the State Government employees want to send their wards to these schools? What is your proposal for opening Central Schools on a large scale?

SHRIMATI RENUKA DEVI BARAKATAKI I must express my grate fulness to the hon Member for his compliments given to the Central Schools But as for the opening of new Schools as the hon Member knows we have restricted it to opening of 12 schools in a year Out of 12 Schools 8 Schools are meant for defence stations and 4 Schools are meant for civil stations Out of these 4 Schools Simla school is one of the civil station schools

As regards the first question that he asked, what is the quota or the vacancies in the Central School for the wards of the Central Government employees, that we have not mentioned it I may tell the hon Member that the whole School is meant for the Central Government employees Unless we are given more money it is not possible for us to start more Central Schools If the House agrees to give us more money, we are ready to start more schools

SHRI VASANT SATHE I appreciate the answer given by the hon Minister Only recently, we have passed the demands of the Ministry If the Ministry had asked for more money for opening Central Schools I am sure, this House would not have grudged They do not ask for the money but say, why did not we grant the money to them? They could have asked for more money or they could even adjust within their allocation It is possible for them to do that

When I asked for the number of vacancies, I wanted to know how many students are on the waiting list Even in Simla, I am told, a large number of wards of the employees of the Western Command Headquarters there are on the waiting list They are not provided accommodation in this School I also gave an example of the Avadi factory They have made a grievance of it Now, as the hon Minister replied in the whole of the country they are restricting it to 12 Schools in a year 4 scools for civilians and 8 schools for defence personnel I would like to know what positive steps the Government is taking to have a larger number of these Central Schools in the country

SHRIMATI RENUKA DEVI BARAKATAKI These Central Schools are run by the Kendriya Vidyalaya Sangathan which is a registered body The fund at its disposal is given by the Government of India in the form of grant-in-aid Whatever grant-in-aid is given to this organisation, according to that, proportionately we are strating the schools The very fact that I have mentioned in my statement that 27 children of the State Government employees are admitted in the Central School, Simla, shows that there is no demand of the Central Government employees at this moment We have also received information from the Principal of the Central School Simla, that so far as the Central Government employees are concerned, that too with a transferable post there is no demand But there are demands for these schools As the hon. Member said, it is a good school and its stadard is good That is why everybody and many hon.

Members are also asking for the Central Schools in their places....

MR. SPEAKER: It is a matter to be considered.

SHRIMATI RENUKA DEVI BARAKATAKI: At this moment., it is not possible. In the next year, we will see, if the House agrees and the Planning Commission also agrees to give more grant-in-aid to the Sangathan, we will start more schools.

श्री छबिराम अर्गल : अभी मंत्री जी ने बताया है कि 10, 12 सेंट्रल स्कूल ये खोलती है। मैं यह बताना चाहता हूं कि जो पिछडे हुए इलाके है जैसे मध्य प्रदेश में चम्बल संभाग में मुरैना है, उस की हमेशा उपेक्षा होती रही है और मैंने इस बारे में मंत्री जी को पत्र भी लिखा है। तो क्या माननीय मंत्री जी यह बताने की कृपा करेंगी कि ये जो 12 सेन्ट्रल स्कूल आप खोलती है, उन मे से एक मुरैना मे भी खोलने की क्या वे व्यवस्था करेगी ?

SHRIMATI RENUKA DEVI BARAKATAKI: There are certain norms to start a Central School. Firstly, these schools are meant for the wards of the Central Government employees. There are three types of schools, defence personnel school, civil station school and project school. The hon. Member. Mr. Vasant Sathe, mentioned about the Avadi factory where the children are not getting admission. If particular public sector undertakings want these schools, they have to give us recurring and non-recurring expenditure. Similarly, in the backward areas, if the State Governments promise to give us some amount as well as some part of the expenditure. we will consider the proposal.

श्री द्वारिका प्रसाद तिवारी : हिन्दुस्तान में दो तरह के स्कूल चल रहे हैं। कुछ अच्छे स्कूल हैं जिन में सेंट्रल स्कूल आते हैं और कुछ ऐसे हैं जहां गरीबों के बच्चे पढ़ने के लिये जाते हैं और वे स्टेट गवर्नमेंट के द्वारा या किसी दूसरे के द्वारा चलाये जाते हैं और उन का स्टैण्डर्ड बहुत लो है। दो तरह की ऐजूकेशन दी जा रही है। सेन्ट्रल गवर्नमेंट एम्प्लायीज के बच्चों को बैटर एजूकेशन दी जा रही है। ऐसी अवस्था में क्या आप समझते है कि कभी हिन्दुस्तान में जो गरीब लोगों के बच्चे हैं वे इन के साथ कम्पीट कर सकेंगे ? क्या आप ने कभी सोचा है कि उन स्कूलो का स्तर ऊंचा किया जाए जिन का नीचा है ताकि इन सेंट्रल स्कूलों की जरूरत ही न पड़े?

MR. SPEAKER: It does not arise from this question.

SHRI D. N. TIWARI: It is meant to raise the standard of all the schools without discrimination.

MR. SPEAKER: That is State Government's subject to do this.

National Seeds Corporation

*826. CHOWDHRY BALBIR SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) when the National Seeds Corporation was set up and how much Government money has been invested in this corporation and how many branches the National Seeds Corporation is having in India;

(b) how many types/kinds of seeds are distributed through the National Seeds Corporation and how these seeds are procured?

(c) whether some seeds are being imported for distribution in India through National Seeds Corporation or other agencies on its behalf and if so, the quantum of imports during the last three years and how much foreign exchange is paid for importing these seeds;

(d) what steps Government propose to take to open fair price seeds Depots in villages; and

(e) the profit earned by the National Seeds Corporation during the last three years, year-wise?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (e). A statement is placed on the Table of the Sabha.

Statement

(a) to (e). The National Seeds Corporation was set up in the year 1963. Government have so far invested Rs. 496.72 lakhs in the National Seeds Corporation. The Corporation has three seed farms, nine Regional Offices and eighty-seven sub-Units in various parts of the country.

It is distributing about 144 varieties of seeds. These are produced for the National Seeds Corporation on the basis of indents by it on Agricultural Universities, State Seeds Corporations, the State Farms Corporation of India and by contract growers Some production is carried out by the Corporation on its own farms also Seeds are usually procured on the basis of guaranteed prices agreed to between the parties before production is undertaken.

No seed is being imported for distribution in India through National Seeds Corporation or other agencies on its behalf.

One of the principal aims of the National Seeds Programme is to make certified seed available to farmers throughout the country within bullock-cart distance at fair prices. This involves the creation of a dealership net-work by State Seeds Corporations and the expansion of National Seeds Corporation's net-work from its current level of about 3500 outlets to possibly as many as 20,000 dealers ultimately.

Financial performance of the National Seeds Corporation during the last 3 years is as follows:

Year	Profit/loss (before tax)	Tax	Profit/loss (after tax)
		(Rs in lakhs)	
1974-75	253 97 (Profit)	182·27	71·70
1975-76	90·21 (Profit)	62 00	28·21
1976-77	111·60 (loss)	—	111 60 (loss)

चौधरी बलबीर सिंह : 1974-75 मे 253 लाख 97 हजार का मुनाफा हुआ था। जब इमरजेंसी लागू हुई तो यह घट कर 90 लाख 21 हजार रह गया। एमरजेंसी का दूसरा साल जब आया तो यह मुनाफा बदल कर 111 लाख 60 हजार के घाटे मे बदल गया। क्या इस घाटे की वजह यह है कि कांग्रेस के लोगो ने एजेंसिया लेकर सस्ते भाव पर बीज लिया और इस कारण से घाटा पड़ा? लगातार मुनाफा चलता आया था। 1974-75 में एमरजेंसी नही लगी थी तो 253 लाख 97 हजार का मुनाफा हुआ था और एमरजेंसी लगाने मे वह घट कर 90 लाख 21 हजार रह गया। एमरजेंसी का दूसरा साल आया जब परफार्मेन्स पीक पर थी तो उस वक्त यह नुकसान मे बदल गया यानी 111 लाख 60 हजार।

अध्यक्ष महोदय : सवाल पूछिये।

चौधरी बलबीर सिंह : सवाल ही कर रहा हू।

अध्यक्ष महोदय : इतना लम्बा पूछेंगे तो कैसे काम चलेगा?

चौधरी बलबीर सिंह : लम्बा नही करूंगा कांट्रेक्ट बेसिस पर भी सीड दिया जाता है। कांट्रेक्ट बेसिस पर भी सीड लेने के लिये क्या

कुछ कांग्रेस वालों ने ऐजेंसियां बना रखी थी और क्या इन्होंने सस्ते भाव पर बीज ले कर उस को मंहगे भाव पर बेचा और गवर्नमेंट ने उन को यह सस्ते भाव पर बेचा और इस तरह से उन्होंने मुनाफा किया और सीड कारपोरेशन को घाटा हुआ ?

श्री सुरजीत सिंह बरनाला : इमरजेंसी से पहले मुनाफा हो रहा था। उस के बाद या उसके दौरान कुछ कमी आई। फिर घाटा हो गया। यह बात ठीक है। लेकिन इस का इमरजेंसी से कहा तक ताल्लुक है यह मै अभी नहीं बता सकता। मेरे पास डायरेक्टर्स की रिपोर्ट फार इयर एंडिंग 1976-77 है। उस से ऐसा मालूम होता है कि पैडी का जो बीज 470 एम० सी० के पास था कुछ ज्यादा पड़ा हुआ था और कम दाम से उस को उन्हें बेचना पड़ा और उस में 30 लाख का घाटा हुआ। इसी तरह से बाजरे का भी बीज पड़ा हुआ था जिस को फार्मर लेने को तैयार नहीं थे। जल्दी से वह भी बेचना पड़ा और चालीस लाख का घाटा हुआ। रिपोर्ट के मुताबिक हैवी इंटरेस्ट चार्जिज चालीस लाख के करीब थे। इस तरह से करीब 1 करोड 11 लाख 60 हजार का घाटा हुआ, यह रिपोर्ट में दर्ज है।

चौधरी बलबीर सिंह : दो तीन साल तक लगातार एक ही बीज चलता है जिससे उस की फर्टिलिटी कम हो जाती है, पैदावार की शक्ति कम हो जाती है। क्या आप ध्यान रखेंगे कि सीड कारपोरेशन नया बीज दे और नया पैदा कर के देना शुरू करे और ग्रोअर्ज को जो कांट्रेक्ट बेसिस पर लेने है ऐसा बीज न दिया जाए जिस मे पैदावार की शक्ति कम हो ? क्या नया बीज दिया जाएगा ताकि पैदावार अधिक हो सके ?

श्री सुरजीत सिंह बरनाला : यह ठीक है कि कुछ समय के बाद बीज की उपज शक्ति कुछ कम हो जाती है, जर्मिनेशन कम हो जाती है। कोशिश यही रहती है कि बीज जितनी जल्दी बदला जा सके बदला जाए, एक साल के बाद या मैक्सिमम दो साल के बाद। टैक्नीकली बीज को कुछ ज्यादा देर के लिये रखा भी जा सकता है ऐसी सुविधाएं बन गई हैं। लेकिन हमारी कोशिश रहती है कि बीज को जल्दी बदल कर किसान को दिया जाय।

SHRI T. A. PAI: One of the main objectives in setting up the National Seeds Corporation was to ensure that quality seeds were made available. I would like to know whether there is any independent mechanizm for controlling the quality. Because it is distributed by a government agency, it does not automatically mean that they will not indulge in malpractices. Will Government assure us that an independent agency will be responsible for checking the quality of seeds?

SHRI SURJIT SINGH BARNALA: There are certification agencies in the States where Seeds Corporations are formed, and they see that every seed is certified; only then it is issued as certified seed and not otherwise.

श्री रामानन्द तिवारी : मैं जानना चाहता हूं कि क्या कारण है कि लगातार तीन सालों तक उस बीज की बिक्री नहीं हुई और जब मंत्री जी ने यह कहा कि अनुसंधान से हम लोगों ने यह देखा है कि बीज को अधिक दिनो तक रखा जा सकता है तो फिर घाटा होने का क्या कारण है ?

श्री सुरजीत सिंह बरनाला : बीज कई दफा कुछ ज्यादा पैदा कर लिया जाता है। उस की प्रोजेक्टेड डिमान्ड का अंदाजा लगाना पड़ता है कि अगले साल कितना बीज लोग लेंगे। उस में कई दफा गलती भी हो जाती है। कुछ ऐसा मालूम देता है कि जिस किस्म का बीज इन्होंने पैदा कर लिया, उस की डिमान्ड नहीं रही, बीज फालतू रहा और डिस्ट्रेस सेल करनी पड़ी, इस वजह से यह घाटा आया है, ऐसा मैं अनुमान लगाता हूं।

SHRI P. VENKATASUBBAIAH: It is the aim of the Seeds Corporation to make certified seeds available to farmers throughout the country within bullock-cart distance at a fair price Good seed is a pre-requisite for increasing food production. As per the statement given, there are only 3,500 outlets in the country for the distribution of certified seeds to the farmers. May I know whether Government propose to increase these outlets so as to fulfil the object of the Seeds Corporation, that is, to reach the seeds within bullock-cart distance to the farmers?

SHRI SURJIT SINGH BARNALA: We are trying to increase the outlets to about 20,000 from 3,500 We think that they are not enough; therefore, we are trying to increase the number to about 20,000.

House Building Loan Applications

*827 SHRI JYOTIRMOY BOSU

SHRI DAYA RAM SHAKYA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to lay a statement showing:

(a) the number of Central Government employees who applied for house building loans and forwarded by each Ministry in the last three years, Ministry-wise;

(b) the longest pending application, the reasons for such abnormal delay in sanctioning loan with the often repeated assurance of liberal loans in this sphere;

(c) the probable period that will be necessary to sanction the loans and the amount involved; and

(d) why such allocation of loans is not distributed to each Ministry every year for sanction to staff under them with over all control by it?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) गृह निर्माण अग्रिम का अर्जियो के मन्त्रालय वार आंकड़े नही रखे जाते । पिछले तीन वर्षों के दौरान प्राप्त हुई अर्जिया निम्नलिखित हैं :—

1975–76	10,607
1976–77	9,949
1977–78	10,792

(ख) और (ग). आरम्भिक निर्माण अग्रिम की सब से पुरानी अर्जी अक्तूबर, 1977 की है । सामान्यतया, अर्जियों के निपटान मे 6 से 8 महीने लग जाते हैं, क्योंकि जब निधियां खत्म हो जाती हैं तथा अतिरिक्त निधियों की व्यवस्था नही की जा सकती है तो अर्जियो को तब तक निपटाया नहीं जाता है जब तक आगामी वर्ष के बजट मे से निधियां प्राप्त नही हो जाती हैं । अत नया वर्ष पिछले बकाया के साथ शुरू होता है और अगले वर्ष मे नई और पुरानी अर्जियो पर कार्रवाई करनी पडती है । इस मंत्रालय मे निलम्बित अर्जियों का एक महीने के अन्दर निपटान कर दिया जायेगा और इन की स्वीकृति मे लगभग 30 लाख रुपये लगेंगे ।

(घ) गृह निर्माण अग्रिम देने का 1-4-1978 से विकेन्द्रीयकरण कर दिया गया है तथा प्रशासनिक मन्त्रालय अब अग्रिम मंजूर करने के लिये स्वयं सक्षम हैं । इस प्रयोजन के लिये निधियो का नियतन भी कर दिया गया है ।

SHRI JYOTIRMOY BOSU: Central Government employees are there all over the country If the loan is not granted in time, there are difficulties because there is a building-making season; if monsoon sets in which is from June to October in many parts of the country, you cannot do building works. I would like to ask the hon. Minister why is it that, although

they have decentralised—that is appreciated; this has been done after 30 years—they are not converting the money into a revolving fund, so that it can be a running affair all the time.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): The money is allocated and is spent. You can imagine the efficiency: we have already said that the longest pending application is of the time of October, 1977. So, it cannot be said it is being kept for a very long time.

SHRI JYOTIRMOY BOSU: As I have said, they have to wait for fresh budget allocations. So, a remedy should be found out. Now, people who are being advanced money are paying it back. What are you doing with that money? You can give that money again to another applicant instead of waiting for budget allocations.

SHRI SIKANDAR BAKHT: The allocations are made on the basis of 'first come first served'. Last year the budget allocation was Rs. 29 crores, whereas the actual amount sanctioned was Rs. 37.97 crores. It means we do take pains to spend more, too

MR. SPEAKER: You have not answered his question. His question is, when you pay money and it comes back, why don't you have a revolving fund so that they may not necessarily depend upon....

SHRI SIKANDAR BAKHT: It is not necessary because there is no difficulty about money allocations. There is no need for a revolving fund: allocations are made and the money is spent.

SHRI JYOTIRMOY BOSU: The Hon. Minister has got the wrong end of the statement. In his reply he has admitted that the longest pending application for initial construction is that of October, 1977. Now, October, November, December, January, February, March, April—it is seven months. Therefore, if those who have received the funds are now paying back the money, if that money is put in a revolving fund and that money is given instead of waiting for fresh budget allocations, what is the difficulty?

SHRI SIKANDAR BAKHT: We have not considered this question from this point of view and, in our opinion, it is not required.

SHRI JYOTIRMOY BOSU: That is no answer at all. The question is....

MR. SPEAKER: He says they have not considered it: that means, your suggestion may be considered.

SHRI JYOTIRMOY BOSU: Let him say so.

MR. SPEAKER: It may be given consideration, he says.

SHRI SIKANDAR BAKHT: No Sir. We do not think, it is necessary.

MR. SPEAKER: I cannot come to your rescue more than that.

SHRI JYOTIRMOY BOSU: I want to place this on record that the initial budget allocation could have been put into a revolving fund, and the revolving fund could have continued to go on disbursing money, without waiting for fresh budget allocations. The Minister is evading a reply. The Hon. Minister. I thought, had a high I.Q., but now, Sir, I shall have to ponder about this.

MR. SPEAKER: That is all right let us not go into that.

SHRI JYOTIRMOY BOSU: My second question is this: Government must be aware of the fact that the cost of building materials, especially cement, stone chips, sand—not labour and not steel, I agree—and bricks, has gone up by 300 per cent in the last four or five years. Now, have they given consideration to that fact and made a sufficient allocation to

enable the employees to build houses with the money they get?

SHRI SIKANDAR BAKHT: I would like to bring it to the notice of the Hon. Member that in the year 1974-75 Rs. 8.37 crores were sanctioned on these house building advances, in 1975-76 Rs. 20.99 crores were sanctioned in 1976-77 Rs. 22.72 crores were sanctioned, whereas, in the past year 1977-78 Rs. 37.05 crores were sanctioned. So, does it not speak something about the realisation of the fact that we have taken into consideration the high cost.

SHRI JYOTIRMOY BOSU: No Sir .

MR. SPEAKER: They have taken it into consideration: he has said that.

SHRI JYOTIRMOY BOSU: But, by how much has the per unit allocation or per applicant allocation been enhanced?

MR. SPEAKER: He has said that the increased cost is taken into consideration in making the allotments.

SHRI JYOTIRMOY BOSU: My basic question is, what was the amount as per applicant prior to that and what is the amount now.

MR. SPEAKER: No, you did not ask that.

SHRI JYOTIRMOY BOSU: I asked, Sir. (*Interruptions*).

SHRI VASANT SATHE: He asked whether the percentage by which the cost, including the brick cost went up has been taken into consideration. Supposing he has given 100 per cent more: will that do? What he has answered is not correct. The cost has gone up three times; have they allowed for that in their allotment?

SHRI SIKANDAR BAKHT: Sir, primarily, every proposal for construction of a house is of a different size and different type. You cannot expect me to have all the break-up figures here.... (*interruptions*).

MR. SPEAKER: Mr. Jyotirmoy Bosu wants to know, whether the allocations for individual schemes have been increased.

SHRI SIKANDAR BAKHT: When allocations are made for individual houses, all these factors are taken into consideration.

SHRIMATI PARVATHI KRISHNAN: There are a large number of applications which are pending with the Ministry for a long time and there is a very big backlog. One of the problems is that even when the employer or the employing officer has certified or sanctioned or recommended the case, still it gets held up in the Ministry and sent back for some clarification or the other. This is causing a great deal of hardship to the employees and by the time. the sanction comes through the prices go up, as pointed out by Shri Jyotirmoy Bosu. Will the Minister consider liberalising the procedure whereby these loans and advances are sanctioned? Unless the liberalization is done and the process is speeded up, this hardship is going to continue and your schemes are really not going to be helpful to the vast majority of the employees.

SHRI SIKANDAR BAKHT: Sir, I beg to differ from the observation of the hon. Member that there has been delays in sanctioning the loans. During the last year, 14951 applications were disposed of. It is only 76 applications for original construction which are pending and as already said, these will be disposed of within one month.

As far as the liberalisation of the rules is concerned, a new method has been evolved; the Ministries themselves have been given the authority to sanction these loans. Not only that, we have requested them that they may. where thought fit, further delegate these powers to the Heads of the Departments. This is being done to expedite matters.

श्री विजय कुमार मल्होत्रा : मैं मंत्री महोदय से जानना चाहता हूं कि आज से 4 साल पहले जो किसी इंडीजुअल को क्वेंटम आफ लोन दिया जाता था वही आज भी दिया जाता है, जब कि कास्ट आफ कंस्ट्रक्शन बहुत ज्यादा बढ़ रही है ? जो लोन अब दिया जाता है, उस में पूरा कंस्ट्रक्शन का काम नहीं हो पाता है और उस के लिये लोन लेने वाले को इधर उधर भटकना पड़ता है । क्या मंत्री महोदय इस पर विचार करेंगे कि कम से कम इतना लोन तो दिया जाना चाहिए जिस से मकान का कंस्ट्रक्शन पूरा हो सके ?

श्री सिकन्दर बख्त : मैं ने कहा कि अब जब किसी भी मकान के बनने के लिये लोन दिया जाता है . . . .

श्री विजय कुमार मल्होत्रा : मैक्सिमम लिमिट फिक्स है, उस में तो कोई चेंज नहीं किया ?

श्री सिकन्दर बख्त : मैक्सिमम लिमिट दो चीजों के मातहत बनाई जाती हैं। पहली बात यह देखनी होती है कि लोन लेने वाले की रिपेइंग कैपेसिटी कितनी है। पहले 60 टाइम्स आफ वन्स पे दिया जाता था, अब इसे 75 टाइम्स कर दिया गया है । इस चीज के पेशेनजर यह बढ़ाया गया है ।

Improving Cashew-Nut Farming in Goa

*829. SHRI AMRUT KASAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that cashew-nut farming and production is one of the major crops in the Union Territory of Goa; and

(b) if so, the steps taken by the Government to open a fully developed research centre to promote the yield, crop quality, nutritional, pathologically better qualities and other aspects of quality production of Cashew-nut in this area?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The ICAR has established a multi-purpose research station in Goa, under the Central Plantation Crops Research Institute, Kasaragod. This station has taken up several research trials on cashew-nut like evolving high yielding varieties, identification of high yielding mother trees and vegetative propagation. Steps are underway to improve fruit set. Field evaluation trials are in progress in this station and cashew improvement is one of the main items of work.

SHRI AMRUT KASAR: Mr. Speaker, Sir, I am happy that the Minister of Agriculture is aware of the fact of cashew growing in Goa, but the trouble with this Government is that in spite of their being aware of it, they do not do anything concrete to bring about an improvement in cashew-nut farming and production. The research centre mentioned in the answer is only an eye-wash, this station is only a spraying centre. Last year, the cashew crop failed in Goa. This year also the cashew crop in Goa has failed. There are 60,000 people out of the total population of 8 lakhs who are dependent on cashew growing.

Now this cashew-growing has two aspects. One is of the cashew seeds and the another is the cashew fruits. Last year the cashew crop has failed and this year also it has failed. At the top of this due to the prohibition policy of this government and I may say, of Prime Minister Shri Morarji Desai, the fruit is not going to be utilised. Now the farmers are not going to get any price for their fruit and they will suffer.

In this condition due to the failure of the crop continuously for two years, the centre is not working. The ICAR,

I learn, has come out with concrete scientific research on nutritional effect on the plants and the trees. I ask the Minister whether this scientific research has been applied in this centre in order to increase the nutritional contents of the tree.

SHRI SURJIT SINGH BARNALA: Unfortunately, production of cashew from the cashew trees in Goa is very low and it is one of the lowest. The average yield per tree in the territory is only 1-2 kg which, as compared to other States, is very low. I do not know the reasons for it but we are doing some work on it already. We have identified some other trees which yield from 3.65 to 8.83 kg per tree. So we are trying to encourage those trees. Four high-yielding selections of cashew have been planted along with the local variety to study their comparative performance and observations of their growth are continuing. This is also being done. Work on vegetative propagation is also in progress. Many steps are being taken so that the yield per tree may increase and persons who have these trees can get some income out of it.

SHRI AMRUT KASAR: The present centre in Goa is not a fully developed research centre. The Minister referred that there is a centre at Kasargod. This station is in Goa. I ask the Minister whether this station will be fully developed in order to do research work in Goa itself so that the farmers can get the benefit of the centre.

SHRI SURJIT SINGH BARNALA: This centre is doing the entire work in Goa and this is a sort of a branch of the Kasargod station which is a much bigger station But we cannot have a big institute for every State and for every subject. The production here is not that high. It is only 5400 tonnes per year. Taking into consideration the production, we have a station there but an institute for the time being is not possible.

SHRI EDUARDO FALEIRO: We are importing about Rs. 40 crores worth of cashew nuts every year. I want to know what steps the government are contemplating to make the country self-sufficient in this respect.

SHRI SURJIT SINGH BARNALA: Many steps are being taken. Though this question does not arise, we are trying to encourage..

MR. SPEAKER: He would require notice as it does not arise out of the main question.

SHRI SURJIT SINGH BARNALA We are taking steps in many States to increase the production of cashew. For example, in Kerala we are doing a good deal of work. Plantations are being encouraged and a lot of money has been advanced to them for that...

MR. SPEAKER: The question is only about Goa.

Displaced Persons of 1971 War

*830. SHRI NARENDRA SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of displaced persons of 1971 war between India and Pakistan who are staying in India as refugees;

(b) the number of such refugees in Madhya Pradesh and Rajasthan separately;

(c) whether it is a fact that Indian citizenship has not been granted to all of them so far; and

(d) if so, reasons thereof?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी हां, संख्या 57,784 है ।

(ख) राजस्थान में संख्या 48524 है जबकि मध्य प्रदेश में 'शून्य' है।

(ग) और (घ). हाल ही में सरकार ने उनकी पात्रता र विचार करने का निर्णय किया है और सम्बन्धित राज्य सरकारों को सलाह दी गई है कि राजस्थान, गुजरात अथवा अन्य उपयुक्त स्थानों में उनके पुनर्वास के लिए समुचित योजनायें तैयार की जाएं।

जहां तक भारतीय नागरिकता प्रदान करने का सम्बन्ध है, सरकार ने निर्णय लिया है कि प्रत्येक मामले की तत्काल जांच करने के पश्चात् इन विस्थापित व्यक्तियों को भारतीय नागरिकता प्रदान करने के लिए विचार किया जाना चाहिए।

SHRI NARENDRA SINGH: I would like to know from the hon. Rehabilitation Minister, there are refugee camps in Rajasthan—like Barner and other places, how many refugees are there who have not been granted citizenship so far and what is the reason thereof. I have received a number of complaints regarding non-payment of cash doles and other facilities, as a result of it refugees are not happy. What does the Government propose to mitigate their hardship?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): The decision for granting citizenship has been taken up now. So, the question of granting citizenship earlier did not arise

Secondly, there is no specific complaint before the Government of the sort the hon. member has referred to If there is any, the hon member may let us know, we would definitely look into it and find out why such difficulties had arisen.

SHRI NARENDRA SINGH: Have some of them expressed their willingness to go back to their country and if so, the reaction of the hon. Minister?

SHRI SIKANDAR BAKHT: 1000 families had shown their willingness to go back. But the reference that has been made to Pakistan, the time taken and technique adopted by the Pakistan Government, in processing these cases have rather not been encouraging.

SHRI MOHD. SHAFI QURESHI: The brunt of 1971 war was borne by areas in Chumb and Jorian in Kashmir and a large number of persons were displaced. How many were displaced from Chumb and Jorian area in 1971. Where are they going to be rehabilitated?

SHRI SIKANDAR BAKHT: Regarding Chumb and Jorian I would require notice.

श्री भानु कुमार शास्त्री : अध्यक्ष महोदय, मैं माननीय मंत्री महोदय को एक तो बधाई दूंगा कि उन्होंने उन को नागरिक का अधिकार देने का निर्णय ले लिया है। दूसरी बात यह है कि जो शरणार्थी वहां रह रहे हैं जिन को वह नागरिकता देने जा रहे हैं उन में से कई लोगों के हजारों रुपये पाकिस्तान के बैंकों में जमा है, उन्होंने इस प्रकार के कई पत्र भी मंत्री महोदय को लिखे हैं, तो उन की क्या व्यवस्था होगी ? दूसरे, उन में जो इंजीनियर्स, ऐडवोकेट्स और अन्य पढ़े लिखे लोग है, क्योंकि यह पुनर्वास का प्रश्न है . . (व्यवधान)

MR. SPEAKER: Shastriji, this question does not arise from this If he has information, he can give. I have no objection

श्री भानु कुमार शास्त्री सिटिज़ेनशिप – जो निर्णय किया गया है उस के बाद यही न सेंक्शन पैदा होगा, यह पुनर्वास कैसे हो ? आखिर उस में इंजीनियर्स है, ऐडवोकेट्स हैं, दूसरे लोग हैं और वह जो शरणार्थी कैम्पों में रह रहे हैं उन को जो सहायता मिलती है वह 30 रुपये महीना एक व्यक्ति को वहां खाने को देते हैं, आज यह

स्थिति आ गई है कि उन को यह कहते हैं कि वह पैसे सब वापस लाओ, क्या माननीय मंत्री जी बताएंगे कि जो रिकवरी की जा रही है जिस के लिए नोटिस जारी हो गए हैं ..

अध्यक्ष महोदय : शास्त्री जी आप क्वेश्चन पूछिए ।

श्री भानु कुमार शास्त्री मैं क्वेश्चन ही पूछ रहा हूं । जब आप नागरिकता का अधिकार दे रहे हैं और नागरिकता का अधिकार देने के बाद जो नौकरियों में लग रहे हैं उन से आप रिकवरी कर रहे हैं, तीस रुपया महीना एक व्यक्ति को खाने का देते है

MR SPEAKER You are making a speech Now please put the question

SHRI BHANU KUMAR SHASTRI I shall put the question

MR SPEAKER Then he will answer it.

श्री भानु कुमार शास्त्री : यही मैं पूछ रहा हूं कि वह रिकवरी क्या बन्द करने का आदेश देंगे ?

SHRI SIKANDAR BAKHT. It is not right that money given by way of dele to eligible displaced persons is recovered

MR SPEAKER Whatever is given is not recovered at all he said

श्री उग्रसेन मंत्री जी के उत्तर से सम्बन्धित । मंत्री जी के उत्तर से साफ जाहिर है कि उन लोगों के रहने में कठिनाई है और उनको जाने भी नहीं देते है । मैं मंत्री जी से स्पष्ट रूप से जानना चाहता हूं कि जब आप उनको ठीक से रख भी नहीं सकते और उनको जाने भी नहीं देते ऐसी हालत में क्या आप उनको कोई आल्टर्नेटिव रोजगार देंगे ताकि वे अपना पालन-पोषण कर सकें और जो डोल आप उनको दे रहे हैं वह बन्द की जा सके ?

SHRI SIKANDAR BAKHT: There are a number of schemes of rehabilitation If they cannot go back they will be given citizenship and rehabilitated here There are a number of schemes

श्री उग्रसेन : मै रोजगार की बात पूछ रहा हू ।

श्री सिकन्दर बख्त मै रोजगार की बात ही बता रहा हू । रिहैबिलिटेशन का जो सवाल है वह रोजगार से ही सम्बन्धित है ।

WRITTEN ANSWERS TO QUESTIONS

Development of Fisheries in Chilka Lake

*823 SHRI DINEN BHATTACHARYA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the steps taken by Government for the development of fisheries in Chilka Lake, and

(b) the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) Development of Fisheries in Chilka Lake involves cutting open the entrance to the lake from the sea to ensure free migration of fish, but this may also affect the ecological situation in the Lake by altering the level of salinity The Project was originally posed to the World Bank for assistance but the Bank had desired further investigations Divergent opinions were expressed by various agencies on possible alternatives The Project is now being posed for UNDP assistance which will also include expert advice

National Dairy Development Board and Indian Dairy Corporation

*828. SHRI OM PRAKASH TYAGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the roles of National Dairy Development Board and Indian Dairy Corporation and their common Chairman in designing dairy development plans and executing them,

(b) outline of scales of compensation for their respective roles and their powers;

(c) have the Government received any complaint from any State Government about excessive authority enjoyed by the common Chairman;

(d) if so, the nature of such complaints and step Government propose for effective and independent functioning of State Dairy Development bodies;

(e) have the Ministry of Agriculture any Monitoring and Coordinating cell to direct the implementation of its programmes in a balanced manner, and

(f) have the Government any plan or suggestion to shift the headquarters of IDC/NDDB to Delhi for better coordination and control of implementation of plans from national angle?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (f). A statement is laid on the Table of the Sabha. [*Placed in Library See* No LT-2171/78].

Bringing Primary Cooperative Societies under Commercial Banks

*831. SHRI PARMANAND GOVINDJIWALA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is the intention of the Government to bring the primary cooperative societies under the Commercial Banks;

(b) if so, what is the total number of such societies; and

(c) whether it is not also a fact that the Commercial Banks are not very enthusiastic about the above proposal and therefore target of bringing co-operative societies under the Banks could not be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) In the field of agricultural credit the emphasis is to step up the provision of institutional finance under a multi-agency approach. The demand for credit is much higher than the supply of it and therefore it is the policy that the efforts of the cooperatives in the matter of provision of agricultural credit should be supplemented by the commercial banks. The scheme of adoption of primary agricultural credit societies by commercial banks is a part of this multi-agency approach.

The scheme of financing primary agricultural credit societies by commercial banks was initially introduced in 5 States, namely, Andhra Pradesh, Haryana, Madhya Pradesh, Karnataka and Uttar Pradesh in 1970 in areas in which the central cooperative banks were weak. Subsequently the scheme has been extended to 7 more States, *viz.* Orissa, Jammu & Kashmir, West Bengal, Bihar, Maharashtra, Assam and Tripura.

(b) The total number of primary agricultural credit societies adopted by commercial banks by the end of June 1977 stood at 3435.

(c) It would not be correct to say that commercial banks are not very enthusiastic about the implementation of the scheme. The progress of the scheme in different States has been uneven. No target has been fixed under this scheme for different States.

संस्कृत का अध्यापन

*832 **श्री एस० एस० सोमानी :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि

(क) क्या छठी पंचवर्षीय योजना में संस्कृत के सरलीकृत और आधुनिक अध्यापन के लिए शिक्षा कार्यक्रम में किसी योजना को शामिल करने का प्रस्ताव है और

(ख) यदि हां तो तत्सम्बन्धी ब्यौरा क्या है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी) (क) और (ख) छठी पंचवर्षीय योजना के लिए इस समय प्रस्ताव विचाराधीन है और उनके ब्यौरे अभी तैयार किये जाने है ।

Environmental Improvement Drive by HUDCO

*833 SHRI R V SWAMINATHAN

SHRI PRASANNBHAI MEHTA

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is fact that the Housing and Urban Development Corporation is launching a new drive of environmental improvements from April 1, 1978,

(b) if so what are the details of the drive,

(c) the total cost of expenditure involved, and

(d) the areas and fields in which the scheme is likely to be started?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) to (d) The Housing and Urban Development Corporation Ltd has decided to extend its activities to finance projects in the following fields —

(i) *Provision, Improvement & Augmentation of Urban Services*—These programmes will include sewerage water supply, roads garbage disposal, conservancy etc

(ii) *Urban Renewal Programme*—This would be a limited programme of growth and improvement in a specific area of a big city Essential improvements could be made under this programme

(iii) *New Settlements*—HUDCO may also collaborate in the development of extending city suburbs as per Master Plans and also satellite and new townships by resorting to land acquisition and development and a suitable disposal policy

These projects should be a part of the overall city development or regional development plan and should be financially viable and technically sound The effective rate of interest will be 8½ per cent and the repayment period 12 years including a moratorium not exceeding 3 years on payment of principal only

The assistance to be provided by HUDCO will be limited to 50 per cent of the funds required for the project The balance is to be found either by the State Government or by the borrowing agencies from their own resources

वर्ष 1978-79 के दौरान अतिरिक्त भूमि को सिंचाई के अन्तर्गत लाने का प्रस्ताव

*834. **श्री अनन्तराम जायसवाल** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1978-79 के दौरान 30 लाख हेक्टर अतिरिक्त भूमि को सिंचाई के अन्तर्गत लाने का एक प्रस्ताव सरकार के विचाराधीन है ;

(ख) इस बारे में व्यय और क्षेत्रानुसार राज्यवार ब्यौरा क्या है ;

(ग) विभिन्न राज्यों में 31 मार्च, 1978 को उपलब्ध सिंचाई सुविधाओं के बारे में तुलनात्मक विवरण क्या है और विभिन्न राज्यो मे उपर्युक्त योजनाओ की क्रियान्विति से 31 मार्च, 1979 को यह असमानता कहा तक दूर हो जायेगी ; और

(घ) 31 मार्च, 1978 को उत्तर प्रदेश के विभिन्न कृषि क्षेत्रों में सिंचाई सुविधाओं की तुलनात्मक स्थिति क्या होगी और उपर्युक्त योजना की क्रियान्विति के बाद क्या स्थिति होने की सम्भावना है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) वर्ष 1978-79 के दौरान बृहद्/ मध्यम और लघु सिंचाई स्कीमों के द्वारा 28 लाख हैक्टेयर की अतिरिक्त सिंचाई शक्यता सृजित करने के लक्ष्य की परिकल्पना की गई है ।

(ख) वर्ष 1978-79 के दौरान परिकल्पित परिव्ययों और प्रत्याशित लाभों का राज्यवार ब्यौरा संलग्न उपाबंध-एक [ग्रन्थालय में रखा गया । देखिए संख्या एल-टी 2172/78] में दिया गया है ।

(ग) उपाबंध-दो [ग्रन्थालय में रखा गया देखिए संख्या एल० टी० 2172/78] में मार्च, 1978 तक बृहद/मध्यम और लघु सिंचाई कार्यों द्वारा सृजित सिंचाई शक्यता, 1978-79 के दौरान सृजित की जाने वाली अतिरिक्त प्रस्तावित शक्यता और मार्च, 1979 के अन्त तक सृजित की जाने वाली शक्यता के राज्यवार लक्ष्यों की जानकारी दी गई है :

(घ) उत्तर प्रदेश मे योजना के लिए निर्धारित किये गये पांच क्षेत्रों में मार्च, 1978 की समाप्ति पर सृजित तथा मार्च 1979 के अन्त तक सम्भावित सिंचाई शक्यता का क्षेत्रवार ब्यौरा संलग्न अनुबन्ध III [ग्रन्थालय में रखा गया । देखिए संख्या एल टी 2172/78] में दिया गया है :

Irregular Publication of 'Nain Rashmi'

*835. SHRI KRISHNA CHANDRA HALDER: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the irregular publication of 'Nain Rashmi' a monthly journal published in Braille by the National Centre for the Blind;

(b) if so, what steps are being taken to publish it regularly and improve its quality; and

(c) if not, whether Government propose to look into the complaint of irregular publication and poor quality?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The National Federation of the Blind recently drew Government's attention to the irregular publication of this Journal. Enquiries reveal that since April, 1977 only the January, 1978 issue was sent late, i.e., in the following month.

(b) and (c). Government have ordered the appointment of an Editorial Board to ensure regular publication of the journal as well as its quality.

Housing Loans by Scheduled Banks

*836. SHRI P. RAJAGOPAL NAIDU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the scheduled banks have been instructed to issue loans for rural housing schemes; and

(b) if so, the number of rural housing schemes to which scheduled banks have given loans during 1977-78?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) In June, 1976, the Reserve Bank of India issued some guidelines to all scheduled commercial banks to provide finance for housing schemes including rural housing schemes.

(b) The scheduled commercial banks have sanctioned Rs. 2327.53 lakhs and disbursed Rs. 1321.55 lakhs for housing schemes for the economically weaker sections upto the end of December, 1977. Separate figures for rural housing schemes are not available.

Correspondence Course for Teaching of Urdu

*837. SHRI C. K. JAFFER SHARIEF: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Bureau for Promotion of Urdu in the Ministry of Education has planned to start correspondence courses for teaching Urdu; and

(b) if so, the details regarding this plan?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) and (b). Yes, Sir. The Bureau for Promotion of Urdu has submitted plans to start correspondence courses for the teaching of Urdu. The details are being worked out.

Urban Housing Shortage

*838. PROF. P. G. MAVALANKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government propose to evolve a strategy for effectively tackling the problem of housing in all urban agglomerations in the country, particularly for the people belonging to economically weaker sections of the community,

(b) if so, how and when, and

(c) if not, why not?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The main highlights of the proposed future programme in the field of housing are:—

(i) Adoption of a housing programme aimed at clearing the backlog and meeting the additional demand due to population growth and replacement of unusable houses over a period of 20 years.

(ii) Restricting utilisation of public funds for low income households so that larger number of dwelling units are constructed with the resources allocated to this sector.

(iii) Provision of incentives to the private sector for taking up housing on a large scale.

(c) Does not arise.

Homestead Tenants

*839. SHRI BAPUSAHEB PARULEKAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government propose to provide security to homestead tenants under provisions of Tenancy Laws;

(b) is it a fact that no right of ownership has been conferred on the homestead tenants in Maharashtra, Kutch and Gujarat and they enjoy protection only from eviction; and

(c) what action Government propose to take in the matter?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Guidelines have already been issued to the State Governments to take necessary steps for the conferment of ownership rights on homestead dwellers with permanent and heritable, but inalienable rights. Practically all the State Governments have conferred security of tenure or ownership rights under the Tenancy and other laws upon homestead tenants.

(b) In the former Bombay areas of Gujarat and Maharashtra, the tenant in occupation of a dwelling house built by him or his predecessor on a site belonging to the landlord is deemed to be the owner of the dwelling house on issue of notification, on payment of 20 times the annual rent to the landlord. In the remaining areas of Gujarat and Maharashtra, the law provides for first option for the tenants to purchase homestead lands.

(c) Land is a State subject but the Central Government has been urging upon the State Governments to prepare a time-bound programme for conferring ownership rights in areas where it is not already provided

Shortage of Veterinary Medicines

*840. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that there is a shortage of veterinary medicines in the country, if so, facts thereof;

(b) which are the companies in public and private sectors at present manufacturing veterinary medicines; and

(c) steps taken to meet the demand for veterinary medicines?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). The information is being collected from the State Governments and Administrations of Union Territories, and will be placed on the Table of the House as soon as received by this Ministry.

Babur's Mughal Garden

*841. SHRI MUKHTIAR SINGH MALIK:
SHRI G. M. BANATWALLA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware of the statement of Senator Moynihan's wife about Babur's Mughal Garden;

(b) if so, what are the facts; and

(c) the steps taken or proposed to be taken to save the monument and improve it for tourists?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) The site of a Mughal garden of Babur has been discovered near Dholpur.

(e) Instructions have been issued to the Archaeological Officer concerned to take immediate action to protect the site and to preserve the remains

Adult Education in Rural Area

*842 SHRIMATI MRINAL GORE Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the Government have restructured the Adult Education Scheme or re modelled it for the introduction in the rural areas

(b) if so the details thereof

(c) whether any incentives have been provided for those who do motivation work and

(d) if so the details thereof?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) Government have formulated a National Adult Education Programme which is proposed to be launched on October 2 1978 This will cover the entire illiterate population of nearly 10 crores in the age-group 15—35 within about a period of 5 years of its launching The Programme will be flexible in its approach diversified in its content and relevant to the environment and learners needs It would also have close linkages with developmental activities of the region and would primarily benefit the poor and illiterate people living in the rural areas

(c) and (d) Efforts will be made to seek the cooperation of all agencies, Governmental and non-Governmental, for motivational work which is to be done on voluntary basis There is no provision for incentives—cash r kind—for this purpose

दिल्ली में सहायता प्राप्त स्कूलों के शिक्षकों को वेतन

7720 **श्री हरगोविन्द वर्मा** : क्या **शिक्षा, समाज कल्याण और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दिल्ली में सरकारी सहायता प्राप्त स्कूलों के शिक्षकों को समय पर वेतन नहीं मिलता है और

(ख) यदि हां तो सरकार की इस बारे में क्या कार्यवाही करने का विचार है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी) (क) और (ख) दिल्ली प्रशासन द्वारा दी गई सूचना के अनुसार सहायता प्राप्त स्कूलों में नियुक्त स्टाफ को वेतन का भुगतान निर्धारित पद्धति के अनुसार सुनिश्चित किया जाता है। जिन प्रासंगिक मामलों में देर हो जाती है उनकी फौरन जांच की जाती है तथा कार्यवाही करके उसका उपाय किया जाता है।

गुजरात में बाढ़ नियंत्रण के लिए योजना

7721 **श्री छीतूभाई गामित** क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारत सरकार ने गुजरात में बार-बार आने वाली बाढ़ नियंत्रित करने के लिए कोई बृहद् योजना तैयार की है और यदि हां तो तत्सम्बन्धी ब्यौरा क्या है

(ख) छठी पंचवर्षीय योजना में गुजरात में बाढ़ नियंत्रण के लिए कितनी राशि का नियतन किया गया है

(ग) क्या दक्षिण गुजरात की नर्मदा तापती, पूर्णा तथा अम्बिका नदियों की बाढ़

को रोकने के लिए इन नदियों से गाद निकालने की मांग की गई है और यदि हां, तो उसका ब्यौरा क्या है; और

(घ) इन नदियों से गाद निकालने के कार्य पर कितनी राशि खर्च होगी, गाद निकालने का काम कब शुरू होगा और कब तक पूरा हो जाएगा ।

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) बाढ़ नियंत्रण राज्य-विषय है और इस तरह से बाढ़ नियंत्रण की स्कीमों के प्रारम्भन, आयोजन और क्रियान्वयन की जिम्मेदारी राज्य सरकारों की है । गुजरात की राज्य सरकार ने 1968 में केन्द्रीय जल आयोग को बाढ़ नियंत्रण की एक मास्टर योजना का प्ररूप भेजा था । इस योजना की केन्द्रीय जल आयोग में जाच की गई थी और राज्य सरकार को सलाह दी गई थी कि 1968 और 1973 के दौरान गुजरात में आई गभीर बाढ़ों के आधार पर इसको संशोधित किया जाए । राज्य सरकार ने सूचित किया है कि इस समय मास्टर योजना का पुनरीक्षण किया जा रहा है और उसे पुन. तैयार किया जा रहा है ।

(ख) राज्य सरकार का मध्यावधिक योजना (1978-83) में बाढ़ नियंत्रण के लिए 15.00 करोड़ रुपये के परिव्यय की व्यवस्था करने का प्रस्ताव है ।

(ग) और (घ). राज्य सरकार का नदियों की ड्रेजिंग के कार्य को हाथ में लेने का कोई प्रस्ताव नही है । एक संसद् सदस्य ने अगस्त, 1977 में नर्मदा, ताप्ती, माही और साबरमती नदियो में प्रयोग के लिए ड्रेजर खरीदने का सुझाव दिया था ताकि इन नदियो के जल के प्रवाह को नियमित किया जा सके । इस सुझाव की जांच की गई थी और इसको बाढ़ों के नियत्रण के लिए व्यवहार्य और किफायती नही पाया गया ।

धार्मिक स्थानों के अधिग्रहण पर लागू होने वाले नियम

7722. **श्री चतुर्भुज** : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

(क) पुरातत्व विभाग में मन्दिरों के अधिग्रहण के लिए क्या नियम है ;

(ख) क्या किसी धार्मिक स्थल का अधिग्रहण करने से पूर्व, राज्य सरकार के पास अथवा मन्दिर के स्थानीय पुजारी आदि के पास उपलब्ध संगत अभिलेखों की जांच की जाती है;

(ग) क्या अटूर, जिला कोटा, राजस्थान में गणेशजी के मन्दिर, कुण्ड और धर्मशाला का धार्मिक स्थलों के अधिग्रहण सम्बन्धी नियमों के अधीन अधिग्रहण किया गया है, उक्त अधिग्रहीत क्षेत्र का क्षेत्रफल कितना है और इसका अधिग्रहण करने के क्या कारण है, और

(घ) अगर उक्त अधिग्रहण सम्बद्ध अधिग्रहण नियमों के अन्तर्गत नहीं आता है, तो क्या सरकार उक्त अधिग्रहीत स्थल जनता को सौंपने के लिए तैयार है और यदि हां, तो कब तक ऐसा किया जायेगा और उक्त अधिग्रहीत स्थल के रख-रखाव पर अब तक कितनी धनराशि खर्च की गई है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र): (क) और (ख). प्राचीन स्मारक और पुरातात्विक स्थल तथा अवशेष अधिनियम, 1958 (1958 का 24वां) उन प्राचीन स्मारकों के संरक्षण के लिए व्यवस्था प्रदान करता है, जो राष्ट्रीय महत्व के समझे जाते हैं । इस प्रकार धार्मिक स्थान अधिगृहीत नहीं किये जाते । यदि कोई ऐसे स्थान राष्ट्रीय महत्व के पाए जाते हैं तो वे कथित अधिनियम के अन्तर्गत संरक्षण हेतु सुरक्षित घोषित कर दिए जाते हैं ।

(ग) मदर अथवा गणेश गंज के मन्दिरो के अवशेष केन्द्र द्वारा संरक्षित है।

(घ) इस स्मारक को असरक्षित करने के लिए सरकार का कोई इरादा नही है।

Hot Desert Pockets in Maharashtra

7723. SHRI R. K. MHALGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the number and names of the hot desert in small pockets in Maharashtra and its total area;

(b) the measures adopted to make the said pockets fertile during last three years;

(c) whether it is a fact in the Drought Prone Area Programme the World Bank provides financial assistance

(d) if so, how much amount has been released to Ahmadnagar and Sholapur districts of Maharashtra during last three years; and

(e) special measures proposed to be adopted in the near future to make the pockets fertile?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Small pockets in Maharashtra have not been identified as hot desert.

(b) Does not arise However, on the basis of objective criteria such as low extent of irrigated area, low and erratic distribution of rainfall and high incidence of drought, the districts of Ahmadnagar, Sholapur, Satara, Sangli, Nasik and Pune in Maharashtra State have been identified as chronically drought prone and included under the Drought Prone Areas Programme.

(c) Yes, Sir. Six Drought Prone Areas Programme projects in the country are assisted by the World Bank.

(d) The expenditure incurred under the Drought Prone Areas Programme in Ahmadnagar and Sholapur districts during the last three years is as under:—

(Rs in lakhs)

	Ahmadnagar	*Sholapur*	Total
1975-76	98·54	62·11	160·65
1976-77 .	116·07	115·22	231·29
1977-78 (upto Jan. '78)	66·95	96 44	163·39
TOTAL .	281·56	273 77	555·33

(e) Any such pocket can be taken by the State Government under the new programme for intensive development of selected blocks, launched from the current year, which includes components of special programmes like Small Farmers' Development Agency, Drought Prone Areas Programme and Command Area Development.

Housing Programme by H U.D.C.O.

7724. SHRI SUKHDEV PRASAD VERMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the total number of housing and urban development programme undertaken by the Housing & Urban Development Corporation Limited during the years 1976 and 1977 throughout the country and/or cities and towns:

(b) the details thereof with individual locations of such programmes and projects;

(c) the number of housing projects completed during the years 1976 and 1977; and

(d) the total number of housing projects to be undertaken during the year 1978-79 and places and locations thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The number of housing schemes sanctioned during 1976-77 and 1977-78 are as under:

	1976-77	1977-78*
Number of housing schemes sanctioned	241	175
Loans sanctioned (Rs in crores)	71·64	87·81
Number of Cities covered	102	113

*Excludes Buildings. Materials schemes santioned by HUDCO

(b) The citywise details of these sanctions are indicated in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2173/78].

(c) The number of housing projects completed during 1976-77 and 1977-78 are 50 and 82 respectively. These do not include building materials Schemes.

(d) HUDCO sanctions Schemes on the basis of individual projects received from the borrowing agencies all over the country. No allocation for a city or a State is made in advance.

गुजरात में बंजर या क्षारीय भूमि

7725. **श्री मोती भाई आर० चौधरी :** क्या **कृषि और सिंचाई** मन्त्री क्षारीय भूमि का क्षेत्रफल और जिप्सम के उत्पादन के बारे में 27 मार्च, 1978 के अतारांकित प्रश्न संख्या 4363 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात में क्षारीय या बंजर भूमि नहीं है और यदि हां, तो क्या इस बारे में कोई सर्वेक्षण किया गया है और वह कितने एकड़ है;

(ख) इस भूमि के कृषि योग्य बनाने के लिए क्या कार्यवाही की गई है;

(ग) क्या गुजरात विश्वविद्यालय के रसायन विज्ञान विभाग के श्री आर० के० शाह ने प्रयोगों से यह सिद्ध कर दिखाया है कि यह भूमि जिप्सम के स्थान पर सल्फ्यूरिक एसिड के उपयोग से कम कीमत पर शीघ्र उपजाऊ बनाई जा सकती है, और

(घ) यदि हां, तो क्या इस भूमि को सुधारने के लिए यह तरीका अपनाया जायेगा ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) (क) अनुमान है कि गुजरात राज्य में क्षरीयता तथा लवणता के कारण लगभग 12 14 लाख हैक्टेयर क्षेत्र की मिट्टी प्रभावित हुई है। भूमि के लगान से सम्बन्धित सर्वेक्षण के अनुसार 26.9 लाख हैक्टेयर क्षेत्र के बंजर होने का अनुमान है।

(ख) भारत सरकार की केन्द्रीय प्रायोजित योजना के अन्तर्गत लवण मिट्टी के सुधार के लिए एक मार्गदर्शी परियोजना शुरू करने का प्रस्ताव है। खार भूमि कृष्यकरण बोर्ड, गुजरात, तटीय क्षार मिट्टी को कृषि योग्य बनाने का कार्य कर रहा है।

(ग) और (घ) . श्री आर० के० शाह ने दावा किया है कि लवणीय तथा क्षारीय मिट्टी का सुधार करने के लिए सल्फ्यूरिक एसिड उपयोगी है। सल्फ्यूरिक एसिड का प्रयोग चूनेदार क्षारीय मिट्टी के सुधार के लिए किया जा सकता है, न कि लवणीय मिट्टी के लिए। व्यर्थ सल्फ्यूरिक एसिड की उपलब्ध मात्रा तथा क्षारीय मिट्टी के सुधार के लिए इसके सम्भावित प्रयोग से सम्बन्धित मामला विचाराधीन है।

हिन्दी सलाहकार समिति

7726. श्री नवाब सिंह चौहान : क्या **शिक्षा, समाज कल्याण और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय में हिन्दी सलाहकार समिति का गठन किया गया है, और

(ख) यदि हां, तो इसके सदस्यों के नाम और संख्या क्या है और इनमें उन व्यक्तियों के नाम क्या है जिनको राजभाषा विभाग की सिफारिश पर मनोनीत किया गया है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र): (क) और (ख). पहले वाली समिति के स्थान पर जिसका कार्यकाल समाप्त हो चुका है, हिन्दी सलाहकार समिति का पुनर्गठन करने के सम्बन्ध में कार्यवाही की जा रही है ।

Potteru Dam

7727. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what are the details regarding the progress and scheme of Government for the completion of Potteru Dam (Irrigation Project) under Dandakaranaya Project (Orissa); and

(b) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHR RAM KINKAR): (a) The Potteru Irrigation Project is being executed by the Government of Orissa with funds provided by the Government of India as a part of the potteru Irrigation-*cum*-Resettlement Scheme in Dandakaranya. The revised estimated cost of the Project as at present is Rs. 25.57 Crores. The total irrigation potential is 1,000 hectares during kharif and 48,850 hectares during rabi. The lands to be allotted to the displaced persons and the tribals will cover an area of 16,000 hectares and 6,400 hectares respectively, which would receive the benefit of irrigation.

As regards the progress in the execution of the Project the construction of the barrage has been completed together with the afflux bund and the head regulators. Upto February 78 out of five radial gates, three had been erected at site. The pocket sluice gates are under erection. The total earthwork involved in the main canals, branches and distributors is 1,17,75,650 cu. m. out of which the work done upto February 78 is 27,78,759 cu.m.

(b) By March 1982 according to present estimates.

Goa, Daman and Diu opposition to Implementation of Prohibition

7728. SHRI EDUARDO FALEIRO: Will the Minister of EDUCATION, SOIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Government of Goa, Daman and Diu has intimated the Government of the strong opposition of a large section of the people of that territory to the implementation of total prohibition in that area;

(b) the estimated number of persons who will become unemployed as a result of the implementation of prohibition in that territory and the source of these statistics, and

(c) whether Government have evolved any plan to provide them alternate employment?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) No, Sir.

(b) and (c) State Governments and Union Territory Administrations have recently been furnished with some guidelines to implement prohibition within four years. It is, therefore, premature to indicate the number of or alternative employment possibilities for the unemployed on account of prohibition.

सिक्किम में कालेज और विश्वविद्यालय

7729. **श्री हुकम चन्द कछवाय :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि·

(क) सिक्किम राज्य में अब तक कितने कालेज खोले गए है तथा भविष्य में वहा कितने कालेज खोलने का विचार है तथा वहा क्या विषय पढाए जायेगे तथा किस कक्षा तक प ाये जायेंगें, और

(ख) क्या सिक्किम राज्य में एक भी विश्वविद्यालय नही है और विद्यार्थियो को उच्च शिक्षा पाने के लिए अन्य राज्यो में जाना पडता है और यदि हा, तो क्या सरकार का विचार भविष्य में वहा एक विश्वविद्यालय खोलनें का है और यह कब खोला जाएगा और यदि नहीं, तो इसके क्या कारण है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र): (क) और (ख) 1977 तक सिक्किम में केवल एक मायकालीन कालेज था । गंगटो में एक पूर्ण-विकसित डिग्री कालेज सितम्बर, 1977 में स्थापित किया गया था । राज्य में और कालेज अथवा एक विश्वविद्यालय स्थापित करकें उच्चतर शिक्षा के लिए अतिरिक्त सुविधाओं की व्यवस्था से सम्बंधित प्रस्तावों पर सिफारिश की सरकार द्वारा विचार किया जाना है । राज्य सरकार द्वारा एक विश्वविद्यालय स्थापित करने का कोई प्रस्ताव अभी तक तैयार नही किया गया है ।

प्याज का मूल्य

7730. **श्री धर्म सिंह भाई पटेल :** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या गुजरात में सौराष्ट्र के राजकोट, जूनागढ़, जामनगर, भावनगर, अमरेली, सुरेन्द्र नगर जिलों में प्याज का मूल्य 3 अथवा 4 रुपये प्रति 20 किलोग्राम तक हो गया है, जिससे किसानो को भारीस हानि हो रही है;

(ख) क्या अन्य देशो को प्याज का निर्यात बन्द कर दिया गया है, जिससे प्याज उत्पादकों की हानि न हो;

(ग) क्या उनके मन्त्रालय ने वाणिज्य मंत्रालय को निर्यात करने की सिफारिश की है और यदि हां, तो कब, और उक्त सिफारिशों का स्वरूप क्या है और यदि नही, तो इसके क्या कारण हैं;

(घ) चालू वर्ष में समस्त देश में कितनी मात्रा में प्याज का उत्पादन हुआ अथवा होने की सम्भावना है;

(ङ) प्याज उत्पादको को हानि से बचाने के लिये सरकार नें क्या कार्यवाही की है अथवा करने का विचार है और इस बारे में कब तक कार्यवाही करने का विचार है; और

(च) गुजरात में सौराष्ट्र के उपर्युक्त जिलो में प्याज उत्पादको को पहले प्रति 20 किलोग्राम प्याज का कितना मूल्य दिया गया अथवा अब कितना मूल्य दिया जा रहा है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क) अद्यतन उपलब्ध सूचना के अनुसार राजकोट में प्याज का मूल्य मार्च के महीने में 25 रु० प्रति क्विंटल तथा जामनगर में मार्च के महीने के दौरान और अप्रैल के प्रथम पखवाड़े में 20 रु० प्रति क्विंटल रहा। जूनागढ़ में इस वर्ष फरवरी और मार्च के महीनों में मूल्य 25 रु० से घटकर 20 रु० प्रति क्विंटल हो गया। अन्य जिलों के बारे में सूचना तत्काल उपलब्ध नहीं है और एकत्रित की जा रही हैं।

(ख) 13-5-77 से अन्य देशों को प्याज का निर्यात करना बन्द कर दिया गया था, ताकि अन्तर्राष्ट्रीय मंडियों में प्याज के मूल्यों में होने वाली वृद्धि की रोकथाम की जा सके। किन्तु 13-5-77 के बाद भी मामूली मात्रा में प्याज के निर्यात की अनुमति दी गई थी और तब से नाफेड ने 25,095 मीटरी टन प्याज का निर्यात किया है।

(ग) प्याज के निर्यात के सम्बन्ध में यह मंत्रालय वाणिज्य मंत्रालय के साथ सम्पर्क बनाए हुए है। हाल ही में नाफेड को 10,000 मीटरी टन अतिरिक्त प्याज का निर्यात करने की हिदायत दी गई थी। सरकार ने निर्यात शुरू करने का फैसला किया है और मात्रा के सम्बन्ध में बिना किसी प्रतिबन्ध के नाफेड के जरिए प्याज के निर्यात की अनुमति देने के लिए निदेश जारी कर दिए गए हैं।

(घ) प्याज के उत्पादन के आंकड़े उपलब्ध नहीं हैं।

(ङ) इस समय सरकार प्याज के लिए साहाय्य मूल्य की किसी योजना पर कार्रवाई नहीं कर रही है।

(च) चूंकि प्याज के लिए कोई साहाय्य मूल्य नहीं है, अत: प्याज उत्पादक अपने उत्पाद को खुल बाजार में बेचते रहे हैं। राजकोट, जामनगर तथा जूनागढ़ के सम्बन्ध में मास के अन्त में प्याज के थोक मूल्य नीचे दिए गए हैं :—

(रु० प्रति क्विंटल)

केन्द्र	किस्म	वर्ष	जनवरी	फरवरी	मार्च	अप्रैल
राजकोट	—	1976	48	35	23	20
		1977	50	73	—	40
		1978	55	40	25 (मार्च का प्रथम पखवाड़ा)	25 (मार्च का द्वितीय पखवाड़ा)
जामनगर	लाल	1976	130	45	35	14
		1977	55	60	73	60
		1978	60	45	20	20 (14/4)
जूनागढ़	—	1976	—	—	—	—
वेरावल		1977	35	55	30	30
		1978	35	25	20	—

Ceilings put on Urban Property by the States

7731. SHRI SURENDRA JHA SUMAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of the States which have passed Ceiling on Urban Property Act; and

(b) the manner in which ceiling on urban property has been prescribed in various States?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) There is no ceiling on built-up urban property. The Urban Land (Ceiling and Regulation) Act, 1976 imposes a ceiling on vacant land. This Act is in force in seventeen States (*viz.*, Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal) and all the Union Territories.

(b) For the imposition of ceiling on vacant land, the urban agglomerations have been divided into A, B, C and D categories as mentioned below and the ceiling limit for each category is 500 sq. mts., 1000 sq. mts., 1500 sq. mts. and 2000 sq. mts respectively:—

A—Metropolitan areas of Delhi, Bombay, Calcutta and Madras.

B—Urban agglomerations with a population of ten lakhs and above excluding the four metropolitan areas.

C—Urban agglomerations with a population between 3 lakhs and 10 lakhs.

D—Urban agglomerations with a population between 2 lakhs and 3 lakhs.

Exorbitant Rents in Delhi

7732. SHRI MADHAVRAO SCINDIA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Government are aware that private house owners in Delhi are charging lot of money as 'security money' popularly known as 'PAGARI' besides high rent from the tenants;

(b) if so, what is the check of the Government on this practice;

(c) whether amount thus realised from the tenants by the house owners is included into their income for tax purposes; and

(d) if not, what steps are proposed to prevent the houseowner to demand such amount and also to redress the grievances and hardship of tenants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILTATION (SHRI SIKANDAR BAKHT): (a) Some representations have been received by the Government in this respect.

(b) and (d). Section 5(2)(a) of Delhi Rent Control Act, 1958 specifically provides against receiving 'Pugree' and any contravention of the rule is punishable under Section 48(1)(a) of the same Act.

(c) This Ministry is not concerned.

सूरजमुखी का उत्पादन

7733. श्री सुरेन्द्र सिंह : क्या कृषि और सिंचाई मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या सूरजमुखी का उत्पादन बढ़ाने के लिए सरकार ने एक योजना आरम्भ की है; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) देश में सूर्यमुखी का उत्पादन बढ़ाने के लिए एक केन्द्रीय प्रायोजित योजना तैयार की गयी है। इस योजना की मुख्य विशेषताएं नीचे दी गयी हैं :—

(1) निम्नलिखित राज्यों में 1978-79 के दौरान कुल 4.50 लाख हैक्टार से अधिक क्षेत्र में सूर्यमुखी की खेती का विस्तार करना :—

1. आन्ध्र प्रदेश
2. कर्नाटक
3. मध्य प्रदेश
4. महाराष्ट्र
5. उड़ीसा
6. तमिलनाडु
7. उत्तर प्रदेश
8. पश्चिम बंगाल

(2) उन्नत बीजों और अन्य एकमुश्त (पैकेज) क्रियाओं का उपयोग।

(3) योजना की कार्यान्विति के प्रथम वर्ष के दौरान, मिनीकीट का निःशुल्क वितरण प्रत्येक मिनीकीट में आधे हैक्टार के लिए पर्याप्त बीज होता है।

(4) खेती की वैज्ञानिक विधियों के ग्रहण को लोकप्रिय बनाने के लिए कृषकों के खेतों में बड़े पैमाने पर प्रदर्शन करना।

उपर्युक्त कार्यों के अलावा, कृषकों द्वारा सूर्यमुखी के विपणन की समस्या को हल करने के लिए भारत सरकार ने प्रति क्विंटल 165 ० के समर्थन मूल्य की घोषणा की है, इसमें 977-78 मौसम के लिए, अच्छे औसत गुण के सूर्यमुखी के बीज से सम्बन्धित प्रति क्विंटल 10 रु० का एक प्रोत्साहन अधिमूल्य (प्रीमियम) भी सम्मिलित है। समर्थन मूल्य से सम्बन्धित कार्य राष्ट्रीय कृषि सहकारी विपणन संघ के सुपुर्द किया गया है।

Transport link of Vijay Nagar Colony Ghaziabad with the City

7734. SHRI M. A. HANNAN ALHAJ: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Vijay Nagar Colony developed by HUDCO with the help of Ghaziabad Development Authority is across the Railway line and it is not directly connected with the main city *i.e.* there is no road bridge over the Railway lines and due to this poor people who have been allotted houses in the above colony are facing lot of difficulty; and

(b) whether Government have some plans to overcome difficulty of the people and if so, details thereof and the time by which these will be completed?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Vijay Nagar Colony is being developed across the Railway line by Ghaziabad Development Authority. HUDCO assisted the Gaziabad Development Authority by financing the project.

The Vijay Nagar Colony does have vehicular links with the Ghaziabad town across the Railway line by means of two level crossings. The project area is connected with the main town by the pedestrian over-bridge at the Railway Station.

(b) Proposals for construction of new road over-bridges are to be sponsored by the State Government/Local Authority who have also to give an undertaking to bear the en-

tire cost thereof as per rules. The Ministry of Railways would process the ease on receipt of proposals from the State Government/Local Authority together with the undertaking to bear the cost.

Decentralisation of Govt. Offices from Delhi

7735. SHRI C. K. CHANDRAPPAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a working group was set up long time back to make in depth studies on the decentralisation of Government offices from Delhi;

(b) if so, the details thereof;

(c) whether this working Group has submitted its report;

(d) if so, the details; and

(e) if not, steps being taken to expedite the report?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) On the recommendation of the Committee of the High Powered Board for the National Capital Region, a Working Group was set up on 24th September, 1974 to consider the question of decentralisation of Government offices, wholesale trade and industries from Delhi as part of the measures to implement the National Capital Region Plan.

(b) The Working Group consisted of the following:—

(1) Secretary, Ministry of Works & Housing—Chairman

(2) Joint Secretary (Housing), Ministry of Works and Housing—Member

(3) Joint Secretary (Works) Ministry of Works and Housing—Member

(4) Joint Secretary (Incharge of Estates), Ministry of Works and Housing—Member

(5) Financial Adviser, Ministry of Works and Housing—Member

(6) Joint Secretary, Ministry of Commerce—Member

(7) Joint Secretary, Ministry of Industrial Development—Member

(8) Additional Member, Railway Board—Member

(9) Joint Secretary, Ministry of Shipping and Transport—Member

(10) Adviser, Planning Commission—Member

(11) Chief Planner, Town and Country Planning Organisation—Member-Secretary

(c) Yes, Sir.

(d) The recommendations made by the Working Group relate to the following:—

(1) Deconcentration/decentralisation of Government offices from Delhi.

(2) Dispersal of industrial activities from Delhi.

(3) Deconcentration/decentralisation of commercial activities.

(4) Restructuring of the transport network.

(e) Does not arise.

Voluntary Agency for Rural Uplift

7736. SHRI RAJ KESHAR SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether there is any scheme to involve voluntary agencies for rural uplift as reported in the *National Herald* dated the 3rd April, 1978;

(b) if so, salient features thereof; and

(c) names of the voluntary agencies to be involved in the rural uplift at the village and Tehsil levels?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) Promotion of Voluntary Schemes and Social Action Programmes in rural areas are Central Sector Schemes started during the Fifth Plan period. The programmes under the scheme include strengthening of Mahila Mandals and Yuvak Mandals for promoting socioeconomic development of rural women and youth and developing leadership loyalities in them, training their office bearers, helping them to undertake definite activities, giving them maintenance grants, organizing their federations on experimental basis, conducting research studies about their working, giving of incentive awards to Mahila Mandals and imparting leadership training to selected rural women

The co-operation of other Voluntary Organisations is also being secured in promoting community action through grants and technical guidance for formulation and implementation of experimental projects aimed at improvement of agriculture production, rural development and rural industrialisation.

Through another scheme, industrial and mercantile houses have been involved in the programmes of rural development by allowing them tax exemption on such amount as are spent by them on rural development projects duly approved by the prescribed authority set up by the Government of India under the Chairmanship of Secretary (Agriculture and Rural Development).

(c) No exhaustive list of the voluntary agencies involved to be involved in rural upliftment at the village and tehsil level is available as the State Governments are primarily concerned in the matter.

Drainage Scheme for Coastal Areas of Orissa

7737. SHRI PRADYUMNA BAL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government of Orissa has suggested drainage scheme costing about Rs. 50 crores to be implemented in the coastal areas of Orissa State;

(b) if so, details of the project and when it will be implemented; and

(c) if not, whether the Central Government will draw up such a scheme and implement it as a Central Sector Project?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). Flood control is a State subject and as such the initiation, formulation and execution of flood control schemes is the responsibility of the State Government. No drainage scheme costing about Rs 50 crores for implementation in the coastal areas of Orissa State has been received at the Centre The State Government have, however, intimated that the estimated cost of providing drainage systems in major river basins of State is about Rs. 28.35 crores as detailed below:—

1. Mahanadi Basin	Rs 6 00 crores.
2. Brahmani Basin	Rs. 3.50 crores.
3. Baitarni Basin	Rs. 4.00 crores.
4. Subarnarekha Basin	Rs 12.35 crores.
5. Budhabalanga Basin	Rs. 2.50 crores.

The State Government has also intimated that these will be executed [illegible]

गुजरात में आदिवासियों के लिए गृह निर्माण सहकारी समिति (हाऊसिंग कोआपरेटिव सोसाइटी)

7738. **श्री अमर सिंह जी राठवा** : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात में आदिवासियों के विकास के लिये वहां की वन सम्पदा का उपयोग करने का विचार है और यदि हां, तो इस बारे मे योजनाओं का ब्यौरा क्या है ;

(ख) क्या आदिवासियों को निकटवर्ती जगल से लकड़ी तथा अन्य ससाधन उपलब्ध कराने का विचार है ताकि वे अपने लिये मकान बना सके और यदि हा, तो इस बारे में जो योजना है उसका ब्यौरा क्या है ; और

(ग) क्या उनके लिये उनके क्षेत्रों मे गृह निर्माण सहकारी समिति बनाने का विचार है और यदि हा, तो तत्सम्बन्धी ब्यौरा क्या है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) से (ग) : यह मामला गुजरात सरकार से सबधित है ।

पिछडे वर्गों के कार्यक्रम के अन्तर्गत, अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए मकान बनाने के लिए सहायता देने की एक योजना है। इस योजना का कार्यान्वयन राज्य सरकारो द्वारा किया जा रहा है ।

Land to Refugees in Rajasthan

7739. SHRI BEGA RAM CHAUHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether after 1960 when refugees from Pakistan came to Rajasthan on passport Government have not so far given any assistance to them;

(b) whether refugees who came to India from Pakistan during 1947 riots were given land on 'murabba' each in Rajasthan;

(c) whether 30 Harijan refugee families living in 22—G. B. in Shri Vijay Nagar village in Ganga Nagar who came from Pakistan in 1960 have not been given any land;

(d) whether about two thousand Harijan refugees who came from Pakistan in 1971 are residing in District Barmer in Rajasthan and if so, work done by Government for them;

(e) whether in Rajasthan land is given on the basis of 1955 voters' list and question of voters list does not arise as these refugees came after 1955; and

(f) whether Government propose to give land to these refugees on the basis of their passports?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

Loss of Crop in Block of West Dinajpur, West Bengal

7740. SHRI A. K. ROY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Itahar Block of West Dinajpur district of

West Bengal continuously suffers from flood and water-logging damaging major part of the loops, if so, details thereof for the last three years;

(b) whether it is a fact that no effective irrigation programme has been taken up to combat the situation;

(c) whether it is a fact that only profession of this area is cultivation and a major portion of the people of this area belongs to Scheduled Caste, Scheduled Tribes and socially backward people; if so, details thereof; and

(d) whether the Centre propose to take up any comprehensive scheme to save this area from perennial distress?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Some portion of the Itahar Block in West Dinajpur district is a low-lying and saucershaped depression and is affected by inundation during floods. This becomes severe during years of heavy rainfall, as happened years of heavy rainfall, as happened during 1975, 1976 and also 1977. Block-wise details have not been reported.

(b) The State Government of West Bengal have prepared the scheme of Tista Barrage Project (Phase I), estimated to cost Rs. 69.72 crores. It was approved by the Planning Commission in May, 1975. This scheme, *inter-alia*, includes the construction of a canal taking off on the left bank from the Mahananda Barrage along with its distribution system to irrigate about 4 lakhs hectares annually in West Dinajpur (including Itahar) and Malda Districts of West Bengal. This scheme is under execution and an expenditure of Rs. 14.43 crores has been incurred up to March, 1978. Several small schemes have been executed as Palliative measures. Permanent solution proposed to be achieved on implementation of Mahananda Phase II scheme which is under processing by State Government.

(c) The State Government have reported that the lands in the area are mainly agricultural and the majority of the population poor. Out of a total population of 1.43 lakhs, living in the area, almost 27 per cent belong to Scheduled Castes and about 10 per cent to Scheduled Tribes.

(d) Flood control is a State subject and following flood control schemes already taken up by the State Government are in different stages of execution:

(i) Pajol Flood Control Scheme;

(ii) Rajnagar Hasuar Beel Scheme;

(iii) Brimondal Beel Drainage Scheme; and

(iv) Gokarna Beel Drainage Scheme.

The State Government of West Bengal has also prepared a scheme for construction of an embankment along the left bank of Mahananda (Barsoi Branch) to protect areas in West Dinajpur District, including Itahar Block. These schemes are in addition to the irrigation scheme mentioned in reply to part (b) of the question.

Cooperative Farms

7741. SHRI S. R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many cooperative farms are functioning in the country; and

(b) their details such as area of land, membership, financial viability etc.?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The required information is available in the Statistical Statements relating to the Co-operative Movement in India Part II (for non-credit societies) published by the Reserve Bank of India.

Sale of Standard Milk by Mother Dairy (Delhi) in areas not covered by D.M.S.

7742. SHRI K. A. RAJAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether whole milk is sold by Mother Dairy (Delhi) in poly bags at the cost of Rs. 1.50 per packet; and

(b) if so, whether standard milk will also be sold in poly bags in areas where there are no milk booths of DMS *i.e.* in Laxmi Nagar and Shankarpur?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes Sir.

(b) There is no proposal of Mother Dairy to sell Standardised Milk in Polypacks at present. Efforts are being made to sell whole milk in Polypacks ex-Mother Dairy Booths located at Geeta Colony through home delivery. However, response for home delivery service from the residents of Laxmi Nagar and Shakkarpur is not very encouraging for this type of milk at present.

Assistance to Orissa for minor and major Irrigation Projects

7743. SHRI D. AMAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the assistance proposed to be given to Orissa during the current financial year for the minor and major irrigation schemes?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Central Assistance to States is given in the form of block loans and grants which is not related to any sector of development or specific project. The outlay, however, approved for major/medium and minor irrigation schemes for 1978-79 is Rs. 32 crores and Rs. 13.80 crores respectively.

There is, at present, no proposal under consideration to grant advance plan assistance for major, medium or minor irrigation schemes to any State during 1978-79.

Grievances of Students of Swami Shraddhanand College

7744. DR. VASANT KUMAR PANDIT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the police officers of Alipur police station entered Swami Shraddhanand College premises with the permission of the Principal on 16th February and arrested 14 students after lathi-charge;

(b) whether the students have started Dharna demanding inquiry by the Government and the Vice-Chancellor into the action of the police and the D.T.C.; and

(c) if so, what action the Government have taken to redress the grievances of the students and release of the cases filed against the students?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

Creation of Posts in National Seeds Corporation

7745. SHRI MAHI LAL:
SHRI MOHAN LAL PIPIL:
SHRI RAJESHWAR SINGH:
SHRI KALYAN JAIN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Ex-Chairman, National Seeds Corporation had imposed a complete ban on creation of new posts and whether the Bureau of Public Enterprises had also directed its

management for total ban on creation of new posts;

(b) whether despite this, the Managing-Director on the eve of his retirement in October, 1977, created a number of posts as per the powers under Article 96C of Articles of Association of NATIONAL SEEDS CORPORATION and without bringing them the notice of the Board of Directors,

(c) whether there exist no recruitment rules for some of the said posts of higher managerial level and the persons appointed to these posts without sufficient qualification and have also not been assigned any extra responsibility commensurate to the posts, and

(d) if so, action taken or being taken in this regard particularly when Corporation's existence is precarious as per the news report of 'Hindustan Times' dated 17th February 1978?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (d) Information is being collected and will be placed on the Table of the House shortly

रासायनिक उर्वरकों का आयात और उनका मूल्य

7746. श्री हुकम देव नारायण यादव : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) विदेशों से कौन-कौन से रासायनिक उर्वरक आयात किये जाते हैं और उनका किस दर से आयात किया जाता है और उन्हें देश में किस दर से बेचा जाता है, और

(ख) देश में कौन-कौन से उर्वरकों का उत्पादन होता है, उन पर उत्पादन-लागत कितनी आती है और उन्हें किस मूल्य पर बेचा जाता है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) (क) वर्ष 1977 के दौरान निम्नलिखित रसायनिक उवरकों को उनके सम्मुख लिखी दरों पर विभिन्न देशों से आयात किया गया था —

उर्वरक का नाम	प्रति मी० टन औसत भारित कीमत रु० मे (लगभग)	खुदरा कीमत (प्रति मी० टन रु० मे)
1	2	3
1 यूरिया . .	1163	1650 (11-10-77 तक) (1550 (11-10-77 से)
2 डी० ए० पी०	1490	2210
3 एम० ओ० पी० .	655	805
4 एम० ओ० पी०	1124	1295

(ख) देश मे उत्पादित उर्वरकों का उत्पादन विभिन्न सयत्रो मे अलग अलग है, जो पूजीगत लागत, प्रमुख कच्ची सामग्री (फीडस्टाक), विण्टेज, अपनाई गई पद्धति, स्थान, उपयोग हुई लागत इत्यादि पर निर्भर है। तथापि, देश मे तैयार हुए रसायनिक उर्वरको की खुदरा कीमत को दर्शाने वाला एक विवरण सलग्न है।

विवरण

(क) सावधिक रूप से नियंत्रित प्रत्यक्ष नाइट्रोजनयुक्त उर्वरकों की कीमत ।

उत्पाद का नाम	अधिकतम खुदरा कीमत (रु० प्रति मी० टन)
यूरिया	1550
अमोनियम सल्फेट	935
केल्शियम अमोनियम नाइट्रेट . .	1015

(ख) स्वदेशी फासफेटिक उर्वरकों की कीमत

कम्पनी का नाम	उत्पाद	अधिकतम खुदरा कीमत (रु० प्रति मी० टन)
ई० आई० डी०, पैरी इन्दौर	16-20-0	1700
	18-9-0	1320
गुजरात राज्य उर्वरक कम्पनी, बड़ौदा	19-5-19, 5-0	1820
		2120
	18-46-0	(2210 गुजरात से बाहर)
कोरोमण्डल उर्वरक लिमिटेड विशाखापतनम	28-28-0	2340
	14-35-14	2230
	18-46-0	2120
भारतीय कृषक, उर्वरक सहकारी समिति, काण्डला	10-26-26	1890
	12-32-16	2090
	22-22-11	2100
	24-24-0	2080
मद्रास उर्वरक लि०	17-17-17	1810
	24-24-0	1950
	14-28-14	2045
	18-46-0	2210
जुआरी कृषि-रसायन ; गोआ	28-28-0	2340
	19-19-19	2020
	18-46-0	2210
उर्वरक तथा रसायन ट्रावनकोर	16-20-0	1700
	20-20-0	1845
	28-28-0	2340
	17-17-17	1810
	18-46-0	2210
राष्ट्रीय रसायन तथा उर्वरक, ट्राम्बे	15-15-15	1520
	20-20-0	1760
दक्षिणी पेट्रो-रसायन उद्योग निगम लि०	14-14-14	1620
	18-46-0	2210

Setting up of Sugar Industries in Tamilnadu

7747. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state how many Sugar Factories have been asked by Tamil Nadu Government for the past three years and how many of them have been given licences and how many of them have started functioning?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Two applications for establishment of new sugar units were submitted by the Tamil Nadu State Sugar Corporation Ltd., out of which one has been granted industrial licence.

Agriculture as Basic Industry

7748. SHRI HARI SHANKAR MAHAIE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government propose to declare agriculture as a basic industry;

(b) whether Government also propose to give right to the tiller for the rapid development of agriculture and extend liberal credit to the farmer at reasonable interest and in time; and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The present Government accords primacy to agriculture.

(b) and (c). The national policy is the conferment of ownership rights on tenants, and a large number of States have enacted legislations conferring such rights. In the other States, legislations provide for the security of tenure of tenants which consist primarily in the freedom from wilful ejectment by land-lords. As regards agriculturae credit, the policy of the Government is to increase progressively the coverage of institutional credit for agricultural development. The important steps taken in this direction are the building up of a viable and efficient multi-purpose primary cooperative society at the base level, strengthening the cooperative credit institutions in technical and managerial competence and financial resources, widening the coverage of membership, particularly of weaker sections, expanding the commercial banks branch network in rural areas, establishing regional rural banks and periodical review of the loaning policies and procedures to facilitate smoother flow of credit. Steps are also being taken to reduce the rate of interest charged by the institutional credit agencies. The scheme of differential rates of interest operated by commercial banks has been extended to cover the entire country Under this scheme, loans are available for certain priority groups, including small farmers, at 4 per cent rate of interest. The Reserve Bank of India has provided a soft loan window with effect from 1st January 1978, to commercial banks to enable them to advance to small farmers short-term and medium-term loans of less than Rs. 2,500 at 11 per cent rate of interest. Similarly, for the cooperatives, the Reserve Bank of India has reduced the leading rate to 3 per cent below the Bank Rate for short-term loans and 2½ per cent below the Bank Rate for medium-term loans. The Government of India have also announced withdrawal of the tax on interest so that the scheduled banks can pass on the benefit to the ultimate borrowers by way of reduction in rate of intrest.

बिहार के लिए सिंचाई योजना

7749. श्री ईश्वर चौधरी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार म ऐसी कितनी सिंचाई योजनाएं आरम्भ की जायेंगी जिन पर केन्द्रीय सरकार ने स्वीकृति दे दी है ;

(ख) जो योजनाएं पूरी नहीं हुई हैं उनके लिए चालू वर्ष के दौरान कितनी राशि मंजूर की गई है तथा प्रत्येक के लिए कितनी राशि मंजूर की गई है ; और

(ग) छठी पंचवर्षीय योजना के लिए इनका ब्यौरा क्या है और उन पर अनुमानतः कितनी राशि व्यय की जायेगी ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) पहले की योजनाओं से लाई गई 8 बहुद्देश्यीय/बृहत स्कीमें और 15 मध्यम स्कीमों का वर्तमान योजनावधि में क्रियान्वयन किया जा रहा है । इनके अतिरिक्त, पांचवी पचवर्षीय योजना के दौरान बिहार में 5 बृहत और 22 मध्यम नई स्कीमों को स्वीकृत कया गया है और क्रियान्वयन के लिए हाथ में लिया गया है। अप्रैल 1977 से स्वीकृत 12 मध्यम सिचाई स्कीमों में से, बिहार सरकार ने 1978-79 के दौरान केवल 2 स्कीमों के लिए ही परिव्यय का प्रस्ताव किया है।

(ख) 1978-79 के दौरान निर्माणधीन स्कीमो के लिए बिहार सरकार द्वारा प्रस्तावित परिव्यय संलग्न विवरण में दिया गया हैं ।

(ग) छठी पचवर्षीय योजना के ब्यौरे को अभी बिहार सरकार द्वारा अंतिम रूप दिया जाना है ।

विवरण

1977-79 के दौरान निर्माणाधीन सिंचाई स्कीमों के प्रस्तावित परिव्यय

(लाख रुपये में)

क्रम सं०	स्कीम का नाम	1978-79 के दौरान राज्य द्वारा प्रस्तावित परिव्यय
1	2	3
क. पांचवी योजना से पूर्व की स्कीमें		
1. **बहुद्देश्यीय**		
(1)	कोसी बराज और पूर्वी नहर .	600.00
(2)	गण्डक .	2500.00
(3)	बागमती .	300.00
	कुल क-1	3400.00
2. **बृहत स्कीमें**		
(1)	पश्चिमी कोसी नहर	800.00
(2)	राजपुर नहर .	200.00
(3)	सोन उच्च स्तर नहर	600.00
	कुल : क-2 .	1600.00
3. **मध्यम स्कीमें**		
(1)	नुक्ती जलाशय .	10.00
(2)	उदरस्थान .	10.00
(3)	मुक्तखण्ड .	2.00
(4)	पैमार बराज .	7.00
(5)	बलहरना .	68.00
(6)	जोब जलाशय	2.00
(7)	अजान जलाशय .	108.00
(8)	बूटानडुबा .	1.00
(9)	तजना .	2.00

1	2	3
(10)	सुन्दर	20 00
(11)	जलमार्गों का निर्माण	20 00
	कुल . क–3 .	251 00
	कुल : क(1+2+3)	5251 00
ख. पांचवीं योजना की नई स्कीमें		
1	बृहत स्कीमें	
(1)	दुर्गावती	600 00
(2)	बरनार	200 00
(3)	अपर कोइल	200 00
(4)	डकरानाला .	250 00
(5)	बटेश्वरस्थान .	200 00
	कुल ख–1 .	1450 00
2	मध्यम स्कीमें	
(1)	सूरजगढ़ पम्प नहर	93 00
(2)	गंगा पम्प नहर	29 00
(3)	लोटिया जलाशय	1 00
(4)	गुमानी जलाशय	100 00
(5)	सुगथाना जलाशय	50 00
(6)	परस जलाशय	51 00
(7)	मसारिया जलाशय	5 00
(8)	चिरगाव जलाशय	90 00
(9)	कैस जलाशय .	101 00
(10)	नक्ती जलाशय	75 00
(11)	पलना जलाशय	75 00
(12)	लरगरा जलाशय	55 00
(13)	झरझरा जलाशय	93 00
(14)	तोराय जलाशय	100 00

1	2	3
(15)	बटाने जलाशय	113 00
(16)	मुराहिर जलाशय	56 00
(17)	अनराज जलाशय	90 00
(18)	बुध वा दूसरी सप्लाई स्कीम	65 00
	जोड़ ख–2	1242 00
	जोड़ ख (1+2)	2692 00
	कुल जोड़ (क+ख)	7943 00

Facilities for Teaching Urdu in Educational institutions

7751 SHRI AHSAN JAFRI Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the question of providing adequate facilities for teaching Urdu in educational institutions was discussed in the Chief Ministers' Conference held during March, 1978, and

(b) if so, the details thereof and the decisions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI) (a) and (b) A meeting of the Chief Ministers of Bihar Madhya Pradesh Rajasthan and Uttar Pradesh was held in New Delhi on 19 March 1978 under the Chairmanship of the Union Home Minister and the question whether adequate facilities were being provided for teaching Urdu in educational institutions in these States was one of the items discussed in the meeting It was explained that there was a feeling that not enough was being done regarding teaching of Urdu in

the educational institutions in Hindi-speaking States like Bihar, Uttar Pradesh, Rajasthan and Madhya Pradesh The Chief Ministers stated that adequate facilities were available in their States for learning Urdu under the three-language formula

देश के लिए सामान्यतया और उत्तर प्रदेश के लिए विशेषतया ग्रामीण पेय जल योजना

7752. **श्री राजेन्द्र कुमार शर्मा :** क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि

(क) देश के कुल कितने गावों मे 1978–79 मे पेय जल उपलब्ध किये जाने का प्रस्ताव है,

(ख) उत्तर प्रदेश के लिए इस बारे मे क्या लक्ष्य निर्धारित किया गया है, और

(ग) चालू वित्तीय वर्ष मे इस प्रयोजन के लिये कितनी राशि नियत की गई है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री (श्री सिकन्दर बख्त) : (क) और (ख) —जलपूर्ति राज्य का विषय होने के कारण ऐसे गावो की सख्या को लक्ष्य में रखना उत्तर प्रदेश समेत सभी राज्यों तथा सघ राज्य क्षेत्रों का काम है, जिन मे 1978–79 के दौरान सुरक्षित जल सप्लाई करना है। उत्तर प्रदेश सरकार द्वारा जो लक्ष्य रखा गया है वह इस मत्रालय को पता नही है।

(ग) राज्य तथा सघ राज्य क्षेत्रो को सरकारो द्वारा 1978–79 मे राज्य वार्षिक आयोजना के अन्तर्गत ग्रामीण क्षेत्रों में पेय जल पूर्ति के लिये जो भी निधिया निर्धारित की गई हो, उस के अतिरिक्त चालू वित्तीय वर्ष के दौरान समस्या ग्रस्त ग्रामों मे केन्द्र द्वारा प्रवर्तित त्वरित ग्रामीण जलपूर्ति कार्यक्रम के लिये केन्द्रीय बजट में राज्यों तथा सघ राज्य क्षेत्रों (उत्तर प्रदेश समेत) के नियतन के लिये 60 करोड़ रुपये की राशि की भी व्यवस्था की गई है। इस केन्द्रीय योजना के लिये राज्यवार निधियो का नियतन अभी नही किया गया है। राज्य सरकार ने ग्रामीण जलपूर्ति योजना के लिए अपनी योजना मे कितनी राशि का नियतन किया है इस का पता इस मत्रालय को नही है।

चीनी मिलों की उत्पादन क्षमता और चीनी की उत्पादन लागत

7753. **श्री राम किशन** . क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि .

(क) देश मे इस समय कुल कितनी चीनी मिले है और क्या गत तीन वर्षों मे वर्षवार उन की उत्पादन क्षमता एव उत्पादन दर्शाने वाला एक विवरण सभा पटल पर रखा जायेगा, और

(ख) चीनी की प्रति किलाग्राम उत्पादन लागत क्या है और क्या उत्पादन लागत और उस पर उत्पाद शुल्क बिक्री कर, चुगी, भाडा, कमीशन आदि सहित बिक्री मूल्य का पूरा विश्लेषण दिखाने वाला एक विवरण सभा पटल पर रखा जायेगा ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) इस समय देश मे 289 चीनी फैक्ट्रिया स्थापित है :

(लाख मीटरी टन मे)

वर्ष (अक्तूबर–सितम्बर)	स्थापित वार्षिक चीनी उत्पादन क्षमता	चीनी का उत्पादन
1974–75	44.98	47.97
1975–76	47 77	42 64
1976–77	51 65	48.43

(ख) 1977–78 मौसम के दौरान, उत्पादन लागत अनुमानित भारतीय औसत लगभग 2.80 रुपये प्रति किलोग्राम है। इस का अनुमानित ब्यौरा इस प्रकार है :—

	रु०/किलो
राज्य कर समेत गन्ने की लागत	1.49
गन्ने से चीनी बनाने की लागत	0 55
लाभ	0 19
या अर्थात्	2 23
	2 20

पहली मार्च, 1978 से लेवी चीनी के उपभोक्ता, खुदरा मूल्य का ब्यौरा इस प्रकार है :—

	रु०/किलो
1 निकासी लेवी मूल्यों व अखिल भारत भारित औसत	1 87
2 11 3 प्रतिशत पर उत्पादन शुल्क	0 21
3 हैण्डलिंग तथा भाडा प्रभार आदि	0 22
जोड	2 30

Students in Mining School at Keonjhar (Orissa)

7754 SHRI GOVINDA MUNDA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are aware that students of Mining School Keonjhar (Orissa) have gone on strike; and

(b) if so, their grievances in detail and what steps Government have taken to meet their demand?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) Yes, Sir Strike ended on 23rd March 1978

(b) A statement is attached

Statement

	Demands of Students	Action taken by the Institute State Government
1.	Exemption to diploma holders in mine Surveying on the same line as the holders of Diploma in Mine Engineering for the grant of Mine Surveying Certificate.	The Board of mining Examination has approved it and the matter is now under consideratoin of the Ministry of Labour
2	Provision to continue degree course in Mining after passing Diploma	The question will arise only when there is a facility for mining degree education in the State
3.	Double Diploma for all Branches	This demand cannot be accepted in view of the proposal under the consideration of the State Board of Technical Education for amalgamation of the existing three branches into one designated as 'Mining Engineering'

1	2	3
4.	Gas testing certificate examination should be attached with the 5th semester examination.	The matter has been referred to the DGMS, Dhanbad, who is the chairman, BME, for consideration.
5.	Foreman certificate in the DGMS through the Principal.	The Institute has accepted the demand.
6.	Appropriate jobs under the State Government in Departments like Lift Irrigation, PHD, OMC, Directorate of Mines etc.	The matter is under consideration of the State Government.
7.	Post-diploma practical training as well as vocational training seats in organisations like CMPDI, GSI, MEC etc.	For post-diploma practical training, the Institute has taken up the matter with the Directorate of Training, BOPT, Calcutta, and Regional Central Apprenticeship Adviser. For vocational training the Institute is contacting the organisations concerned.
8.	Replacement of Survey Paper II in 4th Semester Drilling Engineering Course by some more mechanical Engineering Paper.	The question does not arise in view of the proposed amendment of the three existing branches.
9.	A modern type of Hydraulic feed drilling rig be supplied to the institute.	The Institute is making efforts to obtain a second hand rig from the Director of Mines, Orissa.
10.	Stipend to all the students during vocational training period and to all the students of the 6th Semester.	The State Government has enhanced stipend to Rs. 100/- per month to students whose parents income from all sources does not, exceed Rs. 3000/- per annum. This applies to training period as well and also to the students of all semesters.
11	Supply of fans in the rooms in the hostel.	This is being looked into by the Institute taking into consideration of financial implication of the proposal.
12.	More sanction for study tour . . .	The matter is under consideration of the States Government.

Pollution in Delhi

7755 SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that there is a lot of water and air pollution in Delhi;

(b) is it also a fact that industrial waste in Delhi is estimated at 6 million gallons a day, along with 200 million gallons of sewage;

(c) is it also a fact that Delhi Electric Supply Undertaking generators and other big industries are also polluting air; and

(d) if so, what specific steps Government propose to take to check the same?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) There is some degree of water and air pollution in Delhi.

(b) Yes, Sir.

(c) Yes, Sir.

(d) The Central Board for the Prevention and Control of Water Pollution is taking necessary steps under the "Water (Prevention and Control of Pollution) Act, 1974," to ensure

that all the industries take prior consent of the Board before discharge of their effluents into the water course. The Delhi Water Supply and Sewage Disposal Undertaking has also initiated necessary measures to check the flow of untreated sewage into the river.

Regarding air pollution, the "Air Prevention and Control of Pollution) Bill, 1978" has been introduced in the Lok Sabha on the 17th April, 1978. Pending the passage of the Bill through the Parliament, to combat the hazards caused by the smoke emitted by chimneys attached to furnaces installed by the industries, the Delhi Administration are taking necessary action as provided under the Bombay Smoke Nuisance Act, 1912, as extended to the Union Territory of Delhi, and Rules framed thereunder.

The Delhi Electricity Supply Undertaking is taking steps to improve the dust collection system and the boilers of the Indraprastha Power Station so as to reduce the emission of fly-ash through the Chimneys to an approved standard.

देवरिया स्थित गन्ना अनुसन्धान संस्थान को भारतीय कृषि अनुसंधान परिषद् के अधीन कृषि अनुसंधान संस्थान के रूप में बदलना

7756. श्री उग्रसेन : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें बरनौली, देवरिया (उत्तर प्रदेश) स्थित गन्ना अनुसन्धान संस्थान को भारतीय कृषि अनुसन्धान परिषद् के अधीन कृषि अनुसन्धान संस्थान में बदलने का सुझाव प्राप्त हुआ है ; और

(ख) यदि हां, तो उस पर क्या कार्यवाही की गई है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी नहीं, श्रीमान । बरनौली, देवरिया स्थित गन्ना अनुसन्धान संस्थान को भारतीय कृषि अनुसन्धान परिषद् के अधीन कृषि अनुसन्धान संस्थान में बदलने का अभी तक कोई सुझाव प्राप्त नहीं हुआ है ।

(ख) प्रश्न ही नहीं उठता ।

Production of Foodgrains

7757. SHRI HITENDRA DESAI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the estimated production of foodgrains in each of the States and Union Territories of India during the current year; and

(b) what are the requirements for consumption of foodgrains each of the States and Union Territories of India?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Final estimates of production of foodgrains for the year 1977-78 are expected to become available after the close of the agricultural year e.g. some time in July-August, 1978. However, according to present indications the total production of foodgrains in the country as a whole as well as in most of the States is expected to be higher in 1977-78 than in 1976-77.

(b) Requirements of foodgrains depend on a number of factors such as the availability of substitutable food stuffs like fruits and vegetables, milk and milk products, their comparative prices, levels of income, growth in population, extent of urbanisation, etc. Requirements of foodgrains also vary from State to State because of climatic factors. In view of this it is not possible to frame a precise estimate of overall requirements of foodgrains in the different States and Union Territories.

New strategy on agriculture during VI Plan

7758. SHRI R. V. SWAMINATHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Planning Commission has allotted more funds for farming during the current year and also new planning strategy for the Sixth Plan for the Agriculture is being considered;

(b) if so, the funds allotted during the current year for the purpose; and

(c) the details of the new planning strategy for agriculture during the Sixth Plan period?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). For 1978-79, the Planning Commission have allotted a higher outlay of Rs. 1,754 crores for agriculture and allied sectors as compared to Rs. 1,264 crores during the previous year. The main thrust of the agricultural strategy, envisaged in the Draft Five Year Plan (1978—83), would be to expand the area under irrigation and to develop cropping patterns and agricultural practices which optimise the use of land and water resources. Detailed agricultural plans would need to be drawn up by regions and sub-regions based on the full exploitation of water resources in the command areas of irrigation projects and on the principles of water conservation and management in rainfed areas The Plan would also provide for massive investment in expanding the rural infrastructure, covering not only irrigation and supply of seeds and fertilizers but also expansion of credit, storage and marketing. It is also proposed to push forward the implementation of land re-distribution programmes and schemes for consolidation of holdings and to regulate the growth of farm mechanisation to ensure maximum labour use consistent with optimum land and water utilisation. Efforts would also be made to achieve improved productivity and employment intensity through the development of animal husbandry, horticulture, forestry and fisheries where the scope for expansion is even higher.

Central Cattle Breeding Farm in Orissa

7759. SHRI GANANATH PRADHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether there is any proposal to set up any new Central cattle breeding farms in the State of Orissa;

(b) if so, the details thereof; and

(c) the steps so far taken by Government to improve the condition of the existing two Central Cattle Breeding farms at Chiplima (Sambalpur) and Sunabeda (Koraput)?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) Not applicable.

(c) Steps have been taken to, develop more land for cultivation, create irrigation facilities, follow crop rotations and to procure additional animals to build up the foundation herd. Construction of buildings in a phased programme and recruitment of essential staff as required has been undertaken.

Steps are being taken to improve health cover also.

Production of Coarse Grains

7760. SHRI D. D. DESAI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government agree with the view expressed by Dr. J. S. Kanwar, Associate Director of International Crops Research Institute for Semi-Arid Tropics that India will need at least two and half times more coarse grains by the end of this century; and

(b) if so, what steps are being taken to increase the coarse grain production particularly in view of the very poor growth rate of coarse grains output in the last one decade?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The Government are not aware of the methodology adopted by Dr. J. S. Kanwar, in arriving at the likely demand of coarse-grains by the end of this century. The demand for coarse-grains for human consumption is very much elastic depending upon the availability of rice and wheat, their comparative prices, levels of income, population growth, extent of urbanisation, etc. In view of this, it is difficult to make a precise estimate of the overall requirements of coarse-grains in the country by the end of this century.

(b) The steps being taken to increase the production of coarse grains in the country include: (i) increasing the coverage under high-yielding varieties|hybrids|composites of jowar, bajra, maize and ragi; (ii) improved management practices including conservation of soil and moisture and adoption of other dry farming techniques on a large scale; (iii) integrated pest management, particularly in the case of jowar where high-yielding/hybrids of similar maturity period are being suggested to be cultivated in large compact areas within a short-time so as to achieve synchronous flowering and avoid pest build up; (iv) training of extension workers and farmers in the latest production technology developed by the agricultural universities and research institutes; (v) adequate and timely supply of all inputs, including credit; (vi) acceleration of the supporting programmes like the scheme of mini-kit demonstrations; and (vii) intensification of research efforts to improve the yield potential of coarse grains and to incorporate built-in resistance to diseases and insect pests and also drought tolerance.

Seminar on "Wheat Consumers need"

7761. SHRI SURYA NARAYAN SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) details of the discussions held in Delhi recently in a Seminar on "Wheat consumers needs";

(b) whether the question of enforced price discipline to be observed by flour Mills to bring down the prices of food products was discussed in the Seminar; and

(c) if so, outcome thereof and his reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) In the Seminar held on 29th and 30th March, 1978 several papers were presented and discussed under four different technical sessions:—

1. Consumer Reactions.
2. Programmes for Producing and Marketing Quality Wheat Variety-wise in the Next Ten Years.
3. Handling and Storability of Wheat and Wheat Products in Relation to Maintenance of Buffer Reserves.

4. Potential for Wheat Consumption in the Indian Sub-Continent.

The Seminar has made a number of recommendations in regard to increasing the yield of different varieties of wheat, optimum utilisation of wheat grain storage, creation of facilities for bulk handling and transport of wheat grains, adoption of improved and modern techniques for production of different milled products, etc.

(b) and (c). According to information available with the Government the question of enforced price discipline to be observed by flour mills to bring down the prices of food products does not appear to have been specifically discussed in the Seminar.

Upkeep of the Common Portion of DDA Flats

7762. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether any complaints have been received by him from the Agencies formed for the purpose of looking after common portions of DDA flats in Delhi about non-payment of agencies dues by the allottees;

(b) what action can Government take to realise agencies dues;

(c) whether any such action has been taken against any allottee;

(d) if not, whether Government propose to take such action; and

(e) are the agencies discharging their functions satisfactorily?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Delhi Development Authority has reported that it has received some such complaints.

(b) Notices can be issued by the DDA to the defaulting members and these dues can be recovered as arrears of land revenue.

(c) The Delhi Development Authority has reported that it has issued letters to allottees in Janakpuri, Lawrence Road etc.

(d) Does not arise.

(e) The Delhi Development Authority has reported that most of the registered agencies are not discharging their functions, relating to maintenance of common portions, satisfactorily.

Request of skimmed Milk Powder from Karnataka

7763. SHRI K. MALLANNA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Government of Karnataka has asked the Centre to immediately supply skimmed milk powder;

(b) if so, the details regarding the demand for skimmed milk powder made by the State; and

(c) the reaction of Central Government thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The Directorate of Animal Husbandry and Veterinary Services, Karnataka had asked for supply of 180 tonnes of skimmed milk powder for the Government Dairies at Dharwad, Gulbarga, Belgaum, Mangalore and Shimoga for the period 15th February, 1978 to 15th July, 1978.

The Director, Bangalore Dairy has also asked for supply of 800 tonnes of skimmed milk powder during 1978-79.

(c) As against the demand of 180 tonnes, a quantity of 50 tonnes of skimmed milk powder for the year 1977-78 has been released to the Directorate of Animal Husbandry and Veterinary Services, Karnataka, and the release of the balance quantity of 130 tonnes of skimmed milk powder during 1978-79 is under consideration

The request for release of 800 tonnes of skimmed milk powder to the Bangalore Dairy during 1978-79 is under consideration

बिहार में कालेजों को अनुदान

7764. **श्री विनायक प्रसाद यादव :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि बिहार राज्य मे सहरसा जिले मे सहरसा कालेज सहरसा, बी० एस० एस० कालेज, सुपौल, टी० पी० कालेज, माधीपुरा, निर्मली कालेज निर्मली को अलग-अलग कालेज की इमारत के निर्माण एवं होस्टल के निर्माण के लिये कुल कितनी राशि के अनुदान दिये गये और इमारत के निर्माण पर कितना काम पूरा हो चुका है और इमारत अनुदान की शेष राशि की अदायगी कब की जायेगी ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) विश्वविद्यालय अनुदान आयोग द्वारा दी गई सूचना के अनुसार सम्बन्धित कालेजो को दिये गये अनुदान तथा उन के निर्माण की प्रगति इस प्रकार है —

कालेज का नाम	परियोजना	दिया गया अनुदान	निर्माण की प्रगति तथा शेष राशि जारी करने सम्बन्धी स्थिति
1	2	3	4
		रु०	
1 सहरसा कालेज, सहरसा	विज्ञान प्रयोगशाला	50,000	जनवरी, 1978 तक 90369 79 रु० की लागत से छत तक निर्माण कार्य पूर्ण हो गया। 1,15,795/–रु० की स्वीकृत अनुदान की शेष राशि निर्माण कार्य मे और प्रगति की प्राप्ति पर जारी कर दी जायेगी।
2. बी० एस० एस० कालेज, सुपौल	(क) पुरुषों का छात्रावास	76,400	निर्माण कार्य पूरा हो चुका है और कोई अनुदान देय नही है।

1	2	3	4
	(ख) विज्ञान प्रयोगशाला	2,03,000	केन्द्रीय ब्लाक का भूतल पूरा हो गया है। अनुदान के दुरुपयोग की शिकायतें आने के कारण, जिनकी जांच हो रही है, 85,600/- रु० का शेष अनुदान रोक लिया गया है।
3. टी० पी० कालेज, माधीपुर	(क) विज्ञान ब्लाक	1,05,000	निर्माण कार्य के पूरा होने की सूचना प्राप्त हुई है। 5,170/-रु० का शेष अनुदान समापन प्रमाण पत्र की प्राप्ति पर जारी कर दिया जायेगा।
	(ख) शिक्षक छात्रावास	85,000	भूतल पूरा हो गया है। मई, 1977 से कोई प्रगति रिपोर्ट प्राप्त नहीं हुई है। 8,696/- रु० का शेष अनुदान आगे की प्रगति रिपोर्ट प्राप्त होने पर जारी कर दिया जायेगा।
4. निर्मली कालेज, निर्मली	पुरुष छात्रावास	70,000	फरवरी, 1977 में सूचित किया गया था कि निर्माण कार्य पूरा होने वाला है। तब से कोई प्रगति रिपोर्ट प्राप्त नहीं हुई है। शेष राशि 32,922 है जो कि प्रगति रिपोर्ट प्राप्त होने पर अदा की जायेगी।

Reserved Quota of Government Accommodation for S.Cs and S.Ts.

7765 SHRI R L KUREEL Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Directorate of Estates have provided reservation for Scheduled Castes and Scheduled Tribes together to the extent of 10 per cent in Type I accommodation in which all Group D employees are covered, 10 per cent in Type II in which group C and D employees are covered and 5 per cent Type III accommodation in which mostly Group C employees are covered, and

(b) if so, what purpose the Government have served by introducing these reservations in allotment of Government accommodation and whether there is any proposal to raise the above percentage of reservation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) 10 per cent of the clear vacancies in Types I and II and 5 per cent of the clear vacancies in Types III and IV are reserved for allotment to Scheduled Castes and Scheduled Tribes employees Besides they are also considered from the general quota in their turn if they so desire

(b) The reservation has been made to give additional facilities to the Scheduled Castes and Scheduled Tribes employees There is no proposal to raise the above percentages

Enhanced Stipend for Hindi Training Facilities

7766 SHRI GEORGE MATHEW Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the Kerala Government has asked the Central Government to give enhanced stipend for Hindi training facilities;

(b) the attitude of the Central Government about the request, and

(c) the total sum spent now in Kerala on the above per year?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI) (a) Yes, Sir

(b) In view of the likely repercussions elsewhere, it is not possible to agree to this proposal of the State Government

(c) The following grants have been sanctioned to the Government of Kerala under the scheme during the Fifth Five Year Plan

1974-75	Rs 2 00 lakh
1975-76	Rs 18,000
1976 77	Rs 60,000
1977-78	Rs 2 00 lakh

Bengali Medium Higher Secondary School in Chittaranjan Park, New Delhi

7767 SHRI MUKUNDA MANDAL Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are aware that Hindi Medium Higher Secondary School has been set up for the Bengalees in the Chittaranjan Park, New Delhi, former EBIDP Colony,

(b) if so, the reasons thereof,

(c) whether Government are considering any proposal for setting up Bengali Medium Primary and Secondary Schools in Chittaranjan Park, New Delhi, and

(d) if so, details thereof and attitude of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) No Hindi medium Higher Secondary School has been set up by Delhi Administration in Chittaranjan Park, New Delhi. The Government Co-Educational Middle School functioning in the locality provides instruction both in Hindi and Bengali.

(b) Does not arise.

(c) and (d). The existing Government Co-Educational Middle School is proposed to be upgraded to Secondary level in the next academic session. The Municipal Corporation of Delhi which is responsible for setting up Primary schools in the Union Territory, is already running one Bengali medium Primary School in this locality.

Compensation to States on Introduction of Prohibition

7768. SHRI DURGA CHAND:

DR. RAMJI SINGH:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the State Governments have asked the Central Government for compensation in respect of introducing prohibition in their respective States;

(b) if so, the details received from each State in this respect;

(c) what are the figures of loss of revenue given by the States as a result of introduction of prohibition; and

(d) to what extent each State would be compensated on this account?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) Some State Governments have asked for compensation on account of introduction of prohibition in their States.

(b) and (c). Details of loss of revenue have been furnished by three State Governments are as follows:

	Estimated loss for 1978-79
Bihar	7.30 crores
Tamil Nadu	140.00 crores
Uttar Pradesh	20.00 crores

(d) The Centre expects to compensate the States to the extent of 50 per cent of the established loss of excise revenue in each year commencing from 1978-79, treating the actual excise revenue of 1977-78 as the base. This will not include possible increases which may have occurred in excise revenue, cost of enforcement etc.

Setting up of National Research Centre of I.C.A.R.

7769. SHRI JANARDHANA POOJARY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether there is a proposal with ICAR to set up National Research Centres in the country; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) Following are the ten National Research Centres which are proposed to be set-up during the Medium-Term

Plan (1978—83), details of which are being worked out:—

1. National Centre for Groundnut Research
2. National Centre for Rapeseed-Mustard Research
3. National Centre for Sunflower and Safflower Research
4. National Centre for Sessamum Research
5. National Centre for Pigeon Pea and Gram Research
6. National Centre for Biofertilization Research
7. National Centre for Research on Photosynthesis
8. National Research Centre for Animal Genetics
9. National Research Centre for Animal Nutrition
10. National Centre for Research on Solar Energy

Steps to Improve Education in Dadra and Nagar Haveli

7770 SHRI R R PATEL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) the steps taken by Government to improve the education system in Dadra and Nagar Haveli;

(b) whether Government are aware that the educational institutions in Dadra and Nagar Haveli are not functioning properly;

(c) whether any inspection has been made in this respect; and

(d) if so, the decision taken by the Government to improve the education?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) The schools in the Union Territory function according to the pattern followed in the neighbouring State of Gujarat. The supervision of the 166 schools at pre-Primary, Primary, High and Higher Secondary levels is ensured according to prescribed criteria. Steps have been taken to improve enrolment at Primary stage by opening schools within a walking distance of 1.5 KM, and incentives are provided to children belonging to Scheduled Castes, Scheduled Tribes and economically backward classes in the form of free education upto Higher Secondary level, free supply of text-books, note-books, uniforms and mid-day meals. Hostel facilities, including free boarding and lodging, are provided to Adivasi children. Examination reforms have been introduced at Primary level. Facilities for training in vocational subjects have been provided Untrained teachers are being sent for training. The present extent of literacy is estimated at 29 86 per cent as against 14.97 per cent in 1971.

(b) No such complaints have come to notice.

(c) and (d). Does not arise.

राज्यों में रुग्ण चीनी मिलें

7771. श्री गंगा भक्त सिंह . क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश, बिहार और महाराष्ट्र की अनेक चीनी मिलें आधुनिक मशीनों के अभाव में रुग्ण है,

(ख) यदि हां, तो उत्तर प्रदेश, बिहार, महाराष्ट्र तथा अन्य राज्यों में रुग्ण चीनी मिलों की पृथक पृथक-संख्या क्या है,

(ग) सरकारी, गैर-सरकारी और सहकारिता क्षेत्रों में उनकी पृथक-पृथक संख्या क्या है; और

(घ) उन्हें उत्पादन करने लायक बनाये रखने के लिये सरकार क्या कार्यवाही कर

रही है और क्या ऐसी मिलों को अपने नियंत्रण में लेने का कोई प्रस्ताव सरकार के विचाराधीन है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) से (ग) राज्य सरकारों से सूचना इकट्ठी की जा रही है और प्राप्त होने पर सभा के पटल पर रख दी जाएगी ।

(घ) सरकार ने अप्रचलित सयंत्र और मशीनों वाली अलाभकर क्षमता की चीनी फैक्ट्रियों को आधुनिकीकरण, पुनर्वासन और साथ साथ विस्तार करने के लिये ऋण देने की एक सुगम उधार योजना शुरू की है । यह योजना भारतीय औद्योगिक वित्त निगम द्वारा चलाई जाती है। रुग्ण चीनी मिलों को लेने का कोई सामान्य प्रस्ताव नही है लेकिन संबंधित राज्य सरकारों से प्राप्त अनुरोधों पर प्रत्यक मामले के गुण-दोष के आधार पर विचार किया जाता है ।

Difficulties being faced by Sugar Mills due to Non-Lifting of Molasses

7772. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether his attention has been drawn to the difficulties being faced by Sugar Mills due to suspension of lifting of molasses on account of closure of a number of distilleries in Maharashtra; and

(b) if so, what action has been taken or proposed to be taken by the Government to help such sugar mills to avoid any hold up in the removal of molasses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). In view of the record production of molasses during the current year, Government are taking necessary steps to move molasses to deficit States and release for exports.

Irrigation Projects in Progress in Karnataka

7773. SHRI K. LAKKAPPA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the number of irrigation projects, major and medium, in progress in Karnataka State;

(b) whether there is any delay in their execution due to paucity of funds; and

(c) if so, action proposed to be taken by the Government of India to provide the required funds and speed up the execution of the projects?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) There are at present 7 major and 23 medium irrigation schemes under execution in Karnataka. In addition, 9 major and 11 medium irrigation schemes, which are not yet approved, are also under execution in the State.

(b) and (c). Till 1974-75, the progress of works on certain projects was slow due to paucity of funds. However, since 1974-75 larger outlays have been provided for major and medium irrigation sector of Karnataka State to ensure speedy completion of the projects. The outlays on this sector since 1974-75 have been as under:—

Year	Rs. crores
1974-75	22.52
1975-76	28.45
1976-77	48.81
1977-78 (anticipated)	61.89
1978-79 (Plan provision)	68.08*

*In addition, the State Government have provided Rs. 23.00 crores for unapproved schemes of Cauvery basin under Non-Plan.

The advance Plan assistance was also provided by the Government of

India to the State for accelerating the progress of works on certain selected irrigation projects The assistance given was Rs 2 15 crores, Rs 3 55 crores and Rs 6 14 crores during the years 1975-76, 1976-77 and 1977-78 respectively

National Library, Calcutta

7774 SHRIMATI PARVATI DEVI Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether National Library, Calcutta is suffering from enormous difficulties in the matter of space shortage, scarcity of funds, inadequate staff, disappearance of books, an atmosphere of tension among the staff, and

(b) what steps Government propose to take to give a new identity to this magnificent institution?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) The budget of the National Library has been increased from Rs 42,04,300 in 1973-74 to Rs 85,25,000 in 1978-79 The sanctioned staff strength during the same period has been increased from 603 posts to 767 posts A proposal to construct a second annexe building to provide additional floor space is under active consideration The Government has not received any report about disappearance of books or of any tension among the staff It is not known what is the change in identity of the National Library the Hon'ble Member is contemplating, as no change is envisaged by Government

Setting up Goat Research Institute

7775 SHRI M RAMGOPAL REDDY Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Government propose to set up goat research institute in the country, and

(b) if so, when the decision is likely to be taken by the Government and the proposed location of the institute?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Yes, Sir

(b) This proposal is being worked out for establishment of the Institute in the Sixth Five Year Plan

In the meantime a Task Force has been set up by the Council to formulate the detailed proposals for the Institute On the recommendation of the Task Force contained in its interim report tentatively Makhdoom near Mathura has been selected as the site for the location of the Institute

Representation of Students in Senate

7776 SHRI BHAGAT RAM Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether he has received a resolution passed by the Punjab University Senate in connection with the amendment to represent the students in the Senate,

(b) whether he has accepted it;

(c) when a Bill for this purpose will be introduced, and

(d) whether it is intended to extend it to the other Universities?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) While Government have not received any resolution passed by the Senate of the Punjab University in this regard, the Vice-Chancellor had intimated that he had given an assurance in the meeting of the Senate held on 23rd March, 1975 that

students would be given representation on the Senate when necessary amendments in the University Act are carried out.

(b) and (c). A Committee consisting of representatives of the Governments of Punjab and Haryana and of the University Grants Commission has been formed to look into various provisions of the Punjab University Act and suggest amendments thereto, to meet the present-day needs. This Committee will also consider the question of providing students representation on the University bodies.

(d) The Gajendragadkar Committee on Governance of Universities had recommended that students representation may be provided on the Senate/Court and Academic Council of the Universities. The recommendations of this Committee had been intimated to the State Governments for necessary action. Provision for this has already been made in the Acts of several Universities.

Output from Hybrid Bajra No. 1

7777. SHRI G. S. REDDI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Hybrid Bajra No. 1 released in 1964-65 has ceased to give larger output;

(b) if so, whether any new hybrid bajra variety has been developed to increase bajra yields; and

(c) if not, reasons thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir; Hybrid Bajra No. 1 released in 1964-65 has ceased to give larger output because it has become susceptible to downy mildew (Green ear) and ergot diseases of bajra.

(b) New high yielding and downy mildew tolerant bajra hybrid like BJ 104, BK 560-230 and PHB 14 have been released for cultivation. With the availability of hybrids possessing resistance to downy mildew, the production of the *bajra* can be expected to increase. Ergot continues to be a problem and intensive research on its control is in progress.

(c) Question does not arise.

Student Union in Universities and Colleges

7779. SHRI CHITTA BASU: Will Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government nave since decided to make membership of the student's Union in the Universities and colleges optional; and

(b) if so, the follow up actions in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir.

(b) Does not arise.

बिहार, गुजरात और मध्य प्रदेश में सिंचाई की कम प्रतिशतता

7780. **श्री धीरेन्द्र प्रसाद** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस समय कुल कृषि योग्य भूमि का 30 प्रतिशत ही सिंचित क्षेत्र है ;

(ख) क्या अन्य राज्यों की तुलना में बिहार, गुजरात और मध्य प्रदेश जैसे राज्यों में सिंचित भूमि की प्रतिशतता कम है; और

(ग) क्या सिंचाई सुविधा के मामले में इन तीन राज्यों को अन्य राज्यों के समकक्ष लाने के लिए सरकार का विचार विचाराधीन सिंचाई योजनाओं को लागू करने और मध्यम दर्जे की तथा छोटी सिंचाई योजनाओं के लिए धन आवंटित करने में प्राथमिकता देने का है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) (क) 1977-78 अन्त तक वृहद, मध्यम और लघु सिंचाई कार्यों के जरिए सृजित की गई सिंचाई शक्यता कृषिगत क्षेत्र की 29 1 प्रतिशत है।

(ख) गुजरात और मध्य प्रदेश दोनों राज्यों में कृषिगत क्षेत्र की तुलना में 1977-78 तक सृजित की गई सिंचाई-व्यवस्था की प्रतिशतता राष्ट्रीय औसत से कम है। परन्तु बिहार के मामले में सृजित की गई सिंचाई शक्यता राज्य में कृषिगत क्षेत्र की 39 प्रतिशत है ।

(ग) सिंचाई एक राज्य विषय है और सिंचाई परियोजनाओं का वित्त-पोषण राज्य सरकारों द्वारा किया जाता है। राज्यों को केन्द्रीय सहायता ब्लाक ऋणों और अनुदानों के रूप में दी जाती है और यह किसी विशिष्ट विकास क्षेत्र अथवा परियोजना से सबंधित नहीं होती ।

निर्माणाधीन परियोजनाओं से शीघ्र लाभ प्राप्त करने के लिये उन के शीघ्र क्रियान्वयन को प्राथमिकता दी जा रही है और जिन राज्यों में कम सिंचाई सुविधाएं है उन की वार्षिक योजनाओं में ऊंचे परिव्यय की व्यवस्था की जा रही है।

Foodgrain Storage in Miraj, Maharashtra with World Bank Credit

7781 SHRI ANNASAHEB GOTKHINDE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether the Government have selected Miraj city, Maharashtra State, as one of the locations where the grain storage capacity is proposed to be augmented or built with the World Bank Credit,

(b) if so, the capacity for storage proposed to be augmented or built,

(c) the estimated cost of the same; and

(d) the time by which the scheme is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes, Sir

(b) 50,000 tonnes capacity

(c) The estimated cost of construction of godown including provision for railway siding is Rs 1 85 crores

(d) It is expected that the entire project at Miraj would be completed by the middle of 1979 80 if the possession of site is handed over by the Maharashtra Government immediately

Subernarekha Project

7783 SHRI SAMAR GUHA
SHRI BAIRAGI JENA
SHRI PRADYUMNA BAL

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to USQ No 3541 on 12th December 1977 regarding resumption of work on Subernarekha Flood Control Project and state

(a) whether the scheme of flood control Project for the river "Subarnarekha" for the benefit of control of frequent floods in the States of Orissa and West Bengal are pending before the Government for years,

(b) if so, the reasons for unusual delay in implementation of the Project, and

(c) when the Project is going to be finalised and the latest steps taken in this regard?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). It was stated in reply to Unstarred Question No. 3541 answered on 12th December, 1977 that the revised scheme for construction of embankments on either bank of Subarnarekha river in Orissa has not been received at the Centre and also the West Bengal Government has yet to furnish a report on the flood-routing studies to determine the effect of the proposed embankments on the railway bridge in the absence of flood moderation from the storage proposed to be provided for chandil reservoir and sections on the embankment in their territory. These have not yet been received from both Orissa and West Bengal.

As regards the Subarnarekha Multipurpose Project of Bihar, clearance of the Project will be considered after an agreement is reached between the concerned States, namely, Bihar, Orissa and West Bengal. Though an Agreement has been reached between Bihar and Orissa, the Agreement between Bihar and West Bengal is yet to be finalised.

Death of Junior Stenographer in DDA

7784. SHRI RAM VILAS PASWAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 114 on 13th June, 1977 regarding death of Shri Kamal Kant Chadha Jr. Steno of DDA and state:

(a) whether the enquiry into the death of Shri Kamal Kant Chadha, Jr. Steno of DDA has been completed and report has been received by the Government;

(b) what were the circumstances under which Shri Kamal Kant Chadha was driven to end his life;

(c) whether in the light of the enquiry Government have reviewed the rules and regulations governing relief on transfer/resignation have been reviewed; and

(d) whether Government propose to review the procedure obtaining in this regard in all departments so as to prevent such fatalities?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). Inquest proceedings into the circumstances of the death were conducted by the Police. According to the inquest report the stenographer committed suicide due to frustration.

(c) and (d). No such review is contemplated.

Report on Survey of Fishing Harbour on Orissa Coast

7785. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government are aware that fishing Harbours on Orissa coast were surveyed by F.A.O. team in 1970 and by U.N.D.P. team in 1976;

(b) if so, when Government received these reports and details thereof; and

(c) when the project if any, is likely to be worked out and what is the present position?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The reports in respect of fishing harbours at Dhamra and Naugar were received in April, 1972 and in December, 1976 respectively The harbour at Naugar is estimated to cost Rs 66 lakhs for accommodating 40 fishing vessels of 12 metres in size The main components of the harbour are construction of wharf, auction hall roads, water supply and buildings

The fishing harbour at Dhamra is designed to accommodate 50 vessels of 15 metre in size The project was originally approved by the Government of India for Rs 56 lakhs in May, 1975 which was revised in December, 1976 to Rs 69 lakhs The main components are construction of wharf, dredging, slipway, roads water supply and buildings

(c) The project details have already been worked out The harbour at Dhamra was sanctioned by the Government of India and the work is almost completed The proposal in respect of fishing harbour at Naugar is under examination in consultation with the State Government

Accommodation allotted to Semi Govt. Organisations at Concessional Rates

7786 SHRI H L PATWARY

SHRI RAM KANWAR BERWA

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state a list of houses, apartments and offices allowed to semi-Government, social and other associations like Bharat Sevak Samaj, INTUC etc and to individuals like retired judges and Ministers, Ex-Ministers etc free or at concessional rent and if so, where and at what rates?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) A Statement is attached

Statement

Sl No	Name of the individuals/ Semi Govt /Social Association etc	Particulars of accommodation with type	Element of rent charged	Remarks
1	Smt Indira Gandhi, Ex-P M	12-Willingdon Crescent (T-VII)	FR-45 B with DC	
2	Mrs K D Chattopadhyay	20-Canning Lane (T-VII)	FR-45-A	
3	K G Vaidya	CII/56 Wellesely Road (T-VI)	FR-45-A	
4	G Shivaramamurti Retd Dir of National Museum	CII/40, Shahjahan Road (T-VI)	FR-45-A	
5	Smt Leelavati Laxman, Social Worker	103 Rabindra Nagar (T-V)	FR-45 B with DC	
6	Mahavir Tyagi, Ex-MP	16 Dr Rajindra Prasad Road	FR-45-A less 25% rebate From 1-5-76 under FR-45-B with DC	
7	Dr Nilay Chowdhury, Chairman, Central Board for Prevention and Control of Water Pollution.	76-Lodi Estates (T-VII) .	FR-45-A	

Sl. No.	Name of the individuals/ Semi-Govt./Social Asocia-tion etc.	Particulars of accommoda-tion with type	Element of rent charged	Remarks
8	Communications Centre of India	AB-15, Tilak Marg (T-VII)	FR-45-A	
9	Society for Rehabilitation of physically handicapped and mentally retarded backward.	29-C, M.R.S. Rd. (T-V) 33-C, Do. 35-C, Do. 37-C, Do. 39-C, Do.	FR-45-A	
10	Jawaharlal Nehru University	N.A.A. Complex . .	FR-45-A	
11	Lady Irwin College Education Institution.	5-Sikandra Rd. (Requisitioned Bldg.)	FR-45-B	
12	Begum Zakir Hussain .	2-Moti Lal Nehru Place (T-VIII)	10% of pension.	
13	Begum Abida Ahmad .	19-Akbar Rd. (T-VIII) .	Do.	
14	Smt. Lalita Shastri . .	1-Moti Lal Nehru Place (Type VIII)	Do.	
15	Smt. L. N. Misra . .	4-Krishna Menon Marg (T-VIII)	Do.	
16	Smt. Jaswant Singh . .	CII/38, Dr Zakir Husain Marg (T-VI)	FR-45-A	
17	Smt. Kumaramangalam .	C-I/6 Humayun Rd. (T-VI)	Do.	
18	Smt. Zohra Ansari . .	D-II/100 Rabindra Ngr. (T-V)	Do.	
19	Smt. Pitambar Pant . .	D-I/109-Rabindra Ngr. (T-V)	Do.	
20	Smt. Savitari Agnihotri .	198-Rouse Avenue (T-V)	Nominal Rent	
21	Smt. Mary A Joseph .	C-II/93, Lodi Colony (T-III)	FR-45-A	
22	Smt. R.F. Mahmood .	2-Mahadev Rd. (T-VI)	Do.	
23	A.C. Guha . . .	5-Gurudwara Rakab Ganj Road	Do.	
24	C.D. Pandey . .	61-Bharti Nagar	Do.	
25	M.L. Dwivedi . . .	13 (L. F) College Rd. T-IV)	Do.	
26	J.C.M.	9-Ashoka Rd. (T-VIII)	Do.	
27	Minto Road Club . .	2-D, Kotla Rd. (T-V)	Do.	
28	Central Secretariat Club .	7-D to 10-D Park Lane (T-V)	Do.	

Sl. No.	Name of the Individuals/ Semi-Govt./Social Association etc.	Particulars of accommodation with type	Element of rent charged	Remarks
29	Shahjahan Rd. Club .	D-II/21 Shahjahan Rd. (T-V)	F.R.-45-A	
30	Kaka Ngr.Residents' Association.	D-II/9, Kaka Ngr. (T-V)	Do.	
31	Central Govt. Employees Cooperative Stores	33, NW Moti Bagh (T-IV), 11-13, Diaz Sqr. (T-IV), B-245, S. Ngr. (T-II), H-634, Sarojini Ngr., H-638, S. Ngr. (T-II), 41-II(A) Timarpur (T-II)	Do.	
32	Residents' Welfare Association, Probyn Road, Delhi.	29, Probyn Rd. (T-III)	Under FR-45-A	
33	Willingdon Hospital Welfare Society	40-B, Irwin Rd. (T-VI)	Do.	
34	Kendriya Hindi Parishad .	XY-68, Sarojini Ngr. (T-IV)	Do.	
35	Smt. Sheela Bhatia . .	D-II/7, Shahjahan Rd. (T-V)	Under F. R. 45-B plus departmental charge.	
36	Smt. Swapna Sundari .	B-43, Pandara Rd. (T-IV)	Do.	
37	Kumari Yamini Krishna Murti	D-I/39, Chankya Puri (T-V)	Under FR-45-B plus D.C.	
38	Smt. Siddheshwari Devi (late)	D-I/12, Bharti Ngr. (T-V)	Under FR 45-A	
39	D D. Devlakikar . .	D-I/10, Lodi Colony (T-II)	Do.	
40	Union Territory of Arunachal Pradesh	C-II/60, Moti Bagh	Do.	
41	N.D.M.C. . . .	1 58, Kidwai Ngr. (W) (T-V)	Under F.R. 45-B	
		2 47-D, Lake Square (T-IV)	Do.	
		3 C-399, Kidwai Nagar	Do.	
		4 D-221, Moti Bagh I (T-II)	Do.	
		5 E-175 (1557), Netaji Ngr. (T-II)	Do.	
		6 One hall and one garage in Kotah House	Under F.R. 45-A	
		7 31-D, Nicholson Sqr.	Under F.R. 45-B	
		8 D-359 Moti Bagh-I		
42	D.M.C.	1. F-35/37, 38, Rd. No. 4, Andrews Ganj (T-III)	Under F.R. 45-A	
		2 C-482, Srinivaspuri (T-II)	Under F.R. 45-B	

Sl. No.	Name of the Individuals/ Semi-Govt./Social Association etc.	Particulars of accommodation with type	Element of rent charged	Remarks
		3 S-I/825, R. K. Puram (T-II)	Under F.R. 45-B	
		4 S-I/827, R. K. Puram (T-II)	Do.	
		5 I-87, Nanakpura (T-II)	Do.	
43	Congress Party in Parliament	(i) 15-D, Raja Bazar (T-IV)	Under F.R. 45-A	
		(ii) S-IV/209, R. K. Puram (T-II)	Do.	
		(iii) S-IV/892, R. K. Puram (T-II)	Do.	
		(iv) S-IV/222, R. K. Puram (T-II)	Do.	
		(v) S-IV/181, R. K. Puram (T-II)	Do.	
		(vi) S-II/598, R. K. Puram (T-I)	Do.	
44	C.P.I. (M)	Suite No. 14 (double), V.P. House	Under F.R. 45-A	
45	C.P.I.	309, 119 and 201-A(single suites) V.P. House	Under F.R. 45-A	
46	D.M K.	Suite No 15, (single suite) V.P. House	Under F.R. 45-A	
47	B.K.D.	Suite No. 1 & 2 and Sr. Qr. No. 65 & 20, V. P. House	Under F.R. 45-A	
48	Jan Sangh	Suite No. 23 & 24 (single), Sr. qr. No. 56, V. P. House	Do.	
49	Swatantra Party . .	203, Single V. P. House	Do.	
50	Congress (O)	109, 219 (single), Sr Qr. No 44, V. P. House	Do.	
51	Socialist . . .	16, 17, 104 (single) Sr. Qr. No. 40, V. P. House.	Do.	
52	Socialist (Lohiawadi) .	310 (single), V. P. House	Under F.R.45-A	
53	Janata Party . .	Suite No. 507, V. P. House	Do.	
54	Smt. Gayatri Devi, Ex-MP.	91, Lodi Estates (T-VI)	Under F.R. 45-B with D.C.	
55	United Nations Military Observer Group in India and Pakistan	AB-1/, Purana Qila Rd. (T-VII)	Rent free.	

Sl No	Name of the Individuals Semi-Govt /Social Association etc	Particulars of accommodation with type	Element of rent charged	Remarks
56	Grih Kalyan Kendra	17 and 19, Mahadev Road (T-VI) 137 Masjid Moth (T IV)	Rs 1?/ ?m	
57	Bharat Sewak Samaj	Garage No 109 110 & 111 North Avenue	Under F R 45 B with D C	
5?	Women s Mutual Aid Society	Flat No 75, South Avenue	Under F R 45 B with D C	
?9	Press Correspondents	102 Flats	Under F R 45 A and F R 45 B with D C	

Aid to advance Centre for Teaching and Research in Marine Geology and Geophysics

7787 SHRI HARI VISHNU KAMATH Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether it is a fact that the University of Cochin proposes to establish and advanced course for teaching and research in marine geology and geophysics

(b) whether the Central Government has been approached for aid and assistance to the project, and

(c) if so Government s reaction thereto?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (c) The University of Cochin has a School of Marine Sciences During the Fifth plan period, the university had proposed expansion of this School These proposals included the addition of a Division for Marine Geology The expert Committee of the University Grants Com missino which considered the proposals recommended the introduction of short-term post M Sc diploma course in Marine Geology and the creation of a post of Professor for organising and developing capabilities in the subject The University Grants Commission had approved these recommendations The Commission has not received any further proposal from the University to establish advanced courses for teaching and research in Marine Geology and Geophysics

Criteria for Allotment of Government Accommodation to the Working Couples

7788 SHRI DHARMA VIR VASISHT Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is a fact that house rent allowance of both husband and wife is stopped on allotment of Government accommodation to one of them,

(b) whether Government propose to reconsider the matter and stop house rent allowance of the allottee only and not of his spouse,

(c) if not whether Government propose to allot them accommodation on the basis of the salary of both of them taken together, and

(d) if not the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes. Sir.

(b) No, Sir.

(c) No, Sir.

(d) Combining of emoluments of both husband and wife for the purpose of allotment of accommodation would result in a number of complications in determining priority date as well as recovery of licence fee, apart from other difficulties which may arise as a result of transfer, resignation, retirement etc. of one of them.

डी० डी० ए० फ्लैटों के आवंटन के लिए आवेदन-पत्र

7789. **श्री राम कंवर बरवा : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डी० डी० ए० द्वारा रिहायशी प्लाटों (जनता तथा मध्य आय वर्ग) के आवंटन के लिये नये आवेदन पत्र आमन्त्रित करने का कोई प्रस्ताव है,

(ख) यदि हां, तो कब तक; और

(ग) यदि नहीं, तो इस के क्या कारण हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, इस समय नहीं । यह स्पष्ट किया जाता है कि प्लाट निम्न आय वर्ग तथा मध्यम आय वर्ग को अलाट किये जाते हैं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) इस समय प्लाट आवंटन के लिए उपलब्ध नहीं हैं ।

पंजाब वक्फ बोर्ड पर भ्रष्टाचार के आरोप

7790. **श्री अर्जुन सिंह भदोरिया : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने जून, 1977 में पंजाब वक्फ बोर्ड पर लगाये गये भ्रष्टाचार के आरोपों की जांच की है;

(ख) यदि हां, तो उस के क्या परिणाम निकले; और

(ग) क्या सरकार का विचार इस वक्फ बोर्ड को भंग करने का है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) पंजाब वक्फ बोर्ड के विरुद्ध भ्रष्टाचार के कतिपय अभियोग प्राप्त होने पर, अभियोगों से संबंधित तथ्यों की पुष्टि करने के लिये विधि मंत्रालय के एक अधिकारी को नियुक्त किया गया था ।

(ख) इस बारे में अधिकारी द्वारा दी गई रिपोर्ट विचाराधीन है ।

(ग) उपर्युक्त रिपोर्ट पर विचार करने के बाद, जो निर्णय लिये जायेंगे उन के प्रकाश में मामले पर आगे की कार्यवाही की जाएगी ।

Bhim Kunda Project

7791. SHRI BAIRAGI JENA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether all the reports and information required for the construction of Bhim Kunda Project over River Baitaran in Orissa has reached the Government of India from Orissa Government;

(b) whether this Bhim Kunda project is being or will be included in the 6th Five Year Plan;

(c) if so, what is the estimated cost of the project; and

(d) when will the work start; if not, what alternative steps are proposed to be taken to control flood in the river Baitaran in Orissa?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (c). The report for Bhimkund projest, estimated to cost Rs. 165.80 crores, has been received in the central Water Commission. This was examined in the Commission and comments sent to the State Government in June, 1977. Replies to these are awaited.

(b) The details of new major and medium irrigation projects proposed to be taken up by the Government of Orissa in the Five Year Plan (1978—83) have not been received so far from the State Government.

(d) The question of taking up Bhim kund project for construction can be decided after it is found technically feasible and economically viable, and is included by the State in the Five Year Plan (1978—83) and adequate funds are provided by the State Government for the same.

With the construction of Bhimkund Dam the peak flow discharge in the Baitaran below Akhupada would be moderated to 3 lakh cusecs. The State Government had prepared a flood control scheme for the delta area in 1973 taking into account the moderated flow discharge. If the dam is not completed the embankments in the delta will have to be designed for a higher peak discharge

मध्य प्रदेश में गंगरेल बांध बनाने के लिए अर्जित की गई भूमि के लिए मुआवजा देने में भेदभाव

7792. श्री बलवन्त सिंह ठाकुर: क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में गंगरेल बांध के निर्माण के लिए अर्जित की गई भूमि के लिए रायपुर जिले में लोगों को 2500 रुपये से 4000 रुपये प्रति एकड़ की दर से मुआवजा दिया गया जब कि बस्तर जिले में लोगों को 800 रुपये से 900 रुपये प्रति एकड़ की दर से मुआवजा दिया गया था; और

(ख) यदि हां, तो इस भेदभाव के क्या कारण हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख). मध्य प्रदेश सरकार ने सूचित किया है कि रायपुर जिले में गंगरेल बांध द्वारा जलमग्न होने वाली भूमि के लिये उस के मालिकों को 2500 रुपये से 4000 रुपये प्रति एकड़ की दर के मुआवजे दिए गए है। बस्तर जिले के महानदी जलाशय परियोजना द्वारा जलमग्न होने वाली भूमि के लिये भिन्न भिन्न दरों पर जो 240 रुपए प्रति एकड़ से 3074 रु० प्रति एकड़ की अधिकतम दर तक है, मुआवजा दिया गया है। बहरहाल, समग्र रूप से इसकी औसत दर 990 रुपए प्रति एकड़ बैठनी है।

राज्य सरकार ने आगे बताया है कि रायपुर और बस्तर जिलों में भूमि के मुआवजे के लिये दरों को निर्धारित करने में कोई भेदभाव नही बरता गया है। रायपुर और बस्तर दोनों जिलों में भूमि के लिए अधिनियम के अनुसार भूमि के मुआवजे की दरे एक ही विशिष्ट मानदण्ड को अपनाते हुए निर्धारित की गयी हैं।

Reconstitution of Central Social Welfare Board

7793. DR. BAPU KALDATE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Central Social Welfare Board has been reconstituted?

(b) if so, the names of the newly appointed members;

(c) whether any names suggested by States were rejected; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) Yes. Sir.

(b) A statement giving the requisite information is attached.

(c) No, Sir.

(d) Does not arise.

Statement

The names of the members of the reconstituted Central Social Welfare Board are given below :—

S. No.	Name	Designation	Representative of
1	Smt. Leela S. Moolgoakar	Chairman	
2	To be nominated later	Member	Andhra Pradesh
3	To be nominated later	,,	Assam
4	Smt. Premalata Rai	,,	Bihar
5	Smt. Indraben Diwan	,,	Gujarat
6	Smt. Shanti Devi	,,	Haryana
7	Smt. Lila Tondon	,,	Himachal Pradesh
8	Begum Sheikh Mohd. Abdullah M.P. . .	,,	Jammu & Kashmir
9	To be nominated later	,,	Karnataka
10	Smt. Ratnakala S. Menon	,,	Kerala
11	Smt. Urmila Singh	,,	Madhva Pradesh
12	To be nominated later	,,	Maharashtra
13	Miss Silverine Swer	,,	Meghalava
14	Smt. Skill Angal of Sekmai	,,	Manipur
15	Smt. I. Chubala	,,	Nagaland
16	Smt. Kuntala Kumari Acharya . . .	,,	Orissa
17	Smt. Surendra Kaur Grewal	,,	Punjab
18	Smt Ujla Arora	,,	Rajasthan
19	Kazini Saheba Elisa Maria of Chakhung .	,,	Sikkim

S. No	Name	Designation	Representative of
20	Smt Noorjehan Bazaak . . .	Member	Tamil Nadu
21	To be nominated later	"	Tripura
22	Smt (Dr) Satyawati Sinha . .	"	Uttar Pradesh
23	Prof Kanak Mukherjee . . .	"	West Bengal
24	Smt. Geeta Krishnatiy . . .	"	Andaman & Nicobar Islands
25	Smt Usha Suri	"	Chandigarh
26	Smt Lalrimtluangi	"	Mizoram
27	Smt. Ela Bhatt . . .	"	
28	Smt Devaki Jain	"	
29	Dr (Smt) Rajammal Devdas . .	"	
30	Smt Raksha Saran . . .	"	
31	Smt A Wahabuddin Ahmad	"	
32	Smt Indira Miri . . .	"	
33	Smt Krishna Rao . . .	"	
34	Smt Arati Dutt . .	"	
35	Smt Anasuya Shridhar Limaye . .	"	
36	Shri J A Kalyanakrishnan Financial Adviser . .	"	Ministry of Finance
37	Smt Sarla Grewal, Additional Secretary .	"	Ministry of Health & Family Welfare
38	Shri B K Sharma, Joint Secretary . .	"	Department of Rural Development
39	Smt Anjam Dayanand, Joint Educational Adviser	"	Department of Education
40	Shri B N Bahadur, Deputy Secretary . .	"	Department of Social Welfare
41	To be nominated later	"	Planning Commission
42	Smt. Kamala Bahuguna, M.P. . . .	"	Lok Sabha
43	Shri K Suryanarayana, M.P. . . .	"	Lok Sabha
44	Smt. Pratibha Singh, M.P.	"	Rajya Sabha

पब्लिक स्कूल

7794. **श्री रामजी** : क्या **शिक्षा, समाज कल्याण और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में राज्यवार कितने पब्लिक स्कूल है ;

(ख) उनमें से कितने विदेशी मिशनरियों द्वारा चलाये जा रहे है, और

(ग) उनमें से कितने स्कूलों को सरकार द्वारा अनुदान दिया जाता, और वार्षिक अनुदान की राशि क्या है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी) :(क) ऐसे स्कूल पब्लिक स्कूल समझे जाते है जो भारतीय पब्लिक स्कूल सम्मेलन के सदस्य है। सारे देश में इस समय ऐसे 54 स्कूल है जो इस सम्मेलन के सदस्य है ।

राज्यवार ब्यौरे निम्नलिखित है —

आन्ध्र प्रदेश	4
बिहार	2
गुजरात	3
हिमाचल प्रदेश	2
हरियाणा	2
जम्मू और काश्मीर	1
कर्नाटक	5
केरल	1
महाराष्ट्र	5
मध्य प्रदेश	5
उडीसा	1
पंजाब	3
राजस्थान	7
तमिलनाडु	2
उत्तर प्रदेश	6
पश्चिम बंगाल	1
दिल्ली	4
कुल	54

(ख) कोई नही ।

(ग) शिक्षा मंत्रालय किसी भी पब्लिक स्कूल को कोई अनुरक्षण अनुदान नही दे रहा है । तथापि कुछ राज्य सरकारे अपने-अपने क्षेत्रीय अधिकार क्षेत्र में स्थित कुछ पब्लिक स्कूलो को अनुदान दे रही है । राई स्थित मोती लाल नेहरू खेल-कूद स्कूल जो कि 54 पब्लिक स्कूलो में से एक है , राज्य सरकार की संस्था है और इस स्कूल का सम्पूर्ण व्यय हरियाणा सरकार द्वारा वहन किया जा रहा है जो मिलिटरी स्कूल भारतीय पब्लिक स्कूल सम्मलन के सदस्य है वे रक्षा मंत्रालय के अधीन है और उन का व्यय रक्षा सेवा प्राक्कलनो में से वहन किया जाता है । जहा तक सैनिक स्कूल का सम्बन्ध है इन स्कूलो को केन्द्रीय सरकार द्वारा कोई आवर्ती अनुदान नही दिये जाते । तथापि भवन निर्माण उपस्कर और फर्नीचर आदि की खरीद से सम्बन्धित कुछ देन दारियो को निभाने के लिये छात्रवृत्ति सस्वीकृति करने वाले प्राधिकरणो द्वारा कुछ सैनिक स्कूलो को तदर्थ अनुदान दिये जाते है ।

आपात स्थिति के दौरान जिन व्यक्तियों की झुग्गियां / मकान गिराये गये थे उनको मकानों का आवंटन

7795. **श्री डा० रामजी सिंह** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या आपात स्थिति के दौरान दिल्ली में कुल कितनी झुग्गिया और पक्के मकान गिराये गये,

(ख) क्या सरकार ने निर्धन व्यक्तियो को पुनः मकान आवंटित करने का वचन दिया है;

(ग) यदि हा, तो अब तक कितने व्यक्तियो को मकान आवंटित किये गये; और

(घ) इस बारे में भविष्य में क्या योजना है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) से (ग) दिल्ली विकास प्राधिकरण ने सूचित किया है कि आपात स्थिति के दौरान 1 30 222 झुग्गियां और 5932 अर्ध पक्की/पक्की संरचनाएं गिराई गई थी 852 बेदखल-कर्ता को विभिन्न श्रेणियों के फ्लैट आवंटित किये गये थे लेकिन अधिकांश व्यक्तियों को 25 वर्ग गज के प्लाटों का आवंटन किया गया था। दिल्ली विकास प्राधिकरण ने 5328 टेनामेन्टों की एक विशेष आवास योजना घोषित की है जिन के लिये अन्य व्यक्तियों के साथ जे0 जे0 आर0 कालोनियों में रह रहे व्यक्ति भी पात्र है।

(घ) यह प्रस्ताव है कि रिहायशी क्षेत्रों से हटाये गये परिवारों को उन के मूल स्थान पर ही पुन बसाया जाए। अर्जुन नगर और मोतीनगर की परियोजनाए तैयार की जा रही है। अन्य कालोनियों के विस्थापित परिवारों को पुन बसाने की योजनाए बाद मे बनाई जायेंगी।

Urban Land Ceiling Act in Tamil Nadu

7796 SHRIMATI PARVATHI KRISHNAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the Union Government have any information regarding the enactment of the Urban Land Ceiling Act in Tamil Nadu,

(b) if so, what are the details thereof,

(c) whether the State Government has proposed any amendments to the said act to cope with the situation in Tamil Nadu, and

(d) if so, the details and Government's response thereto?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) Yes, Sir The Tamil Nadu Urban Land (Ceiling and Regulation) Act 1976 was enacted as a President s Act on the 3rd August, 1976 It closely follows the Central Act

(c) and (d) The Tamil Nadu Urban Land (Ceiling and Regulation) Bill 1978 was introduced in the State Legislature on the 28th March, 1978 to replace the existing Act The details will be known only on receipt of the Bill as finally passed by the State Legislature which is awaited

Demolition of Government Accommodation in D I.Z. Area, New Delhi

7797 SHRI KIRIT BIKRAM DEB BURMAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the number of type IV quarters in the D I Z Area which have been demolished or are proposed to be demolished,

(b) whether in place thereof new type IV quarters are proposed to be constructed in this area so as to accommodate the allottees of the demolished quarters and

(c) if the answer to (b) above be in the negative the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT)· (a) 234 type IV quarters have been demolished and 350 quarters are proposed to be demolished

(b) and (c). 124 type IV quarters have already been constructed in the DIZ area; and 62 type IV quarters are under construction. To facilitate provision of alternative accommodation to the occupants of type IV quarters, Government has decided to take up construction of 250 type IV quarters in Delhi during the current year but since no vacant land is available in the D.I.Z. area at present, these type IV quarters are likely to be constructed in some other locality.

Coconut Board

7798. SHRI GEORGE MATHEW: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the proposed Coconut Board will be located in the State with the largest area and production in coconuts;

(b) whether representation will be given to the concerned coconut growing States in the Board according to this area and production in coconuts; and

(c) whether the State Governments will duly be consulted when appointing Members of the Board from the respective States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) A decision is yet to be taken regarding the location of the headquarters of the proposed Coconut Development Board.

(b) Representation will be given to the Coconut growing States on the Board keeping in view their importance from the point of view of coconut production.

(c) The State Governments will be consulted when appointing their representatives on the Board.

Foreign Aid received by Vanvasi Ashram at Mirzapur (U.P.)

7799. SHRI HARGOVIND VERMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Vanvasi Ashram at Mirzapur (U.P.) is receiving foreign aid; and

(b) if so, how much?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The information is being collected and will be laid on the Table of the Sabha as soon as it becomes available.

Tribal Area Development Agency during Sixth Plan

7800. SHRI GIRIDHAR GOMANGO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether his Ministry have asked the State Governments to prepare the projects for Tribal Area Development Agencies to continue the programmes in Sixth Five Year Plan;

(b) if so, whether the States have submitted the project reports for consideration of his Ministry so far; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

(c) During the VIth Plan, Pilot Projects on Tribal Development for which Ministry of Agriculture and Irrigation is the nodal Ministry will be integrated with the tribal sub-plan dealt with by the Ministry of Home Affairs.

Use of bio-gas for domestic and industrial purposes

7801 SHRI S R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the extent to which bio-gas is being used for domestic and industrial purposes and the saving on other fuels thereunder effected in the current year,

(b) the prospects of its wider application, and

(c) the efforts Government are making to popularise the use of this source of energy?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Presently bio-gas is mainly used for domestic cooking and lighting purposes Its use for industrial purposes is practically non-existent except on experimental/pilot basis for running diesel engines

Since the use of bio-gas is generally made in individual houses, it is difficult to quantify the exact savings in terms of other fuels in any particular year However, about 58,000 bio-gas plants installed in the country under the Central Sector Scheme during the Fifth Five Year Plan are expected to produce annually about 84 6 million cu m of gas which is equivalent to 50 8 million litres of kerosene in terms of replacement fuel value

(b) The prospects of wider application of bio-gas in industrial uses at present seem to be limited because it cannot be easily liquified or compressed However, research efforts in this direction are under way

(c) All out efforts are being made to popularise the use of bio-gas. These include the grant of Central subsidy to the beneficiaries (at the rate of 25 per cent to small and marginal farmers for small plants of 2 and 3 cu. m. size, at the rate of 20 per cent to other farmers for all sizes of plants; @ 33 per cent for community gobargas @ 50 per cent for plants set up in hilly and tribal areas and at the rate of 100 per cent for community plants based on night-soil), setting up of Coordination Committees at State level, arrangements for the training of village artisans and extension staff in bio-gas technology, use of audio visual methods to motivate the farmers, and development of low cost plants through research and development.

Cooperative Banks working under Delhi Administration

7802 DR LAXMINARAYAN PANDEYA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that Government have received complaints about irregularities and illegal practices in various cooperative banks working under Delhi Administration;

(b) if so the details thereof, and

(c) the steps taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes, Sir

(b) The complaints have been received against the management of the following banks

(1) Delhi State Cooperative Bank Ltd

(2) Jam Cooperative Bank, Ltd

(3) Delhi Cooperative Urban Bank, Ltd.

(c) The following steps have been taken by Delhi Administration:—

1 The Board of Directors of the Delhi State Cooperative Bank, Ltd, has been superseded and an Administration has been appointed.

2. In order to ascertain the correct position of the Jain Cooperative Bank, Ltd., a statutory enquiry under section 55 of the Delhi Cooperative Societies Act, 1972, has been ordered on the basis of complaints.

3. On the basis of the irregularities noted in the working of the Delhi Cooperative Urban Bank, Ltd. a statutory enquiry has been instituted.

शिक्षा की नई पद्धति प्रारम्भ करने से स्कूलों में कर्मचारियों को फालतू घोषित करना

7803. **श्री हरगोविन्द वर्मा :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली मे नई शिक्षा प्रणाली की घोषणा के वाद स्कूलों में काम करने वाले कर्मचारियों को फालतू घोषित कर दिया गया है ;

(ख) यदि हा, तो क्या सरकार का विचार उनको खपाने का है; और

(ग) यदि सरकार का विचार उनको कही भी खपाने का नही है, तो इसके क्या कारण है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी): (क) से (ग). दिल्ली के स्कूलों में शिक्षकों के कुछ पद, नई शिक्षा पद्धति लागू करने के परिणामस्वरूप, अधिशेष घोषित कर दिए गए थे । तथापि, अधिशेष शिक्षकों को, चाहें वे राजकीय अथवा सहायता प्राप्त स्कूलों में कार्य कर रहे हों, नियमित रिक्त स्थानों पर समायोजित किया जा रहा है और किसी को भी नहीं निकाला गया है।

Applications received by D.D.A. under the Slum Clearance Scheme

7804. SHRI HARGOVIND VERMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the applications received under the Slum Clearance Scheme in the Delhi Development Authority, Jhandewalan Office upto the last date of 25th January, 1978 are neither categorised nor serialised;

(b) if so, whether the applications are not searched out for giving information to the registered persons and whether they are not given satisfactory replies; and

(c) if so, the action proposed to be taken by Government against such employees and Officers and if not, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). The Delhi Development Authority has reported that applications were invited upto 25th January, 1978, under a Special Housing Scheme for allotment of tenements in the Resettlement Colonies. The last date for receipt of applications was extended upto 31st March, 1978. This Scheme was being handled by the JJR Cell upto 31st March, 1978. Consequent upon the transfer of this Cell to the Municipal Corporation Delhi this work is now being handled by the Delhi Development Authority. It was notified through an advertisement that work relating to the scheme will be reorganised in the D.D.A. by 1st May, 1978. The inquiries from the applicants will be attended to thereafter.

(c) Does not arise.

Complaints against Principal and Management of Institute of Catering Technology and Applied Nutrition, Calcutta

7805. SHRI SUKHDEO PRASAD VERMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to Unstarred Question No. 1179 dated 21st November, 1977 regarding Central aid to the Institute of Catering Technology and Applied Nutrition, Calcutta and state:

(a) whether any detailed investigations have been made into the charges made against the Principal of the Institute and the Management thereof; and

(b) if so, findings thereof.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The Chairman of the Board of Governors of the Institute has reported that the enquiries so far conducted by him in regard to the various allegations levelled by the students and others against the Principal have not revealed any irregularities on the part of the Principal.

The Board of Governors of the Institute has also constituted two Expert Sub-Committees to go further into the various academic and administrative matters of the Institute.

Committee on Mechanisation of Agricultural Farm

7806. SHRI SUKHDEO PRASAD VERMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Government have appointed a Committee recently to scrutinise the conditions under which mechanisation of agricultural farms in the country could be allowed to grow;

(b) if so, the details of such Committee and the terms of reference made to it; and

(c) the number of mechanised farms at present existing State-wise, along with their total areas under cultivation?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No Sir.

(b) Question does not arise.

(c) The particulars of the mechanised Central State Farms are given below:—

S. No.	Name of the Farm	State	Area under cultivation (in hectares)
1	Central State Farm Suratgarh including Sardargarh	Rajasthan	10086
2	Central State Farm, Jetsar	Rajasthan	3094
3	Central State Farm, Hissar	Haryana	25[illegible]
4	Central State Farm, Ladhowal	Punjab	9[illegible]
5	Central State Farm, Raichur	Karnataka	24[illegible]
6	Central State Farm, Chengam	Tamil Nadu	2430
7	Central State Farm, Cannanore	Kerala	2510
8	Central State Farm, Kokilabari	Assam	700
9	Central State Farm, Bahraich	Uttar Pradesh	1862
10	Central State Farm, Rae Bareili	Uttar Pradesh	120
11	Central State Farm, Mizoram (Two units)	Mizoram	227

Pay Scales of Librarians in Colleges and Universities

7807. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have received a representation dated 8th November, 1977 from the Bombay University College Librarians' Association regarding revision of pay scales of Librarians in Colleges and Universities;

(b) if so, what action had been taken and when; and

(c) whether those concerned have been intimated accordingly, if so, when?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Yes, Sir. Government have received several representations from the Associations of University and College Librarians in different parts of the country demanding parity in their revised pay scales with those of teachers. The matter is under review in consultation with the University Grants Commission and the decision when taken will be communicated to all concerned.

Part time Hindi Teaching Centres

7808. SHRI P. RAJAGOPAL NAIDU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether whole time and part time Hindi teaching centres have been opened in the country with the financial assistance of Central Government; and

(b) if so, the places where they have been opened?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) and (b). Over 120 Voluntary Organisations are being assisted for opening centres for teaching Hindi. The details about places where these have been opened are not available.

Housing Shortage in Goa

7809. SHRI EDUARDO FALEIRO: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware of the acute accommodation shortage in the major towns of Goa and high rate of rent due to non-availability of rental houses; and

(b) if so, the steps Government propose to take to provide housing for the lower and middle income groups of people in that territory?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes. Sir.

(b) The Union Territory Administration is constructing tenements through the Goa, Daman & Diu Housing Board under different social housing schemes intended for different income groups. The Union Territory Administration is also granting loans to the Government employees for the construction of houses.

The outlay for housing for Goa, Daman & Diu during the last three years is as follows:—

Year	*Rs. in lakhs*
1975-76	35·40
1976-77	41·05
1977-78	45·00

The Goa, Daman & Diu Cooperative Housing Finance Society Ltd. also advances loans to Primary Cooperative Housing Societies for construction of houses.

The Housing and Urban Development Corporation has sanctioned a loan of Rs 8 57 lakhs to the Goa, Daman & Diu Housing Board for undertaking a composite housing scheme at Margo In addition, HUDCO has received another scheme from Goa, Daman & Diu Housing Board for construction of 100 LIG houses costing Rs 17 265 lakhs The scheme is under negotiation

1978 में यमुना की बाढ़ से फसल को क्षति

7810. **श्री हुकम चन्द कछवाय :** क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि

(क) मार्च 1978 में यमुना नदी में आई असामयिक बाढ से कितनी कृषि योग्य भूमि डूब गई थी और वहा खडी फसल का फसलवार कितनी क्षति हुई, और

(ख) इस बाढ़ से प्रभावित कृषकों को कितनी और किस प्रकार की सहायता दी गई है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) 19 मार्च, 1978 को यमुना नदी के जल-स्तर के अचानक ऊचा हो जाने के कारण दिल्ली में बेला एस्टेट के निकट लगभग 41 5 हैक्टेयर नदी-भूमि के जल-मग्न होने की सूचना मिली है। इससे वहा पर उगी लगभग 2 45 लाख रुपए की सब्जी नष्ट हो गई।

(ख) दिल्ली प्रशासन ने 115 प्रभावित व्यक्तियों में सवितरण के लिए 11,500 रुपये की मुफ्त सहायता की मंजूरी दी है।

सिक्किम में सेब और नाशपाती के बाग लगाना

7811. **श्री हुकम चन्द कछवाय :** क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सिक्किम के उन क्षेत्रों में बढ़िया किस्म के सेब और नाशपाती के पौधे लगाने की सरकार की कोई योजना है, जहां ये फल बहुतायत में होते हैं और

(ख) यदि हा, तो तत्सम्बन्धी ब्यौरा क्या है और यह योजना कब तक लागू की जायेगी ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) (क) भारत सरकार की इस प्रकार की कोई योजना नहीं है।

(ख) प्रश्न ही नहीं होता।

मध्य प्रदेश के कुछ चीनी मिलों पर गन्ने की बकाया राशि

7812. **श्री हुकम चन्द कछवाय :** (क) क्या मध्य प्रदेश के पांच चीनी मिलों जावरा महीदपुर, सिहोर केलम दालहा और डबरा ने वर्ष 1975-76 1976-77 और 1977-78 में उन्हें दिये गये गन्ने का मूल्य गन्ना उत्पादकों को अभी तक नहीं दिया है,

(ख) यदि हां, तो प्रत्येक उत्पादक की प्रत्येक मिल पर कितनी राशि बकाया है, और

(ग) क्या गन्ने के मूल्य का गन्ना उत्पादकों को भुगतान करते समय उनसे इसके लिए कमीशन मांगा जाता है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) और (ख) एक विवरण सलग्न

है, जिसमें मध्य प्रदेश की सभी 6 चीनी फैक्ट्रियों के प्रति 31-3-78 को गन्ने के मूल्य के बकायों की स्थिति का ब्यौरा दिया गया है।

(ग) केन्द्रीय सरकार ने इस प्रकार की कोई शिकायत नहीं देखी है। तथापि, राज्य सरकार से रिपोर्ट मांगी गई है और प्राप्त होने पर उसे सभा के पटल पर रख दिया जाएगा।

विवरण

फैक्ट्री का नाम	1977-78 मौसम के दौरान 31-3-78 तक खरीदे गये गन्ने के मूल्य की कुल बकाया राशि (लाख रुपयों में)	31-3-78 तक दिया गया कुल मूल्य (लाख रु० में)	31-3-78 को गन्ने के मूल्य की बकाया राशि (लाख रु० मे)	मौसम के दौरान खरीदे गए गन्ने के मूल्य की 31-3-78 को बकाया राशि: 1976-77 (लाख रु० में)	1975-76 और उससे पहले (लाख रु० मे)
डबरा	142.60	101.68	40.92	0.01	0.19
दलौदा	69.21	43.06	26.15	0.08	—
महीदपुर	47.26	24.03	23.23	—	—
सिहोर	105.36	58.97	46.39	0.06	0.07
जावरा	102.42	62.66	39.76	0.76*	0.03*
मरैना	105.80**	64.25**	41.55**	0.01**	—

* 22-12-77 को

** 15-3-78 को स्थिति

गुजरात के लिए सिंचाई योजनाओं की स्वीकृति

7813. श्री धर्मसिंहभाई पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 मार्च, 1978 को गुजरात की भादर राजकोट बड़ी सिंचाई योजना और फूलजार (बेगू), सिसि मध्यम सिंचाई योजनाओं की स्वीकृति के बारे में क्या स्थिति थी ;

(ख) प्रत्येक मामले में इन योजनाओं की स्वीकृति किस किस तारीख को दी गई और किन योजनाओं की स्वीकृति अब तक नहीं दी गई है और इसके क्या कारण है ;

(ग) जिन योजनाओं की स्वीकृति अब तक नहीं दी गई है उनकी स्वीकृति कब तक दी जायेगी ; और

(घ) इन योजनाओं पर योजनावार कितनी धनराशी खर्च की जायेगी और उन से कितने भू-क्षेत्र की सिंचाई होगी ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग) फूलजार-II मध्यम सिंचाई स्कीम योजना आयोग द्वारा 11 अप्रैल, 1978 को अनुमोदित की गई है।

भादर (राजकोट), वेनु-II और मित्ती स्कीमों के सम्बन्ध में केन्द्रीय जल आयोग की टिप्पणियां गुजरात सरकार को भेजी गई है जिनके उत्तर अभी तक प्राप्त नही हुए हैं। राज्य सरकार के उत्तरों के प्राप्त हो जाने पर ही इन स्कीमों को प्रोसेस करने के लिए और आगे कार्यवाही की जा सकती है।

(घ) इन स्कीमों की लागत और लाभ नीचे दिए गए हैं —

स्कीम का नाम		अनुमानित लागत (लाख रुपये)	लाभ (हैक्टेयर)
1		2	3
बृहद			
	भादर	417 29	17162
मध्यम	फूलजार II	38 65	688
	वेनु II	281 92	5520
	मित्ती	120 711	1070

मार्च 1978 के अन्त तक फूलजार-II स्कीम पर 31 59 लाख रुपये खर्च किए जाने की सम्भावना थी। इस स्कीम के 1978-79 तक पूरा हो जाने की सम्भावना है। राज्य सरकार ने 1978-79 के लिए वेनु II और मित्ती स्कीमों के लिए क्रमश 75 लाख रुपये और 50 लाख रुपये के परिव्यय की परिकल्पना की है बशर्ते कि योजना आयोग द्वारा इनका अनुमोदन कर दिया जाए। भादर (राजकोट) बृहद सिंचाई स्कीम के लिए 1978-79 के लिए धन की व्यवस्था नहीं की गई है। बाद के वर्षों के परिव्यय के सम्बन्ध में निर्णय, इन वर्षों की वार्षिक योजनाओं पर विचार-विमर्श के समय किया जाएगा।

Assistance for outdoor stadia in Porbandar and Junagadh (Gujarat)

7814 SHRI DHARMASINHBHAI PATEL Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Starred Question No 182 on 28th November, 1977 regarding assistance for outdoor stadia in Porbandar and Junagadh (Gujarat) and state

(a) whether the Central Government propose to give Rs 1 00,000 out of the total estimate outlay of Rs 2,69 805 for Outdoor Stadia in Porbandar city of Saurashtra region in Gujarat and Rs 1 lakh out of the total estimated outlay of Rs 2,60,500 for Junagadh Stadia to the Government of Gujarat during the financial year 1978-79, and

(b) if so, when this amount of Rs 2 lakhs for these two stadia will be

given to the Government of Gujarat and if this amount will not be given, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) and (b). These proposals will be considered along with other similar proposals received or to be received from the other State Governments/Union Territory Administrations/State Sports Councils by the end of July 1978, for consideration during 1978-79, in accordance with the order of priorities laid down by the All India Council of Sports for these projects. If approved by the Government. in consultation with the All India Council of Sports, the maximum assistance from Government admissible on a matching basis for either of the two projects will be Rs. One lakh. A decision in the matter will be taken in the course of the financial year 1978-79.

आवास तथा नगरीय विकास निगम (हुडको) द्वारा कम लागत के मकानों का निर्माण

7815. **श्री धर्म सिंह भाई पटेल :** क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आवास तथा नगरीय विकास निगम ने ग्रामीण क्षेत्रों में 4000 रुपये से कम की लागत के मकानों का निर्माण करने की एक योजना बनाई है और यदि हां, तो उसका ब्यौरा क्या है ;

(ख) विभिन्न श्रेणियों के जिन मकानों का निर्माण करने का प्रस्ताव है, उन पर कितनी लागत आयेगी ;

(ग) गुजरात के ग्रामीण क्षेत्र में इस योजना के अन्तर्गत मकानों का निर्माण करने के लिए 31 मार्च, 1978 तक किन एजेंसियों को स्वीकृति दी गई थी, और

(घ) क्या आवास तथा नगरीय विकास निगम ने हरी ओम आश्रम ट्रस्ट, नडियाद के साथ मिलकर कोई योजना बनाई है और यदि हां, तो उसका ब्यौरा क्या है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, हां। योजना के ब्यौरे इस प्रकार है :—

(i) इसमें आर्थिक दृष्टि से कमजोर वर्गों से सम्बन्धित परिवारों के लिए रिहायशी मकानों के निर्माण की व्यवस्था है।

(ii) हुडको की वित्तीय सहायता प्रत्येक रिहायशी एकक की कुल लागत का 50 प्रतिशत तक सीमित है।

(iii) ऋण पर 5 प्रतिशत वार्षिक ब्याज की प्रभावी दरें लगेगी।

(iv) हुडको द्वारा प्रथम किस्त देने की तारीख से दस वर्ष के भीतर ऋण की पुन: अदायगी की जानी है :

(v) ऋण सहायता राज्य सरकारों द्वारा नामित अभिकरणों को उपलब्ध है।

(ख) हुडको द्वारा अब तक स्वीकृत विभिन्न आवास एककों की लागत 2255 रुपये से 4000 रुपये के बीच है।

(ग) गुजरात राज्य मे, गुजरात ग्रामीण आवास बोर्ड की तीन योजनायें स्वीकृत की गई थी। इनमे 6000 रिहायशी एककों के लिए 87.6 लाख रुपये की ऋण राशि के खर्चे का अनुमान है।

(घ) जी, हां। हुडको ने हरी ओम आश्रम ट्रस्ट, नडियाद, गुजरात के साथ संयुक्त रूप से, ग्रामीण आवास के लिए वास्तविक

परियोजना द्वारा सर्वोत्तम डिजाइन प्रदर्शित करने के लिए एक अखिल भारतीय ग्रामीण आवास प्रतियोगिता की घोषणा की है। इस योजना के लिए नकद पुरस्कार इस प्रकार हैं—

	रुपये
प्रथम पुरूस्कार	25,000
द्वितीय पुरूस्कार	15,000
तृतीय पुरूस्कार	10,000

प्रतियोगिता उन सभी अधिकरणों के लिए खुली है जो ग्रामीण क्षेत्रों में मकानों के निर्माण के लिए हुडको से ऋण लेने के पात्र हैं :

जल-विकास के लिए नियतन

7816. **श्री सुरेन्द्र सुमन :** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में ऊपरी जल-विकास के लिए गत तीन वर्षों के दौरान कितनी निधि का नियतन किया गया ;

(ख) क्या उक्त समूची राशि का उपभोग कर लिया गया था ; और

(ग) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

कृषि और सिचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जल-निकास के लिए 1975-76 में 170 लाख रुपये और 1976-77 तथा 1977-78 में से प्रत्येक वर्ष 200 लाख रुपये के परिव्यय का अनुमोदन किया गया था।

(ख) और (ग). 1975-76 और 1976-77 में वास्तविक व्यय क्रमश: 200 लाख रुपये और 205 लाख रुपये हुआ। 1977-78 में 200 लाख रुपये व्यय होने की संभावना है।

Krishi Vigyan Kendras and Trainees Training Centres in M.P.

7817. SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to reply given to USQ No. 4246 on 27-3-1978 regarding Krishi Vigyan Kendra and state:

(a) the names of the places proposed in Madhya Pradesh for establishing new Krishi Vigyan Kendras and Trainees Training Centres in the State; and

(b) the criteria for selecting the places for establishing these Kendras and Centres and time by which the approval of the Government of India is likely to be accorded?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Three proposals have been received for establishing new Krishi Vigyan Kendras in Madhya Pradesh. Two proposals have been received from Jawaharlal Nehru Krishi Vishwa Vidyalaya one for establishing a Krishi Vigyan Kendra at Kumaraband (Jagdalpur) in Bastar District and the other at Dindori District Mandla. The Third one is from Bhartiya Admjati Sevak Sangh for the establishment of Krishi Vigyan Kendra for tribal farmers of vanvasi Dham, Maharajpur, Mandla District. No new proposal has been received for the establishment of Trainers Training Centre in Madhya Pradesh.

(b) The following criteria have been generally used for selecting the locations for Krishi Vigyan Kendras:

(i) Comparatively backward district of the State, with majority of Small farmers, tribal people and backward classes;

(ii) Draught and flood prone areas;

(iii) Hilly areas.

(iv) The proposal is duly recommended by the State Government as

well as by the Agricultural University in the State to serve a particular agroclimatic zone or region.

(v) The location is recommended by the Visiting Team appointed by the ICAR

(vi) Comparatively high production potential of the area and therefore high need for skill training for farmers, fishermen, farm wives and farm Youth.

(vii) Established reputation of the Institution/Organisation in the field of rural development and presence of devoted workers especially in the case of voluntary organisations

The proposal for establishing new Krishi Vigyan Kendras and Trainers Training Centres during the Sixth Plan period is under consideration of the Government The approval for establishing new Krishi Vigyan Kendras will be accorded after the Sixth Plan proposals have been finally approved by the Government

Central Government Employees Having their own Houses

7818 SHRI MADHAVRAO SCINDIA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is not a fact that Central Government Employees having their own houses in Delhi were forced to vacate Government accommodation and in default were penalised during the last three years,

(b) if so, the number of such employees who have been penalised,

(c) whether it is also a fact that tenants of such employees refused to vacate the houses or its portions when required by the house owners,

(d) if so, the number of such house owners whose houses have not been vacated by the tenants as yet, and

(e) the steps, the Government propose to take to protect such employees who have vacated Government accommodation and on the other hand their private houses have not been vacated by tenants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The house owning officers have the option either to vacate the Government accommodation or continue therein on payment of enhanced licence fee Nobody was forced to vacate the Government quarter and there is no question of penalising them

(c) A few representations were received in the past

(d) Government have no information about the exact number.

(e) For allotment of Government accommodation they will have to take their turn For getting their houses vacated by their tenants the officers could take action as provided in the relevant Rent Control Act

Conditions prevailing in Resettlement Colonies in Delhi

7820 SHRI RAJKESHAR SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether his attention has been drawn towards news item entitled 'Resettlement colonies are in bad shape' published in the National Herald dated the 28th March, 1978,

(b) if so reaction of the Government thereto; and

(c) necessary action taken or proposed to be taken in this behalf?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) No such news item appears in the National Herald dated 28th March 1978 However there is such a news item in the issue of 30th March, 1978 of the National Herald.

(b) and (c) Sanitation in the re settlement colonies was affected due to the strike of Safai Karamcharis from 17th March 1978 to 16th April 1978 During the strike efforts were made to attend to the scavanging and removal of garbage by deploying other Safai Karamcharis After the strike was called off all out efforts are being made to clear the backlog and restore normal conditions The position has considerably improved

Clearance of Irrigation Projects in Orissa

7621 SHRI PRADYUMNA BAL

SHRI PADMACHARAN SAMANTASINHERA

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) what are the major irrigation projects in Orissa which the Central Government have cleared for implementation and what are the projects which the Central Government is still in the process of clearing

(b) what is the total investment on all these projects and

(c) who would be sharing the cost of these projects and to what extent?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Three major irrigation projects namely Upper Kolab Rengali and Mahanadi Barrage have been approved by the Planning Commission during the Fifth Plan period The major projects which are still pending for clearance are Upper Indravati Bagh Bhimkund and Bada nala

(b) The estimated cost of these 7 projects (chargeable to irrigation) is about Rs 424 67 crores

(c) Irrigation is a State subject and irrigation projects are financed by the State Government Central assistance to States is given in the form of block loans and grants and is not related to any individual sector of development or project

तिरहुत तथा दरभंगा जिलों में ऐतिहासिक तथा पुरातत्वीय महत्व के स्थानो के बारे में अनुसन्धान

7822 श्री सुरेन्द्र झा सुमन : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बतान की कृपा करेगे कि

(क) क्या भारतीय सस्कृति की दृष्टि से मिथिला वैदिक-उपनिषद काल से रामायण-महाभारत काल तक तथा बुद्ध जैन काल से मध्ययुग तक महत्वपूण स्थान रहा है ,

(ख) क्या वहा अब भी प्राचीन पाराणिक और ऐतिहासिक महत्व के स्थान है जा परम्परागत पूजा और श्रद्धा क स्थान रहे थे और जिनके खडहर आज भी उनके ऐतिहासिक महत्व का प्रमाण द सकत है

(ग) क्या सरकार तिरहुत दरभगा और कासी क्षेत्र म ऐतिहासिक तथा पुरातत्वीय महत्व के स्थाना के बारे म अनुसधान सस्थाना तथा छात्रो द्वारा अनुसधान का प्रात्साहन देना ठीक समझती है और

(घ) क्या इस बारे म विश्वविद्यालयो तथा अन्य शिक्षा सस्थानो से काई आवेदन-पत्र प्राप्त हुआ है और यदि हा ता उस पर सरकार की क्या प्रतिक्रिया है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) (क) स (ग) जी हा ।

(घ) पटना विश्वविद्यालय, पटना ने अन्य जिला के अतिरिक्त तिरहुत डिवीजन के मुजफ्फरपुर वैशाली और सीतामढ़ी जिलो में अन्वेषण कार्य करने के लिए आवेदन किया था । क्योंकि इन जिलो का भारतीय

पुरातत्व सर्वेक्षण की गांव-गांव सर्वेक्षण की योजना के अन्तर्गत पहले से ही आंशिक रूप से अनुसंधान किया जा रहा है, अत: कथित विश्वविद्यालय को गया तथा जहानाबाद जिलों में अन्वेषण करने के लिए कहा गया है।

संस्कृत की दुर्लभ पुस्तकें

7823. **श्री सुरेन्द्र झा सुमन :** क्या **शिक्षा, समाज कल्याण और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या निर्णयसागर मंत्रालय के (बम्बई) द्वारा काकमाला श्रृंखला अन्तगत प्रकाशित की गई संस्कृत की कुछ दुर्लभ पुस्तकें अब उपलब्ध नहीं हैं ;

(ख) क्या सरकार का विचार इन पुस्तकों को संस्कृत विश्व-विद्यालयों और शोध केन्द्रों द्वारा पुन: मुद्रित कराने का है ; और

(ग) यदि हां, तो कब और कैसे और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी) : (क) से (ग). सरकार को, निर्णयसागर यंत्रालय (बम्बई) द्वारा, काकमाला श्रृंखला के अन्तर्गत प्रकाशित पुस्तकों की अप्राप्यता के सम्बन्ध में कोई जानकारी नहीं है। तथापि, "सरकार अप्राप्य संस्कृत पुस्तकों के पुनर्मुद्रण" की योजना के अन्तर्गत इन दुर्लभ संस्कृत पुस्तकों के पुनर्मुद्रण के सम्बन्ध में प्राप्त किसी भी प्रस्ताव पर विधिवत् विचार करेगी।

महिलाओं के लिए होस्टल बनाने के लिए राज्यों को केन्द्रीय सहायता

7824. **श्री सुरेन्द्र झा सुमन :** क्या **शिक्षा, समाज कल्याण और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार नौकरी करने वाली महिलाओं को सुविधा देने के लिए होस्टल बनाने के लिए राज्यों को सहायता देने की किसी योजना को लागू कर रही है ;

(ख) वर्ष 1977-78 में इसके लिए राज्यवार कितनी राशि दी गई है; और

(ग) बिहार को दी गई राशि की प्रतिशतता क्या है और बिहार के किन स्थानों पर ऐसे होस्टल बनाये जा रहे हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी) : (क) श्रमजीवी महिलाओं के लिए होस्टलों के निर्माण हेतु स्वयंसेवी संगठनों को सहायता देने की भारत सरकार की एक योजना है।

(ख) 1977-78 के दौरान इस योजना के अन्तर्गत 120.63 लाख रुपये की धनराशि दी गई थी। इसका राज्यवार बंटवारा विवरण में दिया गया है।

(ग) वर्ष 1977-78 में बिहार में किसी भी होस्टल के निर्माण के लिए कोई भी धनराशि नहीं दी गई थी। तो भी, आल इंडिया वीमेन कांफ्रेंस द्वारा जमशेदपुर में एक होस्टल का निर्माण किए जाने के लिए जनवरी, 1978 में 3.69 लाख रुपये का अनुदान मंजूर किया गया था। बिहार के लिए एक अन्य होस्टल जो 1974-75 में मंजूर किया गया था इस समय पटना में चल रहा है।

विवरण

राज्य/संघ शासित क्षेत्र का नाम	वर्ष 1977-78 के दौरान राज्य/संघ शासित क्षेत्र में श्रमजीवी महिलाओं के होस्टलों के लिए स्वयंसेवी संगठनों को दी गई धन-राशि
	(रुपये लाख की राशियों में)
1. आंध्र प्रदेश	5.49
2. असम	1.40
3. गुजरात	7.21
4. जम्मू और कश्मीर	1.82
5. कर्नाटक	15.66
6. केरल	8.37
7. मध्य प्रदेश	12.16
8. महाराष्ट्र	8.31
9. मनीपुर	1.15
10. उड़ीसा	0.70
11. पंजाब	16.21
12. राजस्थान	1.80
13. सिक्किम	2.64
14. तमिल नाडु	6.55
15. त्रिपुरा	0.31
16. उत्तर प्रदेश	6.70
17. पश्चिम बंगाल	2.03
संघ शासित क्षेत्र	
18. अण्डमान और निकोबार द्वीप	2.02
19. चण्डीगढ़	4.96
20. दिल्ली	13.54
21. गोआ, दमन और दीव	0.85
22. मिजोरम	0.75
जोड़	120.63

Allotment of Plots by D.D.A. in Ghondo (Yamunapuri) Block-B/5., Delhi

7825. SHRI CHATURBHUJ: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that D.D.A. allotted 290 Plots in Ghonda (Yamunapuri) Block-B/5 under crash programme;

(b) whether these plots are still undeveloped and a portion of this land had been encroached by the farmers and farming is going on there;

(c) if so, what action has D.D.A. taken to get this land vacated and to develop it; and

(d) the time by which allottees will be given the physical possession of the plots?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Only 124 plots were allotted by the D.D.A.

(b) Yes Sir.

c) and (d). The DDA has reported that the Delhi High Court has recently vacated the stay order on the acquisition of land. The physical taking over of the land is likely to be completed after the standing crop on a portion of land is harvested. In the meanwhile some development works have already been taken in hand and others are being planned. Physical possession of the plots will be given to the allottees as soon as the land is passed on to the D.D.A.

Complaint against District Manager, F.C.I., Bareilly

7826. SHRI S. R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether his attention has been drawn to the news item in the *Times*

of India dated the 24th March, 1978 that the F.C.I.'s District Manager of Bareilly is creating chaotic conditions by delaying supplies to ration shop dealers;

(b) if so, the full facts thereof; and

(c) the action taken by Government to ensure regular supplies and also against the officials if there was wanton, dereliction of duty on their part?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). The Food Corporation of India have reported that in early March, 1978 they had decided to close down the city unit of Bareilly depot as it was considered unsuitable for storage. Till then, the issues of wheat and sugar to fair price shops were being made from this Unit. This annoyed the fair price shop dealers of Bareilly and on 22-3-1978 they launched an agitation and even forcibly stopped the entry of trucks of foodgrains into the alternative depot at Clutterbuckganj. On receipt of the information about the incident, FCI's Regional Manager at Lucknow was immediately deputed to Bareilly, who on 23-3-1978, in consultation with the local authorities, arranged stocks from the neighbouring depots, and restored supplies to the fair price shops from the City Unit for a few days in order to meet the demand of the consumers during the Holi festival.

Fund Allocated for Construction of Government Quarters

7827. SHRI S. R. DAMANI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state the money set aside for the purpose of constructing quarters for Central Government officials in Delhi and in other State Capitals during the next two years and when will the construction start?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Details of funds provided for construction of general pool quarters for Central Government employees in Delhi and capital cities of States/Union Territories during 1978-79 are given in the attached statement. The funds provided also includes provision for acquisition of land, where necessary. The amount to be provided in 1979-80 can be known only after the next year's budget is presented and passed. However this Ministry proposes to spend during 1979-80 at least Rs. 1834.66 lakhs.

Quarters are already under construction in Delhi, Bombay, Calcutta, Madras, Bangalore, Chandigarh and Simla. During 1978-79 it is proposed to sanction construction of 22,009 houses—16,000 in Delhi, 2,600 in Bombay, 2,000 in Calcutta, 500 at Hyderabad and 300 each at Bangalore, Madras and Chandigarh. Construction will be started after the project is sanctioned by Government. At Port Blair, selection of a site is being done after which the estimate would be prepared and sanctioned by Government. Action for acquisition of land has been taken at Gauhati, Shillong, Afartala, Imphal and Kohims and construction of quarters would be taken up after land is acquired.

Statement

Name of City	Amount allocated in 1978-79 (In Lakhs of Rupees)
Delhi	929·85
Bombay	316·11
Calcutta	429·00
Madras	35·00
Bangalore	31·50
Chandigarh	44·00
Simla	22·20

Name of City	Amount allocated in 1978-79 (In Lakhs of Rupees)
Hyderabad. . . .	15·00
Gauhati	2·00
Shillong	2·00
Agartala	2·00
Imphal	2·00
Kohima	2·00
Port Blair	2·00
TOTAL : . . .	1834·66

Inquiry into Affairs of Delhi University

7828. SHRI S. R. DAMANI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that a large number of Delhi University teachers submitted a memorandum to the Visitor demanding inquiry into the affairs of the University in general and the Departments of History and Philosophy in particular;

(b) if so, the full details thereof;

(c) to what extent internal politics are afflicting this University in particular and the Universities in the country in general; and

(d) the remedial measures that Government propose to take to run the Universities in a befitting manner and atmosphere?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) The memorandum *inter-alia* contains allegations of irregularities in the matter of appointments to teaching posts in the Departments of History and Philosophy during the tenure of former Education Minister, as well as his appointment as a Professor in a supernumerary post, on considerations other than academic. It also alleges tampering with the marks of certain students and the panel of examiners for Ph.D. thesis, victimisation of certain deserving persons on personal considerations etc.

(c) It is not possible either to assess or to indicate the extent to which internal politics is afflicting any particular University.

(d) The Universities are autonomous bodies and are administered in accordance with the provisions of their respective Acts and Statutes. It is, however, open to Central/State Governments to amend the relevant Acts and Statutes whenever a situation warranting such amendment arises.

Physical Survey of Trans-Jamuna area of Delhi

7829. SHRI K. A. RAJAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether physical survey regarding provision of civic amenities of (1) Laxmi Nagar, (2) Shakarpur and (3) Pandav Nagar Colonies in Trans-Jamuna area of Delhi has been completed;

(b) if not, when the survey work will begin in each case;

(c) how long it will take to complete the survey; and

(d) how much amount will be spent in each of the above areas for providing civic amenities during 1978-79?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Physical survey of Laxmi Nagar, Shakarpur and

Panday Nagar for preparation of development plans is likely to be started in a month. It may take about 4 to 5 months thereafter to complete it.

(d) No decision has so far been taken.

राष्ट्रीय नेत्रहीन केन्द्र, देहरादून (नेशनल सेन्टर आफ ब्लाइंड) द्वारा इसके बन्द होने के दौरान मशीनों की खरीद

7830. श्री नवाब सिंह चौहान : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1969 से 1976 के वर्षों के दौरान राष्ट्रीय नेत्रहीन केन्द्र, देहरादून के बहुत से यूनिटों के बन्द होने के बावजूद मशीनें खरीदी जाती रही थी; और

(ख) उपरोक्त अवधि के दौरान इन मशीनों की खरीद का औचित्य और परिस्थितियां क्या हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : (क) जी, नही ।

(ख) प्रश्न नही उठता ।

Dismantling of a Temple in M. Avenue, Vinay Nagar, New Delhi

7831. SHRI B. P. MANDAL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that on 29th July, 1975 a temple of Lord Mahabir and Shiv and the residence of Shri Laxmikant Jha were demolished in M. Avenue, Vinay Nagar, New Delhi;

(b) whether again on 6th January, 1978 Delhi Police demolished one house belonging to the temple and encircled the temple in such a way that the entrance to it was virtually closed; and

(c) if reply to (a) and (b) above be in the affirmative, what action Government propose to take in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) Delhi Police have reported that no such action was taken by them.

(c) Shri Laxmi Kant Jha was issued demolition slip for allotment of an alternative plot in Khanpur J. J. Colony in lieu of his residential-*cum*-religious structure, which was unauthorised.

Proliferation of Universities

7832. SHRI PRADYUMNA BAL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Institute of Human Resources Development has cautioned against any further proliferation of Universities in the country and has deplored the 'Nationalisation' and the 'Monopoly' publication of text-books for Secondary Schools by the National Council of Educational Research and Training; and

(b) if so, the Government's reaction thereto and the steps taken in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir. Reports to this effect have appeared in the press.

(b) Government have been against unplanned proliferation of higher education institutes since the beginning of the Fifth Plan. In the

Sixth Plan, it has already been decided that programmes of higher education will have a lower priority compared to programmes of adult education and elementary education. As far as School Text Books are concerned, the NCERT publishes only model text books which the State Governments are free to adapt adopt. The statement that the NCERT has any 'monopoly' in the publication of school text books is, therefore, not correct.

अनधिकृत भूमि पर धार्मिक संस्थायें

7833. **श्री दया राम शाक्य** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में अनधिकृत भूमि पर कितनी मस्जिदों, मकबरों, मन्दिरों, गुरुद्वारों का निर्माण किया गया और उन स्थानों के नाम क्या हैं जहां इनका निर्माण किया गया और वे कितने समय से विद्यमान हैं ;

(ख) क्या उपासना के उक्त स्थानों के वर्तमान न्यासधारियों के पास रजिस्ट्रेशन डीड आदि जैसे प्रमाणपत्र नहीं हैं और उनके मौलवी और महन्त बदल गए हैं लेकिन उनके प्रमाण सरकारी रिकार्ड में उपलब्ध है, और

(ग) यदि हां, तो क्या इन सब मन्दिरों, गुरुद्वारों, मस्जिदों आदि को नियमित करने के लिए कार्यवाही की जाएगी ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) भूमि तथा विकास कार्यालय के नियंत्रणाधीन तत्कालीन क्षेत्र के 1976 में किए गए सर्वेक्षण के अनुसार 267 अनधिकृत धार्मिक पूजा स्थान थे। दिल्ली विकास प्राधिकरण ने 344 और नई दिल्ली नगरपालिका ने 41 अतिक्रमणों के बारे में सूचित किया है। उसके बाद भी अतिक्रमण हुए है। धार्मिक पूजा स्थलों द्वारा सरकारी भूमि पर अनधिकृत निर्माण की समस्या का सही अनुमान लगाने के लिए एक विस्तृत सर्वेक्षण करने की आवश्यकता होगी। उनके बनाये जाने की अवधि की सही सत्यता जानना सम्भव नहीं होगा।

(ख) भूमि का आवटन के समय धार्मिक पूजा स्थलों को प्रशासिक कर रही एसोसिएशनों/न्यासों से आवेदन पत्र आमन्त्रित किए जाते हैं। यह साबित करना उनकी जिम्मेदारी है कि उनकी एसोसिएशन / न्यास पंजीकृत है। जो भी हो, उनके पूर्ववृत की जांच केवल तब ही की जाएगी जब यह किसी एसोसिएशन / ट्रस्ट विशेष को भूमि के आबंटन का निर्णय ले लिया जाए।

(ग) धार्मिक पूजा स्थलों द्वारा सरकारी भूमि पर अनधिकृत अतिक्रमण को हटाने/नियमितीकरण करने के लिए सिफारिशें देने हेतु सरकारी संगठनों, स्थानीय निकायों, धार्मिक सस्थानों के प्रतिनिधियों से युक्त एक समिति की स्थापना की गई है। आगे की कार्यवाही इस समय की सिफारिशों और प्रत्येक मामले के गुणावगुण पर निर्भर करेगी।

सूखा प्रभावित क्षेत्र कार्यक्रम

7834. **श्री मोतीभाई आर० चौधरी** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1972 के पश्चात् सूखा प्रभावित क्षेत्र कार्यक्रम योजना के अन्तर्गत प्रत्येक राज्य की कितनी तहसीलें ली गई और उक्त योजना के अन्तर्गत ये तहसीलें कब लाई गई थी,

(ख) सूखा प्रभावित क्षेत्र कार्यक्रम योजना के अन्तर्गत नई तहसील सम्मिलित करने के बारे में सरकार की नीति क्या है

और इसके लिए क्या मानदण्ड निर्धारित किये गये हैं ;

(ग) क्या सूखा और अकाल से प्रभावित रहने वाली तहसीलो को सूखा प्रभावित क्षेत्र कार्यक्रम योजना के अन्तर्गत नही लाया गया है और यदि हा, तो क्या सरकार का विचार इन्हे उक्त योजना के अन्तर्गत लाने का है; और

(घ) यदि नही, तो इसके क्या कारण हैं और क्या अकाल प्रभावित तहसीलो को भी कोई सहायता उपलब्ध कराई जायेगी और अन्य स्थानो की भाति इनका विकास करने के लिए सरकार का विचार क्या कदम उठाने का है ?

कृषि और सिंचाई मंत्रालय में राज्य मन्त्री (श्री भानु प्रताप सिंह) : (क) 1972 के पश्चात् सूखा ग्रस्त क्षेत्र कार्यक्रम के अन्तर्गत कोई नई तहसील नही लाई गई हैं ।

(ख) से (घ) योजना आयोग द्वारा गठित समन्वित ग्राम विकास से सम्बन्धित कार्य-दल द्वारा 1973 मे निकाली गई रिपोर्ट के आधार पर एक नीति निर्णय लिया गया है कि पांचवी योजना के दौरान सूखा ग्रस्त क्षेत्र कार्यक्रम के अन्तर्गत कोई नया क्षेत्र शामिल नही किया जाएगा । क्षेत्रों का चयन पहले ही बार-बार सूखा पडने, कम तथा अनियमित वर्षा तथा सिंचाई की कम सीमा जैसे उद्देश्य-पूर्ण मापदण्डों के आधार पर राज्य सरकारो की सलाह से सूखा ग्रस्त क्षेत्र कार्यक्रम के अन्तर्गत शामिल करने के लिए किया गया था। कोई खण्ड, जिसे राज्य सरकार द्वारा अकाल प्रभावित समझा जाए, को चालू वर्ष से शुरू किए गए चुने खण्डो के गहन विकास के लिए नए कार्यक्रम के अन्तर्गत लिया जा सकता है जिसमे लघु कृषक विकास एजेंसी, सूखा ग्रस्त क्षेत्र कायकम तथा कमाण्ड क्षेत्र विकास कार्यक्रम जैसे विशेष कार्यक्रमों के घटक होंगे ।

गुजरात में आदिवासियों के लिए आवासीय भूमि हेतु धन

7835. **श्री छीतुभाई गामित :** क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1972 से 1977 तक गुजरात राज्य मे जिलावार कितने आदि-वासियों और हरिजनो ने आवासीय भूमि की माग की तथा उनमे कितनों को ऐसी भूमि दी गई है,

(ख) शेष व्यक्तियो को इस उद्देश्य के लिए भूमि कब तक दी जाएगी तथा इस सम्बन्ध मे सरकार द्वारा की जा रही ठोस कार्यवाही का ब्यौरा क्या है ;

(ग) गुजरात सरकार ने इन लोगो के लिए भूमि खरीदने के लिए कितना धन मांगा, अब तक कितना धन दिया गया है तथा शेष धन कब तक दिया जाएगा; और

(घ) क्या सरकार का विचार मकान बनाने हेतु इन लोगों को राष्ट्रीय कृत बैंकों से दीर्घावधि ऋण दिलाने का है और यदि हां, तो उसका ब्यौरा क्या है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) गुजरात सरकार से प्राप्त सूचना के अनुसार, राज्य मे आवास स्थलों के आबंटन हेतु पात्र आदिवासियों और हरिजनों सहित ग्रामीण भूमिहीन व्यक्तियों की संख्या लगभग 4 लाख है। राज्य सरकार के पास भूमिहीन आदिवासियो एवं हरिजनो का पृथक् पृथक् अनुमान उपलब्ध नही है । लगभग 4 लाख पात्र व्यक्तियों में से 3,34,200 व्यक्तियों को जिनमें 1,65,250 आदिवासी

एव हरिजन भी सम्मिलित हैं, आवास स्थल दिये गए हैं।

(ख) क्योंकि राष्ट्रीय न्यूनतम आवश्यकता कार्यक्रम के अन्तगत यह योजना जारी रहेगी। अत. आनेवाले वर्षों मे शेष व्यक्तियो को इसके अन्तर्गत लाया जाएगा।

(ग) इस मत्रालय को राज्य सरकार स ऐसा कोई अनुरोध प्राप्त नही हुआ है। यद्यपि योजना आयोग द्वारा राज्य सरकारो/सघ राज्य क्षेत्र प्रशासनो के वार्षिक योजना परिव्यय मे विशेषतया इस योजना के कार्यान्वयन के लिए निधिया निर्धारित की जाती है। इस परिव्यय मे भू-अर्जन के लिए जहा भी आवश्यक हो, और आवास स्थलो के विकास के लिए उपयोग किए जाने की आशा है।

(घ) राज्य सरकार ने 1000 प्रति भूमिहीन परिवार की दर पर राष्ट्रीयकृत बैंको से दीर्घकालीन ऋणो का प्रबन्ध किया है। राष्ट्रीयकृत बैंको द्वारा भूमिहीन परिवारो को अब तक 1 02 करोड रुपये की राशि दी गई है जिन्हे आवास स्थलो का आवटन किया गया है।

Setting up of Flour Mill in South Arcot, Dharampuri

7836 SHRI G BHUVARAHAN Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether there is any proposal to give licence to start Flour Mill in the unserved area of South Arcot District, Dharampuri District, and

(b) what is the norm prescribed to start such kind of Industry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). There is no proposal for giving licence to start flour mill in South Arcot and Dharampuri Districts nor any application has been received for issue of such licence A ban was imposed in February, 1973 on establishment of new units or expansion of existing units in the Roller Flour Milling Industry in the light of the then difficult wheat supply position and the gross under-utilisation of overall licenced capacity The ban is continuing However, a review has been undertaken on the question of removal/relaxation of the ban in the context of the present easy availability position and capacity utilisation

Manufacture of Foot and Mouth Disease Vaccine

7837 SHRI SARAT KAR Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the names of the firms manufacturing foot and mouth disease vaccine in the country and their installed capacity,

(b) what are the details regarding the targets for this vaccine during the Fifth Five Year Plan, and

(c) whether the know-how, for this vaccine is also available with Indian institutions?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Names of the firms with their installed capacity are as follows:

1 Indian Veterinary Research Institute—80 lakh monovalent doses.

2 Hoechst Pharmaceuticals Pvt. Ltd—100 lakh quadrivalent doses.

3 Bhartiya Agro-Industries Foundation Pvt Ltd—32 lakh quadrivalent doses

(b) No specific targets had been laid down

(c) For the manufacture of FMD vaccine, three methods are used—namely (i) Frenkel's method,

(ii) monolayer issue culture method and (iii) cell suspension culture method. The technical know-how for the first two methods is available in the country. The Cell Suspension method is in the process of being standardised in the country.

Gujral Committee on Urdu

7838 SHRI AHMED M PATEL Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Gujarat Committee in respect of promotion of Urdu in the country has submitted its report,

(b) the main recommendations made; and

(c) the action taken by government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) Yes, Sir

(b) and (c) The question of taking action on the main recommendations will arise after a decision is taken by Government on the Report.

सरकार के विचाराधीन बांध निर्माण योजनायें

7839. श्री लक्ष्मीनारायण नायक : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रत्येक राज्य की कौन-कौन सी बड़ी बांध निर्माण योजनाएं केन्द्रीय सरकार के पास अनुमोदनार्थ पडी है और मध्य प्रदेश के टीकमगढ जिले की जमने-ओरछा जल बाध योजना अनुमोदनार्थ केन्द्रीय सरकार को कब मिली थी ;

(ख) इस योजना पर स्वीकृति कब तक दे दी जायेगी और उस पर अनुमानतः कितना खर्च आयेगा ; और

(ग) क्या यह सच है कि इस बांध के निर्माण से उपजाऊ भूमि और कोई बड़ा गांव जलमग्न नही होगा ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) एक विवरण सभा पटल पर रखा गया है। [ग्रन्थालय में रखा गया। देखिए संख्या एल-टी- 2174/78]. जिसमे उन बृहद बांध निर्माण स्कीमों के नाम दिए गए है, जिनकी जाच केन्द्रीय सरकार द्वारा की जा रही है। 90 परियोजनाओ मे से 20 परियोजनाओ के बारे मे टिप्पणिया राज्य सरकार को भेजी गई है तथा शेष 68 परियोजनाओ की जाच विभिन्न चरणो मे चल रही है।

विद्युत् विभाग ने, जो एक उद्देश्यीय जल-विद्युत स्कीमो के बारे मे कार्रवाई करता है, सूचित किया है कि मध्य प्रदेश के टीकमगढ जिले के लिए जामने ओडछा जल-विद्युत् बाध स्कीम मध्य प्रदेश सरकार से अभी तक केन्द्रीय विद्युत प्राधिकरण को प्राप्त नही हुई है।

(ख) और (ग) प्रश्न उत्पन्न नही होता।

Hindustan Housing Factory Jangpura, New Delhi

7840 CHOWDHRY BALBIR SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) when the Hindustan Housing Factory at Jangpura was set up and how much money has been invested in this factory;

(b) whether the Housing factory is running into losses from the very inception, if so, how much losses it has incurred todate·

(c) what are the reasons for losses and steps Government propose to take

prove the working of the Hindustan Housing Factory, and

(d) whether the factory is overstaffed and if so, the steps Government are considering to utilise the existing persons more usefully?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Hindustan Housing Factory, which is now called Hindustan Prefab Limited, was set up, in its present form of a fully owned Government company, in August, 1955 The Government have, so far, invested a sum of Rs 56 99 lakhs as equity capital

(b) No The Housing Factory made profits from its very inception in August, 1955 and continued to do so till the year 1973-74. It started incurring loss with effect from the year 1974-75 The losses incurred during 1974-75, 1975 76 and 1976-77 were Rs 39 84 lakhs Rs 36 13 lakhs and Rs 64 51 lakhs respectively During the year 1977-78 a loss of Rs 71 lakhs is anticipated The accumulated loss upto 31st March, 1978, after wiping off the reserves, would be Rs 173 08 lakhs

(c) The following are the main reasons for losses —

(1) In 1974, due to financial difficulties, the U P State Electricity Board, which was a major buyer, suspended taking electric poles for which it had placed a large order worth Rs 2 6 crores

(2) The cost of the factory products rose because of the unabsorbed overheads arising from the suspension of the above order and the linking of the dearness allowance with the dearness allowance rates of the Central Government employees as a result of an arbitration

The Ministry has requested the Railway Board to give orders for concrete sleepers at a viable price. The U.P State Electricity Board, too have resumed taking the electric poles as a result of persuasion by Government and the management Steps are also being taken to find a suitable and economical product line for the Factory There has of late, been some improvement in the production of the Factory Efforts are being made to secure more orders so that the extra overheads due to surplus labour etc. are fully absorbed

(d) Due to lack of business there are about 219 surplus workers in the Skilled and Semi-skilled categories As stated above efforts are being made to secure enough orders for the supply of railway sleepers electric poles and channel units etc to fully absorb the unutilised labour

अशोक विहार नई दिल्ली चरण-दो में दिल्ली विकास प्राधिकरण के फ्लैटों के लागत मूल्यों में अन्तर

7841 श्री दयाराम शाक्य क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) दिल्ली विकास प्राधिकरण द्वारा अशोक विहार चरण-दो में निर्मित मध्यम आय वर्ग के फ्लैटो के क्या मूल्य निर्धारित किए गए है ,

(ख) क्या उनका मूल्य इसी क्षेत्र मे आरम्भ मे आवंटित किए गए मध्यम आय वर्ग के फ्लैटो के मूल्य से अधिक है और

(ग) यदि हा, तो एक ही क्षेत्र मे एक ही टाइप के क्वार्टरो के मूल्य मे अन्तर होने के क्या कारण हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) सम्भवत यह प्रश्न अशोक विहार चरण iii से सम्बन्धित है। चरण-iii में 114 फ्लैटों की बिक्री का मूल्य

55,400 से 61,900 रुपये तक तथा 180 फ्लैटो का 59,000 रु० से 66,200 रुपये तक था।

(ख) जी, हा।

(ग) निर्माण की लागत और कुर्सी क्षेत्र मे अन्तर की वजह से।

ऋण के आधार पर सकर गायों की खरीद की योजना

7812. **श्री दयाराम शाक्य :** क्या **कृषि और सिंचाई** मत्री यह बताने की कृपा करेगे कि

(क) क्या सरकार का विचार ग्रामीण क्षेत्रो मे निर्धन लोगो को ऋण देने की पेशकश करके प्रति वर्ष 2000 लिटर दूध देने वाली सकर गायो की खरीद करने की सुविधा देने तथा यह ऋण उनसे दूध के रूप मे वसूल करने की योजना बनाने का है,

(ख) क्या इस योजना द्वारा हजारो गायो को काटे जाने से बचाया जा सकता है तथा उनकी नसल मे परिवर्तन किया जा सकता है और इस तरह सरकार गौवध पर प्रभावपूर्ण ढग से रोक लगा सकती है, और

(ग) यदि उपरोक्त भाग (क) तथा (ख) का उत्तर स्वीकारात्मक है तो इस समय देश मे वर्णसकर गायो की सख्या कितनी है और उनके वितरण के लिए सरकार द्वारा क्या कार्यवाही की जा रही है?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) इस समय प्रति वर्ष 2000 लिटर दुग्ध देने वाली सकर प्रजनित गायो को खरीदने के लिए ग्रामीण गरीबो को ऋण देने और ऋण को दुग्ध के रूप मे वसूल करने का कोई प्रस्ताव नही है।

(ख) उपर्युक्त (क) को दृष्टि में रखते हुए प्रश्न ही नही होता।

(ग) उपर्युक्त भाग (क) और (ख) का उत्तर नकारात्मक होने के कारण प्रश्न ही पैदा नही होता। एक अनुमान (पशु-पालन, डेरी तथा दुग्ध सप्लाई के विषय में कार्यकारी दल की 1973 की रिपोर्ट) के अनुसार 1978-79 तक देश मे लगभग 25-30 लाख सकर प्रजनित गाये उपलब्ध होंगी।

मुनीरका स्थित डी० डी० ए० फ्लैटों के आवंटियों के लिए समान कर नीति

7813. **श्री दयाराम शाक्य :** क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मत्री यह बताने की कृपा करेंगे कि :

(क) क्या मुनीरका रेजिडेन्स वैल्फेयर एसोसिएशन ने दिल्ली नगर निगम से अनुरोध किया है कि वह डी० डी० ए० द्वारा निर्मित मकानो तथा निम्न आय वर्ग के फ्लैटो के बारे मे एक समान गृह कर नीति अपनाये, और

(ख) यदि हा, तो इस बारे मे सरकार ने क्या कार्यवाही की है और वतमान गृह कर नीति किन मानदण्डो पर आधारित है?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, हा।

(ख) इस मामले पर विचार किया जा रहा है तथा शीघ्र ही निर्णय ले लिया जायेगा। अपने ही दखल की सम्पत्ति के मूल्याकन का मानदण्ड, जिसे विगत वर्षों में कभी भी किराये पर नही दिया गया हो और जहा पर पहली बार मूल्याकन किया जा रहा हो, निर्माण की उपयुक्त लागत और निर्माण कार्य के प्रारम्भ होने की तारीख मे उस भूमि को

मार्केट दर जिसमे वह मकान बना हो, दोनो को मिला कर उसका 8 –5 8 प्रतिशत है। दिल्ली विकास प्राधिकरण के फ्लैटो के मामले मे यह प्रावटी द्वारा दिल्ली विकास प्राधिकरण को दी गई कीमत का 8–5/8 प्रतिशत है।

Post-Graduate Correspondence Courses

7844 SHRI AMRIT KASAR Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether a number of graduates in the country are left without getting admission for pursuing post-graduate courses through direct admission into Universities and also through correspondence courses,

(b) the number of Universities in India offering post-graduate correspondence courses,

(c) what are the subjects in which these courses are being offered at present, and

(d) whether Government propose to add more and more subjects in different Universities for correspondence courses to help the lot of upcoming students for betterment of their career?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) According to information available the enrolment in post-graduate courses is about 10 per cent of the total enrolment in Universities and Colleges

(b) Eight Universities and one institution deemed to be university offer postgraduate courses through correspondence

(c) The subjects in which correspondence courses at the postgraduate level are available are

Commerce, Economics History Political Science Public Administration Sociology and Languages like English Hindi, Sanskrit, Kannada, Punjabi Tamil, French, Russian and German

(d) It is a matter for the universities to decide However as and when proposals to introduce correspondence courses are made by the universities, the University Grants Commission considers them on merits

Wrong Billing of Electric and Water consumption at Vithalbhai Patel House, New Delhi

7845 SHRI MADHAVRAO SCINDIA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the number of complaints received from resident Members of the Vithalbhai Patel House Rafi Marg, New Delhi regarding wrong billing of electric and water consumption

(b) the average consumption of electricity and water per double and single suite per month in Vithalbhai Patel House,

(c) whether billing of electricity and water in Vithalbhai Patel House is much higher compared to other Members localities like South Avenue, North Avenue and Meenabagh etc,

(d) if so the reasons thereof and

(e) steps that are proposed to be taken to give correct meter readings and justified charging of Bills?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Five complaints were received from resident members about electric charges during 1977-78

(b) Average consumption per month including rent

	Single suites	*Double suites*
Water	Rs 7	Rs 10,90

Electricity Electricity charges very from suite to suite depending upon the appliances used by them

(c) to (e). Electricity consumption in Vithalbhai Patel House is being charged at the rate of 29 paise per unit against 27 paise per unit in other localities like South Avenue, North Avenue and Meena Bagh. The case for reducing the rate of electric consumption to 27 paise per unit from 29 paise per unit now charged is under consideration of New Delhi Municipal Committee, who have since submitted the proposal for approval to the Lt. Governor. Recovery of water charges is made at the same rates from occupants of V.P. House as are recovered from occupants of other localities by the New Delhi Municipal Committee direct.

Utilisation of Waters of Rivers Ravi and Beas in Punjab, Haryana and Rajasthan

7846. SHRI S. S. SOMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what are the details of the released water from Pakistan and utilized under the Indus Water Treaty of 1960 of the rivers Ravi and Beas, in Punjab, Haryana and Rajasthan separately during the last three years, and

(b) what is the quantity of stored water made available for irrigation during the last two years after the construction of the Talwara Dam on River Beas to Rajasthan, Haryana and Punjab separately?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). At the end of the transition period on 31st March, 1970 provided in the Indus Waters Treaty, 1960, the entire flow of the Ravi and the Beas became available for un-restricted use by India. The total average annual flow of these two rivers is about 19 MAF, of which India was utilizing about 9.8 MAF on an average at the end of the said transition period. The approximate figure of utilisation of the waters of these two rivers in MAF by the States of Rajasthan, Punjab and Haryana during the last three years are given below:—

Year (April-March)	Rajasthan	Punjab	Harayana*
1974-75	5·483	5 577	0·980
1975-76	6·108	5 487	0·977
1976-77	6 220	5·136	1·028

*Share of the water conserved in Bhakra and used therefrom in lieu of use of Ravi-Beas waters in Bhakara areas ex-Sirhind Feeder

The utilisation of the waters of Ravi and Beas is integrated and separate figures river-wise as well as for stored and free flow supply are not available.

घाटे में चल रही बड़ी और मध्यम सिंचाई परियोजनाएं

7847. श्री अनन्तराम जायसवाल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें पता है कि प्रत्येक राज्य मे बड़ी और मध्यम सिंचाई परियोजनाए घाटे मे चल रही हैं ,

(ख) यदि हां, तो वित्तीय वर्ष 1977-78 के दौरान प्रत्येक राज्य मे कितना घाटा हुआ और वित्तीय वर्ष 1978-79 के दौरान प्रत्येक राज्य मे अनुमानतः कितना घाटा होने की सम्भावना है ;

(ग) विभिन्न राज्यों मे घाटे के क्या कारण हैं, और

(घ) क्या घाटे से बचने और उसमें कमी करने को सुनिश्चित करने के लिए कोई प्रस्ताव सरकार के विचाराधीन है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी, हां।

(ख) बहुप्रयोजनी नदी घाटी परियोजनाओं पर 1976–77 में हुई राज्यवार हानि के सम्बन्ध मे उपलब्ध अद्यतन जानकारी संलग्न विवरण मे दी गई है।

(ग) राज्य सरकारों को सिंचाई परियोजनाओं के वित्तीय बोझ को उठाने के लिए प्रर्याप्त राशि से कम राजस्व प्राप्त होने के कारण निम्नलिखित हैं :—

1. राज्य सरकार द्वारा ली जा रही कम जल शुल्क दरे।
2. विभिन्न राज्यों द्वारा जहा खुशहाली कर अधिनियम लागू हो गया है, खुशहाली कर की वसूली न होना।
3. विभिन्न कारणो से सिंचाई परियोजनाओं के पूर्ण होने मे लम्बा समय लग जाना।
4. सृजित सिंचाई क्षमता के समुपयोजन में विलम्ब।
5. निर्माण और अनुरक्षण की लागत मे भारी वृद्धि।

(घ) सिंचाई एक राज्य विषय है और सिंचाई के लिए जल शुल्क दरें राज्य सरकारों द्वारा निर्धारित की जाती हैं। ये जल शुल्क दरे एक राज्य से दूसरे राज्य में भिन्न-भिन्न है और कुछ मामलो मे तो एक ही राज्य में एक परियोजना से दूसरी परियोजना में भिन्न-भिन्न हैं। इस समय जो जल शुल्क दरें ली जा रही हैं वे कुल कार्यचालन खर्चों और ब्याज की पूर्ति करने के लिए पर्याप्त नही है। जल शुल्क दरों मे वृद्धि करने और उन्हें युक्ति संगत बनाने के प्रश्न पर कई सम्मेलनो और बैठको मे विचार किया गया है। राज्य सरकारो से अनुरोध किया गया है कि वे सामाजिक-आर्थिक उद्देश्यो को ध्यान मे रखते हुए दरो का युक्तिसगत ढाचा बनाने के लिए अन्तर्विभागीय जल शुल्क दर पुनरीक्षण बोर्ड स्थापित करे।

विवरण

वाणिज्यिक और गैर वाणिज्यिक सिंचाई वर्क्स पर तथा बहुप्रयोजनी नदी घाटी परियाजनाओ पर 1976–77 मे हुई हानि का राज्य वार ब्यौरा

(करोड़ रुपये)

क्रम स०	राज्य का नाम	1976–77 मे सिंचाई वर्क्स पर हुई हानि		
		वाणिज्यिक सिंचाई	गैर-वाणिज्यिक सिंचाई	जोड़
1	2	3	4	5
1.	आन्ध्र प्रदेश	31.47	—	31.47
2.	असम	—	0.28	0.28
3.	बिहार	10 25	—	10.25
4.	गुजरात	22 01	—	22.01

1	2	3	4	5
5.	हरियाणा	14.33	0.46	14.79
6.	हिमाचल प्रदेश	—	—	—
7.	जम्मू और कश्मीर	0.90	0.42	1.32
8.	कर्नाटक	19.08	0.92	20.00
9.	केरल	3.30	—	3.30
10.	मध्य प्रदेश	15.98	—	15.98
11.	महाराष्ट्र	22.76	—	22.76
12.	मणिपुर	—	—	—
13.	मेघालय	—	—	—
14.	नागालैण्ड	—	—	—
15.	उड़ीसा	6.10	2.15	8.25
16.	पंजाब	7.55	—	7 55
17.	राजस्थान	15.49	2.98	18.47
18.	सिक्किम	—	—	उपलब्ध नही
19.	तमिलनाडु	8.83	1.78	10.61
20.	त्रिपुरा	—	0.22	0.22
21.	उत्तर प्रदेश	40.36	0.02*	40.34
22.	पश्चिम बंगाल	16.64	—	16.64
	जोड़ राज्य	235.05	9.19	244.24

* लाभ का द्योतक है ।

Nehru Soviet land award to Officer of National Centre for Blind

7848. SHRI KRISHNA CHANDRA HALDER:

SHRI MANOHAR LAL:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have granted permission for the acceptance of Nehru Soviet Land Award to an Officer of the National Centre for the Blind for translation and publication of the works of Russian authors in Braille;

(b) if so, the names of books translated by the author from Russian into Indian Languages;

(c) the names of Indian Languages into which they were published;

(d) the names of Indian publishers in Braille; and

(e) whether the cost of publication was borne by Government?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) to (e). The Braille Editor of National Centre for the Blind who is a Government servant is reported to have been given the Soviet Land Nehru Award. Formal permission of Government has not yet been accorded to him for acceptance of the Award. Government is not aware of any books translated by the Braille Editor from Russian into Indian languages. The Central Braile Press, a unit of the National Centre for the Blind did, however, produce in December 1968, in Braille, Ram Vriksh Benipuri's Hindi version 'Don Ke Kinare', of the Russian classic, "And Quiet Flows the Don", by Mikhael Sholokhov; the cost of Braille edition was borne by Government of India.

Area of Cultivable land

7849. SHRI B. P. MANDAL: Will the Minister of AGRICULTURE AND IRRIGATION be pletased to state:

(a) the total area of cultivable land and its break up State-wise;

(b) the total area under actual cultivation and its break-up state-wise;

(c) the total cultivable land being barren and its break-up State-wise and

(d) the total acreage under flow irrigation and tube-well irrigation State-wise?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). Statement I enclosed indicates the latest available State-wise data on total cultivable area, total cultivated area and cultivable area which has remained uncultivated during the year.

(d) Statement II is enclosed indicating the latest available data on the extent of area under flow irrigation and tubewell irirgation for different States.

Statement-I

Cultivable and Cultivated area in India-State wise 1974-75

(Thousand hectares)

State	Total Cultivable area†	Total Cultivated area*	Cultivable area remaining uncultivated (Col. 2 —3)**
(1)	(2)	(3)	(4)
Andhra Pradesh	15,837	13,511	2,326
Assam	3,223	2,653	570
Bihar	11,696	10,052	1,644
Gujarat	12,653	10,077	2,576
Haryana	3,777	3,735	42
Himachal Pradesh	776	600	17

1	2	3	4
Jammu & Kashmir	1,075	800	275
Karnataka	12,784	11,278	1,506
Kerala	2,424	2,233	191
Madhya Pradesh	22,356	19,328	3,028
Maharashtra	21,117	19,128	1,989
Manipur	164	140	24
Meghalaya	1,100	229	871
Nagaland	112	112	..
Orissa	8,029	6,759	1,270
Punjab	4,287	4,215	72
Rajasthan	24,920	17,176	7,744
Tamil Nadu	8,553	7,285	1,268
Tripura	337	245	92
Uttar Pradesh	21,086	18,164	922
West Bengal	7,220	6,420	800
All India	184,995	154,843	30,152

Note : (i) *—The cultivable area comprises net area sown, fallow land, land under misc. tree crops and groves not included in net area sown and culturable waste land.

(ii) †—The cultivated area comprises net area sown and current fallows.

(iii) **—Cultivable area which has remained uncultivated comprises other fallow land, land under misc. tree crops and groves not included in net area sown and culturable waste land.

Statement-II

Area under flow and tubewell irrigation, State-wise, 1974-75

(Thousand hectares)

State	Flow Irrigation @			Area irrigated by Tube-well
	Canals	Tanks	Total	
(1)	(2)	(3)	(4)	(5)
Andhra Pradesh	1,590	950	2,540	126
Assam(b)	362	..	362	..
Bihar	887	106	993	703

1	2	3	4	5
Gujarat(c)	197	37	234	130
Haryana	1,031	1	1,032	704
Himachal Pradesh	1	(a)	1	2
Jammu & Kashmir	279	(a)	279	2
Karnataka	482	369	851	1
Kerala	238	76	314	..
Madhya Pradesh	679	153	832	23
Maharashtra	339	232	571	.
Orissa	606	230	836	N.A.
Punjab	1,410	..	1,410	1,590
Rajasthan	881	161	1,042	35
Tamil Nadu	887	594	1,481	67
Tripura	..	2	2	..
Uttar Pradesh	2,624	345	2,969	3,115
West Bengal (d)	960	303	1,263	..
ALL-INDIA	13,484	3,561	17,045	6,546

(a) —Below 500 hectares.

(b) —Relates to the year 1953-54.

(c) —Estimated on the basis of figures collected under the Timely Reparting Scheme.

(d) —Relates to the year 1967-68.

N.A —Not Available.

@ —The figures of flow irrigation given above do not includes flow irrigation included in 'other *sources', of irrigation.*

Note : Apart from the above sources, the area benefitted by irrigation by 'other wells' and 'other sources' aggregate at the all-India level to 7,712 and 2,427 thousand hectares respectively.

Institute of Advance Studies, Simla

7851. PROF. P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the names of the Director and the faculty Members (Professors etc.) of the Institute of Advance Studies at Simla for the last three years

(b) the number of students and trainees during the said years, subject or discipline-wise;

(c) the amounts spent in these three years; and

(d) whether any evaluation is done of the working of this Institute and if so, how and by whom and when and with what results and recommendations?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Prof. S. C. Dube was the Director of the Indian Institute of Advanced Study, Simla from March, 1972 till June 30, 1977. On the expiry of his term Prof. B. B. Lal, a fellow of the Institute was apointed as Acting Director and he is continuing as such from July 1, 1977.

The Academic staff of the Institute comprises Fellows and Visiting Felows. A List of Fellows/Visiting Fellows who had worked at the Institute during the academic years 1975, 1976 and 1977 is attached.

(b) The Institute does not offer teaching or training programmes. As such there were no students or trainees at the Institute, during these years.

(c) The Institute incurred an expenditure of Rs. 29,56,700/- during 1975-76 and Rs. 31,85,900/- during 1976-77. A grant of Rs. 35,00,000/- was released to the Institute during 1977-78.

(d) The Government has appointed a Committee to review the functioning of the Institute since 1969 and to make the recommendations with regard to the future policy, programmes and activities of the Institute. The report of the Committee is expected to be available shortly.

Statement

Fellows

1 Dr S R Mehrotra

2 Prof B B Lal (at present working as Acting Director)

3 Dr S.T. Lokhandwalla

4 Dr S C Malik

Visiting Fellows

1 Dr M G Adiga (upto 30-6-1975)

2 Prof Y B Damle (upto 15-6-1975)

3 Dr. K N Sahay (up to 30-11-1975)

4 Dr K N Sharma (upto 21-4-1975)

5 Dr J R Siwach (upto 15-7-1975)

6 Shri K S. Subramanian (upto 1-5-1975)

7 Dr V V John, (upto 30-11-1975)

8 Dr Bhaskar R Ghosh (upto 3-7-1975)

9 Mrs Rekha Olive Dhan (upto 29-7-1977)

10 Dr B B Mishra (upto 30-11-1975)

11. Dr Shanti Swaroop Gupta. (upto 14-3-1977)

12 Dr. S T Lokhandwalla (upto 28-12-1975)

13 Dr S C Bajpai (upto 14-3-1977).

14 Dr Suraj Bhan (upto 14-3-1976)

15 Shri Ahsan Jan Qaisar (upto 8-4-1975)

16 Shri Sibajiban Bhattacharya (upto 30-6-1975)

17 Dr. A G K Warrier (upto 14-3-1976)

18. Prof A A Suroor (upto 14-3-1977)

19. Dr Gopi Nath Kaul (upto 14-3-1977)

20 Dr Satish Kumar Sikka (upto 14-3-1977)

21 Dr Ram Mohan Ray (utpto 14-3-1977

22 Shri K D Shaıma (upto 10-11-1975)

23 Shri M A Quareshi (upto 30-11-1975)

24. Dr B B Agarwal (upto 30-6-1975)

25. Dr Suresh Chandra (upto 30-11-1977

26 Dr. (Mrs) Devahuti (upto 26-7-1976)

27. Dr K M George (upto 29-2-1976)

28. Dr M Kabir (upto 30-11-1975)

29 Dr Ziauddin Khan (upto 30-11-1977)

30 Mrs Amita Malik (upto 29-2-1976)

31 Shri P C Mathur (upto 30-11-1977)

32 Dt P H Prabhu (upto 30-11-1977)

33 Dr Asha Ram (upto 30-11-1977)

34. Dr R N Saksena (upto 30-11-1977)

35. Dr S N Shukla (upto 30-1-1978)

36, Dr B K Tamuli (upto 30-11-1976)

37 Dr S A R Zaidi (upto 30-1-1988)

38 Shri B B Goswami (upto 30-1-1978)

39	Shri S Venugopal Rao	(upto 31-1-1978)
40	Dr. M Horam	(upto 10-12-1976)
41	Prof S P. Verma	(upto 30-11-1977)
42	Shri Arshad Ali Azmi	(upto 31-1-1978)
43	Dr Prabhati Mukherjee	(upto 31-1-1978)
44	Dr O P Verma	(upto 30-11-1977)
45	Dr (Mrs) Uma Pandey	(upto 31-1-1978)
46	Dr (Mrs) Judith Kroll	(upto 31-1-1978)
47	Dr B P Machwe	(upto 31-11-1978)
48	Miss Geeta Kapur	(upto 31-1-1978)
49	Prof V K Kothurkar	(upto 31-1-1978)
50	Dr (Mrs) Bina Chatterjee	(upto 31-1-1978)
51	Dr S S Barlingay	(upto 4-7-1977)
52	Dr D L Jain	(upto 30-11-1976)
53	Dr S M Pandey	(upto 1-12-1976)
54	Dr I J Singh	(upto 31-1-1978)
55	Miss Amrita Rangasami	(upto 31-1-1978)
56	Dr Shantiswarup Gupta	(upto 30-11-1978)
57	Dr T N Khazanchi	(upto 31-1-1978)
58	Dr Balramji Shrivastava	(upto 31-1-1978)
59	Dr Chetan Karnani	(upto 31-1-1978)
60	Dr Suresh C Ghosh	(upto 30-11-1977)
61	Dr Ranjan Roy	(upto 30-11-1978)
62	Shri R Yusuf Ali	(upto 30-11-1978)
63	Dr B N Saraswati	(upto 30-1-1978)
64	Shri Bikram Jit Hasrat	(upto 30-6-1976)

Training to Indian Teams before their Participation in Olympic Games

7852. SHRI MUKHTIAR SINGH MALIK:

SHRI K. MALLANNA:

SHRI G. M. BANATWALLA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether any special arrangements have been made by the Government to provide special training to Indian Teams before their participation in Asiatic and coming Olympic Games; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) and (b): For preparing the Indian teams, for participation in the Asian Games, 1978, coaching facilities at Government cost are being provided by holding upto three coaching camps of not enceeding four weeks duration each through the Netaji Subhas National Institute of Sports, Patiala, in respect of the following sports/games:

(i) Athletics
(ii) Badminton
(iii) Basketball
(iv) Boxing
(v) Football
(vi) Gymnastics
(vii) Hockey
(viii) Swimming
(ix) Tennis (Lawn)
(x) Volleyball
(xi) Weightlifting
(xii) Wrestling
(xiii) Yachting

2. The question of providing coaching facilities for Indian teams for participation in the Olympic Games 1980, would be considered after assessing the Indian performance at the Asian Games, 1978.

Artificial Scarcity of wheat by Flour Mills

7853. SHRI D. D. DESAI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have received complaints of artificial scarcity of wheat products and pushing up of prices by roller flour mills;

(b) if so, what steps are being taken to prevent this; and

(c) whether the FCI will open its own flour mills to prevent this exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). Government have not received any complaints about Roller Flour Mills creating artificial scarcity of wheat products and pushing up of prices. On the other hand, the open market availability of wheat products has considerably improved because of removal of restrictions on movement of wheat products, and the prices of wheat products in the various regions of the country have stabilised at reasonable levels accept for slight seasonal variations.

(c) No necessity is felt for establishment of flour mills by the Food Corporation of India.

Effluents of J.K. Paper Mills, Orissa

7854. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government of India have collected information about the villages on the bank of the river Nagapati in Orissa which have been affected by effluents of the J. K. Paper Mills; and

(b) the details regarding the assistance provided by Government of India in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) According to the Government of Orissa there are 50 villages alongside the river Nagapati which are affected due to the pollution of the river water as a result of discharge of effluents from M/s. J. K. Paper Mills, Rayagada, Orissa. The Orissa River Board which is responsible for control of pollution of water in the State under the "Orissa River Pollution Prevention Act, 1953," has directed the mill authorities to provide open wells in all the 50 villages at a cost of Rs. 10,000 each to provide drinking water facilities. A sum of Rs. 2 00 lakhs has been placed at the disposal of the Chief engineer (Public Health) by the concerned industry, with which twenty open wells have so far been provided. The industry has been directed to provide the remaining wells as per the specifications of the Chief Engineer (Public Health).

(b) The matter concerns the State Government and the question of providing any assistance by the Government of India, does not arise.

Purchase of N.M.R. Spectro-Meters of Wrong Specification

7855. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the five pulsed N.M.R. specto-meters purchased by I.C.A.R. were found on arrival to be of wrong specifications; and

(b) if so, the fullest details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b): The I.C.A.R. had ordered for P 20i model of N.M.R. from M/s. Spectrospins, West Germany. However, the equipments which were received had labels

of P 10i. On the assurance of the Company that the equipments were really P 20i and had been wrongly labelled by mistake as P 19i and on the undertaking given by the firm that they would be responsible for the discrepancies, should there be any, the consignment was accepted. The instruments are being checked for the correctness of the model and specifications with the help of the Electronics Corporation of India.

Ground Water Organisation in Maharashtra

7857. SHRI R. K. MHALGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the centrally sponsored scheme for strengthening 'State Ground Water Organization' has been sanctioned for Maharashtra;

(b) if so, when;

(c) nature of the progress made so far by the said scheme; and

(d) the amount sanctioned and provided uptill now for the scheme?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The centrally sponsored scheme for the strengthening of Ground Water (Minor Irrigation) Organisation in Maharashtra was administratively approved by the Government of India on 5th February, 1977. However, the State Government has sanctioned this scheme at their end on 18th August, 1977.

(c) The three Divisions namely (i) Hydrological Division (ii) Geophysical Division (iii) Engineering Design Division sanctioned under this scheme, have achieved the following physical progress:—

(i) Hydrological Division—Research work at six Meteorological Survey Stations and data collection regarding artificial recharge to ground water.

(ii) Geophysical Division—324 probes taken.

(iii) Engineering Design Division—Studies undertaken for design of tubewells.

(d) The scheme has been sanctioned for a total cost of Rs. 52.00 lakhs for the period 1976-77 to 1978-79. 50 per cent Central matching grant would be provided during this period.

The following amounts have been released by way of matching central grant for this scheme.—

Financial Yea	Amount released Rs. in lakhs
1976-77	Nil
1977-78	6.50

Report of the Bombay Metropolitan Region Development Authority

7858. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Director (UD) Ministry of Works and Housing received a preliminary report dated 13th December, 1977/28th December, 1977 from Government of Maharashtra in regard to the B.M.R.D.A.'s (Bombay Metropolitan Region Development Authority) formulation of some Multi-sectoral projects for financial assistance of the International Development Association on the World Bank (IDA);

(b) whether the said projects are considered by Government of India for urban poor within the municipal limits;

(c) if so, what action Government have taken and when; and

(d) if no action has been taken so far, the reasons of delay and when it shall be taken?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Yes. Sir. The Government of Maharashtra sent a proposal on "Multi-sectoral projects for the Kalyan, Thane and Bhiwandi sub-regions in the Bombay Metropolitan Region". The proposal was discussed with the BMRDA and the State Government have been advised to submit a revised detailed project report for consideration. The proposal intends to cover the urban poor within the municipal limits.

Un-Recognised Public Schools in Delhi

7859. SHRI SURYA NARAYAN SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) the number of unrecognised Public Schools of primary and middle stage functioning in Delhi;

(b) whether the management of these schools have requested the Government for grant of recongnition to them; and

(c) if so, his reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI)' (a) to (c). The information is being collected from the Delhi Administration and will be laid on the Table of the House in due course.

केन्द्रीय समाज कल्याण बोर्ड द्वारा उत्तर प्रदेश को अनुदान

7860. **श्री राजेन्द्र कुमार शर्मा :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या केन्द्रीय समाज कल्याण बोर्ड ने वर्ष 197,-76, 1976-77 और 1977-78 में उत्तर प्रदेश में संस्थाओं को अनुदान में रूप में धनराशि दी थी;

(ख) तत्संबंधी जिलेवार ब्यौरा क्या है; और

(ग) बरेली डिवीजन में किन-किन संस्थाओं को धनराशि दी गई और प्रत्येक संस्था को कितनी धनराशि दी गई ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटाकी) : (क) जी, हां ।

(ख) एक विवरण जिस में अपेक्षित जानकारी दी गई है, सभा पटल पर रखा गया है । [ग्रन्थालय में रखा गया । देखिये संख्या एल० टी०-2175/78]

(ग) एक अन्य विवरण, जिस में अपेक्षित जानकारी दी गई है, सभा पटल पर रखा गया है । [ग्रन्थालय में रखा गया । देखिये संख्या एल० टी०-2175/78]

दिल्ली में सरकारी आवास

7861. **श्री राजेन्द्र कुमार शर्मा :** क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली मे सरकारी कर्मचारियो के लिए अब तक कुल कितने क्वार्टरो का निर्माण किया गया है,

(ख) उन से कितना वार्षिक किराया प्राप्त होता है, और

(ग) वर्ष 1976-77 में उपर्युक्त क्वार्टरो के रख रखाव पर कितनी राशि खर्च हुई ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) तथा (ख). दिल्ली में सामान्य पूल के 41,913 क्वार्टर/बंगले हैं, जिन की 1976-77 के दौरान 346.92 लाख रुपये लाइसेंस फीस प्राप्त हुई। इन आंकड़ों में वे आवास शामिल नहीं हैं जो दिल्ली प्रशासन, लोक सभा, भारत सरकार मुद्रणालय आदि जैसे अन्य विभागों को सौंपे गए हैं।

(ग) अनुरक्षण पर 1976-77 के दौरान 2,52,56,529 रुपए खर्च किए गए।

राज्यों में संयुक्त राष्ट्र के सहयोग से भूमिगत जल के लिए परियोजनाएं

7862. **श्री राजेन्द्र कुमार शर्मा**: क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में भूमिगत जल मल्यांकन कार्यक्रम के अन्तर्गत गवेषण नलकूप संगठन द्वारा संयुक्त राष्ट्र विकास कार्यक्रम के सहयोग से एक विशेष परियोजना स्थापित की गई है ;

(ख) यदि हां, तो अन्य राज्यो में खाद्य और कृषि संगठन की सहायता से ऐसी कितनी परियोजनाओं की स्थापना की गई; और

(ग) उक्त परियोजनाओं की किन-किन राज्यो मे स्थापना करने का प्रस्ताव है और कब ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क) तथा (ख). समन्वेषी नलकूप संगठन (अब केन्द्रीय भूमिगत जल मण्डल) द्वारा संयुक्त राष्ट्र विकास कार्यक्रम के सहयोग से 1967 से 1971 तक राजस्थान में भूमिगत भू जल सर्वेक्षण की प्रथम परयोजना प्रारम्भ की गई थी। राजस्थान और गुजरात में भूमिगत जल सर्वेक्षण की दूसरी परियोजना 1971 से 1974 तक केन्द्रीय भूमिगत जल मण्डल द्वारा संयुक्त राष्ट्र विकास कार्यक्रम के सहयोग से प्रारम्भ की गई थी। पंजाब, हरियाणा और राजस्थान में घग्गर नदी बेसिन में भूमिगत जल समन्वेषण की तीसरी परियोजना को बोर्ड ने संयुक्त राष्ट्र विकास कार्यक्रम के सहयोग से नवम्बर, 1975 से तीन वर्ष के लिए प्रारम्भ किया गया था।

(ग) संयुक्त राष्ट्र विकास कार्यक्रम के सहयोग से दो परियोजनाएं-(1) गुजरात में कृत्रिम पुनर्भाजन और (2) बिहार, पश्चिम बंगाल तथा उड़ीसा में स्वर्णरेखा नदी बेसिन में जल संतुलन अध्ययन को क्रमश: 1978-79 और 1979-80 के दौरान प्रारम्भ करने पर विचार किया जा रहा है।

Slum Clearance Projects in big Cities of India

7863. SHRI SUKHDEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what further steps have been taken for implementation of housing projects to conduct slum clearance in cities like, Bombay, Calcutta, Kanpur, Ahmedabad and Madras; and

(b) how Government is contemplating to bring an end of such slum areas throughout the country and time-schedule thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). The Scheme of Slum Clearance/Improvement and Environmental Improvement in Slum Areas are in the State Sector. Planning, funding and execution of both these Schemes are the responsibility of

the State Governments. Greater emphasis is being laid on the improvement of slums and provision of serviced sites to the economically weaker sections of society. Since the problem of slums has socio-economic ramifications and is not solely related to housing shortage, no realistic time-frame for solving this problem can be laid.

भारतीय खाद्य निगम द्वारा गुड़ की वसूली

7864. **श्री रामसेवक हजारी** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय खाद्य निगम गुड़ उत्पादकों से गुड़ की खरीद करने में असमर्थ रहा है ;

(ख) क्या गुड़ की कीमतें दिन प्रतिदिन गिर रही हैं, और

(ग) यदि हां, तो गुड़ उत्पादकों के हितों को ध्यान में रखते हुए इस बारे में सरकार द्वारा क्या प्रयत्न किए जा रहे हैं ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी, नहीं।

(ख) देश के चुनींदा केन्द्रों में जनवरी, फरवरी, मार्च और अप्रैल, 1978 (15-4-78 तक) के दौरान चल रहे गुड़ के साप्ताहिक थोक मूल्यों को बताने वाला एक विवरण सभा पटल पर रखा गया है। [**पुस्तकालय में रखा गया। देखिये** संख्या एलटी–2176/78]

(ग) भारतीय खाद्य निगम और नफेड जैसी केन्द्रीय सरकार की ऐजेंसियों द्वारा गुड़ की काफी अधिक मात्रा में खरीदारी की जा रही है।

इस के अलावा, निर्यात से सभी प्रतिबन्ध हटा लिए गए हैं और बैंक उधार पर मार्जिन कम कर दिए गए है ताकि उत्पादक-व्यापारी निर्यात द्वारा अपने स्टाक का निपटान कर सकें और उन की स्टाक रखने की शक्ति में वृद्धि हो सके।

संयुक्त नदी घाटी परियोजना के बारे में भारत और नेपाल के बीच बातचीत

7865. **श्री रामसेवक हजारी** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संयुक्त नदी घाटी परियोजना के बारे में भारत और नैपाल के बीच बातचीत हुई है,

(ख) यदि हां, तो उसका क्या परिणाम निकला है, और

(ग) कौन कौन सी परियोजनाएं क्रियान्वित की जानी है और उन से भारत और नेपाल का कितना कितना लाभ होने की सम्भावना है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी, हां।

(ख) और (ग) भारत के प्रधान मंत्री की नेपाल यात्रा की समाप्ति पर जारी की गई संयुक्त विज्ञप्ति में निम्नलिखित निर्णय शामिल थे —

(1) करनाली परियोजना

करनाली परियोजना संबंधी समिति के विचारणीय विषयों को अंतिम रूप दिया जाना चाहिए और तीन महीने की अवधि में इस समिति की बैठक की जानी चाहिए तथा इस समिति को अपनी सिफारिशें एक वर्ष के अन्दर प्रस्तुत करनी चाहिए ताकि परस्पर हित के लिए इस परियोजना को क्रियान्वयन के लिए शीघ्र हाथ में लिया जा सके।

(2) पंचेश्वर जल-विद्युत् परियोजना

इस परियोजना के संयुक्त अन्वेषणों को आरम्भ करने के लिये दोनों देशों को तीन महीने की अवधि के अन्दर अपने-अपने प्रतिनिधियों को मनोनीत करना चाहिए ।

(3) राप्ती परियोजना

विस्तृत अन्वेषण करने एवं दो वर्षों के अन्दर विस्तृत परियोजना अनुमानों को तैयार करने के प्रबन्धों को अंतिम रूप देने हेतु दोनों देशों के विशेषज्ञों की बैठक एक महीने के अन्दर की जानी चाहिए ।

करनाली परियोजना सम्बन्धी समिति के विचारणीय विषयों को अन्तिम रूप दिया जा चुका है। इस समिति की प्रथम बैठक अप्रैल, 1978 के प्रथम सप्ताह में हुई थी। यह निर्णय किया गया था कि परियोजना के विभिन्न पहलुओं का अध्ययन करने के लिय दो संयुक्त दल और प्रत्येक देश में दो अलग-अलग दल गठित किए जाएं ।

जहां तक पंचेश्वर जल-विद्युत परियोजना का संबंध है, संयुक्त विशेषज्ञ दल की प्रथम बैठक 11 और 12 अप्रैल, 1978 को हुई थी। यह निर्णय किया गया था कि अन्वेषण करने और उन की लागत के अनुमानों को तैयार करने के लिये विचारणीय विषयों को तयार करने हेतु एक संयुक्त तकनीकी दल गठित किया जाए ।

एक नेपाली प्रतिनिधि-मण्डल जनवरी, 1978 में भारत आया था और राप्ती परियोजना के विस्तृत अन्वेषणों को किस तरीके से किया जाना चाहिये, इस पर विचार-विमर्श किया गया था। क्षेत्रीय अन्वेषणों के अनुमानों को अन्तिम रूप देने एवं विस्तृत परियोजना रिपोर्ट तैयार करने हेतु भारत और नेपाल के इंजीनियरों के एक दल की हाल ही म एक बैठक हुई थी।

ये सभी परियोजनाएं अन्वेषणों की अवस्था में हैं और भारत तथा नेपाल को इनसे होने वाले लाभों की मात्रा इस समय नहीं बताई जा सकती ।

ग्रामीण विकास कार्यक्रम में व्यापारिक और औद्योगिक वाणिज्यिक गृहों का शामिल होना

7866. श्री रामसेवक हजारी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्रामीण विकास कार्यक्रम में व्यापारिक और औद्योगिक वाणिज्यिक गृहों को शरीक करने की आवश्यकता की ओर सरकार का ध्यान दिलाया गया है;

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है; और

(ग) इस दिशा में सरकार का क्या कार्यवाही करने का विचार है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) सरकार ग्राम विकास कार्यक्रम में व्यापारिक और औद्योगिक वाणिज्यिक गृहों को शामिल करने की आवश्यकता के प्रति जागरूक है ।

(ख) और (ग) कम्पनियों तथा सहकारी सोसाइटियों को ग्राम कल्याण तथा उत्थान के कार्य में शामिल होने के लिए बढ़ावा देने हेतु वित्त (संख्या 2) अधिनियम, 1977 ने आयकर अधिनियम में एक नई धारा 35 सग जोड़ी है जिस के अधीन कम्पनियां तथा सहकारी सोसायटियां ग्राम विकास के किसी कार्यक्रम पर उनके द्वारा किए गए व्यय पर उनके आयकर योग्य लाभों की गणना करने में छूट पाने की पात्र हैं। इस छूट की प्रक्रिया में ग्राम विकास कार्यक्रमों को हाथ मे लेने के लिए अनेक कम्पनियां आगे आई हैं। तथापि, अन्य दूसरी कम्पनियों ने यह निवेदन

किया कि यह अधिक सुविधाजनक होगा यदि उन्हें इस प्रशंसनीय कार्य में स्वैच्छिक संगठनों, जो इस दिशा में काफी अच्छा कार्य कर रहे हैं, के साथ स्वयं साझीदार बन कर और उन्हें योगदान दे कर भाग लेने की अनुमति दी जाए। वित्त विधेयक, 1978 में यह प्रावधान है कि किसी भी ऐसी एसोसिएशन अथवा संस्था का व्यापार अथवा व्यवसाय चलाने वाले किसी भी आयकरदाता, जिस का ग्राम विकास कार्यक्रमों को हाथ मे लेने का अपना उद्देश्य है, द्वारा देय उस धनराशि पर आयकर योग्य लाभों की गणना करने में छूट की अनुमति होगी जहां ऐसी धनराशि ग्राम विकास कार्यक्रमों को चलाने के लिये उपयोग में लाई जाती है।

सेण्ट्रल स्कूलों में हरिजन और आदिवासी विद्यार्थी / शिक्षक

7867. श्री सुखेन्द्र सिंह : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में सेन्ट्रल स्कूलों में हरिजन और आदिवासि विद्यार्थियों और शिक्षकों की प्रतिशतता कितनी है; और

(ख) क्या सरकार का विचार मध्य प्रदेश मे उन क्षेत्रों मे जहां हरिजनों और आदिवासियों की संख्या बहुत अधिक है केवल उनके लिये एक सेन्ट्रल स्कूल खोलने का है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बड़कटकी) : (क) मध्य प्रदेश के केन्द्रीय विद्यालयों (सेन्ट्रल स्कूलों) में अनुसूचित जाति एवं अनुसूचित जनजाति से सम्बन्धित छात्रों और शिक्षण एवं गैर-शिक्षण कर्मचारियों की प्रतिशतता क्रमशः 6.07 और 7.74 है।

(ख) क्योंकि केन्द्रीय विद्यालयों (सेन्ट्रल स्कूलों) का मुख्य उद्देश्य केन्द्रीय सरकार के स्थानान्तरणीय कर्मचारियों के बच्चों को बाधारहित शिक्षा प्रदान करना है अत: मध्य प्रदेश में केवल हरिजनों और आदिवासियों के लिये एक केन्द्रीय विद्यालय (सेन्ट्रल स्कूल) खोलने का केन्द्रीय विद्यालय संगठन को कोई प्रस्ताव नहीं है।

Technical posts lying vacant in various Deptts. of the Ministry

7868. SHRI SUKHENDRA SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) number of Class I and Class II technical posts lying vacant as on 28th February, 1978 in the Departments of Agriculture, Food, Rural Development and Irrigation;

(b) what are the details of such posts and since when they are lying vacant, Department-wise details for each of the vacant post may be placed on the Table of the House; and

(c) what action has so far been taken to fill up these posts and how many cases are lying pending at various stages, Department-wise position may please be placed on the Table of the House?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). A statement containing information in respect of these Departments is laid on the Table of the Sabha. [Placed in Library. See No. LT 2177/78].

लड़कियों को निःशुल्क शिक्षा

7869. श्री ईश्वर चौधरी : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) किन किन राज्यों में लड़कियों को निःशुल्क शिक्षा दी जाती है ;

(ख) क्या कुछ राज्यों में लड़कियों को विश्वविद्यालय स्तर तक शिक्षा नि:शुल्क दी जाती है; और

(ग) यदि हां, तो ऐसे राज्यों के नाम क्या हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) से (ग) उपलब्ध सूचना के अनुसार, लड़कियों के लिए नि:शुल्क शिक्षा की स्थिति निम्नलिखित है :—

(1) सभी राज्यों/संघ शासित क्षेत्रों में नि:शुल्क शिक्षा प्रारम्भिक स्तर (कक्षा–I–VII/VIII) तक उपलब्ध है ।

(2) उड़ीसा, नागालैंड, सिक्किम, अरुणाचल प्रदेश, तथा दादरा एवं नागर हवेली में नि:शुल्क शिक्षा कक्षा XII तक उपलब्ध है । गुजरात, मध्य प्रदेश, मणिपुर, उड़ीसा, राजस्थान, तमिलनाडु, त्रिपुरा, अन्दमान और निकोबार द्वीप समूह और पाडिचेरी तथा पांडिचेरी के कराइकल क्षेत्रों में नि:शुल्क शिक्षा कक्षा XI तक उपलब्ध है ।

आंध्र प्रदेश, कर्नाटक, केरल, उत्तर प्रदेश तथा पाडिचेरी के माहे तथा यमन क्षेत्रों मे नि:शुल्क शिक्षा कक्षा X तक उपलब्ध है ।

(3) जम्मू तथा काश्मीर और लक्षद्वीप मे लड़कियों के लिये नि:शुल्क शिक्षा सभी स्तरों पर उपलब्ध है । पाडिचेरी मे लड़कियों के लिये पूर्व विश्वविद्यालय पाठ्यक्रमो में भी नि शुल्क शिक्षा उपलब्ध है ।

New Type of Bullock Cart Developed

7870. SHRI ISHWAR CHAUDHRY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government's attention has been drawn to the news item published in 'Indian Express' dated 29th March, 1978 that a new type of bullock cart has been developed by a Bombay firm known as 'Sal Vis' which is lighter and more lasting than the conventional one; and

(b) if so, details regarding its durability and cost and the facilities provided by Government to make it easily available to the poor farmers at a reasonable rate in every State?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA)· (a) Yes, Sir.

(b) The 'Sal Vis' bullock cart developed by the Salvi Structure Workshop at the Industrial Estate in Mulland, Bombay will be referred to the Agricultural Universities in Maharashtra for evaluation regarding its durability and cost.

Scheme for Construction of FCI Godowns during 1978-79

7872. SHRI CHATURBHUJ: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state.

(a) whether the Ministry have a scheme for the construction of FCI godowns in 1978-79 and if so, the criteria therefor and the rules/condition laid down therefor in principle;

(b) the names of the States in which such godowns will be constructed;

(c) whether there is a need for such godowns in Rajasthan where there are mostly famine conditions; and

(d) whether Ganga canal and Chambal canal areas in Rajasthan have plenty of food-grains production and if so, the arrangements Government of India have for storing it and whether Rajasthan will also be included in the said scheme in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). Food Cor-

poration of India have planes to continue to construct godowns of their own during 1978-79. Apart from this the Corporation has launched Phase III of the construction programme under Guarantee Scheme through private parties in the States of Punjab, Haryana, Uttar Pradesh, West Bengal and Maharashtra. Under this scheme the private parties are required to complete the godowns within six months of entering into agreement with the Corporation. Applications were expected to be received by 31st March, 1978.

In securing space various factors like procurement, distribution, movement, etc., are taken into account.

(c) and (d). Taking into account the various related factors, the Food Corporation of India is building its own capacity in Rajasthan also. However, while some capacity under the earlier phases of construction by private parties in Rajasthan has been secured, no further augmentation under the Guarantee scheme in Rajasthan is considered necessary. Adequate arrangements exist for storage of foodgrains in Rajasthan.

कोसी और गंडक परियोजनाओं के कारण बिहार में पानी के जमाव वाला क्षेत्र

7873. **श्री विनायक प्रसाद यादव** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि कोसी और गंडक परियोजनाएं चालू हो जाने के बाद कितनी भूमि में पानी जमा हो गया है और इस पानी के जमाव को हटाने के लिए सरकार की योजना का ब्यौरा क्या है और उपरोक्त योजना के अधीन बिहार के लिए कितनी धनराशि नियत की गई है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : कोसी और गंडक परियोजनाओं में जल-निकास अवरोध का मुख्य कारण प्राकृतिक गढ़ों का होना और मानसून के दौरान जल-निकास की अनुकूल स्थितियों का न होना है।

यह सूचना मिली है कि पूर्वी कोसी नहर के कमान में जल-निकास-अवरोध से 1.12 लाख हैक्टेयर क्षेत्र प्रभावित हुआ है। स्वीकृत कोसी परियोजना में जल-निकास के लिए केवल 1.32 करोड़ रुपये की व्यवस्था थी जो अब संशोधित परियोजना अनुमानों में बढ़ा कर 20 करोड़ रुपये तक कर दी गई है जिससे 0.85 लाख हैक्टेयर क्षेत्र को लाभ पहुंचेगा। पश्चिम कोसी नहर पर कार्य चल रहा है। पूर्वी कोसी नहर के अनुभव के आधार पर जल-निकास के लिए पहले की गई 9.12 लाख रुपये की व्यवस्था को अब बढ़ा कर 14.20 करोड़ रुपये कर दिया गया है। इससे निर्माण-अवस्था के दौरान ही आवश्यक जल-निकास की व्यवस्था की जा सकेगी ताकि बाद में कोई कुप्रभाव न पड़े।

बिहार सरकार ने सूचित किया है कि गंडक परियोजना के कमान क्षेत्र में खरीफ़ ऋतु के दौरान लगभग 2.94 लाख हैक्टेयर क्षेत्र और रबी की ऋतु के दौरान 0.81 लाख हैक्टेयर क्षेत्र जल-निकास-अवरोध से प्रभावित होता है। स्वीकृत गंडक परियोजना में जल-निकास के लिए केवल 42 लाख रुपये की व्यवस्था थी। इस व्यवस्था को संशोधित परियोजना अनुमानों में 27 करोड़ रुपये तक बढ़ा दिया गया है। क्रियान्वित किए जा रहे कार्यों से, उनके पूर्ण होने पर इस समय जल-जमाव द्वारा प्रभावित होने वाले क्षेत्र में से खरीफ के दौरान 1.45 लाख हैक्टेयर और रबी के दौरान 0.75 लाख हैक्टेयर क्षेत्र को लाभ पहुंचने की उम्मीद है।

Vacant Posts of Jamadars in Circle II, CPWD

7874. SHRI R. L. KUREEL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the posts of Jamadars to be filled by promotion from fire man are lying vacant for a long time in circle II of Central Public Works Department even though eligible qualified candidates are available for promotion since the very beginning; and

(b) if so, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). Two posts of Fire Jamadar are lying vacant since January, 1973 This is because at present there is a ban on the filling up of vacancies which are more than six months old.

Reservation in Allotment of Milk Tokens by D.M.S to Scheduled Castes/Tribes

7875. SHRI R. L. KUREEL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Delhi Milk Supply Scheme has not made any reservation in allotment of milk tokens to members of Scheduled Castes/Tribes; and

(b) if so, the reasons thereof and if not the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) No reservation in the matter of allotment of milk tokens to any community or caste is required to be made under any orders of the Government so far issued

Plots Allotted to S.Cs. and S.Ts. in Rural Areas

7876. SHRI R. L. KUREEL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether most of the plots of land allotted to the persons belonging to Scheduled Castes and Scheduled Tribes in the rural areas of various States are still in possession of Caste Hindu though in papers such plots are shown against the names of allottees;

(b) the figures, district-wise, of cases in which such plots have been physically handed over to the allottees in various States of the country; and

(c) steps taken or proposed to be taken by the Government to see that all the remaining plots of land are occupied by the allottees in all the States and Union Territories?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Government have no infomation.

(b) The district-wise figures of cases in which such plots have been physically handed over to the allottees are not available. A statement showing handing over of physical possession of house-sites to eligible families including Scheduled Caste and Scheduled Tribe families, State-wise and Union Territory-wise, is appended.

(c) For effective implementation of the Scheme for provision of house-sites to landless workers in rural areas, the State Governments/Union Territories Administration have been requested to exercise greater vigilance to ensure that the rural landless are given house-sites in habilitable areas and that they are given actual possession of the allotted house-sites.

Statement

Position regarding physical possession given to families allotted house-sites in different States /Union Territories

Sl. No.	Name of State/ Union Territory	Number of families given physical possession of house-sites
1	Anohra Pradesh	N.R.
2	Assam	N.R.
3	Bihar	N.R.
4	Gujarat	3,20,338
5	Haryana	2,09,533
6	Himachal Pradesh	4,499
7	Jammu & Kashmir	N.R.
8	Karnataka	7,23,611
9	Kerala	90,000
10	Madhya Pradesh	6,68,656
11	Maharashtra	3,61,000
12	Orissa	19,298 (Partial Information)
13	Punjab	3,03,731
14	Rajasthan	8,52,725
15	Tamil Nadu	N.R.
16	Tripura	N.R.
17	Uttar Pradesh	12,02,175
18	West Bengal	2,46,672
Union Territories		
1	Andman & Nicobar Islands	2,823
2	Chandigarh	50
3	Dadra and Nagar Haveli	592
4	Delhi	11,572
5	Goa, Daman & Diu	1,093
6	Pondicherry	6,010

N.R.-Praticulars not received from the State Governments

गंदी बस्ती हटाने सम्बंधी योजना के अन्तर्गत क्वार्टरों का आवंटन

7871. **श्री हरगोविन्द वर्मा** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने कि कृपा करेंगे कि :

(क) क्या गन्दी बस्ती हटाने सम्बन्धी योजना के अन्तर्गत उन सब व्यक्तियों को क्वार्टर अलाट करने का निर्णय लिया गया है जिन्होने 25 जनवरी, 1978 तक स्वय को रजिस्टर करवा लिया है ,

(ख) यदि हा, तो क्या कार्यालय में प्राप्त आवेदनो की सख्या सरकार द्वारा अपेक्षित सख्या से कम है, और

(ग) यदि हा, तो इसके क्या कारण है और सरकार का इस बारे में क्या कार्यवाही करने का विचार है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) दिल्ली विकास प्राधिकरण द्वारा पुनर्वास कालोनियो मे टेनामेण्टो के आवटन के लिए 25-1-78 तक आवेदन विशेष आवास योजना के अन्तर्गत मागे गय थे न कि गन्दी बस्ती सफाई योजना के अतर्गत ।

(ख) तथा (ग) . 25-1-78 तक जितने आवेदन प्राप्त हुए थे उनकी सख्या आवटन के लिए प्रस्तावित टेनामेण्टो की सख्या से कम थी । अत 30-3-78 तक पुन और आवेदन मागे गए । दिल्ली विकास प्राधिकरण ने सूचित किया कि अब जो आवेदन प्राप्त हुए हैं वे आवंटन के लिए प्रस्तावित टेनामेण्टो की सख्या से कुछ अधिक हैं ।

Central Dairy Development Project in Kerala

7878. SHRI GEORGE MATHEW: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether the Central Government are considering the request of the State Government for a centrally sponsored Dairy Development Project in Kerala;

(b) if so, what are the details that have been finalised so far; and

(c) what will be the total expenditure by the Central Government on the project?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). The request of the Government of Kerala for implementation of a centrally sponsored dairy development project in Kerala is under consideration The details of the project, estimated to cost Rs 186 lakhs, are being finalised.

Boiled Rice to Kerala

7879 SHRI GEORGE MATHEW: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether the Central Government will supply boiled rice to Kerala as requested by the State Government;

(b) the reasons why the supply of boiled rice to the State has been reduced; and

(c) to what percentage of the total supply of rice, the boiled rice is going to be supplied?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) In view of the limited availability of boild rice in the Central Pool and as requirements of

boiled rice of other States, like West Bengal, are also to be met, it is not possible at present to supply boiled rice to the State Government to the extent of their requirements.

(b) Increase supply of boiled rice to Kerala was possible earlier because of additional supplies of boiled rice made available to Kerala from Tamil Nadu and by custom milling of Andhra Paddy in Kerala. As these stocks were exhausted, availability of boiled rice for issue to the State Government was reduced, which resulted in reduced supply.

(c) As supply of boiled rice is dependent on availability in the Central Pool, from time to time, which cannot be assessed at present, it is not possible to indicate the quantity of boiled rice that will be supplied to the State Government against their total monthly requirements. Supply of raw rice, however, will continue to be made to the extent of the shortfall in supply of boiled rice.

Assistance for Teachers in Service Training

7880. SHRI GEORGE MATHEW: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Central Government are considering the proposal of the State Government of Kerala, for assistance for Teachers' in-service training;

(b) if so, the total amount being sanctioned; and

(c) the cause for delay in sanctioning it?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The Government of Kerala in December, 1977, approached the National Council of Educational Research and Training (NCERT) for Financial Assistance for a five year Crash Programme costing approximately Rs. 143 lakhs relating to in-service education of about one lakh teachers of secondary and primary education handling physics and Life Science, Mathematics and Geography. The State Government desired NCERT to bear 75 per cent of the total cost of the programme. While appreciating the need for orientation of teachers, the NCERT informed the State Government about their inability to give substantial help due to the financial constraints. However, in 1976, NCERT had released financial assistance amounting to Rs. 1.5 lakhs to the State Government of Kerala for organisation of 31 in-service courses.

In addition a proposal was also received by NCERT from the Director, State Institute of Education, Kerala for the training at higher level for at least a few hundred teachers who were already there in the field as resource persons in order to equip them in the new content methodology and evaluation of new curriculam. The five courses of 15 days duration each proposed to be organised one each for physics, chemistry, biology, mathematics and geography are estimated at Rs. 60,000. The proposal would be considered by the Executive Committee of the NCERT in its next meeting.

Allegation against F.C.I. by West Bengal Government

7881. SHRI MUKUNDA MANDAL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any allegations have been made by the West Bengal Government against the Food Corporation for non-cooperation;

(b) if so, what are the allegations so raised; and

(c) what steps are being taken by Government for proper functioning of Food Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Grants to Himachal Pradesh University

7882. SHRI DURGA CHAND: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what is the amount of grant to Himachal Pradesh University under each head during the last three years year-wise;

(b) what is the amount, out of the grant, utilised by that University during the above period;

(c) what is the criterion followed by the U.G.C. for giving grants to the various Universities;

(d) whether any preference is given for the purpose of grant to the Universities situated in hilly areas like Himachal Pradesh in respect of colleges affiliated to such Universities and situated in remote hilly areas; and

(e) if so, what are the details thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). According to the information furnished by the University Grants Commission, the grants paid to the Himachal Pradesh University and the amount utilised by it during the last three years are as follows:—

(Rs. in lakhs)

Purpose of Grant	Grants paid			Total	Amount utilised
	1974-75	1975-76	1976-77		
1. Books & Journals	4·00	..	0·50	4·50	3·69
2. Equipment	3·60	1·50	0·50	5.60	3·60
3. Building	2·00	4·50	7·50	14·00	0·18
4. Unassigned grant	..	0·25	0·27	0.52	0·39
5. Publication of Research work	..	(For two years)	..	0·40	..
6. Visiting Faculty	..	..	0·50	0·50	..

(c) Grants to universities are paid by the Commission on the basis of the development programmes approved on the recommendations of the Visiting Committees appointed by the Commission and the progress of expenditure incurred by the Universities on them.

(d) and (e). The Commission has relaxed the eligibility conditions with regard to student enrolment and teacher strength in favour of colleges located in backward and rural areas. Under these relaxations, a college in such areas will be entitled to development assistance from the Commission, if it has 200 students and 10 teachers against the normal requirement of 400 and 20 respectively.

Rural Water Supply Schemes in Himachal Pradesh

7883. SHRI DURGA CHAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state the amount proposed to be given to Hima-

chal Pradesh for the rural water supply scheme and whether any priority is given to that State on account of hilly terrain of the State?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Presumably, the question refers to the grants allocated to the States under the Central scheme for Accelerated Rural Water Supply for problem villages. If so, no such amount has been allocated to the Government of Himachal Pradesh this year yet. The allocation will depend upon the progress achieved in the implementation last year. No priority has been given to that State on account of its hilly terrain.

Constructional aid by Centre to Himachal Pradesh

7884. SHRI DURGA CHAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what is the amount sanctioned to Himachal Pradesh for housing scheme during the last three years, year-wise;

(b) what is the amount out of the grants sanctioned by the Central Government which was utilised by that State Government during the above period; and

(c) how many houses were built with the Central amount in that State during the above period, year-wise?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). The Central financial assistance for all State Sector programmes including 'housing' is released to the State Governments in the shape of 'block loans' and 'block grants' without their being tied to any particular scheme or head of development. The State Governments are free to earmark funds for various State Sector programmes according to their requirements and priorities. During the last three years viz. 1975-76, 1976-77, 1977-78, the plan outlay on housing for the Government of Himachal Pradesh was Rs. 109 lakhs, Rs. 110 lakhs and Rs. 125 lakhs respectively. The expenditure on housing during these years was 112.18 lakhs, Rs. 109.09 lakhs and Rs. 228.58 lakhs (anticipated) respectively. The Housing and Urban Development Corporation sanctioned loans of Rs. 79.40 lakhs, Rs. 17.94 lakhs and Rs. 14.17 lakhs for the year 1975-76, 1976-77 and 1977-78 respectively to the various construction agencies in the State of Himachal Pradesh. Out of the sanctioned loan amount, the amount drawn during these years was Rs. 38.35 lakhs, Rs. 55.25 lakhs and Rs. 21.37 lakhs respectively.

(c) The total number of houses built under various social housing schemes during 1975-76 and 1976-77 were 1218 and 304 houses respectively. The total number of houses built during the year 1977-78 under various social housing schemes have not been intimated by the Government of Himachal Pradesh. The total number of houses completed with HUDCO's finance is 147 units out of 541 sanctioned.

Land Reclamation Projects in States

7885. SHRI DURGA CHAND: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that a number of State Governments have launched Land Reclamation Projects sponsored by the Central Government;

(b) if so, the names of the States and the area of land which is likely to be reclaimed under the project in each State;

(c) what is the amount of assistance to be given by the Central Government to each State; and

(d) whether any priority in respect of financial assistance is to be given to hilly States like Himachal Pradesh under the project.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) & (c). The information as regards reclamation of alkaline and ravine lands is as follows:—

State	Area to be reclaimed during 1978-79 (H.a.)	Proposed Central assistance for 1978-79 (Rs. in lakhs)
1. Punjab	80,000	214
2. Haryana	1,200	32
3. Uttar Pradesh	23,200	104
4. Madhya Pradesh	3,000	50
5. Rajasthan	7 015	60
6. Gujarat	3,600	32

(d) The hill States are given priority in land development and soil conservation projects as the upper catchment areas of major rivers fall in those States. The Centrally Sponsored Scheme of Soil Conservation in the catchments of river valley projects, scheme of integrated soil and water conservation in the Himalayan areas and a scheme of afforestation of waste lands and degraded forest areas are in operation in Himachal Pradesh. The total assistance provided to Himachal Pradesh under these schemes during 1977-78 was about Rs. 158 lakhs of which Rs. 109 lakhs was grant and Rs. 49 lakhs was loan.

Teaching of Science from Lowest Level

7886. SHRI JANARDHANA POOJARY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have been urged for change in Science teaching from lowest level; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The teaching of Science as a part of environmental studies has been recommended to be followed from the primary classes both in the original curriculum prepared by NCERT as well as by the curriculum recommended by the Ishwar Bhai J. Patel Committee. The State Governments have been requested to introduce the teaching of science as a part of environmental studies in these lower classes.

(b) The suggestions have been favourably received by most of the States and many States have already made changes in their curriculum and introduced the teaching of Science as environmental studies in lower classes. The National Council of Educational Research and Training has also prepared inexpensive science kits for being supplied to schools at a small cost as also to train science teachers

in preparing inexpensive improvised science apparatus from locally available material to demonstrate principles of science.

Criteria for Promotion and Transfer of Teachers in Dadra and Nagar Haveli

7887. SHRI R. R. PATEL: Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the criteria adopted for the promotion and transfer of the teachers in Dadra and Nagar Haveli;

(b) whether Government are aware that there is a great resentment among teachers in regard to promotions and they are not taking any interest in their work; and

(c) if so, the steps taken by the Government in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) Promotion of teachers is governed under the Recruitment and Promotion Rules prescribed for each category of teachers. Transfer of teachers from one station to another is normally effected once in every three years, and while ordering the transfers care is taken that teachers who have served for a term in difficult interior parts of the Territory, are brought to more popular stations and vice-versa.

(b) According to information received from the Union Territory Administration on complaints about promotions have been received from the concerned teachers

(c) Does not arise.

गुड़ के मूल्यों में कमी होना

7888. **श्री गंगा भक्त सिंह :** क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि जनवरी, फरवरी और मार्च, 1978 में गत वर्ष की इसी अवधि की तुलना में गुड़ के मूल्य बहुत गिर गये हैं और क्या इसका गन्ना उत्पादकों पर प्रतिकूल प्रभाव पड़ेगा ;

(ख) यदि हां, तो जनवरी, फरवरी और मार्च, 1978 में गत वर्ष की इसी अवधि की तुलना में गुड के मूल्यों में कितनी कमी हुई है ;

(ग) क्या सरकार ने भारतीय खाद्य निगम को गुड खरीदने के आदेश दिये है ताकि गुड के मल्यों में कुछ सुधार हो सके; और

(घ) इसका गुड़ के मूल्य पर क्या प्रभाव पड़ेगा ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी हां।

(ख) जनवरी, फरवरी और मार्च, 1977 और 1978 के महीनों के दौरान देश के चुनीदा केन्द्रों में गुड के थोक मूल्य बताने वाला विस्तृत विवरण I सभा पटल पर रखा गया है। [ग्रन्थालय में रखा गया। **देखिए** संख्या एल-टी—2178 /78] चार केन्द्रों, जिनमें भारतीय खाद्य निगम गुड़ की खरीदारी कर रहा है, मे अप्रैल, 1978 के महीने मे 15 अप्रैल तक चल रहे गुड के थोल दैनिक मूल्यों को बताने वाला अन्य विवरण II सभा पटल पर रखा गया है। [ग्रन्थालय में रखा गया। **देखिए** संख्या एल-टी—2178 /78]

(ग) जी हां।

(घ) स्थिति की बड़ी सावधानी से निगरानी की जा रही है। भारतीय खाद्य निगम द्वारा की जा रही गुड़ की खरीदारी के ठीक ठीक प्रभाव का कुछ समय के बाद ही मूल्यांकन किया जा सकता है।

हिन्दी का काम चलाऊ ज्ञान रखने वाले कर्मचारी

7889. **श्री नवाब सिंह चौहान :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय में इस समय श्रेणीवार कितने कर्मचारी है और उनमें से कितने कर्मचारियों को हिन्दी का कार्य-साधक ज्ञान है या कितनो ने हिन्दी में प्रवीणता प्राप्त कर ली है ;

(ख) कितने कर्मचारी ऐसे है जिन्हें हिन्दी का कार्यसाधक ज्ञान है या हिन्दी में प्रवीणता प्राप्त है और जो हिन्दी में टिप्पण लिखते हैं और प्रारूप तैयार करते है ,

(ग) ऐसे अन्य कमचारियों द्वारा हिन्दी में टिप्पण न लिखे जाने और प्रारुप तैयार न किये जाने के क्या कारण हैं; और

(घ) क्या ऐसे कर्मचारियों को हिन्दी में टिप्पण लिखने और प्रारूप तैयार करने के लिए आदेश दे दिये गये हैं ; और यदि नही, तो इसके क्या कारण हैं?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) से (घ) . सूचना एकत्र की जा रही हैं और सभा पटल पर रख दी जाएगी।

मंत्रालय में हिन्दी में प्रारुप/टिप्पण तैयार करना

7890. **श्री नवाब सिंह चौहान :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग में कुल कितने अनुभाग हैं और उनमें से कितने ऐसे अनुभाग हैं जहां 80 प्रतिशत कर्मचारियों के पास हिन्दी का कार्यसाधक ज्ञान हैं ;

(ख) कितने अनुभागों में टिप्पण और प्रारूप हिन्दी में तैयार किये जाते हैं और शेष अनुभागों में ऐसा क्यों नही किया जा रहा है ; और

(ग) क्या सभी अनुभागों को टिप्पण और प्रारूप हिन्दी में तैयार करने के अनुदेश दे दिए गये है और यदि नही, तो इसके क्या कारण है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) से (ग) . सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

मंत्रालय में प्रयुक्त नियम पुस्तिका/प्रपत्र

7891. **श्री नवाब सिंह चौहान :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग में कुल कितनी नियम पुस्तिकाएं और प्रपत्र प्रयोग में है ;

(ख) उनमें से कितने हिन्दी में अनुदित है और कितने द्विभाषी रूप में छपे है ;

(ग) शेष का हिन्दी अनुवाद न किये जाने और उनको द्विभाषी रूप मे प्रकाशित न किये जाने के क्या कारण है; और

(घ) उनके द्विभाषी रूप में कब तैयार किये जाने की संभावना है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) से (घ). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

Printing jobs through Private Presses

7892. SHRI SARAT KAR: Will the Mnister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that certain private presses are also given orders to supply printed forms and other printed material to Government;

(b) if so, the names of such presses and the reasons for alloting printing jobs of the Government to them; and

(c) whether Government propose to stop the practice?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKER): (a) Yes, Sir.

(b) The names of the private presses to whom printing jobs were given during the last one year are given in the statement enclosed. Printing jobs are farmed out to private presses only in exceptional circumstances when the Government of India Presses are preoccupied with other jobs and are unable to meet the delivery schedule fixed by indenting Ministries/Departments or when the job is of specialised nature for which there are no facilities in these Presses.

(c) Due to reasons given against part (b), it is not possible to entirely do away with local printing in private presses.

Statement

Names of Presses who are given printing orders through the Directorate of Printing (from 1-4-77 to 31/3/1978).

1. M/s Mahadev Book Binding House 256, Hauz Quazi, Delhi

2. M/s Chanab Book Binding House, 3351, Kaucha Kashgiri Delhi.

3. M/s Shahdara Printing Press, K-18 Navin Shahdara, Delhi.

4. M/s Gowersons Pvt. Ltd., Mayapuri, New Delhi.

5. M/s Royal Binders E-3081, Mohalla Dassan, Delhi.

6. M/s The Printing Press Institute for the Deaf, New Delhi.

7. M/s The Ejaz Printers 18-Zakaria Street, Calcutta.

8. M/s Veena Printing Press, Ghat Road Nagpur.

9. M/s Veerendra Printers, 2216-Hardhian Singh Road, New Delhi.

10. M/s Teacher's Book Stall Calcutta.

11. M/s Headway Lithographic Co., Calcutta.

12. M/s The Reliance Printing Works Calcutta.

13. M/s Chitragupta Press, Calcutta.

14. M/s Dass Press, Calcutta.

15. M/s A. T. Press Calcutta.

16. M/s Globe Printers, Calcutta.

Centre urged to move out Wheat and Rice Stocks from Haryana

7893. SHRI M. RAM GOPAL REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Centre has been urged by Haryana Government to move out the wheat and rice stocks presently stood in warehouses in Haryana against the Central account; and

(b) if so, the decision of the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) The stock of foodgrains in Haryana has already been reduced considerably to facilitate 1978 rabi procurement operations. As on 31-3-1978,

only about 13 thousand tonnes of wheat was with the Haryana State Government/HAFED. The stock of foodgrains (wheat and rice) with the FCI is now about 7 lakh tonnes. The total storage capacity with the Haryana State Govt./HAFED/FCI by the end of April, 1978 is estimated at 16.65 lakh tonnes.

Adequate action had been taken to step up monthly inter-State movement of sponsored foodgrains from Haryana from about 1 lakh tonnes to about 1.2 lakh tonnes, per month. During the peak period, (May and June, 1978) for the procurement of wheat the movement of sponsored foodgrains from Haryana by rail and road, both, is likely to be 1.5 lakh tonnes, in each month.

Demands of F.C.I. Employees

7894. SHRI PRASANNABHAI MEHTA:

SHRI C. R. MAHATA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Food Corporation of India employees have been agitating to press the demands, including better promotion avenues for Class IV category and grant of bonus and house rent allowance;

(b) if so, whether the Government have agreed to consider their demands;

(c) if not, the reasons thereof; and

(d) if so, by what time the Government are giving their verdict?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (d). A comprehensive revision of pay scales and service conditions of the employees of the Food Corporation of India was effected two years ago. Whenever any demands for further improvement in pay scales and service conditions are made they are considered by the management of the FCI which is an autonomous Corporation and also by the Government, if necessary. In regard to demand of the employees for better promotional avenues for Category IV staff, the management of the Corporation feel that promotion quota having already been raised from 10 per cent to 20 per cent, any further increase would not be desirable. The demand for *ex gratia* payment in lieu of bonus for the year 1975-76 has not been found acceptable in view of the likely repercussions on other similarly situated public sector undertakings. The scales of house rent allowance sanctioned for FCI employees are already much better than those admissible to Government servants and employees of several other public sector undertakings.

Mechanization and its effect of cows and bulls

7895. SHRI D. B. CHANDRE GOWDA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether due to mechanization which involves tractors also there is no place for the bull and with the coming of artificial insemination, even stud bulls have no place but to go to the slaughter house;

(b) whether Government realise that when the bull is not of any service to the farmer, maintenance of cows becomes difficult and impossible in our country; and

(c) if so, whether Government is in a position of getting a real and concrete solution to the problem?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) An overwhelming majority of land holdings being small use of tractors is not going to catch up to an extent that draft animals would be no longer important. In fact, the use of draft animals is

expected to increase, especially with the intensive land use being introduced in the country. The number of bulls which may become redundant with the introduction of artificial insemination would only go to add to the draft power.

(b) and (c). In view of above, the question does not arise.

Complaints regarding Bad Quality of Rice and Wheat to States

7896. SHRI KANWAR LAL GUPTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the names of the States from where the Centre received the complaint about supplying bad quality of rice and wheat in the last three years;

(b) the details of complaints of each State and the reply given by the Centre to each State;

(c) how much rice or wheat was withdrawn from the ration shops in the States on account of bad quality;

(d) what specific steps Government have taken to supply good quality of rice in Delhi; and

(e) is it also a fact that rice of bad quality is being supplied in Delhi for the last many months?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

(d) and (e). Most of the complaints about rice issued through the public distribution system in Delhi arise because of issue of IR-8 rice (medium variety) which has a low consumer acceptability. The rice so supplied however, conforms to the quality specifications laid down by the Government of India. The FCI has been asked to ensure that stocks of rice which do not conform to the specifications are cleaned/reconditioned before issue.

Rehabilitation of Outram Lines and Hudson Lines, Delhi

7897. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a deputation of Kingsway camp residents along with their representatives saw the Minister in connection with the rehabilitation of Outram Lines and Hudson Lines;

(b) if so, the details of decisions taken by him to rehabilitate them;

(c) what is the problem of rehabilitation of that area;

(d) whether the scheme has been transferred to Delhi Municipal Corporation for implementation; and

(e) how much money has been given to D.M.C. by the Centre for implementing this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKER): (a) Yes, Sir.

(b) It was agreed that implementation of the Kingsway Re-development Scheme would be transferred back from the Delhi Development Authority to the Municipal Corporation, Delhi. In this connection the following suggestions were made:—

(i) the original scheme should be implemented. Developed plots as envisaged earlier, should be given to those displaced person residents of Hudson Lines/Outram Lines tenements and barracks who had not already been provided in Bhai Permanand Nagar Colony and Mukherjee Nagar I and II colonies.

(ii) approximately, 106 acres of land available in Hudson Lines/Outram Lines should be utilised; in addition about 29½ acres of land in Indra Vikash Colony, presently at the disposal of the Delhi Administration should also be made available.

(iii) about 16 acres of land covered by nearly 200 plots in Mukherjee Nagar colony which could not be made available so far, should now be made available, and

(iv) the squatters be provided 40 square yards per family in Jehangirpuri.

The aforesaid suggestions were agreed to, on the understanding that the Municipal Corporation of Delhi would arrange—

(i) release of 29.5 acres of land in Indra Vikash Colony;

(ii) shifting of the displaced persons who had been allotted plots in Dr. Mukherjee Nagar but had not vacated the tenements in Outram Lines/Hudson Lines; and

(iii) provision of temporary accommodation to 1400 families, to cover the time-lag between allotment of plots and construction of houses.

(c) According to a survey recently conducted there are 1352 eligible displaced persons families who have not so far availed of the benefits under the Kingsway Re-development Scheme.

(d) Implementation of the scheme has been transferred to Municipal Corporation Delhi, with effect from 17-4-1978.

(e) A loan of Rs. 190 lakhs had been sanctioned to the Municipal Corporation, Delhi, in 1962, for the scheme. Against this funds to the extent of Rs 175 lakhs have already been released. The Municipal Corporation, Delhi, would now formulate detailed scheme for the rehabilitation, of the remaining eligible families and the question of providing them with additional funds would be considered by Government in due course.

Annual Reports regarding Warehouses from State Governments

7898. SHRI KANWAR LAL GUPTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how much amount has been invested by the Centre in the warehouses built by the State Governments;

(b) is it a fact that annual report along with the review has not been received by the Government upto 1976-77 by many State Governments about these warehouses;

(c) if so, the details of annual reports received from each State;

(d) the details of irregularities committed by the management of these warehouses about which Government received complaints; and

(e) what specific steps have been taken by the Government to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) There is no direct participation in the investments by the Centre in the warehouses built by the State Governments. Central Government provides funds to CWC which participates in the equity capital of SWCs. The CWC's investments in the share capital of State Warehousing Corporations as on 31st March, 1978 was Rs. 12.35 crores.

(b) and (c). The annual reports upto the year 1976-77 have been finalised by six State Warehousing Corporations, viz. Gujarat, Haryana Kerala, Karnataka, Maharashtra and Rajasthan State Warehousing Corporations. A statement showing the position in respect of various State Corporations is attached.

(d) and (e). A complaint was received in respect of the working of Andhra Pradesh S.W.C. The complaint was about irregular appointments, misuse of office vehicle, administrative lapses etc. The matter has been examined by the Board of Directors of Andhra Pradesh State Warehousing Corporation who have to take appropriate action in the matter.

Statement

Latest position on annual general meeting of all the State Warehousing Corporations

Sl. No.	Name of the S.W.C.	A.G.M. held upto	A.G.M. year	to be held date
1	Andhra Pradesh	1975-76	1976-77	29-4-78
2	Assam	1973-74	1974-75	19-4-78
3	Bihar	1970-71	..	..
4	Gujarat	1976-77	..	..
5	Haryana	1976-77	..	..
6	Kerala	1976-77	..	..
7	Karanataka	1976-77	..	..
8	Maharashtra	1976-77	..	..
9	Madhya Pradesh	1975-76	..	..
10	Meghalaya	No. A.G.M. held since inception (21-1-1975)		
11	Orissa	1975-76	..	..
12	Punjab	1975-76	..	..
13	Rajasthan	1976-77	..	..
14	Tamil Nadu	1974-75	..	..
15	Uttar Pradesh	1975-76	..	..
16	West Bengal	1974-75	1975-76	12-5-1978

Tehri Dam

7899. DR. VASANT KUMAR PANDIT:

DR. RAMJI SINGH:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have cleared and sanctioned the Tehri High Dam and if so, when;

(b) whether it is a fact that the Dam site, the reservoir area and the catchment in the bed of Bhagirathi River are prone to seismic activity and fall in the zone between Isoseismals VII and VIII of Kangra Earthquake;

(c) what precaution was taken to test the seismic activity and which other Geological survey teams and technicians were consulted; and

(d) whether the Government are aware of the strong opposition by the public and warnings given by experts on the wrong selection of site for this Dam?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir, in June 1972.

(b) The Himalayan belt is prone to seismic activities.

The Tehri Dam site lay between Isosiesmals VII and VIII during Kangra earthquakes of 1905.

(c) The dam site has been selected on the recommendation of the Geological Survey of India. Besides the experts of Geological Survey of India and University of Roorkee, Prof. J. B. Cook and Dr. L. Muler eminent dam expert and geologist had also been consulted in regard to the suitability of the dam site. The U.N. expert Shri Yakovlav had also visited the dam site and approved of the construction of rock fill dam.

It is also proposed to carry out tests to study the vibration characteristics of the rocks at the dam site and dynamic model studies of the dam to decide the seismic factor to be adopted to take care of seismic effect.

(d) There has been opposition by public but no adverse report on selection of the site from an expert has been received.

Circus

7900. DR. VASANT KUMAR PANDIT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Indian Circus Federation presented to the Government recently their demands and grievances;

(b) in what manner is the Department helping the development, encouragement and progress of this ancient art and sport; and

(c) whether Government are considering a proposal to recognise and give awards to the Circus art and sponsor their tours in foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) Yes, Sir.

(b) Circus is a State subject. However, Government have been encouraging Circus as a recreational activity by granting railway concession for movement of troupes and their luggage etc. for their performances in respect of bonafide Circus Companies. The State Governments and Union Territory Administrations have also been requested to encourage Circus by granting exemption from payment of Entertainment Tax, allotment of open grounds for Circus shows at nominal rent, help in maintenance of law and order, temporary allotment of quota of foodgrains and other essential commodities.

(c) The Federation has been requested to work out full details of its proposal regarding National Awards for Circus artists and troupes to enable Government to consider it.

As regards sponsoring of foreign tours visit of an Indian Circus to Zambia for participation in the Zambian Trade Fair at Lusaka during 1978, has been arranged. Besides, a proposal to depute an Indian Circus to Sri Lanka under Indo-Sri Lanka Cultural Exchange Programme is under consideration.

Future of Visva Bharati

7901. SHRI SAMAR GUHA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the attention of Government has been drawn to a statement issued by a number of important persons in West Bengal regarding the future of Visva Bharati;

(b) if so, the main points stressed in the statement; and

(c) the reaction of Government thereabout?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. RATAP CHANDRA CHUNDER): (a) Government's attention has been drawn to newspaper reports containing a statement issued by certain eminent persons in March, 1978 concerning the affairs of Visva Bharati.

(b) The main points stressed in the statement are as follows:

(i) The Bhavanas which Rabindranath Tagore established himself, namely Patha-Bhavana, Kala Bhavana, Sangit-Bhavana, Hindi-Bhavana Cheena-Bhavana and Vidya-Bhavana should be restored to their pristine status and glory.

(ii) Steps should be taken to establish such other Bhavanas as the South East Asian Centre which Rabindranath Tagore proposed to establish at Santiniketan, but could not do in his life time.

(iii) Government should ensure that Visva Bharati, which is a unique institution does not lose its special characterstics and does not drift away from its ideals as enunciated by its great founder.

(c) Government as well as the University authorities fully appreciate the sentiments behind the statement and are making all possible efforts towards the achievement of the ideals of the University's illustrious founder. The University is giving more emphasis on the development of Patha-Bhavana and Siksha-Satra including their libraries. Special attention is also being given to the development of Sangit-Bhavana, Kala-Bhavana and Vidya-Bhavana. The possibility of setting up a South East Asian Centre is also being explored.

Charges against Functioning of Jawaharlal Nehru University

7902. SHRI SAMAR GUHA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Ministry of Education assured the House that the Prime Minister will hold an inquiry about various charges brought against the functioning of Jawaharlal Nehru University in Delhi;

(b) if so, whether that enquiry has been completed; and

(c) if so, the findings of the Enquiry there about?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. RATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) and (c). The report of the Prime Minister's preliminary enquiry is in the process of being finalised.

Selection of Teachers of History in Central Universities

7903. SHRI SAMAR GUHA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have nominated a number of experts for either directly acting as external experts for nominating external experts for selection of teachers of History in different Central Universities;

(b) if so, the names of such experts;

(c) the basis of their selection;

(d) the process of nomination of such experts for selection of teachers; and

(e) the other facts about the nomination of expert committees for selection of History teachers in Central University?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. RATAP CHANDRA CHUNDER): (a) No, Sir.

(b) to (d). Do not arise.

(e) There are no "expert committees" as such for selection of History teachers. The Statutes of the Central Universities provide for selection committees for appointment of teaching staff. Experts are nominated by the University authorities on each selection committee in accordance with the constitution and procedure prescribed in the Statutes.

Closure of Universities

7904. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that a number of Universities have been closed down during the last few weeks due to the student agitations; and

(b) if so, what are the Universities affected thereby and what are the main reasons of the agitations and what action were being taken by the Government to create a peaceful atmosphere in Universities?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). According to information available most of the Universities in Bihar and some in Uttar Pradesh, namely those at Allahabad, Lucknow, Gorakhpur, Pantnagar and Benaras Hindu University were affected by violence and lawlessness during the past few weeks. The main reason in most of these cases was the issue relating to reservation in jobs for backward classes. In the case of Benaras Hindu University, the demand for reservation in medical college and the subsequent assault on the Rector were the reasons for closure. The Pantnagar University was affected by the demonstration by farm labourers and police firing on them. There were also demands like postponement of examinations and removal of Vice-Chancellor, etc.

All the State Governments, have again been requested to take steps to look into genuine grievances of the students and redress them immediately. They have also been advised to set up a suitable machinery to keep a regular watch on the situation and take timely action to ensure that minor problems do not become major issues.

Irregular Allotment of Hotel Site by N.D.M.C. in Man Singh Road

7905. SHRI MANORANJAN BHAKTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the inquiry Report into the irregular allotment of land by NDMC to a leading hotel company for constructing a five star hotel on Man Singh Road has since been received by Government;

(b) if so, brief details of the case and findings of the inquiry committee in the matter; and

(c) what action has been taken by Government thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a). Yes Sir.

(b) In June 1976, the New Delhi Municipal Committee handed over a plot of land at I, Man Singh Road, New Delhi to a leading hotel company for the construction of a hotel, in anticipation of formal agreements with the company. The agreements were executed in December 1976. A news item appeared in the Times of India dated 11th May 1977 alleging irregularities in this transaction. The Delhi Administration had an enquiry conducted into the transaction. The Enquiry Officer has come to the following main conclusions in his report:

(1) The terms have been unduly favourable to the hotel company.

(2) Procedures and norms of financial propriety have been violated in processing the case.

(3) There seems to have been a collusive alliance to push through the scheme on the part of certain

officers etc. of the New Delhi Municipal Committee.

(c) The matter is under consideration in consultation with the C.B.I. Certain officers involved in this case have already been suspended on other charges.

Food for work Programme for Irrigation works

7906. SHRI MANORANJAN BHAKTA:

SHRI CHITTA BASU:

SHRI AHMED M. PATEL:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Central Government have launched a food-for-work programme in major, medium and minor irrigation works;

(b) if so, the highlights of the programme; and

(c) the States where it is being implemented and what assistance is being given to the State Governments concerned?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The Food for Work Programme was started in April 1977 and is being continued during 1978-79. Under the programme, assistance in the form of foodgrains, primarily wheat and milo, is provided to the States for augmenting their resources for taking up on going Plan and non-Plan schemes, new items of capital works and maintenance of public works. The categories of works which qualify for assistance under the scheme include major, medium and minor irrigation works; flood protection, drainage and anti water-logging works; soil and water conservation and afforestation works on Government and community lands; roads, including State Highways; construction of inter-mediate and main drains, field channels and land levelling etc. in the irrigation command areas; school buildings and community centres belonging to the Government and local bodies including Panchayats provided provision for expenditure on such schemes is reflected conventionally in the State Budget.

The scheme is designed to offer gainful employment to the rural poor and improve their nutritional and income levels through development of infrastructures and durable community assets through utilisation of foodgrains stocks.

(c) The State Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Punjab, Tripura, Uttar Pradesh and West Bengal are at present implementing the scheme.

Under the scheme, foodgrains, primarily wheat and milo are made available to the State Governments for the payment of a part or all of wages of the labour engaged in the execution of specified works taken up under the scheme. State Governments have to indicate additionality of expenditure by showing additional provisions in their budgets. Allocation of foodgrains during the year 1977-78 to different States were of the order of 204,580 tonnes. Another 1,17,000 tonnes have been allotted during April 1978. The list showing the quantities of foodgrains allocated to the States during 1977-78 and 1978-79 is enclosed.

Statement

Quantities of foodgrains allocated to various States during the years 1977-78 and 1978-79

State	Quantities allocated during (Matric Tonnes)			
	1977-78		1978-79	
	Wheat	Milo	Wheat	Milo
1. Andhra Pradesh	..	..	1,000	..
2. Assam	7,500	..	..	..
3. Bihar	30,000	..	15,000	..
4. Gujarat	..	..	10,000	..
5. Himachal Pradesh	940	..	..	..
6. Karnataka	1,000	1,000	5,000	..
7. Kerala	6,000	..	..	..
8. Maharashtra	11,940	450	..	..
9. Madhya Pradesh	10,000	..	10,000	..
10. Orissa	30,000	..	15.000	..
11. Punjab	8,000	..	..	..
12. Rajasthan	6,000	.	10,000	..
13. Tripura	..	..	1,000	..
14 Uttar Pradesh	42,000	400	25,000	..
15. West Bengal	51,200	..	25,000	..
TOTAL	2,04,580	1,850	1,17,000	..

11 मार्च, 1978 को किसान परिषद् में की गई मांगें

7907. श्री धर्म सिंह भाई पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 11 मार्च, 1978 को बारदोली में गुजरात किसान परिषद् द्वारा आयोजित किसान सम्मेलन में कृषि और सिंचाई राज्य मंत्री ने भाग लिया था और यदि हां, तो सम्मेलन में पारित संकल्पों का ब्यौरा क्या है और सरकार से किस प्रकार की मांग की गई ; और

(ख) इन मांगों पर सरकार ने अब तक क्या कार्यवाही की है और अथवा करने का विचार है और कार्यवाही कब की गई तथा उसका ब्यौरा क्या है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) जी हां । एक संकल्प गुजरात पीपल्स समाज को फार्मर्स फैडरेशन आफ इंडिया से

संबद्ध करने के बारे में था। दूसरा मेसन फरगूसन कम्पनी द्वारा विनिर्मित घटिया किस्म के ट्रैक्टरों की सप्लाई की शिकायतों के बारे में था और तीसरा कपास उत्पादकों द्वारा प्राप्त मूल्य की अस्थिरता के बारे में था।

(ख) त्रुटिपूर्ण ट्रैक्टरों की सप्लाई का मामला आपूर्ति मंत्रालय को भेज दिया गया था जहां तक कपास के मूल्य की अस्थिरता का सम्बन्ध है, यह मामला विचाराधीन है।

सरकारी मकानों में रह रहे निजी मकानों वाले सरकारी कर्मचारी

7908. **श्री हुकम चन्द देव नारायण यादव** : क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि

(क) ऐसे अधिकारियों की विभाग-वार संख्या कितनी है जिनके निजी मकान है परन्तु जो सरकारी क्वार्टरों में रह रहे है तथा कितने अधिकारियों ने अपने मकान सरकारी कार्यालयों के लिए किराये पर दे रखे है और उन्हें किराये की कितनी राशि मिल रही है, और

(ख) जिन क्वार्टरों मे वे रह रहे है उनका बाजार भाव पर किराया कितना है और फर्नीचर तथा सजावट के खर्च सहित उनमे किराये की कितनी राशि वसूल की जा रही है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) तथा (ख) सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जाएगी।

मंत्रालय में हिन्दी में काम को बढ़ावा दिया जाना

7909. **श्री वीरेन्द्र प्रसाद** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि

(क) उनके मंत्रालय और इससे संबद्ध तथा अधीनस्थ कार्यालयों में हिन्दी और हिन्दी साहित्य के प्रकाशन को बढ़ावा देने मे कार्यरत प्रथम श्रेणी और द्वितीय श्रेणी के अधिकारियों और कर्मचारियों की संख्या क्या है, उनकी सेवा शर्तें क्या है और उन पर प्रशासनिक नियंत्रण रखने वाले अधिकारियों की हिन्दी मे अर्हताएं क्या है,

(ख) क्या यह सच है कि हिन्दी का कम ज्ञान रखने वाले कुछ प्रशासनिक अधिकारी हिंदी का काम कर रहे कर्मचारियों और हिन्दी अनुभागों की समस्याओं को नही समझते है जिसके कारण हिन्दी का काम कर रहे कर्मचारियों को भारी असुविधा का सामना करना पड़ता है, और

(ग) इस स्थिति को सुधारने और हिन्दी का काम कर रहे कर्मचारियों को हिन्दी के वरिष्ठ अधिकारियों के नियंत्रण के अन्तर्गत रखने हेतु की गई कार्यवाही का विभाग-वार ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीतसिंह बरनाला) (क) से (ग) जानकारी एकत्र की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जाएगी।

उत्तर प्रदेश के तराई क्षेत्रों में पानी के अभाव वाले क्षेत्रों (वाटर लैस एरियाज) का सर्वेक्षण

7910. **श्री राजेन्द्र कुमार शर्मा** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय भू-वैज्ञानिक सर्वेक्षण विभाग ने उत्तर प्रदेश के तराई क्षेत्रो

पानी के जमाव वाले क्षेत्रों का सर्वेक्षण किया है ; और

(ख) यदि हां, तो इस बारे में प्रतिवेदन का पूरा ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) तथा (ख) जानकारी एकत्र की जा रही है और प्राप्त होते ही सभा पटल पर रख दी जाएगी ।

Import of Trawlers

7911. SHRI M. RAM GOPAL REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have decided to import trawlers despite the willingness of the Defence Public Sector shipyard to manufacture it locally; and

(b) if so, the reasons therefor?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). In view of the urgency to exploit fishery resources in the exclusive Economic Zone of 200 miles and to prevent other countries from exploiting our resources, the Government had decided in January, 1977, to introduce 140 additional fishing vessels by import, charter, joint venture and indigenous construction. In an inter-Ministrial meeting having representatives of Departments of Defence Production, Economic Affairs, Heavy Industry and Ministry of Shipping & Transport, 40 vessels were considered for indigenous construction out of which 30 were to be ordered by the parties who were allowed to import Mexican trawlers in fulfilment of their commitment under the scheme. The decision to import fishing vessels has been taken in consultation with concerned Departments keeping in view the urgency of the situation, immediate possibilities of indigenous construction and other connected matters.

भूमि का कटाव

7912. **श्री अमर सिंह वी० राठवा** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आदिवासी क्षेत्रों (एक्सटेशनों) में तेजी से हो रहे भूमि के कटाव से उपजाऊ भूमि बेकार होती जा रही है और क्या इस कटाव को रोकने को प्राथमिकता देने की कोई योजना है और इस कार्य पर कितनी राशि खर्च करने का प्रस्ताव है; और

(ख) क्या आदिवासी क्षेत्रों या कम उपज देने वाले क्षेत्रों में भूमि के कटाव को रोकने के लिए कोई योजना बनाई गई है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) तथा (ख) जी हां । राज्यों के आदिवासी क्षेत्रों में भूमि विकास तथा मृदा संरक्षण को प्राथमिकता दी जाता है । आदिवासी क्षेत्र विकास कार्यक्रम, आदिवासी उप-योजना तथा नदी घाटी परियोजनाओं के सवर्ण क्षेत्रों में मृदा संरक्षण की केन्द्रीय प्रायोजित योजना के अन्तर्गत भूमि विकास तथा मृदा संरक्षण कार्यक्रमों पर 1978-79 के लिए 11.26 करोड़ रु० के अंतिम परिव्यय की आवश्यकता है । इसके अलावा, आंध्र प्रदेश, अरुणाचल प्रदेश, असम, मेघालय, मिज़ोरम, नागालैण्ड तथा उड़ीसा राज्यों/संघ राज्य क्षेत्रों में अगस्त, 1977 से 100 प्रतिशत केन्द्रीय सहायता से झूम खेती के नियंत्रण के लिए मार्गदर्शी परियोजनाओं की एक केन्द्रीय क्षेत्र की योजना शुरू की गई हैं । यह योजना आदिवासी जनता द्वारा झूम खेती करने की प्रथा को त्याग करके भूरक्षण का नियंत्रण करने की दृष्टि से शुरू की गई है । इस योजना के अन्तर्गत वर्ष 1978-79 के लिए 90 लाख रु० के अनंतिम नियतन का प्रस्ताव है ।

प्राचीन संस्कृति के धार्मिक और ऐतिहासिक स्थान

7913. **श्री अमर सिंह वी० राठवा :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में प्राचीन संस्कृति के उन धार्मिक और ऐतिहासिक स्थानों की संख्या कितनी है जिन्हें केन्द्रीय संरक्षण प्राप्त है और तत्संबंधी पूर्ण ब्यौरा क्या है;

(ख) प्राचीन संस्कृति के उन धार्मिक और ऐतिहासिक स्थानों की मरम्मत, संरक्षण और विकास पर कितनी धनराशि खर्च करने का विचार है; उन स्थानों के नाम क्या है;

(ग) क्या प्राचीन संस्कृति के धार्मिक और ऐतिहासिक स्थानों का नवीकरण करने की कोई योजना केन्द्रीय सरकार के विचाराधीन है और यदि हां, तो उनका नाम क्या है और उस पर कितना व्यय होगा और इस बारे मे सम्पूर्ण ब्यौरा क्या है; और

(घ) प्राचीन संस्कृति के उन स्थानों को स्कूलों मे पढ़ाये जाने वाले पाठ्यक्रमो में सम्मिलित करने के लिये बनाये गये कार्यक्रम का ब्यौरा क्या है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) भारत मे केन्द्र द्वारा संरक्षित स्मारकों और स्थलों की संख्या 3472 है ।

(ख) 1978-79 के दौरान केन्द्र द्वारा संरक्षित स्मारकों और स्थलों की मरम्मत और विकास पर किया जाने वाला प्रस्तावित व्यय 2,17,94,000 रुपये है ।

जहां ये स्मारक स्थित है, उन स्थानों के नामों की सूची विवरण में दी गयी है जो सभा पटल पर रख दिया गया है । [ग्रन्थालय में रखा गया । देखिये संख्या LT-2179/78]

(ग) प्राचीन स्मारक तथा पुरातत्वीय स्थल एवं अवशेष अधिनियम, 1958 के प्रावधानों के अधीन केन्द्रीय सरकार केन्द्र द्वारा संरक्षित समस्त स्मारकों और स्थलों की मरम्मत और विकास के कार्य करती है ।

(घ) विद्यालयों में पढ़ाये जाने वाले पाठ्यक्रम मे स्मारकों और स्थलों के संरक्षण एवं विकास के कार्यों को सम्मिलित करने का कोई भी कार्यक्रम नही है ।

Evacuee Properties in Delhi

7914. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state·

(a) the total number of evacuee properties in Delhi;

(b) why these properties have not been transferred to Delhi Municipal Corporation along with the Slum Department;

(c) is it a fact that there are no basic amenities in many such properties and even the repairs have not been done for the last so many years;

(d) do Government propose to sell these properties to the occupants; and

(e) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) to (e). In all 16541 evacuee properties were acquired under the Displaced Persons (Compensation and Rehabilitation) Act, 1954 in the Union Territory of Delhi. Out of these, 12041 were disposed of by transfer/auction, 3200 properties

were transferred to the Delhi Municipal Corporation under the Slum Clearance Scheme and approximately, 1800 properties still remain to be disposed of. It has recently been decided to dispose of the remaining available properties by offering them to the sitting occupants on "as is where is basis" under certain terms and conditions.

Properties transferred to the Corporation under Slum Clearance Scheme were transferred to the Delhi Development Authority in February 1974 alongwith the Slum Clearance Department. The evacuee properties which are owned by Government of India and which, at present, fall within the jurisdiction of the Slum Department, have not been transferred to the Municipal Corporation, Delhi to facilitate and expedite their disposal by offering them to the sitting occupants. The responsibility for repairs etc. of these properties rests with the Slum Department, who have been realising the rental, therefrem.

Unaided Recognised Schools in New Delhi

7915. SHRI DHARMVIR VASISHT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the number of unaided recognised schools in New Delhi;

(b) the problem/difficulties faced by the parents/guardians of the children studying in such schools as well as teaching staff of the schools;

(c) whether Government intend to convert these schools into aided schools; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) 82 (Middle and Secondary schools).

(b) According to complaints voiced from time to time, the rate of fees charged by these schools is exorbitant and the teachers employed by these schools are also not generally satisfied with their service conditions.

(c) No, Sir.

(d) Aid cannot be forced on any private institution including a school. However, private recognised schools are free to apply to the concerned authorities if they are interested in getting financial assistance from Government.

Receipt of Funds from Foreign Missions Agencies by Convent/Public Schools

7916. SHRI MANORANJAN BHAKTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that the Convent/Public Schools are receiving large funds from foreign missions agencies, etc. if so, full facts thereof; and

(b) whether Government have finalised any programme to take over these schools in order to introduce a uniform pattern of primary education in the country and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) The information is being collected and will be placed on the table of the Sabha.

(b) There is no proposal to take over Convent/Public Schools by Government. According to legal opinion tendered to Government any action to take over Convent/Public schools which are run by minorities would be violative of Article 30(1)

of the Constitution of India and any such step in case of non-minorities schools would ordinarily be violative of Article 19(g) of the Constitution of India

पाठ्य पुस्तकों के प्रकाशन में कथित घोलमाल

7917. **श्री मही लाल :** क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का ध्यान दिनांक 23 फरवरी, 1978 के नवभारत टाइम्स मे प्रकाशित होने वाले "पाठ्य पुस्तको के प्रकाशन मे लाखो रुपयो के घोलमाल" से सम्बन्धित समाचार की ओर दिलाया गया है, और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है और इस प्रकार के भ्रष्टाचार को रोकने के लिये क्या उपाय किये गये है या करने का विचार है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) और (ख)। सरकार ने उस समाचार को देखा है जो राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् की नई 10+2 पाठ्य पुस्तकों के प्रकाशन तथा वितरण से सम्बन्धित है। विषय-वस्तु तथा सामग्री के महत्व और उसकी व्यवस्था मे पर्याप्त परिवर्तन के कारण भौतिकी, रसायन विज्ञान, जीव विज्ञान तथा गणित की पाठ्य पुस्तको के सशोधित सस्करण निकालने पडे थे। कक्षा IX-X की भूगोल की दो पुस्तको के सशोधित सस्करण तैयार करने पडे क्योंकि यह पहले वाली पुस्तको से बिल्कुल भिन्न हैं। कक्षा IX-X के लिए, हिन्दी और सस्कृत भाषा की पुस्तको के सशोधित सस्करण अभी प्रकाशित नही किये गये। विभिन्न माध्यमिक शिक्षा बोर्डों तथा सूचना और प्रसारण मत्रालय के प्रकाशन विभाग, रा० शै० अनु० प्र० परि० की पाठ्यपुस्तकों और अन्य प्रकाशनों के राष्ट्रीय वितरको को सन 1977–78 के लिए कक्षा I, III, VI, IX, तथा XI, की पाठ्यपुस्तकों मे परिवर्तन के सम्बन्ध मे पर्याप्त नोटिस दिया गया था। कक्षा IX और X की नई पुस्तको के बारे मे प्रकाशन विभाग के विक्रय डिपुओं को नवम्बर, 1976 मे एक पत्र भेजा गया था। इसके अतिरिक्त जनवरी, 1977 मे रा०शै०अनु०प्र०परि० ने नई पुस्तको के परिवर्तनों के सम्बन्ध मे समस्त भारत के प्रमुख समाचार पत्रो मे विज्ञापन दिये थे। नई पाठ्य पुस्तको के प्रकाशन तथा वितरण का काम क्योंकि एक बहुत बडा कार्य था इसलिए रा०शै०अनु०प्र०परि० ने अपनी 50 पुस्तकों को अपनी प्रिन्टिग रेट अनुसूची तथा स्वीकृत मूल्य सूत्र के आधार पर प्राईवेट प्रकाशकों को प्रकाशन तथा वितरण के लिए सौपा था। जहा तक प्राईवेट प्रकाशको को सौपी गई रा० शै०अनु०प्र०परि० की पाठ्य-पुस्तको के वितरण का सम्बन्ध है प्राईवेट प्रकाशको की वितरण की अपनी व्यवस्था है और पुस्तको का वितरण स्वय प्रकाशको द्वारा खुदरा व्यापारियो मे किया जाता है।

राज्यों में जमींदारी प्रथा

7918. **श्री मही लाल :** क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि देश मे कुछ राज्यो के भागों मे अब भी जमीदारी प्रथा विद्यमान है,

(ख) यदि हा, तो ऐसे राज्यो के नाम क्या हैं और ऐसे राज्यो मे उन स्थानो के नाम क्या हैं जहा यह सामाजिक बुराई विद्यमान है और इसको अब तक दूर न किये जाने के क्या कारण है, और

(ग) इस देश मे यह बुरी प्रथा कब तक समाप्त किये जाने की सम्भावना है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग). स्वतंत्रता से पहले बिहार, पश्चिम बंगाल, आन्ध्र प्रदेश के कुछ भागों, असम, उड़ीसा और तमिलनाडु में जमींदारी प्रथा का स्थायी बन्दोबस्त था। मध्य प्रदेश, उत्तर प्रदेश, असम के कुछ भागों, उड़ीसा और राजस्थान मे जमीदारी प्रथा का अस्थायी बन्दोबस्त था। स्वतंत्रता के बाद तत्काल जमीदारी प्रथा के उन्मूलन को उच्च प्राथमिकता दी गई। समस्त व्यावहारिक प्रयोजनों के लिए जमीदारी प्रथा का उन्मूलन कर दिया गया और 200 लाख किसानों का राज्य से सीधा सम्पर्क स्थापित हो गया। शेष बिचौलिया प्रणाली में से कुछ जागीरे तथा इनाम अभी जारी है। ब्यौरा एकत्रित किया जा रहा है तथा उनके उन्मूलन के उपाय किए जा रहे है।

राज्यों में किसानों का श्रेणीवार ब्यौरा

7919. **श्री मही लाल** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में किसानों की राज्यवार जमीदार, बटाई दार, आदिवासी जैसी तथा अन्य कितनी श्रेणिया है, और

(ख) क्या केन्द्रीय सरकार का विचार राज्य सरकारों को यह सलाह देने का है कि सभी राज्यों में एक ही श्रेणी के किसानों से समान भू-राजस्व लेने की सांविधिक व्यवस्था की जाये ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) आदिवासी काश्तकारों सहित अन्य काश्तकारो के बारे मे जानकारी, 1971 की सामान्य गणना रिपोर्ट मे उपलब्ध है। पट्टे-धारकों की संख्या के सम्बन्ध में जानकारी 1970-71 की कृषि गणना से उपलब्ध हुई। तदनुसार, दो विवरण संलग्न हैं।

(ख) संविधान के अनुसार भू-राजस्व के निर्धारण का विषय राज्य सरकारों के अधिकार-क्षेत्र के अन्तर्गत आता है। मृदा के वर्गीकरण, सिंचाई की सुविधाओं, उगाई जाने वाली फसलों के स्वरूप, आदि बातो को ध्यान मे रखते हुए, सामान्यत. भूमि की उत्पादकता के आधार पर बन्दोबस्त या पुनर्बन्दोबस्त के समय पर भू-राजस्व निर्धारित किया जाता है।

भू-राजस्व की दर का सम्बन्ध भूमि से होता है, न कि भूस्वामी या भूधारक से। भू-राजस्व सामान्यत: केवल "रैयत" या "भू-धारक" को ही अदा करना होता है और बटाईदारों, आदि को अदा नही करना पडता।

विवरण—1

काश्तकारों की 1971 की जन गणना

राज्य	कुल		अनुसूचित जनजाति (आदिम वासी)	
	मर्द	स्त्रिया	मर्द	स्त्रिया
1	2	3	4	5
भारत . . .	68,910,236	9,266,471	6,749,580	1,668,911
आन्ध्र प्रदेश . .	4,785,487	1,009,214	223,350	58,889

1	2	3	4	5
असम . . .	2,299,503	110,847	395,043	79,023
बिहार . . .	7,156,192	423,556	927,044	134,518
गुजरात . . .	3,173,204	446,793	570,020	158,360
हरियाणा . .	1,261,054	41,554	..	..
हिमाचल प्रदेश . .	589,555	313,718	32,690	24,937
जम्मू व काश्मीर . .	832,544	57,447	..	..
केरल . . .	1,039,331	67,332	17,824	1,989
मध्य प्रदेश . .	6,537,112	1,547,631	1,648,671	423,659
महाराष्ट्र . .	4,919,924	1,617,451	403,867	157,267
मनीपुर . .	167,038	81,442	62,457	67,271
मेघालय . .	176,144	132,834	160,448	129,046
कर्नाटक . . .	3,596,610	476,269	20,557	5,012
नागालैंड . . .	98,474	104 867	97,229	104,622
उड़ीसा . .	3,219,678	148,347	862,543	63,021
पंजाब . . .	1,661,020	4,133	..	..
राजस्थान . .	4,570,690	654,606	747,725	87,902
तमिलनाडु . .	4,026,578	581,209	50,695	11,003
त्रिपुरा . . .	219,251	16,041	93,551	13,571
उत्तर प्रदेश . .	14,515,674	1,282,192	96,978	16,626
पश्चिम बंगाल . .	3,842,793	112,117	275,926	20,735
अन्दमान निकोबार . .	6,166	102	2	..
अरुणाचल प्रदेश . .	105,903	105,257	98,557	101,077
चंडीगढ . . .	2,494	12	..	..
दादर नगर हवेली . .	14,670	10,678	13,937	10,344
दिल्ली . . .	31,447	749	..	..
गोवा दमन तथा दीव .	45,586	19,524	462	149
लक्ष द्वीप . . .	4	..	4	..
पांडिचेरी . .	16,160	549	..	..

विवरण—2

कृषि संगणना—1970-71

राज्य	परिचालित जोतों मे पट्टों की संख्या	
	आंशिक स्वामित्व तथा आंशिक रूप से लगान पर	पूर्णतया लगान पर
आन्ध्र प्रदेश	3,56,307	3,06,975
असम	1,67,698	3,05,781
बिहार	13,576	16,733
गुजरात	45,490	31,501
हरियाणा	60,609	1,09,024
हिमाचल प्रदेश	1,45,518	86,760
जम्मू तथा काश्मीर	2,02,560	2,27,746
कर्नाटक	1,63,866	2,33,176
केरल	77,188	1,88,846
मध्य प्रदेश	62,123	46,912
महाराष्ट्र	2,51,505	1,51,418
मणिपुर	4,831	3,066
मेघालय	23,400	24,950
नागालैंड	2,986	. .
उडीसा	1,67,260	1,02,503
पंजाब	84,631	1,79,340
राजस्थान	1,91,053	2,02,980
तमिलनाडु	2,49,808	(2 में सम्मिलित)
त्रिपुरा	32,472	55,673
उत्तर प्रदेश	74,535	(2 में सम्मिलित)
पश्चिम बंगाल	5,10,974	89,515
अन्दमान निकोबार	323	323
अरुणाचल प्रदेश	154	10
चंडीगढ़	226	531
दादर नागर हवेली	642	6,935
दिल्ली	1,697	4,333
गोवा दमन तथा द्वीप	16,402	37,363
लक्षद्वीप	816	347
पाण्डिचेरी	2,246	5,820
भारत	27,63,000	28,38,000

12.00 hrs.

RE. DISTURBANCES IN THE PRECINCTS OF SHAH COMMISSION

श्री राम विलास पासवान (हाजीपुर) अध्यक्ष महोदय, मैं आपका एक मिनट चाहता हू । शाह आयोग के सम्बन्ध मे मैने आपका ध्यान खीचा है । हम लोगों के पास धमकी भरे पत्र आये है और श्री विजय कुमार मल्होत्रा जी यहा पर बैठे है, होम मिनिस्टर के पास भी आये है । दिनाक 21 का जो पत्र है उसमे स्पष्ट रूप से लिखा है कि 22 को जस्टिस शाह की हत्या की जायेगी । इस सम्बन्ध मे मैने गृह मत्री से सम्बन्ध स्थापित किया । गृह मत्री के प्राइवेट सेक्रेटरी को मैने और उन्होंने 19 तारीख को कहा लेकिन उसके बाद भी वहा पर इस प्रकार का हगामा क्रिएट किया गया । मैं समझता हू निश्चित रूप से इसमे प्रशासन, पुलिस अधिकारी और गुप्तचर विभाग की साठ-गाठ है । मैं आपसे आग्रह करूगा कि यह कोई छोटी बात नही है । सरकार ने जो कमीशन बिठाया है उसके जस्टिस शाह की हत्या का प्रयास चल रहा है, कमीशन को मजाक बनाया जा रहा है और वैसी परिस्थिति मे हमारे पास पत्न आ रहे है । मेम्बर पार्लमेट लिख कर गृह मत्रालय को देते है लेकिन उस पर किसी प्रकार की कार्यवाही नही की जाती है । मैं समझता हू यह शर्म की बात है । आप सदन के मालिक हैं, आपको चाहिए कि सरकार को डायरेक्ट करे कि सरकार जस्टिस शाह के जीवन की रक्षा के लिए सारे उचित प्रबन्ध करे ।

MR SPEAKER You have said that Now I will call one by one Mr Kanwar Lal Gupta

SHRI JYOTIRMOY BOSU (Diamond Harbour) The behaviour of the three lawyers on Saturday is most objectionable. They got up on the table They should be brought before the Bar Council at once And this **Sanjay Gandhi, gets in and gets out .

MR SPEAKER No No Remove that word Goonda I am on my legs. No No That will not go on record. How can anybody record if five of you speak at the same time? How can it be recorded? I will call one by one

SHRI KANWAR LAL GUPTA (Delhi Sadar)· Already you have called me, Sir

MR SPEAKER I have called Mr Kanwar Lal Gupta I will call one by one

श्री कंवर लाल गुप्त अध्यक्ष महोदय, यह बडा गम्भीर मामला है । शाह कमीशन मे जो हुआ उसकी रिपोर्ट आप देखे कि एक योजनाबद्ध तरीके म, प्री-थाट और प्री-प्लाण्ड वे मे वहा पर कुछ किराए के गुण्डे ला करके बिठा दिये गय और हमला किया गया, मुक्केबाजी हुई और नारे लगाये गए । चौ० चरण सिंह के खिलाफ तो ऐसे गदे नारे लगाये गए जिनका इन्सान सुन नही सकता है । इसी तरह से शाह के खिलाफ भी नारे लगाए गए । इस तरह की गुण्डागर्दी के वातावरण मे कोई भी अदालत नही चल सकती है । केवल शाह कमीशन के सामने ही ऐसा नही होता है, तीसहजारी कोर्ट मे भी जब इन्दिरा जी गई तो वहा पर भी यह नाटक खेला गया, वहा पर भी गुण्डे अदालत मे घुस गए और घुसकर नारे लगाए । अदालत कुछ कर नही सकती है जब तक कि पीसफुल एटमास्फियर न हो । अदालत कोई भी कार्यवाही नही कर सकती है । पुलिस भी खडी देखती रहती है और कोई कार्यवाही नही करती है । मेरा कहना है

**Expunged as ordered by the Chair

कि चाहे कमीशन हो या अदालत, इन लोगों ने, वह चाहे संजय गांधी हों या इन्दिरा जी हों . . . . (व्यवधान)

श्री वसंत साठे (अकोला) : चाहे आर एस एस के लोग हों, गुण्डे हों, चाहे कंवर-लाल गुप्त हों . . . (व्यवधान)

श्री कंवर लाल गुप्त : चाहे कंवर लाल गुप्त हों या साठे हों—किसी को यह हक़ नहीं है कि अदालत में जा कर इस प्रकार की गाली-गलोज करे, जूतम-पैजारी करें और वहा पर दिखलायें कि हमारी और हमारी पार्टी की यह सभ्यता है। मै आप से अनुरोध करूंगा—आप इस सदन की भावना को होम मिनिस्टर साहब को कनवे कर दें। अगर इस प्रकार से होगा तो दिल्ली के लोग रिटैलियेट करना जानते है और उसके अच्छे नतीजे नहीं होंगे।

मैं आप के जरिये स्टीफ़न साहब और साठे साहब को भी बता देना चाहता हूं—वे इस प्रकार की चीजों को रोकें, इस से देश का फायदा नही होगा। मैं जानता हूं—वे जानबूझ कर देश मे अनार्की पैदा करना चाहते हैं। यह कांस्पीरेसी है, लेकिन दिल्ली में यह कांस्पीरेसी नही चलने दी जाएगी मैं इन को नोटिस देना चाहता हूं—या तो इस को बन्द कर दें, वरना अगर पुलिस कार्यवाही नही करेगी, तो हम अपनी तरफ़ से कार्यवाही करेंगे।

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Sir, there is a serious dislocation of railway services on the Southern Railways due to.... (*Interruptions*).

SHRI VIJAY KUMAR MALHOTRA (South Delhi): Sir, I also wish to say regarding this matter.

MR. SPEAKER: I will call one by one. Shri Malhotra, this is not a debate on the subject. I will call you later.

SHRI VASANT SATHE: I have given a notice on this.

SHRI JYOTIRMOY BOSU: I have given an adjournment motion on this.

MR. SPEAKER: I have already disallowed that.

SHRI JYOTIRMOY BOSU: I have my second motion. (*Interruptions*)

SHRIMATI PARVATHI KRISHNAN *rose*—

MR. SPEAKER: I will call you.

SHRI VASANT SATHE: Sir, you will call one by one.

12.05 hrs.

RE. STAY-IN STRIKE BY STATION MASTERS ON THE SOUTHERN RAILWAY

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Sir, the Station Masters have gone on stay-in strike and the trains are delayed. The Railway Administration, instead of taking to them and settling their grievances, are adopting a new method of suppressing their agitation. Hundreds of Station Masters have been arrested and suspended. What they do is: they run the trains at a great risk to the travelling public. Station signals are declared dead. The signals are in danger. The train drivers are asked to run the trains even when the signals are in danger This is a very serious situation and this House must discuss this matter.

I want to bring it to the notice of the Railway Minister who is here. Let him make a statement on this matter. This is a very serious matter. The agitation has been going on for more than a week now.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, I am standing. You have not called me.

MR. SPEAKER: I shall call you Mr. Bosu.

12.07 hrs.

RE. DISTURBANCES IN THE PRECINCTS OF SHAH COMMISSION—*contd.*

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, On the 22nd April 1978, within the hearing room of Shah Commission itself, Shri Sanjay Gandhi, his wife, Shrimati Menaka Gandhi, his mother-in-law, Shri Kushwant Singh, former editor of Illustrated Weekly, Bombay, and a large number of anti-social elements conspired to create a riot in order to tarnish the image of Shah Commission and demoralise the people. With this object the gang arrived about 40 minutes before the hearing time and started creating chaos by throwing chairs and wildly gesticulating. Shri Gandhi and his three other lawyers got up on a table within the hearing room and started supervising the operations.

Shrimati Gandhi even walked up to Justice Shah's table and took out the pen-stand and she also tried to create as much disorder as possible.

After the confrontation was over, the hearing room was all in shambles. Window panes were destroyed, furniture broken and many things damaged. There was hardly one chair left undamaged. Police have only arrested eight of the hooligans and the rest have been allowed to depart without any interference, by the police. It is a matter of deep regret that these things are not being put down with iron hand. For creating these riots, prosecution should be launched and the three lawyers who had behaved in most unseemly manner, their cases should be brought before the Bar Council for suitable punishment. The Government has to assure the House on the above lines and, at the same time, they should ensure that, in future, such things should not be allowed to happen.

SHRI SAUGATA ROY (Barrackpore): Sir, I rise on a point of order. My point of order is with regard to Rule 377. Whether you are legitimising the Zero Hour everyday so that on every day apart from matters under Rule 377 we can raise other things.

Secondly, with regard to adjournment motion under Rule 56 whether a Member is allowed to read out the notice of the adjournment motion in full when you have really disallowed the adjournment motion.

MR. SPEAKER: You are absolutely right. I have been trying to regulate it through 377. In spite of that half a dozen Members jump up—not excluding you. My only attempt is to see that there is an orderly debate. Now, when half a dozen members jump up I am trying to see whether some opportunity is given to them for ventilating their views. It is nothing more than that. It is not in accordance with the rules.

SHRI VASANT SATHE (Akola): Sir, I am very much concerned at what happened in the Shah Commission the other day. Already, Sir, when it was known that Shri Sanjay Gandhi was to be examined the place was occupied by certain undesirable elements who had occupied the chairs earlier.

Now, as soon as Sanjay Gandhi and his wife entered all these people started shouting and started giving fist blows and throwing chairs. So, you can see who these goondas were!

(*Interruptions*) **

SHRI VASANT SATHE: Sanjay was not there at that time. He came later. These persons who were sitting there were**

**Expunged as ordered by the Chair.

MR. SPEAKER: I am not allowing this. Please, do not record. I have removed it.

SHRI VASANT SATHE: These were the very RSS men. They were RSS toughs who had earlier beaten up the Vice-Chancellor and the Dean and in whose favour no less a person that Atal Bihari Vajpayee, a Minister of the Cabinet, went to the President to plead that their rustication should be cancelled. These were the type of people who were creating lawlessness; who were encouraging hooliganism and who were encouraging goondaism in the precincts of Shah Commission.

(Interruptions) **

MR. SPEAKER: That will not go on record.

SHRI VASANT SATHE:** It is becoming more or less a redundant thing. Everybody knows that.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है।

MR. SPEAKER: I have heard you.

SHRI VASANT SATHE:** Deliberately now these persons are trying to make it more ridiculous.

MR. SPEAKER: Do not record.

(Interruptions) **

MR. SPEAKER: What is the rule that is breached? Please tell us what is the rule that is breached.

(Interruptions)

MR. SPEAKER: Don't record.

(Interruptions) **

MR. SPEAKER: What is the rule that is breached? You please tell me that. Otherwise I am not going to record it. Do not record anything.

(Interruptions) **

MR. SPEAKER: I am not going to decide this....If you have the right to give one version, then the other side has a right to give another version. All offensive remarks are removed. If there is anything remaining, I will certainly remove it.

(Interruptions) **

MR. SPEAKER: Don't record.

(Interruptions) **

MR. SPEAKER: I do not want your legal compliments in this House.

(Interruptions) **

MR. SPEAKER: Mr. Sathe, have you concluded?

(Interruptions) **

SHRI VASANT SATHE: Sir, I would like to say that it is really a serious matter that the Shah Commission.... *(Interruptions)*.

SHRI B. P. MANDAL (Madhepura): Sir, I have a point of order. Rule 352 says like this:

"352. A member while speaking shall not—

(i) refer to any matter of fact on which a judicial decision is pending...."

Mr. Sathe has said about the Shah Commission.**

So, he cannot make a reference to the Shah Commission here.

MR. SPEAKER: This is not a point of order. This is an incident that took place inside the Commission's precincts.

SHRI VASANT SATHE: Sir, the incident which took place is mast disgraceful because it was the duty of the Shah Commission to ensure that the person who is called as a witness, is given protection. Sir, Mr. Sanjay was going there as a witness because the Court had called him and they tried to manhandle him and

**Not recorded.

[Shri Vasant Sathe]

pushed him. They tried to beat him. Now what is more serious....(*Interruptions*). He was beaten. I would like to know: is it not the duty of the Court....Can the Shah Commission not give protection to the witness in its own precincts?**

(*Interruptions*) **

MR. SPEAKER: I will not allow it.

SHRI VASANT SATHE: No, Sir, protection must be given.

(*Interruptions*) **

SHRI VASANT SATHE: If protection is not given, then how the decorum of the court is to be maintained. So, Mr. Shah has failed to give protection to Mr. Sanjay and maintain the decorum of the Court. This is the charge. (*Interruptions*). The police and Mr. Charan Singh are hand in glove with those rough, tough who wanted to create lawlessness. These anti-social elements and the RSS went there to attack Mr. Sanjay.

MR. SPEAKER: You have mentioned all this.

SHRI VASANT SATHE: No protection is given to witnesses. I would like to know how can the justice be done. This is my submission. They are the anti-social and undesirable elements.

SHRI KANWAR LAL GUPTA: Shri Sathe is behaving like Mr. Sanjay Gandhi, here.

12.20 hrs.

RE. STAY-IN STRIKE BY STATION MASTERS ON THE SOUTHERN RAILWAY—*contd.*

SHRIMATI PARVATHI KRISHNAN (Coimbatore): We are having a call attention on railway accidents and the hon. Minister is here. I would also request him that he should immediately assure us that he will intervene in the agitation of the station masters that is taking place in the sourthern railway because a serious situation has come up. It is not only a question whether the trains are being run safely or not. Station masters are being arrested. Meanwhile untrained personnel are being recruited in order to make trains run. It is only in this zone that the trouble is there. Your zonal administration in the Southern Railway is not taking up issues which have been settled in other zones. I should appeal to the Minister that it is very urgent that he should intervene immediately in this matter and bring about a settlement. I gave a call attention notice and I am not insisting on the call atention. I should like through you, Sir, to insist that the Minister, as soon as he finishes the reply here, immediately intervenes in this matter and bring an end to this agitation which is going on since 20 April....(*Interruptions*).

SHRI O. V. ALAGESAN (Arkonam): I am glad the hon. Minister of Railways is present in the House. I should like to add my voice to that of hon. Member Shri Kalyanasundaram and my sister Shrimati Parvathi Krishnan. The strike of the station masters and the assistant station masters in the southern zone has created a very difficult situation. Not only goods and passenger services are being very much dislocated; it is causing great inconvenience to a large number of persons. For instance in my town the other day as many as 5000 persons were stranded; they could not get seats in the buses; they had to pay enormous amounts to get seats in taxies and proceed to Madras. It is a serious situation that obtains in the Southern Railway. I am told that as many as 150 station masters and assistant stations masters

---

**Expunged as ordered by the Chair.

have been suspended and out of them about 37 station masters and assistant station masters had been arrested This is the situation about which I have given a call attention notice to you I do not know why Shrimati Parvathi Krishnan is withdrawing the call attention

MR SPEAKER She has already 'called' the attention

SHRI O V ALAGESAN I should like the hon Minister to come with a satisfactory statement on the matter

---

12 25 hrs.

RE DISTURBANCES IN THE PRECINCTS OF SHAH COMMISSION—*contd*

श्री विजय कुमार मल्होत्रा : (दक्षिण दिल्ली) अध्यक्ष महोदय पिछले 1 महीने से दिल्ली की अदालतो म जो स्थिति पैदा हो रही है उसकी गम्भीरता को इस सदन को लेना चाहिये । मेरे पास एक पत्र आया था जिसमे लिखा हुआ था कि शाह कमीशन और तीसहजारी कार्ट्स इन दोनो जगहो के अन्दर किस तरह से मारपीट की जायेगी और किस तरह से तहस-नहस किया जायेगा । वह चिट्ठी मैंने प्राइम मिनिस्टर को दिखाई होम मिनिस्टर और आई० जी० के नालेज मे लाया । उसके बावजूद एक बडे प्लैण्ड तरीके से दिल्ली की अदालतो मे उनको ब्राऊ-बीट करने के लिए बहुत मे हुडलम्स आते है और वहां पर आ कर इस बात की कोशिश करते हैं कि न वहा पर शाह आयोग का काम चल सके और न अदालतो का काम चल सके ।

सारे हिन्दुस्तान से जो केम्रोटिक कडीशन्स पैदा करने की कोशिश की जा रही है उसी डिजाइन का यह हिस्सा है कि क्रिमिनल आफैन्सेज को पोलिटिकलाइज किया जाये और पोलिटिकलाइज कर के लोगो के सामने दूसरी पिक्चर पेश की जाये । तीस हजारी के अन्दर सिपाहियो के हाथो से लाठी छीन ली गई, उनके कपडे फाड दिये गये, उनको थप्पड मारे गये । (व्यवधान)

यहा पर जो वकील है, उनको यह कहा गया कि बम्बई से एक बदमाश वकील आ गया, जो दिल्ली मे आ कर उनको तग कर रहा है वकीलो को स्काउन्ड्रल कहा जाता है, मेज पर खडे हो जाते है शाह कमीशन के सामने ऊपर चले जाते है । यह सब करने के बाद काशिश करते है कि किसी तरह से रिटेलिएशन हो जाये और उसके बाद वह लोगो के सामने हीरो बन कर जा सके ।

जनता पार्टी की सोफ्टनैस की वजह से वहा पर हालत यह हो गई है कि कोई आदमी अगर वहा ऐसा खडा दिखाई दे जाये तो उसको पीटते है । उन्होने दिल्ली से एक तरह से अपनी एम्पायर बना ली है । आप जानते है कि शाह कमीशन का गठन इस सदन के प्रस्ताव के द्वारा किया गया है । जिन लोगो के रिकार्ड पुलिस के पास है, जिन लोगो के फाटो पुलिस के पास है वे लाग संजय गाधी के साथ वहां पर आते हैं । (व्यवधान) उन का इस लिए प्राटेक्शन मिल रहा है कि हमारी सरकार यह नही चाहती है कि काई यह कहे कि ये आदमी इन्दिरा गाधी या सजय गाधी के साथ आये इसलिए उन्हे पकड लिया गया । इस प्रोटेक्शन का फायदा उठा कर ऐसे सारे एलिमेंट्स, बैड कैरेक्टर्ज जिन के रिकार्ड पुलिस मे मौजूद हैं उन के साथ जाते हैं । अगर उन को रोका न गया ता दिल्ली म ला एण्ड आर्डर की हालत खराब हो जायेगी ।

पुलिस के जिन आदमियो ने इमरजेंसी के दौरान एक्सेसिस की थी, वे अब भी उन्ही जगहो पर बैठे हुए हैं । बजाये इस के कि वे उन लोगो को पकडते, जो गुडागर्दी कर रहे थे, उन्होने ऐसे 24 आदमियो को पकड लिया, जो सिर्फ देखने लिए गये हुए थे,

[श्री विजय कुमार मल्होत्रा]

जिन का इस बात से कोई ताल्लुक नही था। मैं पूरी जिम्मेदारी के साथ कह रहा हूं कि यूथ कांग्रेस का एक आदमी वहां पर खड़ा हो कर इशारा करता रहा कि इस इस आदमी को पकड़ लिया जाये, और इस तरह पुलिस द्वारा 24 आदमी पकड़ कर बन्द कर दिये गये। मेनका गांधी, और उन के साथ संजय गांधी साहब, ने पुलिस के एक दो आदमियों को इशारा कर के जनता पार्टी के 24 आदमियों को पकड़वा दिया।

मैं गुजारिश करना चाहता हूं कि जनता पार्टी की सोफ्टनैस, नम्रता और शराफ़त का इस तरह से नाजायज फ़ायदा न उठाया जाये। अगर उस का नाजायज फ़ायदा उठाया गया, तो यहा पर ला एण्ड आर्डर की सिचुएशन बिगड़ जायेगी।

12.32 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF DEPARTMENT OF SCIENCE AND TECHNOLOGY FOR 1978-79

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1978-79. [*Placed in Library. See* No. LT-2152/78].

STATEMENT re. CERTAIN MODIFICATIONS IN RE-STRUCTURING OF O.N.G.C.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a statement regarding certain modifications in the re-structuring of the Oil and Natural Gas Commission. [*Placed in Library. See* No. LT-2153/78].

ACCOUNTS OF I. I. T., KHARAGPUR FOR 1975-76, AUDITED ACCOUNTS OF SALAR JUNG MUSEUM BOARD FOR 1975-76 & A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): On behalf of Dr. Pratap Chandra Chunder, I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi version*) of the Indian Institute of Technology, Kharagpur, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961. [*Placed in Library. See* No. LT-2154/78].

(2) (i) A copy of the Audited Accounts (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1975-76.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [*Placed in Library. See* No. LT-2155/78].

ANNUAL ADMINISTRATION REPORT OF D.D.A. FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): I beg to lay on the Table a copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1976-77, under section 26 of the Delhi Development Act, 1957. [*Placed in Library. See* No. LT-2156/78].

---

*English version of the Accounts was laid on the Table on the 17th April, 1978.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. Sir, my submission is that whenever a statement showing the reasons for delay is given, it should be circulated in advance so that we can see and find out whether it is acceptable or not. Because both are laid on the Table simultaneously, we do not know what is there.

MR. SPEAKER: You are right. They must be asked to send it earlier.

SHRI JYOTIRMOY BOSU: Thank you.

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF STEEL AND MINES FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARLA MUNDA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel and Mines for 1978-79. [*Placed in Library. See* No. LT-2157/78].

CUSTOMS & CENTRAL EXCISE DUTIES DRAWBACK FIRST AMENDMENT RULES, 1978 CENTRAL EXCISE (7TH AMDT.) RULES, 1978 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy of the Customs and Central Excise Duties Drawback First Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 228(E) in Gazette of India dated the 7th April, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See* No. LT-2158/78].

(2) A copy of the Central Excise (Seventh Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 473 in Gazette of India dated the 8th April, 1978, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See* No. LT-2159/78].

(3) A copy each of Notifications Nos. G.S.R. 229(E) and 230(E), (Hindi and English versions) published in Gazette of India dated the 7th April, 1978 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [*Placed in Library. See* No. LT-2160/78].

(4) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. F4 (52)/77-Fin.(G) in Delhi Gazette dated the 12th April, 1978, under section 72 of the Delhi Sales Tax Act, 1975. [*Placed in Library. See* No. LT-2161/78].

(5) A copy of the Interim Report(**Hindi version) of the Indirect Taxation Enquiry Committee (April, 1977).

(6) A copy of the Final Report (Part I) (**Hindi version) of the Indirect Taxation Enquiry Committee (October, 1977).

(7) An explanatory note (Hindi and English versions) giving reasons for not laying the Hindi versions of the reports mentioned at (5) and (6) along with the English versions.

[*Placed in Library. See* No. LT-2162/78].

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance for 1978-79. [*Placed in Library. See* No. LT-2163/78].

**English version of the Report was laid on the Table on the 16th December, 1977.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1978-79. [*Placed in Library. See* No. LT-2164/78].

12.33 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Forty-third Amendment) Bill, 1977, passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th April, 1978.

12.33½ hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TRAIN ACCIDENT NEAR BOMBAY ON 18TH APRIL, 1978

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर रेल मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें:—

> "18 अप्रैल, 1978 को बम्बई के निकट हुई गम्भीर रेल दुर्घटना।"

रेल मंत्री (प्रो० मधु दंडवते) : श्रीमान्, माननीय सदस्य इस बात से अवगत हैं कि बम्बई से लगभग 50 किलोमीटर की दूरी पर स्थित वसई रोड स्टेशन के निकट 18-4-78 को लगभग 20.07 बजे 7 डाउन बम्बई-अहमदाबाद जनता एक्सप्रैस और 537 डाउन चर्चगेट—विरार स्थानीय बिजली गाड़ी के बीच हुई टक्कर के सम्बन्ध में 19 अप्रैल, 1978 को सदन में मेरे सहयोगी रेल राज्य मंत्री द्वारा एक बयान पहले ही दिया जा चुका है।

इस दुर्घटना के दुखद समाचार के मिलते ही सहायता सम्बन्धी कार्यों की देखभाल करने और दुर्घटना की परिस्थितियों का मौके पर जा कर अध्ययन करने के लिए मैं 19 अप्रैल को प्रातः दुर्घटना स्थल के लिए रवाना हो गया था।

स्थानीय गाडी को चर्चगेट-विरार स्वचल दोहरी लाइन विद्युतीकृत खंड पर नैगांव और वसई रोड स्टेशनों के बीच फाटक सं० 36 बी के फाटक सिगनल के समीप रोक लिया गया था। क्योंकि एक गैंगमन ने जिसने पटरी की झलाई में कुछ खराबी पायी थी, खतरे का संकेत दिया था। जब स्थानीय गाडी चलने वाली थी तब जनता एक्सप्रैस पीछे से आई और स्थानीय गाडी के पिछले भाग में टकरा गयी, जिस के फलस्वरूप स्थानीय गाडी के सब से पीछे वाले दो सवारी डिब्बे एक दूसरे में धंस गए। यह बड़े अफसोस और दुख की बात है कि इस दुर्घटना में 30 व्यक्तियों की मृत्यु हुई, जिन में 29 महिलायें और एक पुरुष था, और 60 व्यक्ति घायल हुए। घायल व्यक्तियों को बम्बई और बेसिन स्थित विभिन्न अस्पतालों में दाखिल करा दिया गया है।

दुर्घटना स्थल पर पहुंचने पर मैंने तत्काल ये आदेश दिये कि पोस्ट मार्टम की सख्त प्रक्रियाओं में देर न लगे और संतप्त परिवारों को लाशें शीघ्र दे दी जायें। यह काम उसी दिन दोपहर एक बजे तक पूरा हो गया था। मैं उन सभी अस्पतालों में गया जहां घायल व्यक्ति भर्ती थे और उनकी की जा रही चिकित्सा के बारे में पूछताछ की। मैंने विभिन्न अस्पतालों के प्राधिकारियों को आदेश दिये कि घायलों की अच्छी से अच्छी

चिकित्सा की जाये और यह कि उन की दवा दारू और उपचार पर होने वाला तमाम खर्च रेल विभाग वहन करेगा। यह जानकर कुछ सान्त्वना मिली है कि सभी घायल व्यक्तियों की हालत सुधर रही है और दुर्घटना की तारीख से अब तक अस्पतालों में .क भी व्यक्ति की मृत्यु नही हुई है।

चूंकि बम्बई स्थित रेल संरक्षा के अपर आयुक्त, पश्चिमी अंचल ने जो पर्यटन और नागर विमानन मंत्रालय के अधीन कार्य करते हैं, 21 अप्रैल से इस दुर्घटना की सांविधिक जाच शुरू कर दी है, अत: मैं दुर्घटना के कारणों के बारे मे विस्तार से कुछ कहना नही चाहता। लेकिन, यह कहना चाहूंगा कि इस दुर्घटना में किसी तोड़-फोड का सन्देह नही है।

दुर्घटना स्थल के निरीक्षण के दौरान मैंने दुर्घटना के बाद राहत कार्यों की शुरुआत के बारे मे पूछताछ की और यह पाया कि दुर्घटना की सूचना मिलने के तीन घटे के भीतर बम्बई सेन्ट्रल और बान्द्रा रेलवे स्टेशनों से चिकित्सा और सहायता गाडियां दुर्घटना स्थल पर पहुच गई थी। इस बीच, पश्चिम रेलवे का एक मडल चिकित्सा अधिकारी कुछ मिनटो के भीतर ही वहां पहुंच गया था और उसके तत्काल बाद कुछ स्थानीय डाक्टर भी वहा पहुच गये थे।

चिकित्सा और सहायता कार्यों मे स्थानीय डक्टरों तथा समीप की बस्तियो के निवासियो ने बहुत मूल्य सहायता दी।

मृतकों के रिश्तेदारों को तथा घायल व्यक्तियों को अनुग्रह राशि के भुगतान की व्यवस्था कर दी गयी थी और आनुषंगिक खर्च के लिए कुल मिलाकर 60,000 रु० का भुगतान किया गया था। यह राशि दावा आयुक्त द्वारा दावों की आंच पड़ताल के बाद हताहतों को दी जाने वाली सामान्य क्षति पूर्ति के अतिरिक्त होगी। माननीय सदस्यों को यह ज्ञात है कि मृत्यु हो जाने पर मृत व्यक्ति के रिश्तेदारों को 50,000 रु० का और घायलों को चोट की प्रकृति के अनुसार निर्धारित दरों पर क्षतिपूर्ति का भुगतान किया जाता है।

माननीय सदस्यो का स्मरण होगा कि इस दुर्घटना के होने से कुछ दिन पहले मैंने सदन में पिछले तीन महीनो मे रेल दुर्घटनाओं के कमी के रुख का और विशेष रूप से रेल पथ पर गश्त आरम्भ करने के कारण तोड फोड की वजह से दुर्घटनाओं की पूर्ण रूप से समाप्ति का जिक्र किया था। खेद का विषय है कि यह दुर्घटना उस समय हुई जब कि स्थिति मे सुधार होना आरम्भ हुआ ही था। इस से केवल यह पता चलता है कि अभी भी भारी सतर्कता की आवश्यकता है। शोक संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक सहानुभूति प्रकट करते हुए, मै सदन को विश्वास दिलाता हू कि रेलो पर संरक्षा उपायों मे और अधिक कडाई बरतने मे कोई कसर नही रखी जायेगी।

श्री हरिकेश बहादुर : अध्यक्ष महोदय माननीय मंत्री जी का बयान मैंने सुना और पहले भी उसकी एक कापी यहां पर दी गई थी, उसे भी मैंने पढ़ा। इसमे कोई संदेह नही और पूरा सदन भी इस बात से अच्छी तरह अवगत है कि माननीय मंत्री जी की दक्षता और कार्यकुशलता को चैलेंज नही किया जा सकता। लेकिन सवाल इस बात का है कि जो रेल के अन्दर दुर्घटनाएं होती हैं और आज जो रेल प्रशासन की स्थिति है उससे भी हम सब लोग आख मूद कर नही रह सकते। यह इंडियन एक्सप्रेस अखबार है, सण्डे स्टैंडर्ड जिस मे एक किनारे से तमाम सूचनायें निकली हुई हैं।

"3 killed in Siswan firing, Bombs found near railway track, bogies derailed near Patna".

[श्री हरिकेश बहादुर]

पटना की एक न्यूज है जो कि गोरखपुर और सीवान पैसेंजर गाडी के बारे मे है और अभी कल भी एक ऐसी दुर्घटना पटना के पास हुई है जिस मे कि एक ट्राली से ट्रेन जा कर टकरा गई है । इस प्रकार की घटनाए निरन्तर हो रही है । रेल कर्मचारियो को इसमे मै दोषी नही ठहराना चाहता लेकिन इतनी बात कहना चाहता हू कि रेल प्रशासन के अन्दर काफी शिथिलता आई है । रेल मत्री की तमाम शुभ-काम नाओ के बाद यह देखने को मिला है कि तमाम सरकारी अधिकारी जो रेल विभाग मे कार्य कर रहे है वे अपने कार्य को कुलतापूर्वक नही कर रहे है । उनमे एरोगेंस डेवलप हो गई है । कोई सही बात भी उनकी नोटिस मे लाई जाती है तो उस पर भी वे ध्यान नही देते है । यह दुर्भाग्य की बात है कि मैं इन शब्दों का इस्तेमाल करता हू लेकिन मुझे दु ख हो रहा है कि आज रेल प्रशासन के तमाम अधिकारी भ्रष्ट और बेईमान हो गए है । उनके सामने कोई सवाल लाया जाता है तो वे उसकी तरफ ध्यान नही देते है । रिजर्वेशन के मामले मे भी जिस तरह की बदमाशिया हो रही है उससे यह पूरा सदन और पूरा देश अवगत है । मैं रेलवे बोर्ड के बारे मे भी कहना चाहूगा कि रेलवे बोर्ड को मत्रीजी फिर से देखे और उसका री-स्ट्रक्चर करे ताकि रेलवे प्रशसन को स्ट्रीमलाइन करने मे आसानी हो सके ।

मै केवल रेलवे एक्सीडेट तक ही सीमित नही रहना चाहता क्योकि यह एक्सीडेट रेलवे प्रशासन की अक्षमता का परिणाम है । वे आज अपनी जिम्मेदारी से मुकर रहे है और इस बात का नही समझते कि उनका जो कर्त्तव्य है उसका उन्हे उचित ढग से पालन करना चाहिए ।

मै अन्त मे एक बात और कहना चाहूगा जो कि मेरे जिले से सम्बन्धित है । हमारे यहा गोरखपुर मे सिसुवा मे एक फायरिंग हुई । एक बोगी में, जिसमे कुछ महिलायें यात्रा कर रही थी उसमें पी ए सी के तीन कास्टेबिल बैठे हुए थे । वे बाहर के लोगों को अन्दर नही आने देते थे जिसके कारण वहा पर झगडा हुआ और अन्त मे पुलिस वालो ने गोली से आदमियो को मारा । दो व्यक्ति तुरन्त मर गए और तीसरा अस्पताल मे जा कर मर गया । यह जो पुलिस के के या सी आर पी के लोग हैं जिनको गाडियो और यात्रियो की रक्षा के लिए पोस्ट किया जाता है वे बडी लापरवाही के साथ काम कर रहे है । आज पूरा रेल प्रशासन जो है उसकी जो हालत है उसकी ओर मै सरकार का ध्यान आकृष्ट करना चाहता हू और उम्मीद करता हू कि मत्री जी उस पर ध्यान देगें ।

मै एक सुझाव और देना चाहता हू कि रेलवे बोर्ड का चेयरमैन पब्लिक का आदमी बनाया जाना चाहिए । भले ही रेलवे बोर्ड मे ब्यूरोक्रैट्स और टेक्नाक्रैट्स हो लेकिन वहा पर पब्लिक के आदमियो को भी सदस्य बनाया जाना चाहिए । इसके अभाव मे रेलवे के पिछले प्रशासन और आज के प्रशासन मे कोई फर्क नही दिखाई देता है । इन शब्दो के साथ मै अपनी बात समाप्त करते हुए आपका धन्यवाद देता हू ।

प्रो० मधु दण्डवते . मान्यवर, माननीय सदस्य ने जो शिकायत की है उसकी तरफ जरूर ध्यान दिया जायेगा । एडीशनल कमिश्नर, रेलवे सेफ्टी के जरिए से जाच चल रही है, मै उनको यकीन दिलाना चाहता हू कि अगर उसमे कोई भी बडे अफसर या मुलाजिमो की गल्ती पाई जाती है जिसके चलते रेल एक्सीडेंट हुआ तो उनके खिलाफ सख्त से सख्त कार्यवाही की जायेगी और किसी को क्षमा नही किया जायेगा ।

साथ ही साथ मै यह भी बताना चाहता हू कि दो प्रकार के एक्सीडेण्ट्स होते हैं । इस एक्सीडेण्ट की तो जाच हो रही है लेकिन

एक बात बिल्कुल स्पष्ट है कि जहा लोकल ट्रेन खडी थी उसकी वजह भी यह थी कि वहा गैंगमेन काम कर रहा था । लोकल ट्रेन आने से पहले उन्होने रेल ट्रैक को चेक करने की कोशिश की । एक जगह वेल्डिंग का काम डेफेक्टिव था इसलिए सिग्नल देकर गाडी रोको । एक रेड सिग्नल और उसको बाद यलो सिग्नल दिया । आने वाली गाडी का ड्राइवर जब यलो सिग्नल देखता है तो उसकी जिम्मेदारी रहती है कि अपनी रफ्तार कम करे, उसके बाद जब रेड सिग्नल देखता है तो उसकी जिम्मेदारी है कि दो मिनट तक गाडी ठहराये और उसके बाद आहिस्ता रफ्तार से चले । मै आपको बताना चाहता हू कि मैने खुद जाकर देखा है, उससे जो पता चलता है उसमे प्राइमाफेसी केस यही है कि सिग्नल्स ठीक तरह से काम कर रहे थे । आटोमेटिक सिग्नलिंग बराबर चल रही थी, उसमे कोई दिक्कत नही थी । एक्सीडेंट होने के चन्द घण्टा बाद दूसरी रेलगाडी जो चली गई वह उसी जगह पर रुकी थी, उसी प्रकार से रेड सिग्नल आया और उसके बाद यलो सिग्नल आया । इस तरह से सिग्नलिंग सिस्टम ठीक था । मै समझता हू ड्राइवर की कुछ गलती हो सकती है लेकिन मै अभी निश्चित रूप से अपनी कोई राय देना नही चाहता क्योकि जाच चल रही है । मै माननीय सदस्य को यकीन दिलाना चाहता हू कि चाहे किसी की जिम्मेदारी हो, उसका पद क्या है उसकी कोई भी परवाह किये बिना हम सख्त कार्यवाही करेगे ।

SHRI R K MHALGI (Thana) This ghastly accident took place in my constituency-district I am really not in a mood to speak, or to make a speech at this juncture

I have a few questions to ask of the hon Railway Minister Firstly, may I know the approximate amount of loss involved in this accident, including the loss of railway property and the likely amount of compensation to be paid to the next of kin of the victims? Secondly, is it a fact that a large number of passengers who have been injured have to lose their legs because of amputation? Thirdly, when is the statutory enquiry into the accident likely to be concluded and will the causes of the accident be made known to this hon House at least before the end of this session? Fourthly, could this accident have been averted? In this connection, may I invite the attention of the Railway Minister to a news item in a Bombay Marathi daily, *Lok Satta*, exposing the arrogance of one of the highest railway officers who was present on the site of the accident

AN HON MEMBER What is his name?

SHRI R K MHALGI I do not know, because the name was not given there Lastly, the Railway Ministry had appointed a high-powered Accident Enquiry Committee a few months ago When will the report of that Committee be submitted to the Railway Ministry so that they can take action in pursuance of the findings and recommendations of that Committee?

PROF MADHU DANDAVATE The hon Member has asked specific questions and I will give replies to all of them His first question was about the extent of the damage The damage is of the order of Rs 8 28 lakhs So far as compensation is concerned, according to the statutory provision, it has to be paid after the ascertainment of the claims by the Claims Commissioner Usually, the maximum compensation that has to be paid will be Rs 15 lakhs In addition to those who have died, there are some passengers whose legs might have got fractured or might have been amputated There is a provision for compensation to them also and it will be paid after due verification has been made

Thirdly, the Additional Commissioner for Railway Safety, who func

[Prof. Madhu Dandavate]

tions under the Ministry of Tourism and Civil Aviation, has already started his statutory inquiry on the 21st of this month. Already an announcement has been made that within ten days an interim report will be submitted. The findings will be placed on the floor of the House.

MR. SPEAKER: On the Table of the House; not on the floor of the House.

PROF. MADHU DANDAVATE: I am sorry. I am so much obsessed with the floor on which I am standing. But I agree that it should be placed on the Table of the House.

Then he referred to a report which has appeared in *Lok Satta* and a few other papers. I have already taken note of it. I have already got all those extracts translated and I have sent them to the statutory commission which is already going into the inquiry I have requested the officers to collect all the information in connection with that and forward them to the statutory commission so that proper steps could be taken.

SHRI R. K. MHALGI: My last question was about the high-power commission.

PROF. MADHU DANDAVATE: The Railway Accidents Enquiry Committee was set up under the chairmanship of Justice Sikri When he was appointed Chairman, he himself pointed out that he will require some time to commence the enquiry work because he was pre-occupied with some professional work. We have accepted that condition. Now that his work is over, he has already started working on this and I am very happy to report that the enquiry committee has started working very briskly. On this Committee, representation has been given to some Members of both the Houses; there are also scientists, technologists and railway officers. I can assure the House that the full-fledged report, when it comes, will be laid not on the floor but the Table of the House.

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष जी, मैं मंत्री महोदय का ध्यान दो तीन बातों की ओर दिलाना चाहूंगा। इसी सदन में 16-11-77 को माननीय रेल मंत्री जी ने सूचना दी थी कि अप्रैल से अक्तूबर 1977 तक 222 व्यक्तियों की मृत्यु हुई, 505 व्यक्ति घायल हुए और 515 ट्रेन दुर्घटनाएं हुईं। 12 अप्रैल, 1978 को रेल राज्य मंत्री श्री शिव नारायण जी ने बताया था कि मार्च, 1977 से मार्च, 1978 तक 185 व्यक्ति मरे और 490 घायल हुए। 12 दिसम्बर, 1977 को माननीय रेल मंत्री जी ने राज्य सभा में कहा था कि 1969 से अब तक की जितनी रेल दुर्घटनाएं हुई हैं, उन सब की व्यापक जांच करायेंगे। रेल दुर्घटनाएं क्यों होती है, मैं समझता हूं कि इस के बारे में काफी विचार विमर्श हो गया है और मैं मंत्री महोदय का आभारी हूं इस बात के लिए कि उन्होंने इस दिशा में काफी काम किया है और वे इच्छुक भी है कि रेल दुर्घटनाएं रुकें लेकिन इस के बावजूद भी रेल दुर्घटनाएं रुक नहीं रही है। कभी कभी, **फार दि टाईम बींग**, थोड़े समय के लिए रेल दुर्घटनाएं रुकती है लेकिन फिर उन की शुरुआत हो जाती है। इसलिए आश्वस्त रूप से सदन को मंत्री जी बताएं कि इस के पीछे क्या कारण है? क्या इस में सैबोटियर्स का हाथ है? आपने यह कहा कि इस में अफसरों का दोष नहीं है। हमारे साथी श्री उग्रसेन जी यहां बैठे हुए हैं। उन्होंने बतलाया है कि हम छः छः एम० पीज ने महा प्रबन्धक के खिलाफ़ लिख कर दिया है लेकिन उन के खिलाफ़ कोई कार्यवाही नहीं की गई है। मैं रेलवे कंसलटेटिव कमेटी का मेम्बर हूं और मैं जानता हूं कि आप कितनी मेहनत कर रहे है। आप चाहते हैं कि जो पुरानी पद्धति है उस को नया रूप दें और उस के लिए आप

प्रयास कर रहे हैं लेकिन प्रयास होने के बावजूद भी, एक तरफ तो आप करोड़ों रुपयों की बचत करते है और दूसरी तरफ अगर 100 आदमियों की मृत्यु हो जाए या 50 आदमियों की मृत्यु हो जाए, तो मैं समझता हू कि आप का करोड़ो रुपयो का मुनाफा उन 50 आदमियों को जिन्दा नही कर सकता। जहा तक अफसरों की बात है, मैं कई बार कह चुका हू कि आप चाहे कितनी अच्छी नीति बना लें और चाहे आप लाख कानून बना दीजिए लेकिन उन नीतियो का पालन करने वाले आप के वही पुराने लोग है। वही आप की नीति का कार्यान्वयन करने वाले है और यही कारण है जो आप के कानून और आप की नीतिया अभी तक सही ढग से लागू नही हो पाई है। चाहे वह रेलवे मत्रालय हो और चाहे वह कोई और मत्रालय हो, हम लोग यहा पर जब कोई सवाल करते है, तो उसका जवाब वही लोग देते है। चोर को कहते हो कि तुम चोरी करते हो और उसी से उस के बारे मे पूछते हो। इसी तरह से जब किसी अफसर के खिलाफ कोई प्रश्न पूछने होते है, तो उसी अफसर के यहा उस का जवाब देने के लिए भेज दिया जाता है या उसके सुपीरियर अफसर से पूछ लिया जाता है। अब अफसर के खिलाफ अफसर क्या बताएगा? इसलिए सब से पहली बात मैं मंत्री महोदय से यह कहना चाहूगा कि अगर किसी अफसर के खिलाफ कोई एलिगेशन हो, तो उस अफसर के खिलाफ जो इन्क्वायरी होगी, वह अफसर नही करेगा बल्कि कोई दूसरी एजेन्सी उस के लिए होनी चाहिए।

दूसरी बात यह है कि अगर किसी व्यक्ति की लापरवाही के कारण लोग मरते जाते है तो उस के खिलाफ यदि आप कोई एक्शन लेते है और उस को पनिश्मैंट देते हैं, तो यही करते है कि उस को नौकरी से निकाल देते हैं। मैं समझता हू कि इस मे कोई सीरियसनेस नही है। मैं ऐसा समझता हू कि इस के लिए आप कोई ऐसा कानून बनाए कि अगर एक आदमी इस तरह का काम करता है और उस की लापरवाही के कारण लोगो की हत्या होती है, उस के लिए आप कैपिटल पनिश्मैंट की व्यवस्था करे।

मैं एक बात यह भी कहना चाहता हू कि रेल दुर्घटनाए और भी हो सकती है क्योकि दुर्ग वाराणसी सीधी सेवा हेतु एक आन्दोलन चल रहा है। उस के सम्बन्ध मे मत्री महोदय का बहुत से माननीय सदस्यो ने भी लिखा है। 8-4-1978 से भिलाई नगर में रेल रोको अभियान चल रहा है और वहा के निवासी भूख हड़ताल पर है। इसके बारे में आप क्या करने जा रहे है। मेरे तीन प्रश्न है। पहला तो यह है कि 1969 से ले कर अभी तक कितने एक्सीडैंट हुए है उनकी आपने जाच करवाई है तो उसके नतीजे क्या निकले है? दूसरा किसी अफसर के खिलाफ जाच करनी हो तो उसके पास ही उस चीज को न भेज कर किसी पब्लिक मैन से या दूसरे जो लोग है उन से आप करवाएगे? तीसरा यह है कि अगर किसी व्यक्ति की हत्या होती है तो उसके लिए अगर कोई दोषी पाया जाता है तो क्या उस को आप मेजर पनिश्मैंट देने की व्यवस्था करेंगे?

प्रो० मधु दण्डवते : आज तक जितनी भी दुर्घटनाए हुई है, यदि जिम्मेदारी साबित कर दी गई है तो 1977 के इस कैलेन्डर वर्ष तक 328 रेल कर्मचारियों के खिलाफ सख्त कार्रवाई की गई है। माननीय सदस्य ने कैपिटल पनिश्मैंट की बात कही है। मैं बताना चाहता हू कि एडीशनल कमिश्नर आफ रेलवे सेफ्टी जिम्मेदारी फिक्स करता है लेकिन साथ ही साथ अगर क्रिमिनल आफेंस होता है तो अलग प्रकार से कार्रवाई हो सकती है और कोर्ट भी सजा दे सकती है। क्रिमिनल आफेंस के लिए अलग प्रासीक्यूशन हो सकता है। उस में रेल मत्रालय अलग ढग से कुछ नही करेगा। कानून के जरिए सब कुछ काम होगा।

[प्रो॰ मधु दण्डवते]

बार बार जो रेल एक्सीडेंट होते रहे हैं उसकी वजह क्या है? दो प्रकार के एक्सीडेंट होते हैं। मैंने बार बार कहा है कि एक तो तोड़फोड़ की वजह से सैबाटेज की वजह से होने वाले एक्सीडेंट हैं और दूसरे कालिशन जिस में स्टाफ फेल्यार हो सकता है इस प्रकार के एक्सीडेंट्स हैं। तोड़ फोड़ के एक्सीडेंटस की रोकथाम करने के लिए पटरी पर पच्चीस हजार पैट्रोलिंग मैन रख दिए गए हैं और 23 दिसम्बर के बाद एक भी सैबाटेज का एक्सीडेंट नहीं हुआ है। स्टाफ फेल्यार की वजह से चन्द एक्सीडेंट हो सकते हैं कालिशन हो सकते हैं। उसकी जांच की जाएगी।

पहली मर्तबा मैं सदन को बताना चाहता हूं किसी पर जिम्मेदारी नहीं रखना चाहता हूं हमारे पुराने रेल मन्त्री यहां हैं उनकी भी शिकायत रही है प्लानिंग कमिश्नर के बारे में। इस में पन्द्रह बीस साल से रैकरिन्यूअल का बैकलाग बड़े पैमाने पर रहा है आज मैं बताना चाहता हूं कि आज भारत की हालत ऐसी है कि 5500 रूट किलोमीटर ट्रैक का प्राइमरी रिन्यूअल करना बहुत जरूरी है। प्राइमरी रिन्यूअल के मानी यह है कि ट्रंक रूट पर अगर हम रिन्यूअल नहीं करते हैं तो रेल फ्रैक्चर हो सकती है और उसकी वजह से दुर्घटना हो सकती है। इसलिए भारत के ट्रंक रूट्स पर 5500 रूट किलोमीटर ट्रैक का प्राइमरी रिन्यूअल करना जरूरी है। दूसरे रख रखाव भी जरूरी है। उसके लिए 570 करोड़ की जरूरत है। इस साल के लिए सौ करोड़ की मांग की गई थी जिस में से केवल पचास करोड़ से कुछ अधिक मिला है। यह दिक्कत है। पिछले पन्द्रह बीस साल से प्लानिंग कमिशन के पास से राशि उपलब्ध नहीं हुई इसलिए रेल ट्रैक के रिन्यूअल का काम बड़े पैमाने पर बैकलाग में पड़ा रहा। मैं आशा करता हूं कि लोक सभा तथा दूसरे सदन की ओर से हम लोगों को पूरा समर्थन मिलेगा और प्लानिंग कमिशन के जरिए हम को ज्यादा पैसा मिल सकेगा।

एक फिगर मैं और देना चाहता हूं। 1952–53 से ले कर 1977 के कैलेंडर यीअर तक जो दुघटना हुई है, उसकी ओर मैं आपके माध्यम से माननीय सदस्यों का ध्यान दिलाना चाहता हूं। ट्रैफिक डैंसिटी पिछले 25 साल में बहुत बढ़ी है। मैं केवल दो फिगर्ज देना चाहता हूं। ट्रेन किलोमीटर का हिसाब हम इस प्रकार से लगाते हैं कि जितनी गाड़ियां हैं मल्टीप्लाइड बाई जितने किलोमीटर तक वे चलें और उससे हम ट्रैफिक मैशर करते हैं। 1952–53 में 304 1 मिलियन ट्रेन किलोमीटर इतना ट्रैफिक था और आज 1977 के कैलेंडर यीअर में वह ट्रैफिक बढ़ कर 525 85 मिलियन ट्रेन किलोमीटर हो गया है। लेकिन इतना ट्रैफिक बढ़ने के बाद उन 25 सालों के अन्दर सिर्फ 6 हजार रूट किलोमीटर का नया ट्रैक बना। तो 68 परसेंट ट्रैफिक बढ़ा लेकिन सिर्फ 6 हजार रूट किलोमीटर ही नया रूट बना है। और मैं कोई अण्डर एस्टीमेट करने के लिए नहीं बताता ऐक्सीडेंट को लेकिन यह फिगर ध्यान में रखिए कि पिछले 25 साल में हिन्दुस्तान का रेल ट्रैफिक 68 परसेंट बढ़ा और एक्सीडेंटस 50 परसेंट से कम हुए। 1952–53 में जब ट्रैफिक 304 मिलियन किलोमीटर था तो एक्सीडेंट थे 1686

AN HON MEMBER Is he justifying it?

PROF MADHU DANDAVATE On the contrary I am pointing out why more allocations are necessary The traffic has grown I am not satisfied merely with bringing down the acci dents in the last 25 years by 50 per cent I will be happy if the accidents are completely eliminated We have a very complex railway system 11 000 trains are running every day The

traffic is growing fast. It has increased by 68 per cent in the last 25 years and the accidents have come down by 50 per cent. I am not happy about it. As far as the incidence of train accident per million train km. is concerned, it was 5.5 in 1952-53 and now it is 1.6. It can be brought down still further. We are trying our best.

इसलिए मैं आपको बताना चाहता हूं कि सब प्रकार के टेक्नोलाजिकल डिवाइसेज हासिल करके ऐक्सीडेंट को कम करने की कोशिश करेंगे। और जैसे सैबोटाजेज खत्म हो गए इस तरह से स्टाफ फेल्योर, या ऐक्विपमैंट फेल्योर या रेल फेल्योर की वजह से जितने ऐक्सीडेंटस होते है उनको हम कम करने की कोशिश करेंगे, यह मै आपको विश्वास दिलाना चाहता हू ।

SHRI K. P. UNNIKRISHNAN (Badagara): Mr. Speaker, Sir, the term "accident" has a wide technical connotation under the Indian Railway administration. That is why my friend hon. Minister for Railways for whom I have got great affection is trying, in a way, to trot out what the Railway Board has given him. This is apparent not only now but even from his earlier statements and replies and all that.

They had distributed a little booklet to Members of Parliament—A Review of Accidents on the Indian Government Railways. How they have tried to cover up the whole thing and tried to prove that, I quote from p. 3 of that booklet:

> "Thus, it will be seen from the table that there has been improvement in the position of accidents not only in the aggregate but also in each individual category and in respect of all types of trains, that is, whether carrying passengers or not."

This is from "A Review of Accidents on the Indian Government Railways" issued by the Directorate of Safety.

Right now—we do not want to go into other questions—we are concerned about the passenger safety. I am sure, my friend hon. Minister for Railways does not want to godown in the history of Indian Railways as a man who provided death-raps for the people of this country. So, the important question is one of passenger safety and how the system is responding.

13.00 hrs.

With all the figures and various other things, he has not been able to convince us that enough has been done I am not questioning his sincerity. I know he is a very sincere person. But the fact remains that the system has failed. In this case, the fire brigade did not reach the place at all for several hours. The Railway officials said there was no need for a fire brigade. But later on they realised that they had to bring one to pull out the people, according to press reports. The medical van which is only 45 minutes away running-time from Bandra station reached the place after four hours. The Minister mentioned three hours. But the newspaper reports and all the reports from Bombay suggest that it reached after 3-½ to 4 hours. You may ask: Is it very important? I say, it is very important. It depends on how the system responds to meet immediate challenges. And railways have failed despite all these accidents in the recent past. The basic thing is that there can be accident and accident due to sabotage, an accident due to human failure, as this case could possibly be. The question of human failure brings us to the question of stresses and strains on the operational staff Sir, not only the conditions are far from satisfactory as was pointed out in the case of Station Masters by my friend Shrimati Parvathi Krishnan but it is not being attended to. It has been the tradition. I am not putting the blame on him. It has been the tradition of the Indian Railways administration that they just do not

[Shri K. P. Unnikrishnan]

bother about it. If you ask the operational staff to work for long hours, ten hours and the other regulations and accepted norms of other industries are not applicable to Indian Railways, then it is bound to happen that at some point or other they will break down. So, what I would want to know is: (a) whether he is willing—he is going to recruit more people and all that—to consider this as an urgent question; whether this Government—he should not come up and say that I am helpless—is willing to consider the question of reducing work to 8 hours. Is it the programme of the Janata Party, that is what I want to know so that the accidents can be minimised? Now the whole organisation of safety under the Ministry of Tourism is a big bogus racket. The idea of removing it from the Ministry of Railways, as I understand, was to give a certain amount of independence. Now they do not function nor are they independent. That is the condition. Now would he associate on a continuous basis, leaders of trade unions, Members of Parliament, social and other organisations so that they will go into this question not only when a particular accident occurs, but the paramount question of passengers' safety can be gone into in depth and also assurance can be given to people? These are the two questions I want him to answer.

PROF. MADHU DANDAVATE: I can assure the hon. Member that I am not adopting any complacent attitude, as far as accidents are concerned. I just pointed out that there were two types of accidents. One has been completely under control but the other is still there. He has raised two specific issues. As far the question whether the hours of work of the loco running staff are going to be properly adjusted, I may remind the House that already the loco running staff in the last administration had arrived at an agreement regarding ten hours duty. After 1974 strike, that particular agreement was broken with the consent and support of this House and I had already announced in this very House that 10 hours duty rule on the trains will be restored. For that, we have already made a provision for appointment of 2700 Loco running staff and similarly to see that Mianbhai Award is also implemented. There is already a provision for the appointment of 10,000 staff. The loco running staff themselves have welcome this move. But their only grievance is that there are some other grievances that have to be attended to. I can assure this House that those grievances are also to be attended to. Then he referred to the association of trade unions and other agencies with any institution that tries to study the problems of accidents. And here again I informed this very House some time ago that we had requested the trade unions to put forward their point of view. Some seminars were organised by trade unions themselves and we had participated in them. I can assure you that all the trade unions irrespective of their affiliation are giving us wholehearted cooperation and concrete suggestions to see that accidents are reduced to the rock bottom minimum because what is called an accident in railway parlance. Even a small fire or more sort of derailment of even one wheel is also called an accident. To that extent accidents will be minimised. But if major accidents are to be completely eliminated, for that we will continue to take the cooperation of Trade Unions as well as their institutions.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Will the Minister intervene in the Station Masters' matter?

MR. SPEAKER: That is not Calling Attention matter.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Sir, I want to make

a submission regarding the Calling Attention

MR SPEAKER You have mentioned that

SHRI M KALYANASUNDARAM I have raised the question of Station Masters timings But apart from that

MR SPEAKER You have given no more

SHRI M KALYANASUNDARAM I want to suggest that there should be a general debate in this House about railways accidents which are very frequent and large in number and also very serious in nature

SHRIMATI PARVATHI KRISHNAN My Resolution is still there

MR SPEAKER That has to be raised separately Once I have allowed you on the Calling Attention Motion

PROF MADHU DANDAVATE Sir there was a debate on accidents specifically (*Interruptions*)

MR SPEAKER Now Shri Jyotirmoy Bosu.

---

13 07 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Seventh Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Inland Water Transport, Objectives and River Services

---

13.7-1/2 hrs.

SPEAKER'S RULING *RE* DEMAND FOR LAYING CERTAIN DOCUMENTS ON THE TABLE

MR SPEAKER In the course of his speech during the demands of the Ministry of External Affairs, the Minister for External Affairs stated that there was a secret understanding between Mr Bhutto and Mrs Indira Gandhi during their talks in Simla To quote his own words

"Since assuming the charge of the Ministry of External Affairs, I have made an effort to acquaint myself with not only various documents relating to the discussions but also have held personal discussions with a number of knowledgeable individuals Piecing together all the evidence from different sources I cannot but re-affirm that some sort of secret understanding was reached by Shrimati Gandhi in her confidential conversation with Mr Bhutto "

When the above observations were made several Hon ble Members of the House demanded that the Minister should lay on the Table of the House the documents on which he relied In support of their contention some of them relied on Rule 368 and others on Rule 370 The Hon ble Minister and several other Members contended that neither of the two Rules referred to earlier supported the contention of those demanding of the Minister to lay the papers on the Table The Minister further contended that it is not in public interest to place the relevant papers on the Table of the House

Rule 368 provides

'If a Minister quotes in the House a despatch or other State paper which has not been presented to the House, he shall lay the relevant paper on the Table.

[Mr. Speaker]

Provided that this rule shall not apply to any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest:

Provided further that where a Minister gives in his own words a summary or gist of such despatch or State paper it shall not be necessary to lay the relevant papers on the Table."

In my opinion, this rule does not support the demand made by the Hon'ble Members to have the paper laid on the Table of the House. Before Rule 368 can come into operation, the Minister must have quoted in the House a despatch or other State paper. In the instant case, the Minister has not quoted any despatch or other State Paper. Even if we consider that the Minister has referred to any State paper then also the case falls within the scope of proviso (2) to Rule 368. The Minister has merely given in his own words a conclusion or gist of the State paper he has seen. He has made no reference to any despatch. Hence Rule 368 is wholly inapplicable to the facts of the case.

Rule 370 reads:

"If, in answer to a question or during debate a Minister discloses the advice or opinion given to him by any officer of the Government or by any other person or authority, he shall ordinarily lay the relevant document or parts of document containing that opinion or advice, or a summary thereof on the Table."

Before Rule 370 is attracted the condition precedent is that the Minister must have disclosed the advice or the opinion given to him by any officer of the Government or any other person or authority. In the present case, the Minister has not disclosed any advice or opinion given to him by anyone. On the other hand, he relied on his own conclusions, drawn from various circumstances including the material gathered from various documents as well as from the talks he had with several persons. Hence Rule 370 is not attracted.

The question as to when a Minister must place on the Table of the House a paper referred by him in the course of an answer given by him in the House or in the course of a debate has been the subject-matter of several decisions by my predecessors. They have consistently held that it is for the Government or the concerned Minister to decide whether it is in public interest to place any particular document on the Table or not. In view of my opinion as to the scope of Rule 368 and Rule 370 it is not necessary to go into the extent or nature of the privilege available to the Cabinet or to the individual Minister.

In conclusion, I hold that the demand made by the Hon'ble Members to lay on the Table of the House the concerned papers is unsustainable.

SHRI K P. UNNIKRISHNAN (Bodagaro): Sir, I do not want to question the soundness or the wisdom of your decision, but I must say that the interpretation you have given to Rule 370 is taking a very narrow view of things, which does not protect the interests of the people at large or those who are on this side. Now, he did make a specific reference to his having studied all the related documents. He related it to his own suspicions then and said that he has been vindicated by a study of a set of documents.

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, are you allowing a discussion on this? Is your ruling not final?

MR. SPEAKER: No, he has said that he is not questioning....

SHRI K. P. UNNIKRISHNAN: I am only making a submission.

He also mentioned specifically that he had discussions with knowledge-

able persons. That is a specific quantity: it is not that somebody came for a courtesy call or a social call and he had a word, but he pursued it. He pursued his feelings at Simla to the logical end. After he took over as Minister of External Affairs, he pursued the matter and studied it, and it may include officials' advice. And what is 'official advice'? This question, I hope, has been gone into fully and at least for the future I hope this will not be a precedent, because it is being used for carrying on a campaign in the whole country. If it is true, as I said on that occasion, the former Prime Minister must be exposed. Otherwise, this should not be used as a forum by any Minister to bluff the people. That was my only contention.

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I would like to make a submission.

As he has said, we are not questioning your ruling as such. You have quoted extensively Rule 368 and Rule 370. This matter has attracted not only the country's attention but also international attention. Pakistan's former Foreign Affairs Minister and also Mr. Agha Shahi who was here a few days back completely denied the fact that there was any such agreement The persons said they were in Simla when the discussions were going on. Now, Mr. Vajpayee, the External Affairs Minister, has come before the House and has said that he has gone through various documents and that he has got some circumstantial proof to show that there was a secret agreement, and that he has consulted very important people and knowledgeable persons who are associated with the matter. Now. the country is seized of the matter and there has been a controversy going on about it, and the former Prime Ministers denied categorically there was any secret agreement as such. It is therefore necessary that the External Affairs Minister, who is occupying a very important position as a Cabinet Minister in charge of External Affairs, should not keep this country and Parliament, at any rate, in darkness. If there is any concrete proof in his possession, it would have been better for him to take the House and also the nation into confidence. So, I would only request you—of course, your ruling is there and it is final, and we are not questioning your ruling—that at least you must persuade the External Affairs Minister to come forward and state categorically on the Floor of the House the whole fact of the matter and not keep the nation in darkness.

MR. SPEAKER: I have only gone into the legal aspect; I have not gone into whether it is appropriate or inappropriate. It is not for me to do that.

SHRI K. P. UNNIKRISHNAN: You can give your guidance, Sir.

MR. SPEAKER: If the House cannot do that, can I?

SHRI K. P. UNNIKRISHNAN: You can do it.

SHRI P. K. DEO (Kalahandi)· Sir. I respectfully bow to your ruling. I suggest a via media, as has been suggested by Shri Chandrappan. This country should not be kept in the dark. There has been a suspicion; the Government should take into confidence the leaders of the opposition and you may call for the papers.

MR. SPEAKER: No, that I will never do That means, I am taking over the responsibility myself.

SHRI P. K. DEO: It happened last time. I beg to submit that in the case of Shri Tulmohan Ram....

MR. SPEAKER: Whether a particular Speaker may have accepted the responsibility, the implication of the responsibility must be realised. Supposing I look into the papers and I come to one conclusion or the other. I am not in a position to argue or satisfy the other side that my conclusion is right. The Speaker should be above all this.

SHRI P. K. DEO: The Government *suo motu* can call the various leaders of the opposition and take them into confidence. After all patriotism is not the monopoly of those who are on the treasury benches. In that way, the entire thing would be clear and there would not be any bickering.

MR. SPEAKER: That is all right.

SHRI G. M. BANTAWALLA (Ponnani): Sir, on that day also, I was agitated on this particular issue. Of course, your decision is final and we bow to it. Not only that, I would go to the extent of saying that it is the most appropriate ruling that you have given. There is, however, another aspect of the situation. You are the custodian and protector of democracy here, as the Speaker of this august House.

There is already a rule to the effect that whenever an allegation is made against a person who is not a member of this House, the Speaker's consent has also to be obtained, otherwise, it would be a great abuse of the floor of the House. I would like to know whether any such consent had been obtained by the hon. Minister from you. You should realise the gravity of the situation. Shrimati Indira Gandhi is no longer a member of this House. She cannot defend herself. There may be her Party's representatives here, but I am sure, the attack is made upon her as an individual, who is not a member of this House to be in a position to defend herself. The hon. Minister makes a statement and refuses to disclose the document or lay the same on the Table of the House. Not only that, he is fortified with the rules and laws with respect to privileges. If Shrimati Indira Gandhi wants to comment upon it, again she has to face the question of breach of privileges of the House etc. Under such a situation, is a citizen of India to be put totally at the mercy of any baseless allegation that may even be made on the floor of this House by any Member, much more an hon. Minister? This is a question that must seriously concern and engage the attention of all of us and more so, the Speaker of this House.

On that day, I was agitated not on the merits of the question, not whether such a thing has happened or not, but on the fact that a sweeping allegation is made here and the floor of the House is being abused. Were you satisfied? Did the hon. Minister approach you that he is going to make an allegation? Were you in your wisdom satisfied and allowed the Minister to make such an allegation on the floor of the House, especially which amounts to, I may say, the charge of treason against the ex-Prime Minister? If so, on what basis did you allow the hon. Minister to make such a statement who is fortified with privileges and a citizen of the country is completely at the mercy of the House? The only point that I am arising is whether allegations can be made in this House and in such a sweeping manner that a citizen is almost defamed and is almost charged with such a sweeping charge as high as treason.

MR. SPEAKER: It is a new question which you have raised. I have not considered it.

SHRI G. M. BANATWALLA: There is a rule.

MR. SPEAKER: Quite allright, my order was in respect of certain points raised... (*Interruptions*) Nobody raised this aspect the other day. The only points raised I have taken into consideration and I am not myself going into it. The question is now closed and when another occasion comes, you raise it and I will consider.

डा० बलदेव प्रकाश (अमृतसर) : अध्यक्ष महोदय, अभी आनरेबिल मेम्बर ने जो बात कही है कि किसी भी व्यक्ति के बारे में अगर कोई आरोप लगाया जाय, तो उस की पूर्व-

[illegible] को मिलनी चाहिए, वह इस सम्बन्ध में एप्लाई नहीं होती है, क्योंकि जो भूतपूर्व मंत्री या प्रधान मंत्री रह चुके हैं, उन के ऊपर तो हाउस में रोज आरोप लगते हैं। उन्होंने देश में एमर्जेन्सी लगाई इस पर जो सवाल उठाया गया क्या किसी ने नोटिस दिया था ?

MR. SPEAKER I am not deciding that point

डा० बलदेव प्रकाश आप मेरी बात सुन लीजिए। मैं यही कहना चाहता हूं कि जो पहले प्रधान मंत्री या मंत्री रह चुके हैं उन पर जो आरोप लगते हैं उस के बारे में आप का पहले से नोटिस देना आवश्यक नहीं है। यह तो केवल सरकार के अन्दर जो आफिसर्ज काम करते हैं उन के खिलाफ कोई एलीगेशन लगाना हो तो नोटिस की जरूरत होती है

MR SPEAKER I have not ruled that way uptill now

डा० बलदेव प्रकाश आप मेरी बात सुन लीजिए। आप ने उन को 10 मिनट दिये हैं मुझे दो मिनट भी देने को तैयार नहीं है। उन्होने हर बात दस बार रिपीट की है, लेकिन मै रेपीटिशन नही कर रहा हू।

दूसरी बात मैं यह कहना चाहता हूं कि शिमला समझौते के वक्त अखबारों के द्वारा सारी जनता को पता है कि बातचीत टूट गई थी, बातचीत टूटने के बाद भूतपूर्व प्रधान मंत्री और श्री भुट्टो रात को मिले तो अगर कोई गुप्त बात नही हुई थी तो वे किस लिए मिले थे —यह हाउस के सामने बतलाया जाय। मिलने के बाद क्या फैसला हुआ—यह बात किसी के सामने नही आई, लेकिन यकदम संधि पर दस्तखत किये गये, इस का मतलब है कि कुछ न कुछ तो फैसला हुआ होगा। अखबारों में छप चुका था कि बातचीत टूट गई, उस के बाद रात को दो बजे मुलाकात हुई और यकदम सुबह दस्तखत हो गये—इस लिए यह पता लगाना चाहिए कि वहां पर क्या बात हुई थी और उस समझौते के मुताबिक जो बातें हुई थी, वे स्पष्ट होनी चाहिए।

MR SPEAKER, Now, matters under Rule 377—Shri Tarun Gogoi.

13.24 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

(i) REPORTED DECISION OF ONGC TO SLOW DOWN CRUDE PRODUCTION IN NORTH-EASTERN REGION

SHRI TARUN GOGOI (Jorhat) By giving notice under Rule 377 I would like to draw the attention of the Minister of Petroleum and Chemicals to the reported decision of the Oil and Natural Gas Commission to slow down the crude production in the North-Eastrn Region, particularly, in Assam It has been a matter of great concern not only for the people of that region but to the whole nation to see this retrograde step of stepping down the production of crude oil when there are great prospects of increasing such production because of numerous deposits of oil reserves in Assam Nagaland and Tripura

Besides, it raises an apprehension in the minds of the people of that region that the Centre is not interested in the development of that area by continuing its policy of neglect and apathy towards this region While there is a great need to speed-up the crude production in order to move towards attaining self-sufficiency and all out efforts are being made to increase the production on the Bombay High, the slackening of such efforts in the North-Eastern region runs counter to the declared national policy on oil and the policy of removal of regional imbalances It has been reported that due to the limited capacity of the existing refineries and the limited capacity of the pipelines such steps are

[Shri Tarun Gogoi]

taken. If so, O.N.G.C. are to be blamed squarely for not taking adequate steps before, inspite of its knowledge of known deposits of crude in that region.

This is not the first time that such a thing has happened earlier also in Assam the oil field of Naharkatia though was discovered in the year 1952, the wells were kept sealed till 1962 when the Gauhati Refineries came up To avoid such complications in future, immediate steps should be taken and production in that region need not be stopped or slowed down by setting up a new refinery nearby the site of the reserves to meet all the requirements and thereby helping these backward regions to come up in the map of Petro-Chemical Industry in the country

(ii) REPORTED DIFFICULTIES FACED BY RAJKOT DIESEL OIL ENGINEERING INDUSTRY.

श्री धर्मसिंह भाई पटेल (पोरबन्दर) उपाध्यक्ष महोदय, लोक सभा के नियम 377 के अधीन लोक महत्व के निम्न दर्शित विषय 'गुजरात के सौराष्ट्र प्रदेश के राजकोट में बनते हुए डीजल आयल इंजनों" की क्वालिटी (क्यू) मार्क की मान्यता (रिकगनीशन) उत्तर प्रदेश सरकार और उत्तर प्रदेश भूमि विकास बैंक की ओर से तारीख 1-4-78 से रद्द करने से राजकोट डीजल इंजीनियरिंग उद्योग पर बड़ा खतरा होने के बारे में मैं संक्षिप्त में वक्तव्य देना चाहता हूं।

गुजरात के सौराष्ट्र प्रदेश के राजकोट शहर में आयल इंजीनियरिंग के उद्योग का विकास हुआ है। इस उद्योग में डीजल क्रूड आयल इंजन और इन के पुर्जे (स्पेयर पार्ट्स) बनाये जाते हैं। राजकोट में 160 डीजल आयल इंजन उत्पादन करने की छोटी छोटी फैक्टरियां और डीजल इंजन के पुर्जे बनाने की करीब 2000 छोटी छोटी फैक्टरियां हैं।

राजकोट में वार्षिक करीब एक लाख डीजल इंजन बनते हैं जिसकी कीमत करीब 20 करोड़ रुपये के होती है। इन में 20,000 मजदूर काम करते हैं। समूचे देश में 3 लाख आयल इंजन का उत्पादन होता है। इन में से राजकोट में एक लाख डीजल इंजनों का वार्षिक उत्पादन होता है। इसी तरह से देश के एक तिहाई हिस्सा का उत्पादन सिर्फ राजकोट (सौराष्ट्र) में होता है।

राजकोट में वार्षिक उत्पन्न हुए इस एक लाख डीजल इंजनों में से करीब 30 हजार डीजल आयल इंजनों की उत्तर प्रदेश में बिक्री होती है और 20 000 इंजन मध्य पूर्व और दूर पूर्व के दूसरे देशों में निर्यात होते हैं और बकाया देश के अन्दर राज्यों में बिक जाते है।

इन डीजल आयल इंजनों की गुणवत्ता के लिए इण्डियन स्टैण्डर्ड इंस्टीट्यूशन से राजकोट के 16 बड़े उत्पादकों ने आई एस आई के मार्क लिए है। आई एस आई मार्क लेने के लिए करीब एक लाख रुपये की मशीनरी लगानी पड़ती है। यह छोटे उद्योग वाले नहीं कर सकते है। इसलिए गुजरात और अन्य सरकारों ने आई एस आई जैसे 'क्यू' मार्क की पद्धति अपनाई है। इनमें केवल छोटे उद्योग वालों को 20 हजार रुपये का खर्चा करना पड़ता है। और गुजरात में ऐसी यूनिटों के क्यू मार्क के अन्तर्गत रजिस्ट्रेशन किये गये है।

उत्तर प्रदेश सरकार ने और उत्तर प्रदेश भूमि विकास बैंक ने राजकोट में बनते हुए यह क्यू मार्क वाले डीजल इंजनों की मान्यता ता० 1-4-78 से बंद कर दी है। इससे राजकोट के करीब 7,000 मजदूरों और छोटी फैक्ट्री वालों को कठिनाइयां उत्पन्न हुई हैं।

राजकोट इंजीनियरिंग एसोसिएशन राजकोट ने ता० 22-3-78 से तार से भारत

सरकार के उद्योग मंत्री, गृह मंत्री, डेवलपमेंट कमिश्नर, स्माल स्केल इंडस्ट्रीज दिल्ली को और उ० प्र० की सरकार और भूमि विकास बैंक को भी जानकारी दी है और मांग की है कि राजकोट में क्यू मार्क वाले डीजल इंजनों की मान्यता उत्तर प्रदेश सरकार और उत्तर प्रदेश भूमि विकास बैंक चालू रखे। इस के बारे में केन्द्रीय सरकार का उद्योग मंत्रालय उत्तर प्रदेश की सरकार और भूमि विकास बैंक को तुरन्त सूचना दे कि राजकोट (सौराष्ट्र) में बनते हुए डीजल आयल इजनो की क्वालिटी (क्यू) मार्क की मान्यता (रिकगनीशन) चालू रखें और जो लघु उद्योगों को प्रोत्साहन देकर किसानो को सस्ता डीजल इजन देने की व्यवस्था अभी तक थी, इसे अमल में चालू रखें।

गुजरात सौराष्ट्र के फूलछाब, लोकमान्य, जनसत्ता, सदेश, गुजरात समाचार जयहिन्द वगैरह दैनिक अखबारो में अग्रलेख और समाचार के माध्यम से भी इसके लिए बहुत मागे की गई है।

डीजल आयल इजानियरिंग उद्योग को बचाने के लिए और क्यू क्वालिटी मार्क की मान्यता चालू रखने के लिए उद्योग मंत्रालय तुरन्त प्रबन्ध करे, ऐसी मेरी नम्र प्रार्थना है।

(iii) REPORTED HUNGER STRIKE BY LABOURERS OF CENTRAL WAREHOUSING CORPORATION, NEW DELHI

SHRI BALDEV SINGH JASROTIA (Jammu): A large number of poor food handling labour of the Central Ware-Housing Corporation Tekh Khand Depot (Okhla, New Delhi) were working in the Depot since its inception under the Contract Labour System which expired on 31st October, 1977 as per the contract Labour (Regulation and Abolishing Act of 1970). The labourers are on relay hunger strike in front of the Central Warehousing Corporation from December 7th, 1977, with a further request to implement the direct payment system.

The wages of the labourers amounting to Rs. 50,000/- approximately, have not been paid besides restoration of all other rights, giving rise to a great unrest in the labour class and it can cause a deadlock besides other law and order situation and complications.

I appeal to the hon. Agriculture Minister and hon. Labour Minister to intervene and solve the problem with a further request that all other benefits to which the labourers are entitled may also be given to them.

A similar problem and situation flowing from the same set of factors is there at Jammu. These Ministers are requested to look into the matter as early as possible to avoid any grave situation which is apt to come out otherwise.

(iv) REPORTED DECISION AT THE CHIEF MINISTERS' CONFERENCE ABOUT ABOLITION OF OCTROI

डा० लक्ष्मीनारायण पाण्डेय (मदसौर): मैं आपकी अनुमति से नियम 377 के अधीन राज्यों द्वारा आक्ट्राय समाप्ति पर केन्द्र द्वारा जो वित्तीय सहायता दिये जाने की बात कही गई थी उसके न दिए जाने पर यह महत्वपूर्ण विषय उठाना चाहता हू। राज्यो के मुख्य मन्त्रियो के सम्मेलन मे जो 18 जनवरी 1977 को दिल्ली के विज्ञान भवन में सम्पन्न हुआ था केन्द्र सरकार की ओर से परिवहन मंत्री द्वारा यह आश्वासन दिया गया था कि जो राज्य आक्ट्राय समाप्त करेंगे उन्हें इससे जो घाटा होगा उस घाटे को पचास प्रतिशत अनुदान दे कर पूरा किया जाएगा, या यह पचास प्रतिशत वित्तीय सहायता के रूप में उस घाटे की पूर्ति हेतु प्रशदान किया जाएगा। मध्य प्रदेश द्वारा केन्द्र के इस आश्वासन के अनुसार आक्ट्राय समाप्त की गई और वित्तीय सहा-

[डा० लक्ष्मीनारायण पाण्डेय]

यता की मांग की गई किन्तु केन्द्र सरकार द्वारा इस प्रश्न को बार बार टाला जा रहा है।

मध्य प्रदेश को इस कारण 16.50 करोड़ का लास हुआ है। उसके कारण केन्द्र द्वारा आधी सहायता जो दी जानी थी वह नहीं दी जा रही है। इसी संदर्भ में विज्ञान भवन में एक बैठक आयोजित हुई थी। उसका एक अंश मैं उद्धृत करना चाहता हूं।

Item 16. National Permit Scheme: Progress and latest position regarding abolition of Octroi.

40. The Chief Minister U.P. pointed out that the number of national permits issued for some zones were inadequate. He was informed that it had been decided to raise the number of permits to 8050. The Union Minister of Shipping and Transport advised Chief Ministers to abolish octroi duty and consider imposing extra tax.

इसके आगे यह महत्वपूर्ण है :

He indicated that the Central Govt. were contemplating to compensate 50 per cent of their loss of revenue due to the abolition of Octroi duty. The Chief Minister of Madhya Pradesh mentioned that this State had already imposed tax at sale point rather than at the Octroi terminal.

केन्द्र सरकार का यह नतिक कर्त्तव्य है और दायित्व भी है कि वह मध्य प्रदेश को जो घाटा हो रहा है उसकी पूर्ति की दिशा में कदम उठाए। क्योंकि केन्द्र द्वारा घाटे की पूर्ति न करने से मध्य प्रदेश राज्य पर आर्थिक भार बढ़ा है। मध्य प्रदेश सरकार द्वारा इस मामले में पत्र भी लिखा गया है। उसके बारे में केन्द्र सरकार द्वारा किसी प्रकार की जानकारी न होने की बात कही गई। मैंने इसी संदर्भ में गत 22 मार्च को एक प्रश्न उपस्थित किया था। उसका नकारात्मक उत्तर दिया गया था। यहां श्रम तथा संसदीय कार्य राज्य मंत्री भी उपस्थित हैं। मैं उनका ध्यान इस ओर आकर्षित करना चाहता हूं तथा मंत्री महोदय से आश्वासन चाहता हूं कि वह इस पर विचार करेंगे और इन सभी तथ्यों को देखते हुए मध्य प्रदेश को जो सहायता दी जानी है और जिस की वह पात्र है, उसको देने की व्यवस्था करेंगे।

(v) Report of Expert Committee recommending closure of Thermal Power Stations in Agra to save Taj Mahal from pollution

SHRI P.K. DEO (Kalahandi): Mr. Deputy Speaker, Sir, it is a matter of great concern that the expert committee appointed by the Department of Technology has reported that the two thermal power stations of 10 M.W. each near the Agra fort and Itmat-du-dullah by releasing sulphur dioxide and other polluting matter and the coal based locomotives in the Agra marshalling yard have caused a threat to Taj Mahal. The Committee has also suggested that no polluting industry should be established north-west of the Taj.

In view of the international importance of Taj Mahal and the Government's primary duty to preserve the Taj Mahal in its original purity, it is urged that the Government should take early action to shift the thermal power stations to a distant place so that no sulphur dioxide or any polluting matter emanating from them can spoil the Taj Mahal and suggest that coal based locomotives be not permitted to operate in the Agra Marshalling Yard.

As a member of the Central Board of Archaeology, I deem it my duty to bring it to the notice of the august House.

13.36 hrs.

DEMANDS FOR GRANTS, 1978-79—*contd.*

MINISTRY OF AGRICULTURE AND IRRIGATION—*contd.*

MR. DEPUTY-SPEAKER: Now, we take up further discussion and voting on the Demands for Grants under the Ministry of Agriculture and Irrigation. Shri Kasar. (*Interruptions*). Nobody else can speak. On 377, only those who have been permitted can speak and if anybody else rises up to speak, it will not go on record.

Shri Kasar

SHRI AMRUT KASAR (Panaji): Sir, I thank you for the opportunity to express my views on the Demands of the Ministry for Agriculture and Irrigation.

Sir, I have gone through the report of 1976-77. (*Interruptions*)

SHRI HARI VISHNU KAMATH (Hoshangabad): When is the Minister to reply?

MR. DEPUTY-SPEAKER: We have still got seven hours. There is no problem for the Minister to reply. Mr. Kasar, you may go on.

SHRI AMRUT KASAR: I know that the Ministry of Agriculture has got various aspects of its activity and it is not possible to cover each and every aspect of it. Still, I feel that great injustice has been done to the development of fisheries. When I was listening to the intervention by the Minister of State for Agriculture, during his speech, there no mention at all regarding fisheries. There was no mention regarding the cashew crop and the coconut plantation. I feel that it may be because unfortunately there are no lobbies for cashew like the sugar lobby or the rubber lobby or the tobacco lobby. Or, it may be that these plantations are neglected in your Demands.

Sir, a Short Notice question that day had also been asked on the floor of the House by Shri Jyotirmoy Bosu when the problem of fisheries was projected. I know that the Minister has been making continuous efforts to solve these problems. Because he has already adopted these measures, I am quite sure, that he will succeed in this matter also. But, since it is not reflected in his report, I feel that justice has not been done so as to bring it under the national purview. It is looked at only as a local problem.

A billion people, about one-third of the whole humanity live in the littoral states out of whom a majority are in India covering the areas, states, of Gujarat, Maharashtra, Union Territory of Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Orissa and Bengal. The people are staying in the coastal areas of these States and their food is fish—this is an important item of their food. However, in the Annual Report for 1977-78, it is admitted that the production of fish is going down. For the year 1976-77 it was less than what it was in the previous three years. The reason given is this. One reason is that it is due to pollution. Actually I have observed in my constituency in Goa that this is not only because of pollution. The problem of fisheries has been faced even by the continent of America and also in the European continent. This is due to excessive mechanisation in the field. All eggs of fish were taken out by the mechanised boats employed there and due to that now there is no further production of fish in those areas.

In our country also—we have seen the history of Europe and America where they feel that if there is acute shortage of fish, they would have taken due precaution in order to preserve these marine products—from the report it is seen that nothing has been done in order to keep the continuous production of fish. It is the policy of the Janata Government and it is reflected in the Industries Ministry, that they will be giving priority to the labour intensive industries and

[Shri Amrut Kasar]

when we accept this policy of mechanisation of fisheries are we following that principle which is followed in industry. Fishing has been carried out by traditional fishermen in these areas. Now, what has happened is this mechanisation has been carried on and the subsidies, grants and loans are given to big business houses, mine owners and multi-nationals who purchase the trawlers. The hon'ble Minister said the other day that they are big ships. It is not so. Even the small boats are purchased by these industrial houses, mine owners and multi-nationals. What they actually go in for is not big fish found in the high seas but they go in for prawns which have a great market outside. It is an exportable item. Sir, when I asked a question about the acute shortage of fish in Goa, I was given the reply by the Minister of Civil Supplies that only items like shrimps, lobsters, prawns, etc. which are not mass-consumption items are being exported. I would like to ask the Minister whether we have committed any sin as not to have shrimps for our own consumption. For centuries we have been eating shrimps and prawns in these territories. Now, these items are being exported at our cost.

Sir, according to the scientific research in fisheries and according to the National Commission on Agriculture, there are about 2,000 species of fish in the Indian ocean whereas only a dozen or so are only being used for commercial purposes. Two-thirds of these dozen varieties are found near the shores and all these mechanised boats are coming near the shores for fishing. The fishermen in Goa are on an agitation for the last three months on this score. Many of the Central Ministers who have visited this territory have assured that their problems will be solved. Shri Shanti Bhushan, the Law Minister, even said that he will take appropriate action to amend Fisheries Act, 1893. It is an out-dated Act. When this Act was passed there were no mechanisation and also there was no export of fish. So, this Act required to be immediately scrapped. Shri Shanti Bhushan also promised that they are thinking of bringing forward a new maritime law fixing the zones. This recommendation has also been made by the National Commission on Agriculture. It should be done immediately. If the present rate of mechanisation continues for the next five to six years we will not get fish after this period of five to six years. There will be acute shortage of fish in this country. I thought I would get about 15 minutes. Since there is less time, I would like to make some concrete suggestions. I have also given cut motions in this regard.

Sir, subsidies should be given only to those who are traditionally in the field for many many years. Also, the big monopoly houses should not be allowed to come near the shores, if these traditional fishermen are to be protected. Whatever co-operatives are formed by these traditional fishermen, they should be given subsidies.

Regarding cashew, you have answered my question in the House. I am happy that you are looking into it. But one of the Members made a suggestion that I should have asked for an institution in Goa. If I have asked for a Centre, you would give a station. But anyhow continuously for two years the cashew crops have failed in the Union Territory. The cashew growers are affected. There are about 6000 to 8000 persons who are working in the Union Territory. Last year we had given an application to the Commerce Minister in regard to quota system to be introduced for this item. That was not done. You have mentioned about a paragraph consisting of three or four lines. You have also said today that in Goa it is not so important. But I fear that it is very important because 1/8th of the population in Goa is depending on this profession.

Regarding coconut you have mentioned in the report a paragraph con-

sisting of three or four lines. Regarding Coconut Board you have not said anything. What is the progress that has been made in this regard?

Finally, I would like to congratulate the Department on the work done by the Research Centres in our country. Regarding cashew also, research has been done by the ICAR and they have come to some concrete conclusions as to how to increase the nutritional capacity of the plants. If the results of the research done by the Centre are implemented in the Union Territory, I think cashew crop will survive and it will not die away in such a manner as it is now. The main problem there is heavy monsoon and poor fertility of the soil. All the rain waters go to the sea and fertility of the soil is very poor. What is required is to study the soil condition in this area. For this purpose, soil research centre may be started in the coastal areas. Wherever the problems are, the Soil Research Centre can study them and find out solutions. I congratulate the ICAR on the pioneer work done. Some of the hon. Members have criticised the ICAR. I think there are some personal grievances. There may be some personal grievances. But I think they should not have brought personal grievances in the working of the ICAR. There is one Department under ICAR, that is, IARI which is not properly functioning. Actually what they have done is that instead of increasing the Research staff in IARI, they have increased the administrative staff. The increase in the administrative staff is four times. For what reason, they have increased the administrative staff is not known. When the staff on research side is not increased, what is the need for increasing the administrative staff in this institution? The work that is done by the ICAR is commendable. I would like to make a suggestion in this regard, that is, to decentralise the work of I.A.R.I. by making it into small units and establishing them in different territories of this country. I thank you once again and I hope that since our Territory is small and only two Members are representing our Territory all Members will support my view and the hon. Minister will give a patient hearing whenever we go to him for solving the problems of this Territory.

श्री यमुना प्रसाद शास्त्री (रीवां): माननीय उपाध्यक्ष महोदय, मैं सबसे पहले माननीय कृषि मंत्री जी को धन्यवाद दूंगा कि उन्होंने देश में सचमुच कृषि को उसका उपयुक्त स्थान दिलाया है। हमारा देश बिना कृषि की प्रधानता के जीवित रह नहीं सकता। दुनिया के और देशों में दूसरे उद्यम चल सकते हैं लेकिन इस मुल्क में कृषि को छोड़ कर दूसरा कोई सहारा नहीं है। देश के 74 प्रतिशत लोग आज कृषि पर आधारित हैं। आज ही नहीं सत्तर वर्ष पहले भी 74 प्रतिशत लोग कृषि पर आधारित थे। पीछे कई प्रयत्न किए गए कि कुछ लोगों को कृषि से हटा कर दूसरे क्षेत्रों में लगाया जाये ताकि कृषि का भार घटे लेकिन जो देश की स्थिति है और दुनिया में उद्योगों के विस्तार की जितनी सम्भावनायें हैं उनको देखते हुए कृषि का अधिक भार घटाना सम्भव नहीं है। इसलिए कृषि को प्राथमिकता देना, उस पर अधिक से अधिक खर्च करना और कृषि की पैदावार बढ़ाने की ओर ध्यान देना—यह सब सरकार का सर्वप्रथम कर्त्तव्य है। इस कर्त्तव्य को जनता पार्टी की सरकार ने निभाया है। इससे बढ़ कर अच्छी बात उसके लिए और कोई हो नहीं सकती है। आज देश की जनता सचमुच यह मान बैठी है और मानने का एक कारण है कि आज सरकार ने सचमुच देश की नब्ज़ को पहचाना है, सही समस्याओं को पहचाना है, उसने कृषि को प्रधानता दी है और देश ने प्रगति की ओर कदम बढ़ाया है।

लेकिन हमें देखना यह होगा कि कृषि को प्रधानता देने का मतलब क्या है। इससे पहले भी कृषि के क्षेत्र में कुछ काम हुआ था, कुछ प्रगति भी हुई थी और उत्पादन भी बढ़ा

[श्री यमुना प्रसाद शास्त्री]

था लेकिन क्या वह सचमुच में कृषि की प्रगति थी। खेती की प्रगति का अर्थ है इस देश के 5 फीसदी लोग जो कृषि में लगे हुए हैं उनकी प्रगति हो। इस देश में सात करोड़ लोग तो ऐसे हैं जो खेती पर आधारित हैं परन्तु उनके पास एक इंच भी ज़मीन नहीं है। उन लोगों को क्या फायदा हुआ और आज भी जो आप कृषि को प्रधानता दे रहे हैं उससे उनको क्या फायदा होने वाला है ? इस देश की रिज़र्व बैंक ने दो साल पहले जो सर्वे किया था उसकी रिपोर्ट के अनुसार इस देश के किसानों में 85 फीसदी लोग ऐसे हैं जिनके पास 20 हज़ार रुपये से कम कीमत की ज़मीन है। पांच एकड़ से कम भूमि रखने वाले तथा भूमिहीन लोगों को मिला कर—ऐसे लोगों की संख्या 85 फीसदी है। 20 हजार से 50 हजार की कीमत की ज़मीन जिनके पास है उनकी संख्या 11 प्रतिशत है। 50 हजार से अधिक की ज़मीन जिनके पास है उनकी संख्या 3.9 प्रतिशत है। आज तक खेती में जो भी प्रगति हुई है, जो भी उत्पादन बढ़ा है उसका लाभ इन्हीं केवल 3.9 प्रतिशत लोगों को मिला है। जिनके पास 50 हजार रुपये से अधिक की कीमत की ज़मीन है। यदि आप उन 11 प्रतिशत लोगों को भी जोड़ लें तो 15 प्रतिशत लोगों को लाभ पहुंचा है। शेष 85 प्रतिशत लोग आज भी उसी स्थान पर है जहां पर वे स्वतन्त्रता से पूर्व थे। उनको कृषि कार्यक्रमों के द्वारा रत्ती मात्र भी लाभ नहीं मिला है।

श्रीमन, अनेक तरह की योजनायें चलाई गई। एक ड्राउटप्रोन एरिया डेवलपमेन्ट स्कीम चलाई गई। सूखाग्रस्त क्षेत्रों के उत्थान के लिए यह स्कीम चलाई गई। एक कमाण्ड एरिया डेवलपमेन्ट स्कीम चलाई गई। इसके अतिरिक्त स्माल एण्ड मार्जिनल फार्मर्स डेवलपमेन्ट एजसी के नाम से एक योजना चलाई गई लेकिन इन योजनाओं का लाभ भी स्माल तथा मार्जिनल फार्मर्स को नहीं मिला। यह बात में नहीं कहता बल्कि देश के जो प्रमुख अर्थशास्त्री है उनका यह मत है। इतना ही नहीं, यूनाइटेड नेशंस की जो एजंसीज़ है उनका कहना है कि इन लोगों को कोई लाभ नहीं मिला है। भूमि सुधार का नारा 18 वर्ष पहले से चला और कहा गया कि सीलिंग होनी चाहिए। 1960 में जो सरकार थी उसने कहा कि हम भूमि की सीलिंग करेंगे। लेकिन सीलिंग के जितने कानून बने, सब निरर्थक रहे, किसी भूमिहीन को कोई लाभ नहीं मिला। एक तरह से 20वीं शताब्दी का यह सब से बड़ा फ्राड रहा, गरीब की आंखों में धूल झोंकने का काम हुआ। कहा गया था कि भूमि भूमिहीनों में बांट जाएगी, जो असमानता है, उस को दूर किया जायगा, लेकिन न कोई असमानता दूर हुई, न बड़े भू-स्वामियों की एक इंच भी जमीन छीनी और न भूमिहीनों को ज़मीन मिली।

यह बात मैं नहीं कहता हूं—1976 में "इकानामिक एण्ड सोशल सर्वे आफ एशिया एण्ड पैसिफिक" का 32वां सम्मेलन हुआ था। उसने अपनी रिपोर्ट में लिखा है कि लैंड सीलिंग के कानून एशिया के देशों में बने लेकिन वे सब इनएफक्टिव थे। उन का कोई अर्थ नहीं निकला क्योंकि ज़मीन —

That is a symbol and source of authority and power.

जितनी सरकारें होती हैं वे अपनी पावर के स्रोत को क्षति नहीं पहुंचाना चाहतीं। वे लैंड आनर्स पर बड़े-बड़े भूस्वामियों पर आधारित होती है। उन के हितों और स्वार्थों को क्षति नहीं पहुंचाना चाहती। इस लिये वह सब निरर्थक रहा है।

इतना ही नहीं आइ० एल० ओ० के एक्सपर्ट-फ्रिथ-जाब-कुम्नन—ने अपनी रिपोर्ट में लिखा है कि जो सीलिंग लेजिस्लेशन्ज बने—

Ceiling Legislations have hardly reduced the inequalities. These laws have remained unimplemented.

इसलिए, श्रीमन, यह मेरा कहना नहीं है, बड़े-बड़े एक्सपर्ट्स ने कहा है कि यहां पर जो सीलिंग कानून बने, उन का इम्प्लीमेंटेशन नहीं हुआ. वे सब अन-इम्प्लीमेन्टेड पड़े रहे।

जो रिपोर्ट, श्रीमन्, हम को मिली है उसमें कहा गया है कि सारे देश के अन्दर 16.6 लाख हैक्टअर्स जमीन अतिरिक्त घोषित की गई, जिस में से 5.4 लाख हैक्टअर्स बांटी गई। श्रीमन्, इस से बढ़ कर उपहास और क्या हो सकता है—इस के मायने हैं कि साढ़े-तेरह-लाख एकड़ जमीन बंटी, जब कि साढ़े-तैतालीस लाख एकड़ जमीन सरप्लस घोषित हुई थी। आज हमारे देश के 170 मिलियन हैक्टअर में खेती हो रही है, उस में से 5.4 लाख हैक्टअर्स, अर्थात साढ़े-तेरह-लाख एकड़ जमीन बांटी जाती है। हमारे देश में लगभग 7 करोड़ लोग भूमिहीन हैं जिन को यह 5.4 लाख हैक्टअर जमीन बटी—किस को कितनी भूमि मिली होगी, आप स्वयं इस का अनुमान लगा सकते हैं।

1960 में मध्य प्रदेश के राजस्व मंत्री ने कहा था कि सीलिंग लागू होने के बाद मध्य प्रदेश में 50 लाख एकड़ जमीन अतिरिक्त घोषित होगी, जब कि आज सारे देश में साढ़े-तैतालीस लाख एकड़ अतिरिक्त जमीन घोषित हुई और उस में से भी 5.4 लाख हैक्टअर बंटी। इसलिये, श्रीमान्, मैं आप से निवेदन करना चाहता हूं कि सारे देश की स्थिति को देखिये और ऐसा न कीजिए, जिस में इस मुल्क का किसान उसी स्थिति में बना रहे जिस में वह आज तक रहा है, उस की स्थिति में अब कुछ सुधार होना चाहिये। अगर आप फौरन भूमिसुधार कानून को लागू नहीं करते हैं तो इस के लिए एक कमेटी बनाइये जो जल्दी अपनी रिपोर्ट दे। जो उस कानून के सारे लूप-होल्ज को दूर करे, बेनामी ट्रांस्फर्स को खत्म करे और सही मायनों में सीलिंग कानून को लागू करें। आज भी हमारे देश में दो-दो हजार एकड़ जमीन के मालिक हैं और कहते हैं कि हमारे पास 18 एकड़ से ज्यादा नहीं है। इतना बड़ा धोखा और फ्राड इस देश में अभी भी चल रहा है—इस धोखे को खत्म करना होगा, तभी किसानों को लाभ हो सकेगा।

इस में सन्देह नहीं है कि आप ने बहुत काम किया है। इस में लिखा है — सिंचाई के मामले में आज तक पिछले पांच प्लानों में कुल मिला कर 55 अरब 66 करोड़ रुपया खर्च किया गया है, जब कि अगले पांच वर्षों में आप 74 अरब रुपया खर्च करने जा रहे हैं। पिछले साल कृषि पर आप ने 490 करोड़ रुपया खर्च किया था, इस साल आप 1754 करोड़ रुपया खर्च करने जा रहे हैं। इस लिये कृषि की उन्नति के लिए आप काफी खर्च करने जा रहे हैं—लेकिन प्रश्न यह है कि इतना खर्च करने के बाद किसान को क्या मिलेगा? देश के 6 लाख गांवों में बसे हुए भूमिहीनों को केवल माइक्रोस्कोपिक लाभ ही मिलने वाला है। आप चाहे जितना खाद बांट दें, चाहे जितना बीज बांट दें, चाहे जितना खर्चा कर दें, लेकिन इस का लाभ उन को मिलने वाला नहीं है। इस देश के 85 फीसदी लोगों को, जिन के पास जमीन नहीं है या जिन के पास 5 एकड़ से कम जमीन है, उन के लिए आप चाहे जितनी सिंचाई योजनायें बना दें, इनका लाभ केवल बड़े-बड़े किसानों को मिलता है।

आज ट्रैक्टर की कीमत कम करने की बात चल रही है. लेकिन कोई यह नहीं कहता कि पहले उन को जमीन दो। ट्रैक्टर का लाभ भी बड़े लोगों को ही मिलेगा। ये 3.9 प्रतिशत लोग हैं, जिन को ट्रैक्टर की जरूरत है लेकिन जो दूसरे छोटे लोग हैं उन को जमीन की जरूरत है। उन को आप जमीन दीजिए। इस के अलावा मैं यह कहना चाहूंगा कि आप उन के लिए पब्लिक

[श्री यमुना प्रसाद शास्त्री]

ट्यूबवेल्स बनवाएं क्योंकि प्राईवेट ट्यूबवेल्स वे नहीं बना सकते हैं।

14.00 hrs.

आपने अपनी रिपोर्ट में लिखा है कि वाटर रेट्स कम हैं, इन को बढ़ाना चाहिए। इस के लिए आप ने चिन्ता व्यक्त की है। अगर आप वाटर टैक्स बढ़ा देते हैं, सिंचाई टैक्स बढ़ा देते हैं, तो जो गरीब आदमी अभी अपने खेतों को सींच रहा है, वह भी नहीं सींच पाएगा। आज जो खाद की कीमत है वह इतनी ज्यादा है कि उस को वह गरीब आदमी दे नहीं सकता इतना पैसा वह खर्च नहीं कर सकता है। इसलिए मेरा कहना यह है कि जब तक आप उन लोगों को जमीन नहीं देंगे, जब तक आप इनटेंसिव कल्टीवेशन नहीं कराएंगें और जब तक आप बड़े लोगों की जमीन नहीं बांटेंगे, तब तक आप का उत्पादन नहीं बढ़ेगा। आप ने कहा है कि 123 मिलियन टन अनाज हम पैदा करने वाले हैं। यह हिन्दुस्तान जैसे बड़े देश के लिए कोई बड़ी बात नहीं है क्योंकि आप यह देखिये कि जापान में एक हेक्टेयर में 67 क्विंटल 20 किलोग्राम अनाज पैदा किया जाता है। वहां पर इनटेंसिव कल्टीवेशन होती है और छोटे खेतों में अधिक श्रम लगाया जाता है, ज्यादा इनपुट्स लगाए जाते हैं। इसलिए वहां पर पैदावार ज्यादा होती है और एक हेक्टेयर में 67 क्विंटल 20 किलोग्राम पैदावार होती है। हमारे यहां 17 क्विंटल 50 किलो, अफ्रीका के देशों में 12 क्विंटल 20 किलोग्राम और लेटिन अमेरिका के देशों में 20 क्विंटल 70 किलोग्राम एक हेक्टेयर में होती है और जापान में 67 क्विंटल और 20 किलोग्राम होती है। अगर उतनी पैदावार हम अपने यहां कर लें, तो आज जितनी पैदावार होती है, उस की चार गुना, पांच गुना पैदावार हो और फिर सचमुच में हम गर्व कर सकते हैं कि हम ने कुछ प्रगति की है और ऐसा होने से सर्वतोमुखी विकास भी हो सकता है।

दूसरी बात सिंचाई के बारे में मैं यह कहना चाहता हूं कि इस देश में 170 मिलियन हैक्टेयर में खती होती है और विशेषज्ञों की राय यह है कि 107 मिलियन हैक्टेयर में सिंचाई हो सकती है। इस देश में इतना पानी है कि 107 मिलियन हेक्टेयर में सिंचाई हो सकती है लेकिन अभी केवल 50 मिलियन हेक्टेयर में ही सिंचाई हो रही है और 50 मिलियन हेक्टेयर में नहीं, शायद 48 मिलियन हेक्टेयर में ही सिंचाई हो रही है। इसलिए हमें इस मामले में बहुत कुछ आगे करना है। अभी हमारे यहां सरफेस वाटर जो है, उस का भी पूरा उपयोग नहीं हो सका है और इस के अलावा अन्डरग्राउन्ड वाटर भी है जिस का उपयोग नहीं हुआ है। इस अन्डरग्राउन्ड वाटर का उपयोग पब्लिक ट्यूबवेल्स के जरिये किया जा सकता है और ऐसा करने से गरीबों को लाभ मिल सकता है लेकिन उस तरफ सरकार का ध्यान नहीं गया है। इसलिए सरकार को पब्लिक ट्यूबवेल्स ज्यादा से ज्यादा बनवाने चाहिऐं ताकि गरीबों को सिंचाई का लाभ मिल सके।

एक बात मैं और कहना चाहता हूं और वह यह है कि जिस तरह से बहुत से प्रान्तों ने सवा छ: एकड़ वाले किसानों पर लगान नहीं लगाया है, उसी तरह से सिंचाई में यह किया जाए कि जिन के पास सवा छ: एकड़ या सात एकड़ या पांच एकड़ जमीन हो और उस में वे सिंचाई करते हों, तो उनसे कोई सिंचाई टैक्स नहीं लिया जाएगा। दूसरे जो बड़े लोग है उनसे आप सिंचाई टैक्स लीजिए लेकिन छोटे किसानों पर सिंचाई टैक्स न लगायें। जब ऐसा होगा, तो खेती के मामले में देश काफी प्रगति कर सकेगा।

इसी तरह से मेरा कहना यह है कि सिंचाई के मामले में क्षेत्रीय असंतुलन भी बहुत बढ़ा है। इस तरफ भी आप को देखना होगा क्योंकि यह बहुत ही आवश्यक चीज है। अभी कल ही हम ने अखबारों में पढ़ा कि माननीय प्रधान मंत्री जी ने पंजाब में इस तरह की बात कही और वह बहुत अच्छी बात कही और उससे हमारा हृदय प्रफुल्लित हो गया। उन्होंने कहा कि देश के कुछ ही हिस्सों को प्रगति का लाभ न मिले और सब को बराबर का हिस्सा मिले, ऐसा हमारा प्रयत्न होना चाहिए। आज देश किस हालत में है।

हमारे देश में औसतन तीस प्रतिशत भूमि में सिंचाई होती है। अब आप देखें कि मध्य प्रदेश का औसत क्या है? वह केवल नौ प्रतिशत है। सारे देश में 30 प्रतिशत और मध्य प्रदेश में केवल नौ प्रतिशत। इस प्रकार से क्या आप समझते हैं कि देश की सर्वतोमुखी विकास सम्भव हो सकेगा? क्या इससे देश में ऐसे टापू पैदा नहीं होंगे जहां अत्यन्त निर्धनता होगी, गरीबी होगी? आज देखने में यह आ रहा है कि गरीबी बढ़ती चली जा रही है। आज तक जो प्रगति की गई है उसका नतीजा यह निकला है कि अत्यन्त दीन हीन लोगों की संख्या ही बढ़ती चली गई है, पहले की अपेक्षा बढ़ती ही गई है। ऐसा कभी नहीं देखा गया है। पंचवर्षीय योजनाओं के कार्यान्वित होने के बाद, प्रगति करने के बाद, उन्नति के पथ पर जाने के बाद दीन हीन लोगों की संख्या बढ़ती ही गई है। जहां डैस्टी ट्यूट्स की अत्यन्त दीन हीन की संख्या 1961 में हमारे देश में 18.28 थी वहां 1971 में वह बढ़ कर 21.81 हो गई। जो गरीब लोग थे उनकी संख्या 1961 में वहां 38.11 थी वहां 1971 में वह बढ़ कर 43.16 हो गई। इसी तरह से जो भूमिहीन 1961 में 110 लाख कुटुम्ब थे उनकी संख्या 1971 में बढ़ कर 150 लाख हो गई अगर प्रगति की यही रफ्तार आगे भी जारी रही तो मैं समझता हूं कि इस से विषमता ही बढ़ती चली जाएगी और यह प्रगति न कहलाएगी।

सिंचाई का सारे देश का औसत प्रतिशत 30 है और मध्य प्रदेश जैसे प्रान्त का केवल नौ है। मैं कहूंगा कि पहले आप मध्य प्रदेश के प्रतिशत को तीस तक लाने की चेष्टा करें।

किसानों को जो बिजली दी जाती है, एग्रिकल्चर सेक्टर में जो बिजली की खपत होती है, उसके आंकड़ों को अब आप लें। बारह तारीख को मेरे एक प्रश्न के उत्तर में यह बताया गया था कि आंध्र में 21.9 प्रतिशत खेती बाड़ी के कामों में बिजली की खपत होती है, बिहार में 12.2, उत्तर प्रदेश में 27.1, हरियाणा में 35.8, त्रिपुरा में 8.3, महाराष्ट्र में 8.5, कर्नाटक में 8.4, पंजाब में 27.1 लेकिन मध्य प्रदेश जैसे अभागे प्रदेश में केवल 6.1 प्रतिशत ही में बिजली की खपत एग्रीकल्चर के क्षेत्र में होती है। सरफेस वाटर से जो सिंचाई का प्रबन्ध किया जाता है वह भी सब से कम मध्य प्रदेश में है। बिजली के जरिये भी हिन्दुस्तान में सबसे कम। अगर आपने अभी भी मध्य प्रदेश जैसे क्षेत्रों की तरफ ध्यान नहीं दिया तो जिस तरह से पहले उसकी उपेक्षा होती रही है उसी तरह से आगे भी होती रहेगी।

इंटेग्रेटिड रूरल डिवेलपमेंट के लिए आपने बीस जिले चुने थे लेकिन उन में से एक भी जिला मध्य प्रदेश का नहीं लिया गया था। आपने आप्रेशन फ्लडस्कीम दो को हाथ में लिया जिस के जरिये आप ग्रामीण लोगों को रोजगार देना चाहते थे, गांवों का चौमुखी विकास आप करना चाहते थे वह बहुत अच्छी योजना ी। उसका पहला चरण पूरा हो चुका है। उस में आपने केवल चार मैट्रोपोलिटीन सिटीज को लिया है, दिल्ली, कलकत्ता, बम्बई और मद्रास। इन से लगे हुए प्रदेश इस में शामिल किए गए थे। वहां के गरीबों को कुछ गाएं आपने दी हैं, कुछ उन में बांटा है और इससे उनको कुछ लाभ भी हुआ है। लेकिन मध्य प्रदेश बिल्कुल अछूता उससे रहा है।

[श्री यमुना प्रसाद शास्त्री]

वहां पर वह योजना भी नहीं गई। इस योजना के दूसरे चरण के लिए आपने पांच सौ करोड़ प्रोवाइड किया है। इस चरण में भी आप इसको उन्हीं जगहों में ले जायेंगे जहां पहले से कुछ लोगों की हालत अच्छी हो गई है। उनकी आमदनी कुछ बढ़ गई है। मध्य प्रदेश इस में भी उपेक्षित रहेगा। सूखाग्रस्त क्षेत्रों के विकास के लिए आपने एक योजना चलावे ई है। मध्य प्रदेश के 45 जिले हैं। उन में से केवल चार लिए गए हैं और वे भी वे हैं जहां के मिनिस्टर जो कांग्रेस के जमाने में थे, उन्होंने उनको उस में शामिल करवा लिया है और जो सचमुच में सूखाग्रस्त क्षेत्र है, जहां हमेशा सूखा पड़ता रहता है, लोग दाने दाने के लिए तरसते रहते हैं उनको उस में शामिल नहीं किया गया है।

मैं कृषि राज्य मंत्री महोदय के भाषण को सुन रहा था। बहुत अच्छे कृषि विशेषज्ञ वह हैं। हृदय से मैं उनका सम्मान करता हूं। हमारे देश में करीब 5080 ब्लाक्स हैं। आपने लघु कृषि विकास योजना चलाई है। 2900 ब्लाक इन 5080 में से आप ने लिए हैं। जिन में यह योजना चल रही है उन्हीं में से आप कहते हैं कि अब दो हजार लिए जाएंगे जिन में इंटेंसिव डिवेलपमेंट की योजना आप चलायेंगे। जो विकास खंड पहले छूट गये, 5080 में से 2100 ब्लाक्स पहले से छूट गये, वह अभी भी छूटे रहेंगे और मध्य प्रदेश उसमें से एक है और मेरे क्षेत्र रीवां में पिछले 20 सालों में कुछ नहीं हुआ। वहां 91 प्रतिशत लोग पावर्टी लाइन के नीचे हैं और कृषि की वहां बहुत अधिक सम्भावना है, लेकिन वहां इन तीनों योजनाओं में से एक भी योजना नहीं चल रही है। कहते हैं कि जिन 2900 ब्लाक्स में पहले से तीन योजनाओं में से एक योजना चल रही है उन्हीं में से 2000 ब्लाक्स में इंटेंसिव डेवलपमेंट योजना चलायेंगे। तो आप इस पर विचार कीजिए, इस तरह से असंतुलन कायम न कीजिए। चाहिए तो यह था कि 5080 ब्लाक्स में से जो छूट गए थे और जो सचमुच निर्धनता के नीचे हैं उनको न लेकर उन्हीं विकास खंडों को लिया जाय जो पहले से चले आ रहे हैं यह कोई विवेक की बात नहीं हुई।

कृषि वस्तुओं के मूल्यों के बारे में माननीय सदस्यों ने कहा है कि किसान के साथ इतना बड़ा अन्याय है। रिपोर्ट में लिख दिया गया कि गन्ने का भाव साढ़े 8 रु० क्विटल तय किया था लेकिन किसानों को इससे अधिक भाव मिल रहा है। यह कितना बड़ा झूठ है। इसके विपरीत किसानों को साढ़े तीन और चार रु० क्विटल के भाव पर गन्ना बेचना पड़ता है। वह कैसे समझेगा कि हमारे साथ न्याय हुआ। यही हालत आलू, प्याज और गेहूं की होने वाली है। जब किसान के घर में माल आयेगा तो दाम कम होंगे और उसके हाथ से माल निकलते ही चीजों के दाम बढ़ने लगते हैं। कृषि मूल्य आयोग में छोटे किसानों का कोई प्रतिनिधि नहीं है जो उनके हितों का ध्यान रख कर उचित दाम तय करे। किसान की कितनी लागत लगती है और जो चीज़ वह खरीदता है उसके लिए उसको कितना पैसा देना पड़ता है आप इसको भी तो ध्यान में रखिये। आज सीमेंट, लोहा, कागज़, साबुन जो जो चीजें किसान खरीदता है उसके लिए काफ़ी कीमत उसको देनी पड़ती है और जिस वस्तु को बेच कर वह चीज़ लेगा उस वस्तु की क्या कीमत हो रही है इस देश के अन्दर? इसलिए गेहूं का दाम भी जो 112 रु० 50 पैसे प्रति क्विटल रखा गया है वह भी बहुत कम है और यह दाम भी किसान को नहीं मिल पायेगा। इसलिए आप 85 प्रतिशत जनता के साथ न्याय करें, ऐसा न करें कि उनको यह लगे कि जितना उनका शोषण पहले होता था वैसा ही आज भी चल रहा है। किसान के बल पर ही आज जनता सरकार यहां आई है।

तमाम ओला गिरा, मध्य प्रदेश और उत्तर प्रदेश में सारी फसल चौपट हो गई, एक दाना भी किसान के घर में नहीं आया...

उपाध्यक्ष महोदय : शास्त्री जी आपको काफ़ी टाइम दिया गया। अब आप समाप्त करें।

श्री यमुना प्रसाद शास्त्री : यहां पर प्रश्न पूछा गया कि वहां ओला गिरा है वहां के किसानों ने जो तकावी ऋण लिया था उसका ब्याज आप माफ़ करेंगे कि नहीं। तो वित्त मंत्री जी ने कहा कि नहीं माफ होगा। क्या यह न्याय है? आखिर किस लिये ली थी किसान ने तकावी? फसल पैदा करने के लिए। लेकिन जब फसल ही पैदा नहीं हुई ओले के कारण तो कहां से देगा ब्याज और तकावी? मेरा तो कहना है कि मूल धन भी माफ़ होना चाहिए क्योंकि खाने के लिए खाना नहीं हुआ है तो कहां से तकावी दे। और अगर नहीं देगा तो उसकी कुर्की होगी। कैसे तकावी देगा? इसलिए इस तरह का न्याय अगर किसान के साथ किया गया तो किसान बरबाद होगा, देश भी बरबाद होगा और देश की प्रगति नहीं हो सकेगी। हमारी सरकार ने किसानों की प्रगति के लिए जो संकल्प किया है उससे हम यह अपेक्षा करते हैं कि हमने जो सुझाव उनके सामने रखे हैं उन पर गम्भीरतापूर्वक विचार करेंगे।

अन्त में मैं इतना तो कहूंगा कि एक साल के अन्दर भूमि-सुधार को अवश्य लागू किया जाये और बड़े किसानों से जमीन छुड़ाकर छोटे और भूमिहीन किसानों को दी जाये, नहीं तो जिस तरह से रोज़ घटनाएं सुन रहे हैं लोगों को जिन्दा जलाने की, हत्याओं की, वह बराबर होती रहेंगी। जिस देश का मजदूर वर्ग नीचे रहेगा, हमेशा हमको दुनिया के सामने लज्जित हो कर सिर झुकाना पड़ेगा। इसलिए मैं मंत्री महोदय से निवेदन करूंगा कि वह इस तरफ ध्यान दें।

उपाध्यक्ष महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे इतना समय दे दिया। आपकी आज्ञा के बिना भी मैंने बहुत समय ले लिया इसके लिए क्षमा चाहता हूं।

श्री राम देनी राम (पलामू) : उपाध्यक्ष महोदय, जो लोग यहां पर हैं, उनको बुलाइये।

उपाध्यक्ष महोदय : हमारे पास जो लिस्ट है, उसी के अनुसार हम बुलायेंगे, ऐसा नहीं कि मनमानी से किसी को भी बुला लें। इसलिए जिनके नाम यहां पर हैं, उसी आर्डर में बोलेंगे, अगर वह नहीं हैं तो और लोगों को चांस मिल जाता है। इससे यह नहीं होगा कि मेरा नाम पुकारा ही नहीं।

एक माननीय सदस्य : जो यहां नहीं हैं, क्या उन्हें दुबारा बुलायेंगे?

उपाध्यक्ष महोदय : जिनका नाम एक दफे बोल लेते हैं, उन्हें दुबारा नहीं बुलाते हैं। कोई एक्सैप्शनल केस हैं, उनका नाम ह्विप भेजें तो दूसरी बात है।

श्री मही लाल (बिजनौर) : माननीय उपाध्यक्ष महोदय, सब से पहले मैं आप के माध्यम से भारतवर्ष के कृषि वैज्ञानिकों, किसानों और खेती पर काम करने वाले मजदूरों को बधाई देना चाहता हूं, यह इसलिए कि स्वतंत्रता से पूर्व हमारा देश खाने-पीने की वस्तुओं के लिए मोहताज था, दूसरे देशों का मुखापेक्षी था, लेकिन आज हम गेहूं, चावल, शक्कर आदि के मामले में स्वावलम्बी ही नहीं हैं बल्कि इस स्थिति में हैं कि हम दूसरे देशों की भी मदद कर सकें, उनको खाद्यान्न दे सकें। इसलिए मैं पुनः आपके माध्यम से राष्ट्र के कृषि वैज्ञानिकों, किसानों और खेती मजदूरों को बधाई देना चाहता हूं।

[श्री मही लाल]

साथ ही वर्तमान शासन को भी मैं इसलिए बधाई देता हूं कि उसने कृषि को वरीयता देकर अपने राष्ट्रीय कार्यों में रखा है। यह हमारे राष्ट्र के लिए बहुत अच्छा लक्षण है कि हम अपनी अर्थ-व्यवस्था को मजबूत करने के लिए दृढ़ हैं और उसकी रीढ़ को हम और मजबूत करना चाहते हैं। इससे हमारा राष्ट्र उज्ज्वल होगा और संसार में हम शक्तिशाली राष्ट्र के रूप में चमकेंगे, ऊपर उठेंगे।

कुछ सुझाव मैं माननीय मंत्री जी को इस अवसर पर देना आवश्यक समझता हूं। यह निर्विवाद है कि जो योजनाएं अब तक हमारी चली हैं, उनका लाभ हमारे ऊपर के जो मुट्ठीभर किसान हैं, उन्हीं को पहुंचा है, जो 65 फीसदी वास्तविक रूप में छोटे किसान हैं, उनको इससे लाभ नहीं पहुंचा है चाहे वह किसी भी प्रकार की कृषि से सम्बन्धित योजनाएं हों। इसका मुख्य कारण यह रहा कि वह योजनाएं कृषि-ज्ञाताओं, कृषि के क्षेत्र के लोगों द्वारा न बनाई जा कर, बड़े-बड़े आफिसेज़ में, एयर-कण्डीशण्ड कमरों में बैठ कर बनाई गई हैं और अमरीका तथा आस्ट्रेलिया के आंकड़े सामने रख कर बनाई गई हैं और उसी अनुरूप उसके नतीजे भी हमारे सामने आये हैं। जिस तरह से अमरीका और आस्ट्रेलिया में बड़े-बड़े किसानों की तरफ ध्यान रखा जाता है, उनके हित देख कर योजनाएं बनती हैं, उसी प्रकार से यहां भी योजनाएं बनीं जिसके कारण हमारे देश में 2, 3 फीसदी किसान ही उनका लाभ उठा सके और बाकी के हमारे किसान उससे उपेक्षित रह गये। उसकी खेती का उत्थान, जैसा होना चाहिए था, वह नहीं हुआ।

इस सिलसिले में मैं यह भी कहना आवश्यक समझता हूं कि मेरा दृढ़ विश्वास है कि आज किसान वह है जो खेती पर स्वयं काम करता है। हमारे निर्वाचन क्षेत्र में देश के प्रमुख उद्योगपति बिरला जी का भी फार्म है और अन्य उद्योगपतियों के भी फार्म हैं। वह लोग भी अपने को किसान की श्रेणी में गिनते हैं। हमारे आंकड़े भी उनको किसान मानते हैं, लेकिन वह किसान नहीं हैं। किसान के मायने हैं कि खेत पर काम करने वाले, खेती के साथ अपने जीवन को बिताने वाले ही किसान हैं।

मैं ऐसा मानता हूं कि आज जो हमारे सामने कुछ प्रशासनिक समस्याएं हैं, शांति और व्यवस्था की समस्याएं हैं, उस के मूल में एक मुख्य कारण यह भी है कि भूमि पर भूमि-पुत्रों का अधिकार न हो कर भू-पतियों का अधिकार है। भूमि के पति जो आज बने हुए हैं जिन का खेती से कोई सम्बन्ध नहीं है आज वही भूमि-पुत्रों को आतंकित करते हैं, उत्पीड़ित करते हैं और वही आज उनकी जान और उन के मान और प्रतिष्ठा से खेल रहे हैं। मैं तो ऐसा मानता हूं कि हरिजनों के उत्पीड़न की जो बार बार घटनाएं हो रही हैं उनके पीछे भी मुख्य कारण यही है जो आज भूमि के बंटवारे में विषमता है। जो बड़े बड़े भूपति हैं वे नहीं चाहते कि किसी प्रकार भी वह खेत मजदूर जिस का जीवन पुश्त-दर-पुश्त से खेती के साथ बंधा है वह खेत का मालिक हो सके, उस का जीवन स्तर ऊंचा हो सके, उस के बच्चे का जीवन बदल सके और वह एक नये राष्ट्र में सांस ले सके। यही कारण है हरिजनों के उत्पीड़न का और हरिजनों के साथ होने वाले अत्याचार की चर्चाओं का। अगर हम ने भूमि भूमि-पुत्रों तक नहीं पहुंचायी तो कोई भी गृह मंत्री क्यों न हों, कोई भी सरकार क्यों न हो, यह चीज रुकने वाली नहीं है।

मुझे खेद के साथ कहना पड़ता है कि मेरी वर्तमान सरकार और मेरी वर्तमान पार्टी ने सत्ता में आने के बाद कुछ इस तरह का भ्रम पैदा कर दिया है और कुछ इस तरह

का वातावरण पैदा कर दिया है कि बड़े लोग, बड़े किसान जिन्होंने जमीन के साथ नाम लिखा रखा है वे उस जमीन के मालिक हैं और जो गरीब लोग हैं, जो उस पर काम करने वाले हैं उन का कोई अधिकार उस पर नहीं है। वही बड़े लोग आज उत्पीड़न करा रहे हैं, वही हरिजनों की जान के साथ खिलवाड़ कर रहे हैं, वही उन के घरों को जला रहे हैं और वही उन्हें जिन्दा जला रहे हैं। ये वही प्रतिलोम हैं जो यह सब करा रहे हैं। अगर इस शासन ने इस नीति को नहीं बदला और अपनी सही नीति का प्रकाशन नहीं किया तो कोई व्यवस्था क्यों न हो, हरिजनों का उत्पीड़न कम होने वाला नहीं है।

इसलिए मैं आप के माध्यम से शासन से और माननीय कृषि मंत्री जी से यह निवेदन करना चाहता हूं कि अगर वह चाहते हैं कि शांति व्यवस्था ठीक रहे और हमारा राष्ट्र आगे बढ़ता जाये तो अविलम्ब हमें भूमि जोतने वालों के हाथ में देनी चाहिए। भूमि का मालिक भूमि पर काम करने वाला होना चाहिए न कि हमारे जैसे सफेदपोश लोग भूमि के मालिक रहने चाहिएं। मैं तो इस से आगे बढ़ कर सोचता हूं कि भूमि ईश्वरीय देन है, उस का कोई स्वामी नहीं होना चाहिए, उसका मालिक समाज को होना चाहिए। जब तक यह व्यवस्था नहीं आएगी तब तक एक मनुष्य द्वारा दूसरे मनुष्य के शोषण की भावना नहीं बदलेगी और वह बड़े बड़े लोग, बड़ी बड़ी सम्पत्ति वाले, बड़ी-बड़ी भूमि वाले छोटे लोगों का बराबर उत्पीड़न करते रहेंगे। उसका रुकना असंभव हो जायेगा। इसलिए भूमि, भूमि जोतने वालों के हाथ में जानी चाहिए।

पन्तनगर की घटना घटी। मैं उसके दूसरे, तीसरे दिन वहां पहुंचा। उस के मूल में भी एक ही कारण है कि वहां के जो बड़े बड़े लोग हैं वे मजदूरों को अपना गुलाम समझते हैं। तीस तीस साल से लगातार काम करने वाले मजदूर पन्त नगर यूनिवर्सिटी में रेगुलर नौकर नहीं माने जाते और बड़े-बड़े अधिकारी तो चार चार भैंसे पालते हैं लेकिन वहां का मजदूर एक बकरी भी नहीं पाल सकता। मुझे मजदूरों ने और मजदूरों की महिलाओं ने यह कहा कि जो झोपड़ी हम अपने हाथ से और अपने खर्चे से बनाते हैं उसका किराया भी हम से लिया जाता है। यह विषमता समाज में है और उसी की देन है कि आज गरीबों पर गोलियां चलानी पड़ती हैं, उनको मारा जाता है, फूंका जाता है, उजाड़ा जाता है। मैं आप के माध्यम से बड़ी नम्रतापूर्वक शासन से निवेदन करना चाहता हूं कि शासन को अपनी नीति के मुताबिक घोषणा करनी चाहिए कि हम तमाम कार्यों के ऊपर प्रायरिटी दे कर पहले भूमि सुधार का काम करेंगे। इस मामले में मैं नहीं मानता कि हम कांग्रेस (आई) या कांग्रेस पार्टी के लोग जनता पार्टी से कुछ ज्यादा प्रगतिशील हैं। उस का एक ही उदाहरण मैं देना चाहता हूं। उत्तर प्रदेश के हमारे माननीय सदस्य मंगलदेव विशारद की अध्यक्षता में एक कमेटी वहां बनी थी जिस ने अपनी रिपोर्ट दी है। उससे यह पता चलता है कि कुछ कांग्रेसी नेता ऐसे हैं जिन के पास बड़े बड़े फार्म हैं और उन्होंने 98-98 बोगस नाम उन फार्मों पर लिख रखे हैं। आज वे हमारी भूतपूर्व प्रधान मंत्री के नेतृत्व में भूमिहीन खेत मजदूरों और हरिजनों की भलाई की बात करते हैं। मैं पहले भी कहता था और आज भी कहता हूं कि वह रिपोर्ट देखने से स्पष्ट हो जायेगा कि वे लोग जो भूमि चोर हैं जिन्होंने कानून की आड़ में बड़े बड़े फार्म बचा रखे हैं वे ज्यादातर वही लोग हैं जो उस वक्त सत्ता में थे और आज विरोधी दल में हैं। वे आज हरिजनों के लिये आंसू बहा रहे हैं। मैं कृषि राज्य मंत्री जी से निवेदन करूंगा कि वे उत्तर प्रदेश में जो मंगलदेव विशारद कमेटी बनी थी उस की रिपोर्ट को देखें। उस रिपोर्ट को

[श्री मही लाल]

स्टीफन साहब और साठे साहब (दोनों इस समय यहां पर नहीं हैं) के माध्यम से भूतपूर्व प्रधान मंत्री तक पहुंचा दें। उस रिपोर्ट में बताया गया है कि कैसे कैसे जमीन बचाई जाती है। हरिजनों के लिये जो घड़ियाली आंसू बहाए गए, उन के प्रति नकली उदारता दिखाई गई उस को बदलना अब हमारा काम है, जनता पार्टी के शासन का काम है। हम साबित कर दें कि हम जो कहते हैं सही मायने में वही करते हैं परन्तु ये लोग जो कहते हैं वह करते नहीं हैं। आज 13 फीसदी खेतिहर मजदूर जो कि झोपड़ी के मालिक भी नहीं हैं, जो कि भूमि के मालिक नहीं हैं, उन के मान-सम्मान की रक्षा के लिए उन के स्वाभिमान को ऊंचा करने के लिये अविलम्ब भूमि व्यवस्था के कार्य को भूमि के बटवार के कार्य को लिया जाना चाहिये ताकि भूमि जोतने वालों के पास जाये। इस कार्य को समयबद्ध पूरा किया जाना चाहिये।

दूसरी बात यह है कि जब भावी योजनायें तैयार हों, उन में इस बात का ध्यान रखा जाते कि शासन का खर्च कम हो। आज स्थिति यह है कि जो हमारा बजट बनता है, उस का पचास फीसदी खर्चा तो प्रशासकीय व्यवस्था पर चला जाता है, और विकास कार्यों के लिये पचास प्रतिशत ही बाकी रहता है। इस के अलावा हमारी यह नीति होनी चाहिये कि भविष्य में जो भी खेती से सम्बन्धित अधिकारी हैं, उन को मजबूर किया जाये, उन को अपनी कर्तव्यपरायणता में शामिल किया जाये कि वे कम से कम कुछ दिन गांवों में किसानों के साथ ठहरें, उन के साथ रहें और उन के साथ खायें। किसानों के रहन-सहन में उन के साथ मिल कर अपना जीवन बितायें। आज जो कृषि सम्बन्धी सरकारी अधिकारी हैं, वे अपने को अधिकारी समझ कर ही किसानों में जाते हैं, अपने को किसानों का सहयोगी समझ कर नहीं जाते हैं। भावी योजनाओं में छोटे किसानों के लिये जो कि रियल किसान हैं, नाम के लिखे हुए किसान नहीं, उन की ओर अधिक ध्यान दिया जाये। नाम-लिखाए हुए किसानों का भी एक इतिहास है। जब एग्रीकल्चर इनकम पर छूट मिल रही थी, तो बड़े बड़े पूंजीपति लोग बड़े-बड़े फार्मर बन गये। उन्हों ने बहुत लम्बे लम्बे फार्म बना लिये और नम्बर दो की आमदनी एग्रीकल्चर में दिखलाने लगे। जब सीलिंग आ गई और जमीन निकलने का सवाल आया तो उन्हों ने पहले से ही बैंकों से करोड़ों अरबों रुपया कृषि डेवलपमेंट के नाम पर ले रखा था और अब कम्पेन्सेशन उन को मिलेगा। एक तरफ तो उन्हों ने इन्कम टैक्स से बचने के लिये फार्म बनाये, बैंकों पर करोड़ों रुपयों की डकैती डाली और सीलिंग की बात आई तो कम्पेन्सेशन का लाभ उठायेंगे। ये जितने बड़े अपराध हैं—वे ग्रामीण क्षेत्रों में बड़े किसानों की छत्र-छाया में होते हैं और उन्हीं के द्वारा कराये जाते हैं। हमारे भारत सरकार का एक अधिकारी चाइना गया था, उस ने लौट कर मुझे बताया कि वहां की गवर्नमेंट ने जनता को साथ ले कर पहाड़ों को काट कर कृषि योग्य भूमि बनाई है, जहां आज भी अच्छी पैदावार ले रहे हैं। जब कभी बाहर के लोग वहां जाते हैं, तो वे उन को अपना काम दिखाते हैं। उस जगह का नाम, जैसा मेरे साथी ने बतलाया है—"ताई-चाई" है, जहां उन्होंने पहाड़ों को काट कर भूमि को उर्वरा बनाया है और अच्छी पैदावार ले रहे हैं।

इसी तरह से यदि हम अपने किसानों को खेती पर काम करने वाले लोगों को, अपनी योजनाओं के साथ जोड़ें तो जो सफलता आज हमें खेती से मिली है, वह इस से कई गुना बढ़ती चली जाएगी। मैं बहुत बड़ी-बड़ी सिंचाई योजनाओं के पक्ष में नहीं हूं। हमारे किसान छोटे हैं, उन के लिये छोटी सिंचाई योजनायें होनी चाहियें। आज बड़ी योजनाओं की स्थिति यह है मेरे निर्वाचन क्षेत्र में एक बहुत बड़ा बांध—"राम गंगा बांध" बांधा गया।

जब तक गंगा बांध वहां पर नहीं था, तब वहां के लोगों को आबपाशी के लिए पानी मिलता था, पीने के लिये पानी मिलता था, लेकिन आज वहां के किसान पानी के लिये तरसते है और इस बडी योजना का लाभ दूर के लोगों को मिल रहा है। जिन की जमीनें इस बाध के लिये ली गई, उन को उस के लाभ से वंचित कर दिया गया। मेरे निर्वाचन-क्षेत्र में गंगा, मध्य गंगा की बहुत बड़ी योजना आरम्भ हुई है, उस का भी यही नतीजा होगा कि वहा के लोगों को उस का लाभ मिलने वाला नही है। उस का पानी दूर चला जायेगा और स्थानीय लोगों को जो अपनी जमीन दे रहे है जो उन की आजीविका का साधन थी, उस से कोई लाभ मिलने वाला नही है। इस लिये मैं निवेदन करता हूं कि सिंचाई के क्षेत्र मे छोटी योजनाओं को बढ़ावा दीजिये।

अन्त में मैं यह निवेदन करना चाहता हूं कि भारत सरकार जो रुपया प्रान्तीय सरकारों को देती है, उस का आकलन होना चाहिये, मूल्याकन होना चाहिये कि जो रुपया जिस काम के लिये दिया गया है, वह उस पर खर्च भी हुआ है या नही। समय समय पर भारत सरकार को अपने प्रतिनिधियों को प्रदेशों मे भेज कर देखना चाहिये कि जिन कार्यों के लिये रुपया दिया गया है, उन पर खर्च हुआ है या नही।

समय कम है, काफी आंकड़े हमारे शास्त्री जी ने पेश कर दिये है। माननीय मंत्री जी आ गये हैं और साठे जी भी आ गये हैं। साठे जी से मेरी एक प्रार्थना है...

श्री बसंत साठे (अकोला) : क्या बात है?

श्री महीलाल : आप जरा मंगलदेव विशारद कमेटी की रिपोर्ट मगा कर पढ़ लें, उस रिपोर्ट में आप अपनी पार्टी का रूप देख लीजिये। यही मेरी प्रार्थना थी।

अन्तिम बात मैं यह कहना चाहता हूं—छोटे किसानों की तरफ ध्यान दीजिये, उससे ही राष्ट्र आगे बढ़ेगा और जो जमीन जोतने वाले है, भू-पुत्र हैं भूपतियों को हटा कर भूमि इन भू-पुत्रों के हाथ मे दे दीजिये।

SHRI P. VENKATASUBBAIAH (Nandyal): Mr. Deputy Speaker, Sir, I invite the kind attention of the Irrigation Minister. I have been provoked by an answer given by the Irrigation Minister on March 6th with regard to utilization of Krishna waters by Rayalaseema. The Irrigation Minister has thrown a bombshell and he has created a controversy in Rayalaseema and Andhra Pradesh.

Agriculture in India is a gamble without irrigation. One-third of our cultivable land is still subjected to vagaries of monsoons. Even out of 116 million hectares of cultivable area only 43 million hectares are under irrigation: and even out of 43 million hectares of irrigated area only 19 million hectares are under irrigation. This has resulted due to inter-State controversies that have been going on with regard to sharing of Krishna waters, a major river in our country. So, we have been pleading that since water is a natural asset, national water policy has to be evolved by the Government so as to provide surplus water to the deficit areas

With regard to allocation of waters of the major rivers there has been a dispute between the three States—Karnataka, Maharashtra and Andhra Pradesh—over the allocation of Krishna waters. They had failed to reach an agreement among themselves and ultimately it was referred to a tribunal and the tribunal gave its award in December 1973. In that award, it has been stated that the surplus water will be made

[Shri P. Venkatasubbaiah]

available to Andhra Pradesh for irrigation purposes. The award has been given in order to make up for the injustice that had been done to the Andhra State with regard to allocation of Krishna waters. This agreement having been made the then Andhra Pradesh Government had drawn up a scheme to provide irigation to Rayalaseema area; a survey had been made and a scheme also had been drawn up to take water from Srisailam hydroelectric project to irrigate the famine-stricken area of Rayalaseema. Meanwhile, through the persuasive efforts of Shrimati Indira Gandhi when she was the Prime Minister, the three State Governments agreed to provide drinking water to Madras, each contributing five TMC of water.

AN HON. MEMBER: Persuasive! She dictates.

SHRI P. VENKATASUBBAIAH : Whatever it is, it is for the good of the country. This water was to be taken through Rayalaseema. Now the hon. Minister has stated on the floor of the House that only this scheme prevails, that is, taking water for drnging purposes to Madras city alone is the scheme before the Government. This has really caused surprise and shock. The previous Andhra Government has categorically committed itself that water for drinking purposes will be taken along the irrigation channel that is going to provide irrigation facilities to Rayalaseema. I want to know from the hon. Minister whether they have pressurized the Andhra Pradesh State Government to abandon this scheme and agree for supply of drinking water to Madras City alone. We are not against supply of water to Madras City, but at the same time it should be understood that our area is subjected to famine; it is a drought-affected area; the rainfall is erratic, it is only 17 to 22 inches per year; there is not even underground water potential. Many villages are now suffering from acute shortake of drinking water. Unless this scheme is taken up and sanctioned, I do not think that that area can ever be free from famine.

I would like to mention in this connection that, when Shri Sanjeeva Reddy, our Rashtrapatiji, stood for election from this constituency, during election the Janata Party made a solemn promise to the people of that area that water will be made available to this famine-affected area. I would like to remind the hon. Minister to honour the commitment made by his own Party. Otherwise, there will be serious repercussions in that part of the country, and we will not allow the water to pass through our territory if it is not going to benefit us in irrigation. Through this House I want to tell the hon. Minister in unmistakeable terms that that scheme has to be put through and that this Government should ask the State Government to send up the scheme for inclusion in the Sixth Five-Year Plan.

Another important point which I would like to mention is this. If Government can evolve a national water policy, it will be possible to link up big rivers so as to use their water potential. For instance, there has been a scheme to link the Godavari with the Krishna, the Ganga with the Brahmaputra, and the Ganga with the Cauvery. This linking up can be done only by evolving a national water policy. There will be immense employment potential that will be created.

The Janata Government, soon after it came to power, said that there would be a national plan for irrigation and that they would be spending something like Rs. 25,000 crores on this. I do not know whether they have completely forgotten about it and have shelved that matter. I would like to remain the hon. Minister that there is still one-third of our

cultivable area which is subjected to famine. That should be brought under irrigation, and water should be treated as a national asset and should be made available not only to the areas through which the waters flow but also to the deficit areas in this country. For instance, in States like Rajasthan and Madhya Pradesh and other States, there are places where water cannot be reached. It is the duty of the Government to see that such areas also are brought under irrigation.

Now I am speaking about allocation of Krishna waters. There is a surplus of water available in the river. According to the Bachawat Committee of ours, the quantum of water available in Krishna is estimated at 2060 t m.c.t. Now, the water actually utilised is only 1,215 t.m.c.t. and if the on-going projects and committed projects are completed, then the fullest utilisation will be only 1,639 t.m.c.t. of water. The rest of it is flowing into the sea. I would like the Hon. Minister to bear this fact also in mind and see that water is made available to the people of Rayalaseema. The Bachawat Committe while delivering its award, has pointed out the efforts that have been made by Andhra farmers with regard to utilisation of water. I quote:

> "For historical reasons Andhra Pradesh has been enjoying the benefit of river Krishna to an extent which might appear to be disproportionate, but it has entered into the field much earlier than other States and has been able to build up its economy by bringing large tracts of land under irrigation by hard labour and valiant efforts of the people and at great cost. It is no fault of Andhra Pradesh that it has undertaken to build the economy of the State much earlier than other States."

Therefore, this is the actual state of affairs that is prevailing and I would only request the Hon. Minister again to take this fact into consideration.

Coming to agricultural production in this country, many friends on the Janata front have been congratulating the Government and the Agriculture Minister for having achieved self-sufficiency and also for having been able to export some food-grains from this country. It is not the achievement of this Government. The broad infrastructure that has been created over 30 years and the policies pursued by the previous Government have *made it posible for this Government* to achieve self-sufficiency. Whenever there is a wrong thing, they attribute it to the previous Government but whenever there is something which has happened which is to the credit of Government, they try to congratulate themselves. This is only selfcongratulatory and self-contradictory. We have to compliment millions of our Kisans and also the various people who are working in the fields and also the scientists who have made this breakthrough possible in agricultural production. Some adverse comments are being made on the Floor of the House about our scientists who have dedicated themselves to this task of making this country self-sufficient and making this country stand high and hold its head erect and walk with pride among the comity of nations. It is unfortunate that some adverse comments are being made against such eminent scholars and scientists of the country who have earned encomiums not only in this country but outside also. Such things will only demoralise the scientists They have no protection; they cannot defend themselves on the Floor of this House. I say that our scientists are second to none in this country. They have established a glorious record and our compliments should go to them for having achieved this major breakthrough.

Coming to other factors, there are two or three schemes that have brought in maximum agricultural production in this country. More particularly, the DPAV programme and the Small and Marginal Farmers Development programme have given

[Shri P. Venkatasubbaiah]

immense benefits to the people. Our friends coming from the north are speaking disparagingly about the schemes. I do not know whether their Governments have failed to implement these programmes, but so far as our States are concerned, these schemes have been implemented and the small and marginal farmers have been immensely benefited by these schemes. I want that more funds should be allotted for such schemes and that they should be made to continue.

Coming to land reforms, our State and Karnataka have been efficient enough to implement land reforms. Land reforms in these two States have been implemented and I would invite my friends to go to those States and see for themselves how land reforms are being implemented. We should not shut our eyes to the progressive policies made by the previous Government which has made it possible for this country to achieve self-sufficiency in food-grains.

Another factor I would like to impress upon the Hon. Minister is with regard to the discriminatory policy that is being adopted with regard to price fixation for sugarcane in this country. Some States are being discriminated against. There was some formula, at one time, of linking price with recovery but that has been given up. Now a premium is being given for inefficiency and no production and Kisans are being penalised for having produced more per acre. This should be given up and there should be a uniform policy. An impression is already there that the South is being discriminated against by this Government. There are various reasons to show that, and I do not want that this Government should follow that policy and create a sort of gulf between State and State. These regional imbalances must be corrected and it should be seen to that sugarcane cultivated in other area also gets the minimum price and a remunerative price.

With these few words, I would again request the Hon. Minister to give his undivided attention to the utilisation of Krishna waters by the people of Rayalaseema.

MR. DEPUTY SPEAKER: Shri AMRIT NAHATA.

SHRI AMRIT NAHATA (Pali): I have an Estimates Committee meeting: could I be called after 4 o'clock?

MR. DEPUTY SPEAKER: So, you will come back from the meeting and then speak.

श्री चन्द्रशेखर सिंह (वाराणसी) : उपाध्यक्ष महोदय, कृषि और ग्रामीण विकास के बजट पर आज चर्चा हो रही है । सर्वप्रथम मैं माननीय बरनाला जी को साधुवाद देना चाहता हूं कि कृषि और ग्रामीण विकास पर 40 प्रतिशत जो जनता पार्टी के घोषणा-पत्र में था उस ो खर्च करने की बात कही गई है । लेकिन उस साधुवाद के साथ साथ यह भी कहना चाहता हूं कि साधु को कुटिल नही होना चाहिये, बल्कि साधुता का परिचय देना चाहिये । पूरे का पूरा बजट अगर आप देखेंगे तो देखने में तो लगता है कि 40 परसेंट उसमें खर्च कर रखे है । लेकिन सारा का सारा देखने के बाद ऐसा लगता है कि यह आंकड़ों का जाल कुटिलता से भरा हुआ है । और इस का प्रमाण मैं देना चाहता हूं । पिछले वर्ष जिस को हमने कांग्रेसी बजट कह कर संज्ञा दी थी कि जनता सरकार को समय नही मिला बजट बनाने का उस बजट में 37.42 पूरे टोटल बजट का खर्च किया गया था । इस साल बढ़ कर 40.29 हो गया । यानी पौने तीन परसेंट बढ़ोतरी हुई । तो यह एक कुटिलता का जाल है । इस को सही ढंग से नहीं रखा गया । क्योंकि इस में जोड़ दिया गया जो फर्टीलाइजर पैदा होगा, जो उर्वरक पैदा करने के लिये फैक्टरीज खडी होंगी, उस के जो दाम लगेंगे यह जो उर्वरक पैदा होगा उस को खेती की मद में जोड़ दिया गया क्योंकि वह खेती के इस्तेमाल के लिये होता है, इसलिये उस का पैसा भी इस में जोड़ दिया गया ।

दूसरी तरफ हैल्थ और फेमिली वेलफेयर की 75 परसेंट की जो मद है यानी 213 करोड वह भी कृषि और ग्रामीण व्यवस्था के विकास मे जोड दिया गया। उसी के साथ साथ स्माल स्केल इण्डस्ट्रीज की मद मे जो रुपया रखा गया 219 करोड वह भी ग्रामीण विकास के नाम पर जोड दिया गया। मैं समझ नही पा रहा हू कि वह जो स्माल स्केल इडस्ट्रीज का क्लाज है जो 15 लाख तक का बनाये, वह स्माल स्केल इण्डस्ट्रीज के अन्तर्गत आता है, क्या 15 लाख की फैक्टरी खडी करने का काम गाव का आदमी आज कर सकता है। यह कृषि की योजना फिर शहरों की तरफ ले जा रही है। योजना का मुख जो गाव अभिमुख होना चाहिये था, वह शहर अभिमुख हो रहा है। शहरो के शोषण के औजार जो गाव थे, हम समझते थे कि इस मे क्रान्तिकारी तबदीली होगी। सुधार जरूर हुआ है, लेकिन क्रातिकारी की जो भूख थी, उस के इलाज करने का कोई काम नही हुआ। इसलिये मै कहना चाहता हू कि 40 फीसदी खर्च करने की बात कर के साधुवाद का काम तो जरूर किया, लेकिन साधु को कुटिल नही होना चाहिये, उसे साधुता का परिचय देना चाहिये।

दूसरी बात मै यह कहना चाहता हू कि अगर यह मान लिया जाये कि फर्टीलाइजर खेतों मे इस्तेमाल होता है इसलिये कृषि मे जोडा जाये, तो फिर शुगर-केन, जूट और काटन को इडस्ट्री मे क्यों नही जोडा जाये? इस को खेती मे क्यों जोडा जाय। इस को उद्योग मे जोडा जाना चाहिये। लेकिन अगर एक ही जगह दो तर्क इस्तेमाल होते हैं, शुगर-केन और काटन को भी ग्रामीण विकास और कृषि के अन्दर जोड़ा जाता है और फर्टीलाइजर को भी उसी के अनुरूप खेती में जोड़ा जाता है तो जो तर्क फर्टीलाइजर के लिये इस्तेमाल किया जाता है अगर वही तर्क शुगर-केन और काटन के सम्बन्ध में इस्तेमाल किया जाये तो यह पैसा भी इण्डस्ट्री में चला जायेगा। इस हिसाब से कुल बजट का 31 प्रतिशत आज खर्च हो रहा है। जो 40 परसेंट खर्च करने की बात कही गई है, वह भी नही किया गया।

दूसरे मुझे यह कहना है कि कृषि को उद्योग समझना चाहिये लेकिन आज कृषि को उद्योग नही माना जाता है। जब चीनी के दाम का सवाल आता है तो कृषि मंत्री कहते है कि यह मशीन की घिसावट है, यह पिराई का खर्चा है, यह गन्ने का दाम है, यह मजदूरी का मूल्य है, इस को लगाने के बाद इतना बैठता है। लेकिन अपने देश की अजीब दास्तान है, जब किसान किसी चीज को पैदा करता है तो उसके उद्योग की तरह दाम तय करने की प्रणाली नही है, उसका दाम उस तरह मे तय नही होता है जिस तरह से चीनी का होता है। मै कहना चहता हू कि चीनी का दाम तो तय किया जाता है, लेकिन जिस गन्ने मे चीनी बनती है, उस गन्ने का दाम का तय नही किया जाता। गन्ने की क्या कास्ट प्राइस है, लागत मूल्य क्या है, उसके आधार पर ही गन्ने का दाम तय होना चाहिये लेकिन नही होता है। जिस गन्ने से चीनी बनती है, उस चीनी का दाम जरूर तय होता है।

इसी कारण आपने देखा कि किसान को गन्ना अपने खेतों में जलाना पडा। इसी लोक-सभा में श्री ज्योतिर्मय बसु का प्रस्ताव था उसमें भी यह था कि तम्बाकू के पौधो को भी जलाना पडा। आज यह स्थिति है। इसलिये मेरा निवेदन है कि दाम नीति पर मुकम्मिल विचार होना चाहिये।

रुई से बने कपडा, तो कपडे का दाम तो तय होता है, लेकिन रुई का दाम तय नही होता है क्योकि कपडा इडस्ट्री में, फैक्टरी में और शहरो में तैयार होता है लेकिन रुई का उत्पादन खेतो में होता है। इसी तरह चीनी का निर्माण शहर में होता है, गन्ने का उत्पादन गांव में होता है। गाव में ही तम्बाकू और

[श्री चन्द्रशेखर सिंह]

कई का निर्माण होता है। इसीलिय गाव की इन चीजा का दाम कही भी तय नही होता।

14 54 hrs

[SHRIMATI PARVATHI KRISHNAN *in the Chair*]

इसी तरह स पानी के भी सवाल का आप दखे। कहा जाता है कि इस देश मे 10 करोड एकड भूमि सिंचित है। इस 10 करोड एकड जमीन को जो पानी मिलता है, उसके भी कई दाम है। जो पानी लिफ्ट इरिगेशन स मिले, उसका एक दाम, जो पानी ताल सिचाई म मिले उसका दूसरा दाम, जो पानी बधे से मिले उसका तीसरा दाम और जो ट्यूबवैल से मिले उसका अलग दाम। आज चार दामो पर पानी बिक रहा है। इन चार अलग-अलग दामो के पानी से जो अनाज पैदा होता है उसका दाम जब तय होता है तो वह एक ही दाम, जब बाजार में वह बिके तो उसका एक ही मूल्य होता है।

आपको ताज्जुब होगा कि 60 रुपया बीघा गेहू की खेती में ट्यूबवैल का दाम निर्धारित है और 15 रुपया एकड जो नहरो मे पानी मिलता है उसका दाम निर्धारित है। तो 15 रुपया एकड के पानी म और 60 रुपय एकड के पानी मे जो गेहू पैदा हो उसका बाजार में एक ही दाम तय हो तो आखिर ऐसी क्या दाम नीति हुई? क्या सरकार इस तरह का विचार नही कर रही है कि जब गेहू का दाम एक तय होता है तो सब जगह के पानी का भी एक ही दाम हो? कहा जा रहा है कि हमारे देश में 35 करोड एकड जमीन पर खेती होती है जिसमें से 10 करोड एकड जमीन सिंचित है और 25 करोड एकड जमीन असिंचित है। यह भी कहा जाता है कि इस साल रिकार्ड उत्पादन—12 करोड टन—होने वाला है।

अगर 10 करोड एकड सिंचित जमीन के बारे में माना जाये कि वहा एशोर्ड इरिगेशन है, और ठीक मात्रा मे उर्वरक का उपयोग किया जाता है तो एक एकड में दानो फसलो से कम से कम ढाई टन अनाज पैदा होता है, लेकिन मै जीभ थाम कर बोल रहा हू—वहा डेढ़ टन का उत्पादन मान लीजिए, और इस प्रकार 10 करोड एकड जमीन में 15 करोड टन का उत्पादन हुआ। इसका अर्थ यह है कि या तो सिचाई के आकडे गलत है और या 12 करोड टन उत्पादन के आकडे गलत है। मैं कहना चाहता हू कि इन आकडो की भूल-भुलैया में सरकार की प्रामाणिकता नष्ट हो रही है। कृषि राज्य मंत्री श्री भानु प्रताप सिंह और कृषि मंत्री श्री बरनाला, जो कृषि के विशेषज्ञ है इस बात पर विचार करें।

अगर असिंचित जमीन में आधा टन प्रति एकड का उत्पादन मान लिया जाय तो हमारे देश मे 25 करोड एकड जमीन में 12 करोड टन अनाज का उत्पादन होता है। इस प्रकार कुल उत्पादन 15 करोड टन और 12 करोड टन, अर्थात 27 करोड टन होता है। यह 12 करोड टन का आकडा कहा से आया? यह आकडो की भूल-भुलैया, यह आकडा की धूर्तता का जाल आकडो द्वारा देश को बरगलाना और य लुभावने नारे उपस्थित करना समझ मे नही आता है।

जेल मेनुअल में लिखा है कि जेलखाने में एक आदमी को 750 ग्राम अन्न मिलेगा। मै मान कर चलता हू कि सारा देश एक जेलखाना है—हा, कुछ सुधार अवश्य हुआ है — तो अगर 750 ग्राम का मल्टीप्लाई किया जाये 60 करोड से 365 दिन के हिसाब से तो इस देश के खाने के लिए 16 20 करोड टन अनाज चाहिए।

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : 60 करोड में बच्चे भी हैं।

श्री चन्द्र शेखर सिंह : भोजपुरी में एक कहावत है . "की खाय घोडा, की खाये रारा।" बच्चे कई बार खाते है। वे 750 ग्राम से कम नही खाते हैं। अगर मन्त्री महोदय अपने और हमारे बच्चों का हिसाब लगायेंगे, तो एक बच्चे का हिस्सा 900 ग्राम हो जायगा।

जैसा कि मैंने बताया है, इस देश को खिलाने के लिए 16 20 करोड टन अनाज चाहिए, जबकि हमारे यहा उत्पादन 12 करोड टन है। इस प्रकार 20 करोड टन अनाज की कमी है यानी आधी जनसंख्या आज भी एक वक्त खाने पर रह रही है। या तो यह बात गलत है, और या सरकारी आकडे गलत हैं। मैं इन आकडो को चनौती देता हू। उन्ही के कारण किसानो को ठीक दाम नही मिल रहा है। अगर हमारे यहा 22 करोड टन अनाज का उत्पादन होता, तो किसानों को जरूर ठीक दाम मिलते। इसलिए या अनाज का उत्पादन ज्यादा है, या हमारी आधी जनसंख्या आधा पेट खा कर जिन्दा है।

श्री वसन्त साठे (अकोला) . सारा जमीन पर सिर्फ अनाज नही लगता है।

श्री चन्द्रशेखर सिंह : माननीय सदस्य का हिसाब ठीक नही है। 25 करोड एकड जमीन में से 10 करोड एकड जमीन पर 15 करोड टन अनाज का उत्पादन होता है। मै 25 करोड एकड जमीन को छोड कर कह रहा हू।

माननीय सदस्य श्री माही लाल ने कहा कि सभी जमीन भगवान की है। मुझे हसी आई। एक किसान ने एक खेत बनाया, डाड-मेंड बनाई, खेत को समतल किया, उस को बोया और अन्य सब काम किया। जब उस खेत में अनाज लग गया, तो वह एक पादरी को बुला कर लाया कि पादरी साहब, चलिय, हमारा खेत देखिये। पादरी साहब चारो तरफ घूमने लगे और कहने लगे कि भगवान ने बडा अच्छा अनाज दिया है। उनके बार-बार यह कहने पर आखिर किसान बिगड पडा उस पादरी साहब पर, और उसने कहा पादरी साहब, अगर भगवान ने बहुत अच्छा अनाज दिया है, हमने कुछ नही दिया, तो जब हमने यह खेत तैयार किया, उससे पहले वाले खेत की तारीफ करनी चाहिए थी—जो खेत हमने तैयार किया, उसकी तारीफ नही करनी चाहिए थी। मै कहना चाहता हू कि दस करोड एकड जमीन आज भी बजर है। उसकी तरफ कोई जाता नही। दस करोड एकड जमीन जो खेती के लायक पडी हुई है जिसको बना कर खेती के लायक करना है उसकी तरफ कोई जाता नही है।

15.00 hrs.

इसके बाद मे दाम नीति के बारे मे कुछ कहना चाहूगा। यह दाम नीति का सवाल सब मे प्रचण्ड है। दाम नीति अगर तय हो जाये तो सारा मामला तय हो जाये। लेकिन मुझे लगता है कि दाम किसान को शायद कभी अच्छा नही मिलेगा। एक सेमिनार मे मैं गया था। वहां लिखा था—कृषि मूलस्य जीवनम। मुझे बडी हसी आई। मैंने कहा यहा लिखा जाना चाहिए था कि कृषि मूर्खस्य जीवनम क्योकि कृषि के पेशे मे मूर्ख लोग लगे हुए है जो जागर खपाते हैं, जेठ की दुपहरी मे आग बरसती धूप मे गन्ने की फसल पैदा करते है और फिर अपने हाथ से दियासलाई लगा कर उस फसल को जला डालते है। यह काम करने वाले किसान के बारे में जब लिखा गया कि कृषि मूलस्य जीवनम तो मैने कहा कि सारा धोखा गाव के लिए चल रहा है, एक यह भी धोखा है और वह भी सस्कृति मे लिखा गया है जिसको वहा का किसान शायद पढ कर समझ न सके। (व्यवधान). . . . .अग्रेजी में लिखा जाता तो और गुड गोबर हो जाता।

तो यह दाम का सवाल बहुत महत्वपूर्ण सवाल है। क्या दाम नीति तय हो, क्या गेहू

[श्री चन्द्रशेखर सिंह]

का दाम हो, क्या लोहे का दाम हो, क्या सीमेंट का दाम हो, क्या पैरिटी हो दोनों में, इसके ऊपर विचार होना चाहिए। आज आप पिछले पांच सात या पन्द्रह बीस सालों के आंकड़े देखें तो पाएंगे कि अनाज के दाम दुगुने और तिगुने बढ़े हैं लेकिन अनाज के उत्पादन में लगने वाली चीजों के दाम सात गुने आठ गुने नौ गुने तक बढ़े है।... (व्यवधान) ....

मैं जल्दी कर रहा हूं। लेकिन यह हिन्दुस्तान के भाग्य से जुड़ा हुआ सवाल है। अगर कृषि न रहे तो न हम यहां रहेंगे, न आप यहां रहेंगे, न यह सदन यहां रहेगा। हवा पी कर कुछ योगी लोग रह सकते है, हम लोग नहीं रह सकते हैं। इसलिए यह मसला देश से और देश की किस्मत से जुड़ा हुआ है।

आज गेहूं का दाम 112 रुपये 50 पैसे कृषि आयोग ने तय किया है। यह कृषि आयोग क्या बला है, यह मैं समझ नहीं पाता हूं। यह कैसे सोचता है, कैसे दाम जोड़ता है, कैसे दाम निकालता है, क्या प्रणाली है इसकी ? मैं बरनाला साहब से कहना चाहता हूं कि चार पानी के दाम जो मैंने बताए क्या उस पर भी 112 रुपये पचास पैसे ही दाम आता है या कुछ उसमें और फर्क होता है ? तो इस दाम नीति पर एकदम पुनर्विचार करना होगा, नये सिरे से विचार करना होगा।.... (व्यवधान) ..

मैं दो मिनट में खत्म कर रहा हूं। आज किसान को अनाज का दाम इसलिए ठीक नहीं मिलता कि बैंकों से किसान के अनाज के लिए कर्जा नहीं मिलता। मेरा एक सुझाव है सरकार को कि जो किसान अनाज पैदा करे और जो उसके घर में हो उस पर 60 प्रतिशत कर्जा उसे बैंकों से मिले ताकि वह उचित और वाजिब दाम जब मिलने लगे तब उसे बेचे न कि शादी के अवसर पर सस्ता ले जा कर किसी को बेच दे।...... (व्यवधान) ..

तीसरी बात फसल बीमा योजना चलायी जाय। अन्त में एक अन्तर्राष्ट्रीय धूर्तता का ज़िक्र करके मैं अपनी बात खत्म करना चाहता हूं.... (व्यवधान)....

MR. CHAIRMAN: Please conclude. I have called the next speaker.

श्री चन्द्रशेखर सिंह : यहां एक कृषि अनुसन्धान परिषद है जिसके डायरेक्टर जनरल है श्री स्वामीनाथन। उन्होने कह दिया कि गेहूं में उतनी ही मात्रा लाइसिंग की है जितनी दूध से है जिस पर उनको.......... (व्यवधान)* ......

MR. CHAIRMAN: Don't record Hon'ble Member's remarks. I have called the next speaker. You are not being recorded.

**SHRIMATI RASHIDA HAQUE CHOUDHURY (Silchar): Madam Cnairman, for various reasons I am not able to extend a wholehearted support to the report of the Ministry of Agriculture for the year 1977-78 prepared by the Janata Government.

India is an agricultural country. Nearly 80 per cent of the population depend on agriculture and therefore if we are really interested in eradicating poverty from our land we have but no other option than to think of the economic betterment of our agriculturists and the rural economy.

According to the report under discussion, the Indian Council of Agricultural Research supervises the activities of agricultural universities, animal husbandry, development of fisheries, forest etc. It is a very big department which looks after many

*Not recorded.

**The original speech was delivered in Bengali.

subjects and it would take a very long time if I am to dilate on all its activities. The time at my disposal is limited and I would only like to say this much about this organisation that they are not able to pay as much attention as is needed for the betterment of agriculture in our country. For example, the agriculturists in our country. For example, the agriculturists are often asked to produce high-yielding varieties of crops but the villages located as they are, far from the cities, do not always get the helpful assistance from this organisation and the role of the ICAR remains a hearsay to the rural agriculturists. I also feel that the financial allocations that are made for this organisation in the Ministry's budget are far too inadequate and it should be granted more funds so that it can play its legitimate role of promoting agricultural know how to the agriculturists.

Rice and paddy are the two important cereals.

MR. CHAIRMAN: Members who are having private conversations are requested to keep their voices low.

SHRIMATI RASHIDA HAQUE CHOUDHURY: Unfortunately the Government have adopted a policy of discrimination in regard to these two crops. Rice is grown in abundance in the South but as I have already stated that the paddy growers of the South are being subjected to a discriminatory treatment and I would like to draw the attention of the Minister so that he may take immediate steps to end it as soon as possible.

I would now like to say a few words about the Food Corporation of India. Madam Chairman, the establishment cost of running this organisation is very high. It is like rearinng a white elephant. I would therefore strongly urge upon the Government to take steps to cut down the present administrative cost of this organisation and make it cultivator-oriented. The benefits of this organisation must go to the cultivator. Along with this we have also to educate our farmers about the various scientific techniques to keep their produce in proper storage for the whole year. In the entire eastern region of the country rice is grown fairly well but almost all the rice mills located in this region are old and their yield is low. The Govt. have not been able to pay much attention to modernise these mills according to the latest scientific technology. The small and medium cultivators have to go to these mills even though they get a low return of their paddy. The traditional method of hand-pounding of paddy which was once a flourishing cottage industry has virtually disappeared from the rural scene and today it is difficult to get persons who are experienced in the art of hand-pounding of rice. In such circumstances the poor cultivators have to go to these mills even though they have to suffer. I would therefore appeal to the Government to initiate immediate action to modernise the rice mills of the country so that they can be helpful to the small cultivators.

As at present, the policy of procurement is so designed that leaves no stock with the farmers which can sustain him for the whole year. I would also request the Government to look into this matter and to improve the present situation.

The functioning of the National Seeds Corporation needs to be tonned up. Most of the farmers in far flung rural areas are not aware of the fact that they can get good variety of high-yielding seeds from this organisation. Therefore it is essential for the Government to see that good variety of high yielding seeds are made available to the farmers in time and at a reasonable costs. Fertilizers particularly the chemical fertilizer play a very important role in augmenting agricultural production. Here too our agriculturists do not have any practical knowledge about the use of such fertilizers. They do not know the type of fertilizers that should be used in a particular type of soil. I

[Shrimati Rashida Haque Choudhury]

would therefore suggest that apart from the governmental agencies, co-operation of agricultural universities and institutes should be enlisted and the teachers from these organisations should go and impart practical training to the cultivators about the correct use of chemicals fertilizers and help them to raise their production.

Although sugar is not produced in substantial quantity in the eastern regions yet I feel that if the cultivation of sugar is undertaken in the rotation of crops the cultivators may stand to gain. The whole of the eastern region particularly the hilly regions are very rich in forest wealth. However, facilities for exploitation of this wealth is far too inadequate and it is time that Government must think of proper and fuller utilisation of this wealth. Madam Chairman I would take this opportunity to highlight another point of importance connected with the forests of our country and it is the wild life of our country. I have no hesitation to say that the Government's efforts to save and enrich the wild life of our country have not been very comendable. You are surely aware of the fact Madam that the one horn rhinocerous is available in Assam and no where else in the world. These and other animals are preserved in the game sanctuaries which are located on the banks of river Brahmputra. It is a common knowledge that when floods come in Brahmputra it takes a heavy toll of life and the furious flood water every year carry away hundreds of wild animals who are preserved in these sanctuaries. It is therefore essential that the Government should pay serious attention to this problem and ensure proper preservation of the precious wild life of our country

Another important agricultural crop that is grown in Assam is tea. The number of tea gardens was 1080 and it has now been reduced to 751 as a result of amulgamation. The head offices of the tea gardens of Assam are located mostly in Calcutta. As a result of this the State of Assam is losing tax that is being paid by these head offices and in addition to this the young educated boys of our State are being denied the opportunity of employment. They cannot become managers or deputy managers of the tea gardens. I feel that this matter needs to be looked into closely and carefully.

I would like to say a few words about the urgency of taking flood control measures in the eastern region. For those who live in Assam flood control is more important than irrigation because Assam gets more rainfall than any other State and during the rainy season it suffers heavily from flood water. The Government have initiated the Brahmputra Flood Control Project but it functions in name only. Every year because of the floods we are not only losing crops but hundreds of persons are rendered homeless. But then Brahmputra is a mighty long river and even of we propose to build bunds or embankments I think it would be beyond the financial capacity of the State Government to undertake this venture although the subject matter falls within the jurisdiction of the State Govt. I am equally doubtful whether the Central Government can also achieve this task without any foreign assistance. I must congratulate President Carter of USA and the British Prime Minister Mr. Cailaghan who have expressed their willingness to finance project for control of rivers in the eastern region of India including Bangladesh. If the scheme fructify, the turbulent river Brahmputra can be tamed and it will no longer spell disaster but will usher in an era of prosperity in the eastern region.

For nearly a decade now the Barrack Dam Project has remained a subject of research with the Government. If this project takes shape then the persons living in lower Assam and Kachar will be greatly

benefitted and their economic standard will be raised. I would therefore request the government to see that the project which has hitherto remained a non-starter is started soon.

And finally as I close my speech I would request the government to pay more attention for the electrification of entire eastern region and for the production of hydro-electric power for which great potentials have been provided by nature and which remains unutilised

SHRI PABITRA MOHAN PRADHAN (Deogarh): Madam Chairman, I rise to support the Demands for Grants under the control of the Ministry of Agriculture and Irrigation. Prior to me, so many Members have already made so many suggestions which are very valuable and those sugestions which are feasible and practicable can be considered for execution within the coming four years.

SHRI D. B. CHANDRE GOWDA (Chikamagalur): Why don't you reduce it by one year? One year has already passed.

MR. CHARMAN: Don't interrupt him. Let him continue.

SHRI PABITRA MOHAN PRADHAN: Now, let these feasible and practicable suggestions be executed. I have only one suggestion and the suggestion has also come from others. My suggestion is that either rain water or water caused by the melting of the snow should not be permitted to flow into the sea; that water should be reserved in so many reservoirs of different dimensions so that this water would serve the purpose for irrigation; as a result the country would reach the stage of plenty. While making this suggestion, I also say that the waters of the Brahmputra should be diverted to the Ganges through the Tiesta river and from the Ganges it should be brought to Vindhyas by canals and it should be pumped out in different stages to the South Indian rivers, Godavari, Krishna, Cauveri, Narmada and Tapti and the Orissa rivers Mahanadhi, Brahmani, Vaitarani, Subernarekha and other rivers so that the entire India could be irrigated. Let the Agriculture Ministry ransack the files; they will be able to find this suggestion in their files and it will take about '5—40 years to complete this Project point as a result the entire waters of India would be utilised for irrigation purposes.

Water is the prime necessity for irrigation and for any type of agriculture So in this way, water should be utilised. In my opinion, fertiliser and insecticide are secondary necessity. Instead of spending so much money on fertilisers insecticides and pesticides, let the government give more attention towards this. While suggesting such a gigantic irrigation system, I want to caution the government, nay society, regarding one point. In every river bunding there is bound to be submersion of vast areas, as a result a great number of peoples living areas are likely to be submerged. This causes complicated, intricate problems of resettlement. From my experience I say that not only Orissa but also throughout India, leaders and political parties and governments take credit that they have done such and such work but they do not take any real interest in practical resettlement problems. It is throughout India. I am not going to say what has happened in other States. I am going to mention the difficulties of the displaced persons in Orissa I think and I claim that in India, nay, in the entire world, Orissa is the only State where in one river valley project, *viz.*, Hirakud project, 1,30,000 people have been displaced and the Government did not take much care with the result that now some of the people are begging from door to door. I was a Minister in the Orissa Government for a long period, for about fifteen years and am responsible for this problem. Today I am mentioning this one thing particularly to my Minister here. There is another project *viz.*, Rengali Project. It is done by bunding the river Brahmini in Orissa State. In this project, lands of about eighty thousand people are to be submerged and they are

[Shri Pabitra Mohan Pradhan]

to be displaced. The Orissa Government Engineers in the last four years are very briskly, actively and promptly going on constructing the dam and they have not given enough attention to the resettlement problem. As a result of that, those eighty thousand people are very much dissatisfied and they have been complaining. They have taken a vow that it is better to die there, to be drowned there than to be displaced and to leave their home and heart. As a result of that, they have made a mass petition to this House and I have presented it here. They have made a mass petition to the Orissa Assembly also They have gone to all the highest Officers, higest authorities in Orissa, and here also. They have gone upto the President. They have gone to the Prime Minister, the Irrigation Minister and they come here also, through me with a mass petition.

I think the Orissa Government is sleeping and is not taking so much care to see that they are resettled properly. I warn the Ministry, the Ministers, both of them, who are present here, the Government and the nation as a whole that if we do not take proper care for their resettlement, those people are not going to budge an inch from their place. Let anybody go there, drag them, but they will drag them in such a way that together with them, they will be dragged and the result would be that there will be a struggle between them and the persons going there to drag them, to displace them. There will be resistance. I apprehend that there will be resistance this year and they may not allow the work to go on. Thousands will be coming and sitting on the face of the work. As a result, you will have to shoot them. But they are not the men to be shot dead. Before they die, they will kill many of your engineers, so that that place will be a deserted one. None but the government will be responsible for such violence. They know how to fight. In 1942, I fled away from jail by scaling the wall of the jail and we some submerged people had a parallel Government there and those people had to face bullets. The British Government and the State Governments, all combined, could not face them. They had to quell the agitation by aerial machine gunning with the result there were thirteen instantaneous deaths. Those people are there and they have already pressed me to take up their cause and I took up their cause Constitutionally and I advised them to go to all the authorities of the State and the Centre and they have left no stone unturned to approach the authorities If the authorities, either the State Government or the Central Government, would not look to the right pleas, rather the birth-rights of these people, you would be put to great difficulties; I very cautiously give this warning to the nation. It is a question of life and death for them For any violent work government will be fully responsible, not the people.

The Orissa Government says that there is no land. I say there is land. Let the Minister of State accompany me; I will show him plenty of land. The Orissa Government would not agree, would not be willing, is not willing, has not been willing, to cut trees in the reserve forests. It means that the value of the of a man is less than the value of a tree in the opinion of the Orissa Government. The Orissa Government argue that it is not the Orissa Government, but it is the Central Government that has directed them not to cut any trees in the reserve forests. So, I demand of the hon. Minister that he should write a letter to Orissa government that, if need arises, and the need has already arisen, they must deserve the reserve forests and cut trees and give land to the persons who are to be displaced.

They should be given land for land and house for house. Now if the department construct a house, they charge 18 per cent as construction charges. Besides that, the displaced person will have to lose at least 50

per cent in various ways to the contractor before the house is constructed. So, it come to 50 plus 18, which is 68 per cent. Therefore, only 32 per cent will remain with them by the time the house is constructed. That is why I demand that you give them the money and let them construct the houses themselves.

In all humility, but with all determination, I make this suggestion, nay, demand, that the Governments of the State and the Centre should take proper measures for the resettlement of the displaced persons, meaning land for land. If I have 20 acres of land, which have been taken, you must give me 20 acres of land at one place because of **chakbandi**, not 2 acres in one place, 3 acres in another place and so on I am not going to beg for it, have legal and moral right.

MR. CHAIRMAN: I think you have made your point. Please conclude.

SHRI PABITRA MOHAN PRADHAN. Because of the necessity of the society, you displaced me, you took away my land and you took away my property Would you not give me the same extent of land and the same value of property? Otherwise, I will not allow you to enter my place. There is no justice, either legal, economic, social, cultural or moral in this. So, I would request the Government that they should take special interest in the resettlement of persons who have been displaced in the past, and who will be displaced in the future, because of the taking up of such national projects.

Shri Biju Patnaik, Central Minister has already told me that he would try to attractively resettle the people. It goes there, I think the matter may be settled. I shall accompany him.

Now the compensation given for a lemon tree is only Rs. 3. It is really a wonderful thing. Such funny compensation for other properties also. What an injustice!

MR. CHAIRMAN: Please conclude now. I have to call the next speaker.

SHRI PABITRA MOHAN PRADHAN: After congratulating the Minister, and the Ministry for giving more attention to agriculture, I resume my seat.

MR. CHAIRMAN: Shri Bhagat Ram.

श्री कचरूलाल हेमराज जैन : (बालाघाट) : सभापति महोदय, मेरा एक व्यवस्था का प्रश्न है । इस समय हाउस मे कृषि और सिचाई मंत्रालय की मांग चल रही है और पूरे सदन में जितने लोग भी चुनकर आये हैं सभी कृषि प्रधान देश बोल रहे है, दो दर्जन सदस्य इधर हैं और आधा दर्जन उधर बैठे है । कोरम के बगैर विचार नही होना चाहिए ।

MR. CHAIRMAN: Are you raising the question of quorum?

श्री कचरूलाल हेमराज जैन जी हा, मैं कोरम का सवाल उठा रहा हूं ।

MR. CHAIRMAN: All right. Let the quorum bell be rung....Now there is quorum. Shri Bhagat Ram.

श्री भगत राम (फिल्लौर) : सभापति महोदय, कृषि मंत्रालय की जो रिपोर्टस पेश की गई हैं, उनको देखने से ऐसा लगता है कि जैसे सब कुछ अच्छा है और किसी जगह कोई भी कमी नही है । मैं कहना चाहता हूं कि मौजूदा सरकार की कृषि नीति वही है, जो लगातार पिछले तीस सालों से कांग्रेस चलाती रही है । यह नीति बडे-बडे जागीरदारों को लाभ पहुंचाने, उनकी जमीन की रक्षा करने और छोटे किसानों तथा खेत-मजदूरों को सब्ज बाग दिखाने की नीति है । इस नीति मे बुनियादी तौर पर कोई फर्क नही पडा है—यह वही नीति है, जो कांग्रेस के समय चलती रही है ।

[श्री भगत राम]

हमारे देश मे भूमि-सुधार ढोंग मात्र बन कर रह गये है। कानून पास किये गये हैं, लेकिन उन्हें अलमारी मे रखा हुआ है—कही भी उनका इम्प्लीमैंटेशन नही किया गया है। हम लोग देखते है कि अभी भी 5 परसेंट लोगो के पास लगभग 40 परसेंट जमीन है। यहा का हलवाहक और खेत-मजदूर भूखा मरता है। न तो खेत-मजदूर को जमीन मिली है और न लैंडलैस को। बल्कि खेत-मजदूरों को मिनिमम वेज भी नही दी गई और न उन्हें मिनीमम वेज देने के लिए कोई प्रबन्ध किया गया है।

बेशक पैदावार बढ़ती जा रही है, परन्तु हम देखते हैं कि पर कैपिटा कनजम्पशन लगातार घटती जा रही है। हम यह भी देखते है कि किसानो को उनकी पैदावार की रीम्युनरेटिव प्राइस नही मिल रही है। मै कहना चाहता हू कि यह नीति बड़े-बड़े लैंडलार्डज, अमीर किसानो, बड़े-बड़े व्यापारियो, ब्लैक-मार्कीटयर्स और इडस्ट्रियलिस्ट्स के हक मे जाती है। किसानो की लगातार लूट हो रही है। किसान लगातार पिसते चले जा रहे है। उपभोक्ता को भी इसका कोई लाभ नही० पहुचता बल्कि उनकी बुरी तरह से लूट की जाती है।

चूकि समय की कमी है, इसलिए मै और प्राबलम्ज पर नही बोलना चाहता हू। मै सिर्फ पैदावार की कीमत के बारे मे जिस ढग से किसानो की लूट हो रही है, एफ०सी० आई. की फक्शनिग और उस क मुलाजिमो के बारे मे बोलना चाहता हू।

गन्ने के उत्पादक को आप जानते है लगातार लूट होती रही है। पिछले साल और इस साल भी यू० पी० म उन का क्या हाल रहा है? यहा तक कि गन्ना वहा पर लोगो न जलाया। उन के गन्ने को शुगर मिल के मालिको ने नही खरीदा। यहा तक हालत है कि जो गन्ने का फालतू माल है चारा या कोई जो जलाने के काम मे आती है उस की कीमत पन्द्रह पन्द्रह और चौदह चौदह रुपये रही है और गन्ने की कीमत केवल 6 रुपए, 7 रुपए रही है। लोगों ने अपने गन्ने को जला दिया है। इसी तरह से पजाब मे भी हाल है। पजाब मे बेशक गन्ने की इतनी बुरी हालत नही है लेकिन फिर भी जितना गन्ना वहा पैदा होता है उस को मिल उठाती नही है। जितना गन्ना पैदा होता है उसका 15 प्रतिशत गन्ना मिले लेती हैं, बाकी गन्ने का या तो किसान गुड बनाता है या पशुओं का चारा बनाता है या और किसी काम मे ले आता है। पजाब की सरकार ने सेंटर से दरख्वास्त की है कि वहा उन को 6 चीनी की मिले और लगाने की इजाजत दी जाय। लेकिन कहा जाता है कि प्लानिग कमीशन उन की मजूरी नही देता और कई तरह के बहाने बनाए जाते है। मैं कह रहा हू कि जो पजाब गवर्नमेंट की माग है वह बिलकुल दुरुस्त है। इसी तरह से यह भी पिछले समय मे मालूम हुआ है कि यहा जो गन्ने के उत्पादक है उनकी किस तरह से लूट हुई है। जो चीनी मिलों के मालिक है उन का उन्हे लूटने की खुली छूट दी गई है। चीनी पर एक्साइज ड्यूटी को कम किया गया है और चीनी की कीमत को बढाया गया है। इस के मुकाबिले मे जो गन्ने के उत्पादक है उन का कम पैसा मिला है। यह सब आप के सामने है। इसलिए मै मत्री महोदय को सुझाव देना चाहता हू कि जितनी भी पुरानी मिले है चीनी की उन को माडर्नाइज किया जाय और जितनी भी चीनी मिल है उन सब को नेशनलाइज किया जाय। जो भार्गव कमीशन की रिपोर्ट है उस पर अमल किया जाय।

इसी तरह से उनके निर्यात पर सब्सिडी दी जाती है। पिछले साल 28 करोड़ रुपये की सब्सिडी दी गई है। उस सब्सिडी का निर्यात

पर बन्द कर के जो उपभोक्ता लोग हैं या किसान हैं उन को दी जाय ताकि उसका कन्जम्पशन देश में ही बढ़े। देश मे जो चीनी का उत्पादन है उस को देश में ही कन्जूम किया जा सके। इसी तरह चीनी को बेचने की जो डबल नीति है खुले मे बेचने की और कट्रोल की उस को भी खत्म किया जाय। सारी चीनी को कंट्रोल के जरिए बेचा जाय।

यह भी देखा गया है कि किसानों का करोडो रुपया मिल मालिकों की तरफ बकाया है। वह दे नही रहे हैं। उस के लिए भी कोई न कोई प्रबन्ध किया जाय। चाहे उन के ऊपर डबल या उससे ज्यादा ब्याज देने के लिए उन को मजबूर किया जाय या और कोई उपाय किया जाय।

कपास का भी सारे देश मे यही हाल रहा है। खास कर के पिछले साल कपास बोने वालो को रेमयुनरेटिव प्राइस नही मिली है। हमारे पजाब म आल इडिया का 17 प्रतिशत क्षेत्र बोया जाता है और 17 प्रतिशत कपास पैदा होता है। जैसे कि बाकी देश मे हो रहा है वैसे ही पजाब मे भी जो इडस्ट्रियलिस्ट्स हैं, बडे-बडे व्यापारी या जो बीच के बिचौलिए है उन्होने कपास उगाने वालों की लूट की है, उनको रेम्युनरेटिव प्राइस कपास की नही मिली है। उनको मजबूर हो कर यहा आ कर धरना देना पडा है, फिर भी उन की बात नही सुनी गई है। पजाब सरकार ने यह माग की है कि जो कपास की पैदावार किसान करते है उन को बढावा देने के लिए सपाट प्राइस 450 रुपये होनी चाहिए। कपास को खरीदने के लिए काटन कारपोरेशन बनाई गई है। वह काटन कारपोरेशन सारी कपास नही खरीदती। उस के पास वर्किंग कैपिटल बहुत कम है। आंकडा से पता चलता है कि 1976 में उन के पास जो वर्किंग कपिटल था वह 1245 59 लाख था जब कि जो देश से कपास की पैदावार होती है उस की कीमत लगभग 900 करोड रुपये होती है। उसके बिना सन् 1976 मे इस कार्पोरेशन ने जो कपास खरीदी है वह सिर्फ 4,66,000 बेल्स 7628 76 लाख रुपये की है जिस मे दूसरे खर्च भी शामिल हैं जब कि सारे देश मे लगभग 60 लाख बेल्स की पैदावार हुई थी। इसी से पता चलता है कि काटन कार्पोरेशन के पास वर्किंग कैपिटल की कितनी कमी है जिसकी वजह से वह इतनी कम कपास खरीद सका। इस तरह से किसानों को व्यापारियो और इडस्ट्रियलिस्ट्स की लूट पर छोड दिया जाता है। मै मिनिस्टर साहब से अपील करना चाहता हू कि काटन कार्पोरेशन के वर्किंग कैपिटल को बढाया जाय और बिचौलियो को काटन की खरीद से से निकाला जाय। अगर काटन कार्पोरेशन कपास को खरीदे तो किसानो की लूट बन्द हो सकती है।

इसी तरह से जो जूट के उत्पादक है उनको रेम्युनरेटिव प्राइसेज नही मिल रही है। उनकी भी बुरी तरह से लूट हो रही है। तम्बाकू की भी यहा पर बडी चर्चा हुई है। तम्बाकू का जो उत्पादन करने वाले है उनकी भी लूट हुई है। इसी तरह से हमने देखा है पैडी और गेहू के मामले मे भी जब फसल की कटाई का समय होता है उस वक्त चूंकि किसानों को पैसे की जरूरत होती है, उन्हें बैको का और साहूकारो का कर्जा देना होता है इसलिए वे अपनी सारी फसल को बेचने के लिए मण्डी मे ले जाते हैं लेकिन उस समय एफ० सी० आई० और दूसरी सरकारी एजेंसिया वहा आती नही है इसलिए किसान को सपार्ट प्राइस भी नही मिल पाती है। पिछले समय में पैडी

[श्री भगत र म]

और गेहू के मामले मे किसान की बडी लूट हुई है। हमारे देश में ऐसा हुआ है। इसीलिए मैं इसकी ओर सरकार का ध्यान दिलाना चाहता हू। पहले जो जोन बने हुए थे उनको तोड कर भी अच्छा काम नही किया गया है। इससे व्यापारी किसानो की लूट करेंगे। जो उपभोक्ता हैं उनको भी ज्यादा प्राइस पर गेहू मिलेगा और ज्यादा कीमत पर पैडी मिलेगी। इसका फायदा सिर्फ व्यापारियों, सटोरियो और ब्लैक-मार्केटीयर्स का ही मिलेगा। आज भी उन्ही को लाभ मिल रहा है। इसलिए मैं कहना चाहता हू कि जो जोन तोडे गए है उसका लाभ छोटे किसानो को नही होगा। जो बडे बडे लैंड-लार्ड है जो कि अपने पास अपनी पैदा-वार रख सकते है उन्ही को इसका फायदा हो सकता है या फिर व्यापारियो को फायदा होगा। छोटे किसान और कन्ज्यूमर का इससे कोई भी फायदा होने वाला नही है। यदि आप उनको फायदा पहुचाना चाहते है तो उसके लिए लाजमी है कि जो जोन तोड गए है उनको वापिस लाया जाये, पहले की तरह जोन कायम किये जायें।

इसी के साथ-साथ मैं यह भी सुझाव देना चाहता हू कि हमारे देश मे जो पर-कपिटा कजम्पशन है, चाहे शुगर के लिए, चाहे अनाज के लिए या दालों के लिए वह लगातार कम होती जा रही है जिससे यह सिद्ध होता है कि हमारी इण्टर्नल मार्केट सिकुडती जा रही है और अगर बाहर एक्सपोर्ट करने के लिए हम पैदावार करेंगे तो बाहर की मार्केट का हम मुकाबला नही कर सकते है। इस-लिए यहा पर इस तरह से लैण्ड रिफार्म्स करना होगा जिस से भूमिहीनो को जमीन मिले और दूसरी पालिसी बनानी होगी जिससे कि लोगो की क्रय शक्ति बढ़े ताकि यहां की मार्केट बढे और कुछ जरूरी वस्तुएं ही बाहर भेजनी पडे।

सभापति महोदय, एफ० सी० आई०के एम्पलाइज यूनियन ने एक मेमोरैंडम दिया है जिसमे एफ० सी० आई० की ठीक फक-शनिग के लिए बडे अच्छे सुझाव दिए है। उन्होने यह भी कहा है कि अगर उनको नही माना गया तो वे एजिटेट करेंगे। क्यो एमर्जेंसी मे जो समझौता तोडा गया, जिन को नौकरी से निकाल दिया गया, उन को वापस नही लिया गया है। मै आप से प्रार्थना करूगा कि उन्होने जो सुझाव दिये है उन का मान लेने से एफ० सी० आई० अच्छी तरह से फक्शन कर सकती है। मै पाच मिनट और लूगा...

MR CHAIRMAN: I have called the next speaker, please resume your seat. I would request the non Members to please cooperate with the Chair There are a large number of Members who would like to speak. I gave two minutes after the first bell and if you still ask for five more minutes, it will be impossible to get through this very important subject. A large number of Members come from rural constituencies and they would certainly like to participate Therefore, I would request the hon Member to cooperate

श्री भगत राम: जो टाइम हमे मिला है, उस से कम टाइम मैंने लिया है।

MR. CHAIRMAN: The time allotted to your Group is already over. I have given you extra time Therefore, I request you to cooperate

SHRI S NANJESHA GOWDA (Hassan): Madam Chairman, I am happy that at least now, after waiting for

some time I got a chance to speak on the Demands. I rise to support the Demands of the Ministry of Agriculture and Irrigation. On this occasion, I would like to congratulate the Janata Government and also the ministers S. S. Barnala and Shri Bhanu Pratap Singh, for their earnest attempt to do something good in the agricultural sector. I am very happy that they themselves being the farmers, have taken lot of interest and the Government has also given the highest priority to agriculture with a view to give sufficient protection to farmers in the country. In this respect, I would like to say that many of the Members have given their valuable suggestions in the agricultural sector to the Ministry. I thank them. I do not want to go into details of those suggestions but I would like to highlight certain points in this sector regarding the development of agriculture in the country.

I would like to speak a few words in my mother tongue so that I can put my feelings and the suggestions in a proper way. *Madam Chairman, I rise to say a few words on the Demands for Grants of the Ministry of Agriculture for 1978-79.

At the very outset, I would like to emphasise the need for greater attention to be paid by the Ministry of Agriculture to the problems of peasants in our country. It is being bruited about in the Annual Report of the Department of Irrigation that 800 Irrigation Projects are dotting the country. It is understood that 450 irrigation projects have been completed and 350 projects are in various stages of execution. Some projects were started 20 years ago and some others 15 years ago and till now they have not been completed. The original estimates were about Rs. 100/- or Rs. 150 crores and meagre amounts of Rs. 5 crores or Rs. 10 crores were being provided year after year for these projects. The slow pace of work and stringent monetary provision have led to inordinate delay in the completion of these projects. Now, I am sure that their cost of construction must have gone up by leaps and bounds. It might be in the region of 400 crores of rupees now. The paucity of irrigation facilities has led to non-utilisation of cultivable land. Consequently, we are unable to augment our foodgrains production. By the time these irrigation projects are completed, the people's back would be bent with the beastly burden of increased expenditure.

I am not generalising. I am having the personal experience of one irrigation project in my District which was started some 20 years ago and I am afraid that 40 more years may elapse before it is completed. The pace of execution of this project can be conveniently compared to snail's pace. You add to this the wastage of national wealth in water. Such inordinate delay in execution is further aggravated by inter-State water disputes. I demand that irrigation projects must be completed expeditiously and that inter-State water disputes must not be allowed to linger on for any length of time. We cannot afford to have our agriculture as a gamble on monsoon.

I would now come to the question of rural development. It is said that 40 per cent of this year's budget has been allocated for rural development. It is also stated that agriculture and irrigation have been given lion's share in the budget. In our Gross National Product of 69,047 crores, 47 per cent is contributed by agriculture. Naturally, it is within bounds of propriety to demand that 50 per cent of the budget must be allocated to agriculture.

Here I have to say that the officers drawing a fat salary of Rs. 2500 a month must move out of their air-conditioned ivory towers and go to villages to acquaint themselves with the problems of peasants. It is not enough to formulate plans in their cosy office rooms. The standard of living of an agriculturist is worse than

*The original speech was delivered in Kannada.

[Shri S. Naujesha Gowda]

that of a IV Grade public servant, who is able to wear good clothes, who is able to educate his wards and who is assured of two square meals. The farmer is not sure of his next measly meal. He has to expose himself to the sun and showers, in his torn clothes. He is being roasted alive in the fire of poverty. 30 years of independence have not improved his position. It is not the responsibility of any one political party in the country. Whether it is Janata Party or the Congress Party, all the political parties have to apportion this blame to themselves. We, no doubt, make good speeches on the pitiable plight of our cultivators, but we have to prove our consideration for them in concrete action.

I am sure that my friends on the other side will understand me as I am speaking in Kannada. I am thankful to the Secretariat for the introduction of interpretation service from Kannada into English and Hindi.

16.00 hrs.

The agriculturists are not getting remunerative prices for their products. They do not have marketing facilities at the door-steps and, in consequence, they are being exploited by middlemen. They do not get adequate credit facilities for agricultural operations. I refer to this kind of callousness of all of us even when agriculture is the backbone of our nation's economy, because I am anxious that we start bestowing our best attention to agricultural growth in the country.

We have the Agricultural Prices Commission to fix the prices of agricultural commodities. They have not done justice to the farmers in the country. I will give you one instance. While working out the cost of agricultural products, they have not considered the actual cost of cultivation, some details like operational cost being Rs. 1994, total operation being Rs. 3129.85, have been given. But the cost of irrigation per hectare has been given as Rs. 9.85. Is it possible to irrigate one hectare at a cost of Rs. 9.85. It is just an absurdity. I am a farmer myself. It is impossible to irrigate one hectare of land at a cost of Rs. 9.85. There are so many such absurdities which I can go on enumerating. The Agricultural Prices Commission is not representative of farmers' interests. The big officers may be experts in their own fields. But they do not know the problems of farming at all. Since they are not acquainted with the day-to-day problems of the farmers, how can they come to a correct decision about the cost of cultivation? The entire structure of the Agricultural Prices Commission must be changed. The farmers' representatives must be on this Commission. There are Farmers' Federations, Associations etc. They must be invited to give their suggestions before fixing up prices of the agricultural commodities.

How do we fix the price of an industrial product? The cost consiousness in the industrial sector has enabled the producers to price the commodities on a profitable basis. The Agricultural Prices Commission must have on it the representatives of farmers, who are conversant with the costs of inputs in agriculture, and such other matters. Then only the farmers will be able to get remunerative prices.

MR. CHAIRMAN: Kindly conclude, Mr. Gowda.

SHRI S. NANJESHA GOWDA: Madam, I have many relevant points to say. Yet I obey your command and resume my seat. Before I do so, I demand that the parity price must be fixed for all agricultural commodities based on the recommendations contained in the book written by hon Member, Shri Charan Singh entitled "Economic Policy of India" which has given valuable suggestions for improving the economic conditions of the farmers in the country. I support the Demands of the Agriculture Ministry.

श्री [illegible] (बाराबाड़) सभापति महोदय, आपने मुझे समय दिया इसके लिए मैं आपका आभारी हूं। आज कृषि और सिंचाई मंत्रालय पर चर्चा चल रही है और पिछले तीन दिनों से चल रही है। अगर देखा जाए दोनों तरफ से जितने भी माननीय सदस्यों ने चर्चा मे भाग लिया, विपक्ष के लोग तो विरोध करते ही हैं उनका काम है शासन की बुटिया निकालना लेकिन जनता पार्टी के माननीय सदस्यो ने भी जो भाषण दिये हैं मैंने वह कड़ी सुनी है खड़े होते समय तो कहते हैं कि हम इस मंत्रालय की मांगो का समर्थन करते हैं, और अन्त मे भी समर्थन करते हैं, लेकिन बीच में पूरे वक्तव्य का अगर अध्ययन करे तो चारो तरफ से इसका विरोध हो रहा है। तो हमारा कहना है कि आज देश मे कृषि सिंचाई की जो मांग चल रही है इस पर यहा जितने वक्तव्य आ रहे हैं मुझे ऐसा लग रहा है कि किसी चुनाव की सभा मे लोग भाषण दे रहे हैं कि हमको कम वोट मिलेगा कि नही देश की आजादी के समय जनसंख्या 36 करोड थी, आज 63 करोड जनता को अनाज मिल रहा है हमारे देश मे तो इतनी आबादी बढ़ने के बाद भी देश से अनाज की कमी है और हम एक दम डूब रहे हैं और किसान बिल्कुल जमीन पर नही है। यह सारी बातें मुझे अच्छी नही लग रही हैं। हमे यह कहना चाहिए था दावे के साथ इतना काम हुआ है, इतना बढ़ाया है और उसको हमे सुचारु रूप से करना है। मैं कृषि और सिंचाई मंत्रालय की कन्सलटेटिव कमेटी का सदस्य रहा और मंत्रालय की तरफ से दो, चार जगह जा कर रिसर्च केन्द्रो को देखा। हमारे देश के अन्दर आज जो रिसर्च हुई है वह बहुत अच्छी हुई है। यह तो नहीं है कि एक साल मे रिसर्च हो गई या नई सरकार के आने से रिसर्च करायी गई। जो रिसर्च केन्द्र हैं और वहा जो वैज्ञानिकों ने किया है वह प्रशंसनीय है। सिर्फ यही काम करना है कि जो हमारी रिसर्च है वह केन्द्रों मे न रखी रहे बल्कि किसानों तक पहुंचानी पड़ेगी उसका विस्तार करना होगा और उपयोग करना होगा। इस तरह से अपने देश की उपज को आगे बढ़ा सकेंगे।

जब हम कलकत्ते गये, मछली पालन केन्द्र हमने देखा। वहा पर उन्होंने अपनी रिसर्च के आंकड़े बताये कि विश्व मे भारत का प्रथम स्थान रिसर्च मे आया है और अमरीका का द्वितीय है। उड़ीसा मे हमने देखा कि मछली पालन केन्द्र में तालाब बनवाये जा रहे हैं और किसानो के लिए अच्छी व्यवस्था की जा रही है। अगर यही व्यवस्था मंत्री महोदय सुचारु रूप से करा दें, जो अड़चनें हैं उनको दूर करा दें और गाव गांव मे किसान की समस्या को दूर कर दें तो दरासल मे हमारे देश के किसी बात की कमी नहीं होगी। लेकिन आज इस तरह की बात चल रही है कि हमारा देश धरातल मे जा रहा है कोई अच्छा काम खोज का कदम नही हो रहा है। हम केवल आलोचनाएं करना चाहते हैं।

मंत्री महोदय को याद होगा कि पिछले 10 साल मे हमारे देश मे कई बार अकाल पड़ा, अनाज की कमी हुई विदेशो से अनाज मंगाना पड़ा, लेकिन हमारी सरकार ने उस अनाज के अकाल की वजह से जो राहत कार्य खोले उसमे सिंचाई के लिए पानी की व्यवस्था नही की। जो भी राहत कार्य हुए उसमें सिंचाई योजनाओं को लाना चाहिए था, तालाब, बनाने चाहिए थे लेकिन पिछली सरकार ने उनके स्थान पर क्या बनवाया, उसने सड़कें बनवाईं। चाहिए तो राहत कार्य मे पानी और अनाज था लेकिन उसने सड़कें बनवाईं।

आज भी हम बजट मे देख रहे हैं कि सड़क निर्माण मे जितना भी सड़को का बजट आया है उतना ही बजट लघु सिंचाई योजनाओं से से काटकर नेशनल हाईवे

[श्री कचरूलाल हेमराज जैन]

के लिए और बड़ी-बड़ी सड़कों के लिए रखा गया है।

मंत्री महोदय इस बात की तरफ ध्यान दें कि जनता पार्टी के लोगों ने जनता से वायदा किया है कि गांव में गांधी जी का सपना पूरा करें, गांव में सिंचाई की व्यवस्था करेंगे, और सुविधाएं देंगे, सड़कें बनायें। अगर इस तरह ध्यान नहीं दिया गया तो बड़ी कठिनाई होगी। गांवों में छोटी सिंचाई योजनायें जो 2–3 लाख से बन सकती हैं, जैसे तालाब बन सकते हैं, उन्हें प्राथमिकता दी जाये। उससे बेरोजगारों को भी काम मिलेगा और सिंचाई के साधन भी उपलब्ध होंगे।

इसी प्रकार एक बहुत बड़ा विभाग है फूड कार्पोरेशन आफ इंडिया। मैं यह नहीं कहता कि वह सुचारु रूप से नहीं चलता है, लेकिन साथ ही उसमें कुछ अनियमितताएं हैं। उनको ठीक करना जरूरी है। क्वालिटी चैक करने के लिए वहां विभाग है। हमारा एनेलिसिस है कि जब अनाज लिया जाता है तो उसकी पूरी जांच होती है, लेकिन जब वह गोदामों से डिलीवरी में दिया जाता है और उपभोक्ताओं को दिया जाता है, उस समय उस अनाज की क्वालिटी में बहुत बड़ा फर्क आता है। इस अनियमितता को रोकने की तरफ मंत्री जी तुरन्त ध्यान देंगे, ऐसी मैं उमीद करता हूं।

अभी जानकारी मिली है कि फूड कार्पोरेशन आफ इंडिया ने पिछले साल, जब कि नई सरकार बनी, उन्हीं दिनों हम यहां पार्लियामेंट में आये थे, तो बंगाल से आवाज आई, सारे जूट मिल के मालिक चिल्ला रहे थे कि हमारा बारदाना खरीदा जाये। उस समय बारदाने का रेट 300 रुपये था, लेकिन आपके मंत्रालय ने वही बारदाना 300 के बजाय 400 के भाव में खरीदा। उसका फायदा किसानों को नहीं मिला बल्कि चन्द पूंजीपति मिल मालिकों को मिला। श्रमिकों को उसका फायदा नहीं मिला। ऐसी स्थिति नहीं होनी चाहिए। जब किसान का माल मार्केट में आता है उस समय ऐसी व्यवस्था होनी चाहिए जिससे किसानों को और कामगरों को लाभ मिले। पिछले साल की जो बारदाने की खरीद हुई है, उसमें मेरी खुली जानकारी है कि 10 करोड़ रुपये हमारे शासन का ज्यादा लगा है। 1975–76 और 1976–77 और 1977 के बाद जो आपने खरीद की उसमें पटसन और बारदाने के रेट 106 रुपये सैकड़ा ज्यादा दाम चुकाये और लाखों रुपये का बारदाना लेकर पूंजीपतियों को लाभ पहुंचाया है। ऐसा नहीं होना चाहिए और पैसे के अपव्यय को रोकना चाहिए। हम एक एक रुपया बचायें और उसको गांवों की उन्नति पर लगायें, जिस का हम ने वादा किया है। अपने हृदय और आत्मा से यह बात नहीं मान सकता हूं कि हमारे देश में कृषि की उन्नति नहीं हुई है, या पिछली सरकार ने इस बारे में कुछ नहीं किया है, या आज की सरकार उसकी उन्नति नहीं करने जा रही है। लेकिन जिस मात्रा में यह काम करने की आवश्यकता है, उसको दृष्टि में रख कर हम सब लोगों को एक लक्ष्य बना कर जुट जाना चाहिए और काम शुरू कर देना चाहिए। आज केवल भाषण और आश्वासन से काम नहीं चलेगा।

हम को डर लग रहा है कि यह सत्र 12 तारीख को समाप्त हो रहा है, तो हम कैसे अपने क्षेत्र में जायगे—हमारी दाढ़ी या बाल भी बचेंगे या नहीं। क्या उत्तर देंगे हम अपनी जनता को? इसलिए मंत्री महोदय से मेरा अनुरोध है कि हमने जो वादे किये हैं, वह उन को पूरा करने की व्यवस्था करें और हमें इस काबिल बनायें कि हम जनता के सामने जा सकें। मैं कृषि मंत्रालय की मांगों का समर्थन करता हूं।

और मंत्री महोदय से निवेदन करता हूं कि वह कम से कम हमारी दाढ़ी का ख्याल रखते हुए इस काम को आगे बढ़ावें ।

SHRI AMRIT NAHATA (Pali): Madam Chairman, I want to draw the attention of the Minister of Agriculture and the House towards the problems of the Indian desert, which sprawls over ten districts of Rajasthan, two of Haryana and one of Gujarat. During the last thirty years, more than Rs. 500 crores have been spent over the Indian desert. This Government is going to spend some more money on desert development, some money on drought-prone area programmes and some money for providing drinking water; another Rs. 500 crores will further be spent over the Indian desert in the coming ten-fifteen years and yet, I am sorry to state that the desert is where it was. This is because, I am afraid, there is no awareness of the real problems of the Indian desert in the administration here or even in the States.

A hundred years ago, we did not have any desert on our soil; a hundred years ago, this region known as the *'thar'* was covered with lush green vegetation. There was adequate rainfall to cover this whole landscape with busheries, fodders and grasses and it was essentially a pastoral landscape. About eighty years back, the British Government ceded this part to the erstwhile States and these princely States distributed these lands to feudal landlords. These landlords started inviting farmers from all over the country to come, settle and cultivate here, because they wanted more revenue. From the day the plough invaded this region, the process of desertification started. It is the plough and the greed of man which has over the years disturbed the total ecological balance of this region. Today, the situation is that not an inch of land has been spared. The plough has invaded the whole soil; the vegetation has been uprooted; the upper six inch layer of soil which is the fertile part has been loosened by the plough and that fertile part of the soil has been swept away by the winds which sweep the region. There is, thus, total land erosion and even when there is good rainfall, the sand yields nothing. Its productivity is finished and there is no green fodder. This region is famous for the best breed of cattle and the three well known cattle breeds, that is Rathee, Tharparkar, Kankrez, have deteriorated; the cattle wealth has been depleted. For an open grazing, a cow needs ten to twelve bighas of land. Today this desert of ours cannot afford to give even two bighas of land per cow for grazing and there neither crops can grow nor fodder can grow.

Then there is another problem in the desert. That is drinking water. Hundreds of crores of rupees have been spent. Some tubewells have been sunk. About 35—40 per cent of the villages are today being supplied with drinking water through pipelines but I am afraid that in the coming 10—15 years these sources would dry up because these tubewells are just water mines and we are mining for water. Some lakes have formed geologically and water accumulated in these places is being taken out over the years. They would dry up and our people will have no source of drinking water. This whole desert of ours along our western border which perhaps is the most active border even today and where our army is stationed at various points will be left with no drinking water. Jodhpur, the second largest city of Rajasthan may have to be evacuated during the coming summer because there is no drinking water.

Now, the question is how to restore the ecological balance of the desert. Nowhere in the world and nowhere in the desert crop husbandry has been

[Shri Amrit Nahata]

allowed, whether it is Israel or California or Jordan or Australia. Crop husbandry is a costly luxury which a desert cannot afford. If today the ecological balance of the desert is to be restored, the entire economy will have to be transformed into a milk economy, wool economy and a fruit economy. But even for that purpose we need water and for drinking we need water. Our desert is rich with certain minerals and for development of industries based on these minerals we need water. As is known, water is a precious commodity in all desert because it has to be brought from long distances and it has to be used in the most economic manner. The only source of water available to the Indian desert is water from the Himalayas which would flow through the Rajasthan Canal. If the waters of the Rajasthan Canal are not used to restore the ecological balance of the Indian desert, then the desert would continue to pose challenges to us, human and ecological, while the waters which we are bringing from the Himalayas to the desert would be used in a most wasteful manner

The second stage of the Rajasthan Canal envisages irrigation for agricultural purposes along our borders in this desert. It is estimated that the second stage of the Rajasthan Canal will irrigate about 8—10 million hectares of land. Now, I want to warn the Minister here This second stage of the Rajasthan Canal—its blueprint was made without any survey of this landscape and I challenge that this assessment made is baseless. The second stage of the Rajasthan Canal as its stands today, will never be able to irrigate more than 2 million hectares of land because the whole landscape is a very difficult terrain. Huge sand dunes are dispersed and there are small patches of valleys in between which can be irrigated....

AN HON. MEMBER: The Minister is not hearing.

SHRI AMRIT NAHATA: The Minister does not bother. He will read my speech, I know. This complacence marks not only the Minister but his whole Ministry and the administration.

I was saying that when the blue-print of the Rajasthan Canal was framed we were in a hurry because we wanted to divert the waters from Pakistan and therefore, just an aerial survey was made and hurriedly this blue-print was made—let us confess it—because we wanted to use all these waters but a detailed survey was never made. Even now I can challenge the Agriculture and Irrigation Ministry if they can prove that they can be able to irrigate so much of land in the second stage of the Rajasthan Canal. They cannot.

Secondly, even if I assume that they will put these waters to their optimum use and irrigate 8 million hectares of land in the second stage for wheat and other crops, the rest of the Indian desert would continue to starve. We will live in an oasis of affluence in vast desert of poverty and want and deprivation. Famine will continue to stare us in the face and the cattle wealth will continue to be depleted and people will continue to starve and face thirst, while these waters are more than adequate to solve all the problems of the entire Indian deserts.

Instead of using water extensively for crop husbandry, this water should be used intensively. It should be dispersed widely all over the desert for growing green fodder and fruits and drinking purposes and industrial purposes.

As a matter of fact, agriculture of crop husbandry has been banned all over the world in deserts. And, agriculture of crop husbandry should be banned even in our desert, but that

can't be done unless alternative economic and profitable occupations are made available to the people. That can be made available to the people if, the waters of the Rajasthan Canal in its second stage are dispersed widely through lift canals and through pipelines.

Now, Madam, the second stage of the Rajasthan Canal runs parallel to our borders. About 250 mile long border is still left. Let us not forget that this Canal will also be a Defence Canal. If it is extended right up to the end of the border, Bakhasar, then the whole of this border is secured. There is not much of lift involved; either. For a very short distance a small amount of lift is involved; otherwise the whole area is a natural gravitational slope. So, it is my plea that this canal should be extended right up to Bakhasar which would also serve as a defence canal all along our border.

Secondly, nowhere in the second stage of the canal should crop husbandry be allowed. Besides the main canal running right upto the end, we should have six or seven canals through lift or pipeline running across the desert from north to south. Thus we will have seven stretches of green belts and wind-breaks On both sides of the seven lift canals and on both sides of the main canal let people grow fodder and fruits The entire population in the desert could be settled by means of these seven or eight lift canals Then the whole economy could be converted into milk economy, fruit economy and wool economy, as I said earlier. Then, millions and millions acres of land would be liberated from the plough over a short period of 10 years The entire region would again be covered with green vegetation, lush vegetation, that would open up grazing areas for sheep and cows. This is the only method by which we can utilise the water to the optimum use. Otherwise, the drinking problem cannot be solved and the ecological problem cannot be solved.

Our people are prepared to pay more. I do concede that it would be costly. You can collect double the charge from the lift. We are prepared to pay double charge. We see that the additional cost would be about Rs. 140. All right. Take it from us. The desert people are prepared to pay even Rs. 200 or Rs. 300 or Rs. 400 per hectare for this water because for them this water would be nectar. Let it be metered. People are prepared to pay. For small patches of land, let water be metered and used only for fodder and fruit. The whole economy will change. The ecological balance will be restored and the desert population will be permanently insured against recurring drought.

There is no other solution, no other alternative to this. Otherwise you will only go on spending money over drought-prone area programmes, you will go on spending money over desert-development programmes, but nothing will come out of them, because, human greed and human aggression through the plough has gone to such an extent that there is no alternative.

Therefore I would urge upon the hon. Minister to discuss thoroughly this problem of the second stage of the Rajasthan Canal in much great detail and then decide what is to be done regarding the second stage.

I have only two more points to deal with.

Madam Chairman, there is a talk about land army in our country. I do not know what is the concept of it? But, I want to suggest a proposal to organise a land reclamation army. In our country, we have about 7 million hectares of saline lands; they are barren; nothing grows there. Now, the scientists have proved that a direct application of gypsum will rectify these lands. This is a very simple thing. We have an inexhaus-

[Shri Amrit Nahata]

tible reserve of gypsum in our country. It has to be mined and it has to be pulversed and to be applied to those lands.

Then we have about 11 million hectares of ravine lands all along the banks of the rivers in U.P., Madhya Pradesh, Rajasthan and Gujarat. These lands are only to be levelled. We need only bulldozers. Let this bulldozer, a symbol of oppression, during the emergency, be used as a symbol of youth power. Can't we organise the youth army which will reclaim these millions of hectares of lands and settle them there to cultivate these lands?

I would request the Minister for Agriculture to give a thought to it. Lastly, the other day, my senior colleague, Shri Dwarka Nath Tiwary was giving some figures about the agricultural yield in Japan and Taiwan. The Minister of State for Agriculture was saying that because there is a very high rate of investment in those countries, the yield is high. But, he again missed the point. Now, it has been established that the smaller countries of the world are the most advanced in farm technology and agronomy. It is not the Soviet Union or America. They are the most backward countries, as far as agronomy is concerned. But Japan and Taiwan, South Korea and North Korea are advanced in this field. The smaller the country the more advanced it is. Ours is also a small country. We have more population on lands than many other countries have. Now, it has been established that even in our country the optimum size of landholding is 5 acres. Beyond that, the land will go on giving diminishing returns. This is so.

With the present farm technology that is available; when it improves further; the size of the optimum plot will be reduced further. In our country, the conditions are ideal for intensive type of farming. The smaller the country, greater would be the yield it would bring. So smaller the holding greater would be the yield. Other things being equal, with same amount of investment and technology, if there is one man who owns hundred acres of land and if there are ten men who own ten acres of land each, the yield of the land held by ten men will be more than what a singleman holding hundred acres of land can get. This has been scientifically established. There is no other solution to the land problem of our country; there is no other solution to the problem of rural unemployment in our country. The entire emphasis on agriculture and farming would mean only another distortion in the economy, unless and until land-reforms are implemented in a true spirit.

One last sentence and I have done. There is no question of money. We have invested in cities. But what has happened? Have the cities become rich? There is as much poverty, squalor and deprivation in cities as in villages. We have, of course, palatial buildings, air-conditioners and cinema houses in the cities. If we want, well, there may be some air-conditioners and some palatial buildings in the villages also. That is not the meaning of rural development.

If the money is going to be invested and if development is really meaningful to the people in the countryside, land reform is a must and there is no escape from it.

SHRIMATI V. JEYALAKSHMI (Sivakasi): Madam, Chairman, I thank you very much for giving me this opportunity to participate in the discussion.

As you said, I represent the rural constituency and so, I hope, you will be a little considerate to me.

MR. CHAIRMAN: I hope you will also be a little considerate when I ring the bell!

SHRIMATI V. JEYALAKSHMI: You said that the rural area members will get more time.

MR. CHAIRMAN: I am sorry you have misunderstood me. I said that a large number of Members come from the rural areas. Please cooperate with the Chair. When I ring the bell, you have two minutes more.

SHRIMATI V. JEYALAKSHMI: I would like to finish my speech within the time allowed.

Madam, Chairman, the cultivable area in India is 161 million hectares and 27 per cent of it is irrigated; 19 million hectares of land are irrigated by river water. Tanks, and wells including tubewells and other water resources irrigate 24 million hectares. This shows that 118 million hectares of land is dependent on the mercy of weather. The Estimates Committee in its 12th Report on page 8 says:

"The Committee note that at present the average annual flow of the various rivers or groups of rivers in the country is estimated at 180 million hectare metres and utilisable flow is about 70 million hectare metres. Of this, only 25 million hectare metres has been utilised at present. The Committee consider that to meet the food and fibre needs of the increasing population of the country, it is of the utmost importance that high priority is given to the utilisation of the utilisable flow of the various rivers or groups of rivers in the country."

The same Committee recommended:

"The Committee consider that for the proper management of the rivers and waterways as also for optimum utilisation of the utilisable water in the overall interest of the country, it is but appropriate that the Central Government should play an active role in the development and use of water resources. For this purpose, it may also be desirable that a National Water Policy is evolved in consultation with the States. The Committee would like Government to seek the cooperation of the State Governments in this regard and examine the question of enacting suitable legislation under Entry 56 of the Union List of the Constitution."

Madam Chairman, unless and until the government enacts a suitable legislation or amend the Constitution, you cannot utilise the natural resources like water and power and the various inter-State river disputes which are pending now cannot be resolved. The basis of agricultural self-reliance is irrigation and none can deny this fundamental factor.

No doubt, our ICAR has considerably contributed te country's agriculture. But my impression is that the Government has failed to popularise the research work and technology among the farmers. That is why in India the yield of rice is one tonne per hectare whereas it is four tonnes in Japan, Taiwan and Korea. The requirement of rice in our country is 120 million tonnes and the production is only 74 million tonnes.

As regards the procurement policy, our farmers are very unhappy. The Agricultural Prices Commission which was constituted in 1965 needs to be re-constituted. The economists in that Commission are mostly urban elites and they are interested only in the urban consumers. The officials in the Commission sitting in their airconditioned rooms in Delhi—without any practical knowledge about agriculture—are fixing the prices. I request the Minister to set-up a tripartite commission consisting of officials, consumers and the farmers. It should be done not only at the Central level but also at the State level. Then alone justice would be rendered to the farmers in the country.

Madam Chairman, another disheartening factor is the paddy pro-

[Shrimati V. Jeyalakshmi]

curement policy. We have no grudge against the wheat growers. But why this disparity in prices should exist. The price of wheat is Rs. 112 per quintal whereas it is only Rs. 77 per quintal for paddy. While intervening in the debate the Minister of State, Shri Bhanu Pratap Singh said that it was a traditional one and has been there for the last 30 years. Heaven won't fall if the tradition is broken. If it is so, why the Janata Government had hurriedly reduced the traditional subsidy for foodgrains? In 1977 the subsidy for wheat, millets and rice per quintal was Rs. 24.14, Rs. 13.39 and Rs. 1.35 respectively. In 1978 this was reduced to Rs. 23.89. Rs. 13.24 and Rs. 0.04 respectively. The reduction of subsidy in the case of wheat and millet was 1 per cent whereas in the case of rice it was 97 per cent. Why is it so? Is it because the wheat lobby is powerful and paddy growers have no lobby at all. I would like to quote from your report:

"During the financial year 1976-77, an amount of Rs. 506 crores including Rs. 106 crores on account of arrear for the previous year was paid to the Food Corporation of India as subsidy on foodgrains transactions. During 1977-78, an amount of Rs 460 crores had been provided in the Budget provisionally."

In this amount of Rs. 460 crores, I do not know how much subsidy has been given to the paddy growers and the rice eaters.

I want to bring to your notice regarding the remark made by Dr Kissinger He said: "Food power is mightier than Nuclear power". Here I would like to quote Mr. Bhanu Pratap Singh who had once said in a Seminar.

"The Agricultural Economics Department of the Punjab Agricultural University has made a thorough study of the impact of indirect taxes on agriculture in Punjab.

According to them, the burden of indirect taxes on various agricultural inputs as percentage of total original value was as follows: Fertilizers—41.99; Pesticides—35.00 Oil Engines—9.31; Electric Motors—26.73; Tractors—44.74; Tractors Parts—26.93; Diesel Oil—74.47; Mobile Oil—30.14. Those who insist that the prices of agricultural produce should be kept low, because these are essential commodities, should also realise that those inputs, which go into agricultural production, are more essential than the essential commodities.

Even in enhancing direct taxes on land there has been no sparing of effort. During the four years from 1971-72 to 1975-76, direct taxes on land were raised from Rs. 106 crores to Rs. 190 crores i.e, by nearly 80 per cent."

While the Government insists that the agriculturists should continue to supply agricultural produce at the old rates or only marginally increased rates, it is itself unable to provide services to agriculturists, such as supply of power and irrigation at the old rates"

So, Mr Bhanu Pratap Singh was very sympathetic towards the farmers, but I pity that his voice was a lone voice and nobody in the Cabinet supported him. I will again quote him what he had said in the seminar.

"In a democratic set up, unfortunately, the governments are more susceptible to pressures of public opinion than to reason and justice. In our own country, public opinion is judged not by what most people think or feel, but by what most vociferous elements of society are able to project. The cause of the agriculturists, who are largely disorganised, and are not in the habit of staging demonstration etc. has

gone by default. Agriculturists will have to organise and made their voice heard."

So, now the farmers of Tamil Nadu have raised their voices. I will not blame the Chief Minister of Tamil Nadu While your procurement price for paddy was Rs 77 0 only, the Tamil Nadu Government has fixed it at Rs 97 0 per quintal and because of the policy of the Government of India, we are suffering Similarly, three operational Rice Research Centres are to be set up in the flood-prone and pest endemic areas of Orissa and West Bengal Why can't such centres be set up in Tamil Nadu and Andhra Pradesh?

Now, coming to cotton, I would like to quote the reply given to the Unstarred Question raised by one Rajya Sabha Member as also by Mr D D Desai in Lok Sabha I will read out the Question

"Will the Minister of Commerce and Civil Supplies be pleased to state

(a) what is the present market price of raw cotton produced in the country and imported from abroad, and

(b) what are the reasons for the difference in the prices?

The reply given by Shri Mohan Dharia is as follows

"(a) A statement is attached

(b) International prices of cotton have been higher than prices of Indian cotton because

The reply is as follows

"(i) World prices are governed by natural market forces

(ii) World carry over stock at the beginning of the season was low and the good demand during the season maintained the trend of high prices,

(iii) Government of India have been taking steps to keep the prices of cotton in the country at a reasonable level"

The Minister had decided to keep the price of cotton at a reasonable level. How? They are importing lakhs of bales from abroad In the name of losses the Government of India have paid to the Cotton Corporation of India more than Rs 200 crores It is fantastic and regrettable to note that the foreign farmers have been given subsidies for cotton and oil seeds Do you want to crush the local farmers? Why not give 200 crores of that subsidy to the Indian farmers so that they can also get an incentive and benefit by that subsidy?

With regard to chilly cultivation, Andhra Pradesh and Tamil Nadu are first in the list of its cultivation They are growing it as a main commercial crop But there is no price guarantee and the farmers are at the mercy of a few merchants who have export licenses There is always price fluctuation also I request the Minister to arrange for the purchase of chillies through NAFED

In the budget it is mentioned that more money would be spent on rural development But quite contrary is the case and I would quote only from the report of the Estimates Committee

MR CHAIRMAN You should try to conclude now and cut out quotations

SHRIMATI V JEYALAKSHMI It is pointed out

The credit-deposit ratio in rural areas worked out at 57 4 per cent as against 102 49 per cent in metropolitan centres at the end of 1976 The branches of banks in rural areas are acting as agents for diverting funds from villages to cities The Government had fixed an overall target of lending to the priority sectors at 33 3 per cent of the total advances for 1978 79 but till 1977 the advances to this sector had reached only

[Shrimati V. Jeyalakshmi]

26.9 per cent. Considering the slow pace in the previous two years, it is doubtful that the target will be achieved by the end of the current financial year. The Estimates Committee of the Lok Sabha in its eighteenth report, has pointed out that owing to the lack of absorptive capacity, the deposits generated in rural and backward areas find their way to urban areas and accentuate economic disparities. To arrest this, deposit mobilisation schemes for rural and under-developed areas should go hand in hand with the formulation of development schemes so that the funds mobilised in these areas may be utilised for their development."

I request the hon. Minister to pay more attention to cattle insurance and farmers in drought prone areas, irrespective of categories should be covered by that policy. More schemes for dairy development should be taken up districtwise and chilling centres and milk processing units should be set up Like Amul and Mehsana dairies, units should be encouraged in all the states. Cattle feeds and medicines for livestocks should be provided to drought prone areas at subsidised rates

MR CHAIRMAN: I have got a large number of speakers, will you please conclude now?

SHRIMATI V. JEYALAKSHMI: I shall conclude within two minutes. The reduction of excise duty on tractors upto 30 horse power should be considered, so that technology is taken to the farmers to modernise agriculture which will provide more employment by multi-cropping system. Finally, I should like to say a few words about fisheries. South India with its vast coastline has wide scope for fishing industries. Under the guise of improving, modernising and promoting exports poor fishermen have been discriminated. Only big people with their mechanised boats are entering the industry. I understand about the scandalous purchase of Mexican trawlers. Allotment of these trawlers has been made to big monopoly houses by the officials of the ministry in Delhi without consulting the concerned coastal states. They have completely kept out of the Marine Products Exports Development Agency, which is exclusively dealing with the fishing industry.

MR. CHAIRMAN: Please resume your seat. I am sorry. I am calling the next speaker. Dr. Periasamy.

*DR. P. V. PERIASAMY (Krishnagiri): Madam Chairman, after 30 years of independence, after having implemented five Year Plans, it is really regrettable that the rigours of livelihood of 80 per cent of our people have not been lightened. We have 1900 lakh acres of cultivable land out of which only 190 lakh acres are getting river-water irrigation The waters of wells, tanks and tube-wells wet 240 lakh acres. It is not appalling that only 20 per cent of the cultivable land in our country gets irrigation in our country and the remaining 1470 lakh acres of cultivable land are dependent upon monsoon. It is not, in these circumstances, far from truth to say that in India agriculture even today continues to be a gamble in monsoon. The agriculturists are battered by the vagaries of weather and they continue to scan the sky for rain-bearing clouds. It is unfortunate that while the northern parts of our country are ravaged by swirling flood-waters the area of arid zone in southern parts is on the increase on account of acute drought year after year. No lasting solution has yet been found for this lingering problem.

Madam, I will substantiate my con-

*The Original speech was delivered in Tamil.

tention that irrigation is being neglected by the dwindling allocation in successive Five Year Plans for irrigation projects.

Second Five Year Plan	8.1%
Third Five Year Plan	6.79%
Fourth Five Year Plan	7.3%
Fifth Five Year Plan	7.8%

How do you expect to cover more acreage under river-water irrigation if such meagre allocations are made in the Five Year Plans for major, minor and medium irrigation projects?

Similarly, the allocation for agriculture is also getting cut in each Five Year Plan.

First Plan	36.9%
Second Plan	20.3%
Third Plan	20.5%
Fourth Plan	23.3%
Fifth Plan	20.6%

In this set-up, is agriculture going to progress or going to recede? I do not know in which century the lot of agriculturists in our country is going to be improved. The price of chemical fertilisers, as compared to 1973, has gone up by more than 50% in 1978, just in five years.

Urea	43%
Ammonia Sulphate	58%
Calcium Ammonia	58%

I would like to know whether the price for the agricultural product has gone up at this rate during the past five years. How do you expect the agriculturist to raise his output in such a bleak environment?

The situation gets alarming if you see the invidious distinction in the rate of subsidy being given to wheat and paddy. In 1977 for wheat the subsidy per quintal was Rs. 24.14 and in 1978 it was reduced to 23.39 rupees. In 1977 the subsidy for paddy was Rs. 1.3 and it was reduced to four paise in 1978. Can the Agricultural Minister contradict that the cost of production for paddy is higher than that of wheat? As if to add insult to injury, the procurement price for paddy is much lower than the cost of cultivation, while for paddy it is substantially higher. While the rate of reduction in subsidy or wheat is just 1%, it is about 97% in the case of paddy. Is it because that the rice-cultivators have not voted for Janata Party? I would like to know the argument of the Minister of Agriculture for such a variation in the rate of subsidy between two food-grains.

Chillies and bananas are being exported from Southern States, particularly from Tamil Nadu. The Banana Corporation is not encouraging in financial terms the banana cultivators in Tamil Nadu. I demand that a separate Corporation must also be set up for Chillies so that their export can be augmented. The Central Government must energise the working of Banana Corporation so that it can be more helpful to banana cultivators.

Sir, the sugarcance cultivator in North gets Rs. 180 per tonne, while his counter-part in South gets only Rs. 80 per tonne. The recommendations of Agricultural Prices Commission and the Bureau of Industrial Costs and Prices are shoved aside by the Government. I would like to know the basis on which the price of sugarcane is fixed for different areas in the country. I don't think the Minister can take exception if I say that North is nourished and the South is depleted

Like the Rural Electrification Corporation under the aegis of the Agriculture Ministry, I demand that a separate Rural Water Supply Corporation must be constituted so as to enable the villagers to get regular supply of water for cultivation. This Corporation must engage itself in the construction of percolation tanks, overhead tanks, small and large tanks etc., for storing water. This organisation should also concentrate on exploring and exploiting underground water

[Dr. P. V. Periasamy]

resources in the country. This question assumes serious significance in view of lack of river-water irrigation facilities. Here I would refer to the undersirable hurdle of providing ground water clearance certificate, which is hampering agricultural production in the country. There is also the restriction of 800 ft. and 600 ft. between two wells. This dampens the enthusiasm of small agriculturists. A cultivator for his 3 crops with the help river-water irrigation facility spends only Rs. 150 an acre, while with an oil engine he has to spend Rs. 1000. With electrification one need spend only Rs. 250 per acre, while an agriculturist depending on his cattle has to spend Rs. 1000 per acre. While the agriculturist with the facilities of assured power supply can deepen the well to the extent he likes, with minimum of expenditure, the agriculturist with the oil engine or with his cattle is at a disadvantage; his expenditure gets doubled up. That is why I demand, in the interest of increasing agricultural yield, the regulation of distance between one well and another well must be repealed. You take the case of a family of four members owing 5 acres and each one will be tilling 1.25 acre. How do you expect them to observe this regulation of distance and also submission of Ground-water clearance certificate? In other countries where 1000 acres are cultivated in one stretch by one set of people, such a restriction may be necessary. In India, it is meaningless and unnecessary. When we are unable to supply adequate water for irrigation, why should such hindrances be put on the way of already harassed agriculturists? This system must be abolished forthwith. In fact, more incentives must be given for exploiting underground water resources by providing electric motors and pump-sets at subsidised prices. Similarly. insecticides and pesticides must also be supplied on time at minimum prices.

Here, I would also like to point out that the farmers do not get fair price for their produce. For instance, the groundnut is sold at Rs. 50 a bag, which does not even meet the cost of production. But, at the time of sowing season, the seed-groundnuts are sold at Rs. 200 a bag. The seed-groundnuts are supplied in bulk to some middlemen on whose whims and fancies the cultivators are to depend. I suggest that the distribution of seed-groundnut must be through Panchayat Unions and it must also be ensured that the supply is regulated acre-wise cultivation. The price of seed-groundnuts must also be reduced to the level of procurement price at least, if not lower than that.

While thanking you for the opportunity given to me to say a few words, I conclude my speech by appealing to the Agriculture Minister that he should minimise the hardships being undergone by the agriculturists and maximise the supply of in-service facilities for them.

श्री सुरेन्द्र विक्रम (शाहजहांपुर) : सभापति महोदय, कृषि मंत्री जी ने जो अनुदानों की मांगें पेश की हैं, मैं उन का समर्थन करने के लिए खड़ा हुआ हूं।

17.00 hrs.

किसान का हृदय बड़ा विशाल है। दुनिया में जितने उद्योग हैं, वे सब चार-दीवारियों में हैं और सब का इनशोरेंस है। लेकिन सिर्फ़ किसान का पेशा ऐसा है कि उस की खेती का न कोई इनशोरेंस है, न प्रकृति से उस के बचाव का कोई तरीका है। किसान अपने खेत में जाता है और देखता है कि गेहूं की फ़सल बहुत अच्छी है। खुदा-न-खास्ता रात को ओला पड़ जाता है। सुबह को किसान देखता है कि उस की फ़सल ओले ने बर्बाद कर दी है। तब वह अपना मन मसोस कर, अपने बच्चों को समझा कर, फिर उसी खेत की जुताई, बुवाई और उसको पानी देने में लग जाता है। हमारे किसान भारत के सात लाख गावों

में बसे हुए हैं। उन की उपेक्षा कर के हम भारत की तरक्की नहीं कर सकते। मैं कृषि मंत्री जी को फिर धन्यवाद देता हूं कि उन्होंने इस बजट में कृषि उत्पादन की ओर अधिक ध्यान दिया है। अभी तक पिछली सरकार की तरफ से यह क्षेत्र उपेक्षित रहा है। उसी का नतीजा यह रहा है कि हमारे पिछले प्रधान मंत्री कटोरा ले कर रूस और अमेरिका से भीख मांगते रहे हैं। यह इतने बड़े कृषि प्रधान देश के लिए शर्मनाक बात है। अब यह शुभ लक्षण है कि कृषि की नई स्कीमों के लिए 150 करोड़ रुपये का प्रावधान किया है।

17.02 hrs.

[SHRI N. K. SHEJWALKAR *in the Chair*]

मैं कुछ सुझाव देना चाहूंगा और कुछ बातों की ओर मंत्री महोदय का ध्यान आकर्षित करना चाहूंगा। एक तो किसान की क्राप का दैवी आपदाओं से इंश्योरेंस बहुत जरूरी है क्योंकि उस के पास और कोई चारा नहीं है। सरकार उस की इतनी ही मदद करती है कि लगान और आबपाशी स्थगित कर देती है लेकिन वह बाद में उस से वसूल की जाती है तो वह कहां से लाए? 7 लाख गांवों में बसने वाले जो किसान हैं उनके पास न रहने के लिए मकान है न अपने जानवरों को बांधने के लिए कोई जगह है। वह धीरे धीरे कर्ज से लदता चला जा रहा है। इसलिए मेरा निवेदन है कि भारत के किसानों के लिए जो कुछ भी सुविधा हो सके वह दी जाय।

बड़ी बड़ी स्कीमों के बारे में मैं मंत्री जी से यह कहना चाहूंगा कि उनका उपयोग और उन का फायदा बड़े बड़े फार्मर्स तो जरूर उठाते हैं लेकिन छोटे किसान तक वह फायदे नहीं पहुंच पाते। इसलिए किसान के लिए प्रशिक्षण केन्द्र हों और उन के लिए उपयोगी वस्तुएं जगह जगह विकास क्षेत्र के स्तर पर या ग्राम समाज के स्तर पर सहकारी स्टोर खोल कर उन्हें उपलब्ध करायी जायं। एक और बड़े दुख की बात है कि किसान के उपयोग में आने वाली चीजें चाहे वह ट्रैक्टर हो, हल हो, मेस्टन प्लाऊ हो चाहे थ्रेशर हो, इन सब की कीमत दिन दूनी रात चौगुनी हर साल बढ़ती जा रही है। जिस हिसाब से इन चीजों की कीमत बढ़ती जा रही है उस हिसाब से किसान को अपनी उपज की कीमत नहीं मिल पाती है। किसान दिन रात परेशान रहता है। जहां किसान का लव्ज़ आता है वहां मैं छोटे किसान की बात करता हूं मैं उन बड़े बड़े फार्मर्स की बात नहीं करता हूं जिन को कि सारी सुविधाएं प्राप्त हैं या जो बड़े बड़े उद्योगपति हैं जो अपना इनकम टैक्स बचाने के लिए किसान के नाम पर थोड़ी सी ज़मीन ले लेते हैं और उसमें इतनी उपज दिखाते हैं जितनी कभी हो ही नहीं सकती है। मैं उन छोटे किसानों की बात करता हूं जो गांवों में बसते हैं और परेशान रहते हैं और जो अभाव से हमेशा पीड़ित रहते हैं।

इस वक्त कृषि राज्य मंत्री जी यहां पर नहीं हैं। वह रहते तो अच्छा था क्योंकि वह मेरे साथ यू० पी० असेम्बली में दस पन्द्रह साल तक रहे और किसानों के लिए हमेशा फोरम आदि बनाते रहे जब कि वह प्रतिपक्ष में बैठते थे। लेकिन सरकार में आने के बाद उन की उस तेजी में कमी जरूर आ गई है। पता नहीं उन के सामने क्या मजबूरी आ गई या क्या चश्मा उन्होंने लगा लिया जिस के कारण उन्हें किसान की परेशानी दिखाई नहीं देती है। किसान की बात तो उन्होंने बहुत की और किसान के लिए उन्होंने बहुत सी स्कीमें भी बतायीं लेकिन जब वह गवर्नमेंट के बाहर थे तो किसान के

[श्री सुरेन्द्र विक्रम]

लिए बहुत कुछ कहा करते थे, अब उतना उत्साह उन के अन्दर नहीं दिखाई देता। या तो उन के सामने कोई प्रशासनिक मजबूरी हो या मंत्रिमंडल के स्तर की मजबूरी हो, उन की तेजी में कुछ कमी जरूर आ गई है। मेरा उन का तो बहुत साथ रहा है, सन् 57 से ले कर 74 तक यू० पी० असेम्बली में रहे हैं। वह हमेशा किसानों की समस्याओं के प्रति जागरूक रहते थे।

किसानों के लिए पशुपालन का भी बड़ा महत्व है। छोटे छोटे गांवों में पशुपालन, मुर्गी पालन और अच्छे किस्म के जानवरों का पालन, इन के लिए भी प्रावधान होना चाहिए। दूसरी बात मैं यह कहना चाहता हूं कि बहुत से पशु पक्षी भी खेती के लिए अनिवार्य हैं लेकिन उन का भी बैलेंस धीरे-धीरे बिगड़ता जा रहा है, कुछ तो शिकार के कारण और कुछ एक्सपोर्ट के कारण। बहुत सी चिड़ियां यहां से एक्सपोर्ट कर के बाहर भेज दी गई। बन्दर बन्द कर दिए गए। बहुत सी चिड़ियां खेती के लिए उपयोगी थीं इस माने में कि ऐसे जो बहुत से कीड़े मकोड़े होते हैं जो खेती को नुकसान पहुंचाते हैं उन को वह खा जाती हैं। एक मर्त्तबा सन् 46 में चीन ने फैसला किया कि गौरैया नाम की और मैकबाइ नाम की चिड़िया जो हैं उन को मार दिया जाय, वह सारी फसल खराब करती हैं। वह सारी चिड़िया मार दी गई। लेकिन बाद में वहां ऐसे कीड़े पैदा हुए जिन को वह चिड़िया खा जाती थी। उन्होंने सारी फसल खा डाली। तब उनको अपना फैसला बदलना पड़ा और फिर दूसरे देशों से वह चिड़िया उन को अपने यहां लानी पड़ी। इसी तरह शिकार के बारे में मैं कहना चाहूंगा, बहुत से जानवर और चिड़ियां ऐसी है जिन का बन्द सीज़न में भी शिकार होता है।

मैं इस सम्बन्ध में एक की मिसाल देना चाहूंगा। हमारे उत्तर प्रदेश के देहरादून के इलाके में दिसम्बर, 1977 में विदेशी राजनयिकों ने शिकार खेला। पहली बात तो यह है कि उन्होंने कोई आज्ञा वन विभाग से या विदेश विभाग से नहीं ली जो कि नियमानुसार उनको लेनी चाहिए थी। वे विशेष राजनयिक थे और उनके लिए पर्मीशन की कोई दिक्कत नहीं थी फिर भी उन्होंने कोई आज्ञा नहीं ली। बिना आज्ञा के ही वे शिकार के लिए गए और स्पाटेड डीयर का शिकार किया जब कि वह क्लोज्ड सीज़न था। उत्तर प्रदेश के वन विभाग के अधिकारियों ने उनको पकड़ा लेकिन चुंकि वे विदेशी थे इसलिए उन को बन्द करना अपनी सभ्यता के विरुद्ध समझा। उन्होंने विदेश मंत्रालय से शिकायत की। इसी सम्बन्ध में मैं ने भी एक प्रश्न किया था तो उसका जवाब यह दिया गया—वह भी लिखित नहीं, चुपके से बुलाकर—कि उनसे हमारे सम्बन्ध बड़े अच्छे हैं। लेकिन अच्छे सम्बन्धों का मतलब यह नहीं है कि वे हमारे यहां डकैती डाल दें। ऐसी बातों के चलते अगर सम्बन्ध बिगड़ भी जाये तो भी कोई बात नहीं है। नेहरू जी के ज़माने में हमारे सम्बन्ध चीन के साथ बहुत अच्छे थे, वे हिन्दी चीनी भाई भाई कहते थे लेकिन उन्होंने हमारी ज़मीन हड़प ली और हमारे देश पर हमला भी कर दिया। तो मैं निवेदन करूंगा कि मंत्री जी इस बात पर विशेष ध्यान दें।

दूसरी बात यह है कि दिल्ली, बम्बई, लखनऊ जैसे बड़े शहरों में बहुत से होटलों में तीतर बटेर क्लोज्ड सीजन में कहां से मिल जाते हैं? वह कहां से आते हैं अगर उनको पकड़ कर लाया नहीं जाता? अगर नियम के विरुद्ध काम होता है तो आपके पास मशीनरी है जिसके जरिए से आप इसको चैक कर सकते हैं। अगर कोई नियम बना हुआ है तो उसका पालन होना ही चाहिए चाहे उसका उल्लंघन किसी ने भी क्यों न

किया हो । कानून का पालन न किया जाये—यह बड़ी अजीब बात है ।

जहां तक सिंचाई का सम्बन्ध है, इसमें लघु सिंचाई योजनाओं को प्राथमिकता देनी चाहिए । जो बड़े किसान हैं वे तो अपना ट्यूबवेल लगा लेते हैं लेकिन जो छोटे किसान उन्हीं को परेशानी उठानी पड़ती है । इसलिए आप सारी सुविधायें छोटे किसानों के लिए उपलब्ध करायें । सीलिंग की जो बात है उसकी मैं ताईद करता हूं और चाहता हूं कि उसका पालन होना चाहिए । हरिजनों तथा पिछड़े लोगों को जो ज़मीन आवंटित की गई, जो आज भी आवंटित की जा रही है उन ज़मीनों पर उनको अगर कब्जा मिलता है तो उनकी फसल उजड़ जाती है । अगर उनको ज़मीन पर कब्जा भी मिल जाता है तो वे उस पर खेती नहीं कर पाते हैं ।

गन्ने की जहां तक बात है, उत्तर-प्रदेश में उसकी बड़ी दुर्दशा हुई, गन्ने का नाश हो गया और अभी भी गन्ना खड़ा हुआ है। मैं स्वयं अपने गन्ने की बात बताता हूं कि मैं बरेली में फरीदपुर सोसाइटी का 1943 से मेम्बर हूं, एम० पी० हूं, लेकिन वहां पर इतनी बंगलिंग हुई कि मुझे भी पर्चियां नहीं मिलीं। मेरी पर्चियों पर दूसरों का गन्ना सप्लाई कर दिया गया । यह बड़े शर्म की बात है । मैंने उत्तर प्रदेश के मुख्य मंत्री को लिख रखा है लेकिन गन्ने की दुर्दशा हो रही है।

एक मेरा सुझाव यह है कि जहां जहां पर ऊसर है, जहां पर उत्पादन नहीं होता है वहां पर बड़े बड़े तालाब बनाये जाय और उन में मछली पालने का काम शुरू किया जाये । आजकल जो बड़े बड़े कारखाने हैं उनको बनाने के लिए खेती योग्य बढ़िया ज़मीन ले ली जाती है। मेरा सुझाव है कि जो तमाम ऊसर ज़मीनें पड़ी हैं उन पर कारखाने लगायें जायें । उत्तर प्रदेश में इस प्रकार की बहुत ज़मीनें पड़ी हुई है । दिल्ली लखनऊ लाइन पर ही सडाला स्टेशन के पास हजारों एकड़ ज़मीन ऊसर पड़ी हुई है जहां आप न तो फारेस्ट लगा सकते हैं न कोई फसल पैदा कर सकते हैं । अगर कारखाने लगाने हों तो उनको वहां पर लगाया जाये । इस के अलावा वहां पर बड़े बड़े तालाब बना कर मछली पालन का काम शुरू किया जाये ।

श्रीमन्, शाहजहांपुर में गन्ना अनुसन्धान केन्द्र है । पिछले साल में इस केन्द्र ने बहुत अच्छा काम किया है, गन्ने की नई-नई किस्में निकाली हैं और यू० पी० भर को सप्लाई किया है । मैं चाहता हूं कि केन्द्र इस को अधिक सहायता दे ताकि इन का काम और ज्यादा अच्छी तरह से हो ।

आज धान के बारे में एक प्रश्न किया था । मंत्री जी ने जवाब दिया था कि कुछ क्षेत्रों में फर्टिलाइज़र का उपयोग ज्यादा बढ़ने से धान का उत्पादन कम हो गया है । मुझे इस सम्बन्ध में यह निवेदन करना है कि जो हाई-इल्डिंग वैराइटीज़ का धान पैदा हो रहा है, वह खाने में अच्छा नहीं है। आप कुछ इस किस्म का एक्सपेरिमेण्ट करें कि बासमती टाइप 9 की तरह की हाई-इल्डिंग वैराइटी पैदा करें, इस को लोग ज्यादा पसन्द करेंगे।

हमारे यहां देहातों में अच्छी नस्ल के गाय, बैल और भैंसों की कमी है। यह तो ठीक है कि आप ने जो नई परियोजना चालू की है, उस के अन्तर्गत बहुत सी अच्छी नस्ल की भैंस खरीदवाई हैं, लेकिन फिर भी उत्तर प्रदेश में अच्छी नस्ल के जानवरों की बहुत कमी है—इस ओर आप को ध्यान देना चाहिए ।

ट्रैक्टर की कीमतों के बारे में बहुत चर्चा हुई है । चेअरमैन साहब, आप के

[श्री सुरेन्द्र विक्रम]

द्वारा माननीय मंत्री जी से हाथ जोड़ कर मेरी प्रार्थना है कि इन की कीमतें कम की जायें तथा जो इम्प्लीमेण्टस है उन के दाम भी कम किये जायें।

श्री मनोहर लाल (कानपुर) : ठाकुर हाथ कैसे जोडता है ?

श्री सुरेन्द्र विक्रम : सभ्यता से हाथ जोड़ने में कोई बुराई नहीं है, नवजाना अच्छा है। इज्जत से नर्क मिले तो अच्छा है, बेइज्जती से स्वर्ग मिले तो उस स्वर्ग की ऐसी-तैसी।

मै इतना ही निवेदन करना चाहता था।

SHRI K. SURYANARAYANA (Eluru): There can be no two opinions in this House that agriculture is not a political matter, that it is an economic issue concerning the entire country. Eighty per cent of our population is still depending upon agriculture, whether it is the agricultural labourer or the kisan This as well as the previous Government have not been considering their problems in a proper way, in the way in which they should have been considered. They appoint committees of experts, consisting of people who have no experience of agriculture. The committees give some reports, and out of them, only whatever suits the Government s accepted, while the real difficulties faces by the agriculturists are ignored. For instance, much has been said by our friends regarding paddy levy prices, but I will come to that later.

Now I want to deal with sugar. For the last 15 years Government had been stating that the sugar industry should be developed in the rural sector by the growers themselves on cooperative basis. Believing this, so many growers have themselves constructed co-operative sugar factories. Their fate is very miserable now. You may ask why only the co-operative sugar factories should grumble and not the other sugar factories. The other sugar factories have their own methods pf manipulating their accounts, they have got other industries also to depend upon, whereas the co-operative sugar factory is owned only by the innocent farmers. They cannot manipulate their accounts, they cannot cheat the public and the consumers. They are the cane producers, they are the manuacturers, and they are also consumers.

So, three types of people are involved in the cooperative sector. When I brounght the disparity to the notice of the Government, they said that the northern people are suffering because the yield is low and the recovery is also low and that is why, they should be helped. Then I told the Minister: "Why don't you ask them to grow wheat?" When you are giving only one price to the entire people, why do not you adopt the same policy to all the factories and to all the growers?You are not considering all these things. For the last four years. I have been demanding to appoint a committee to enquire into the affairs of cooperative sugar factories. One Mr. Marathe, an economist of the Bureau of cost and Prices made the study some time back. I say that this is a mis-calculation by the Tariff Commission which is headed by one Mr. Sampath. He has to get some favours from the previous Government and that is why, he has increased the price from Rs. 149 to Rs. 440 and for Andhra it has come down from Rs. 149 to Rs. 117. There is no basis in the calculation. I asked this question from the Government but uptil now there is no answer to that. When I asked a question from Shri Barnala, he answered on 14th November, 1977:

> "The two main recommendations made by the Bureau are (i) calculation of levy price on the basis of the minimum notified price and (ii) grouping of sugar factories into price zones on the basis

of their performance characteristics in place of the current geographical zoning. The report has also made recommendations regarding relief to sick units, prevention of diversion of sugarcane to its less efficient use in the manufacture of gur or khandsari, sharing excess realisations on the sale of non-levy sugar with the sugarcane grower etc. Government have accepted the recommendations relating to levy sugar prices being based on the minimum notified price, but have decided that each factory should be individually considered for the purpose of fixing the price of levy sugar."

I want to know whether they considered all these things. They are increasing the price to the factories in nothern India only. I wrote a letter to the Prime Minister and he replied to me on 4th February, 1978 saying:

> "I have received the memorandum signed by you and eleven other Members of Parliament from Andhra Pradesh in which you have referred to the state of the sugar industry in Andhra Pradesh and have urged for fixation of levy prices at the level recommended by the Bureau of Industrial Costs and Prices. Levy prices are fixed after careful consideration of all relevant factors, and I doubt if any revision is justified."

But they are justified in case of these people. Give them one thousand rupees, I am not bothered. But give us whatever we have to get on the same basis the remunerative price. Several States have represented to you. On what basis did you increase their price? Somebody said on the basis of recovery. In Andhra Pradesh, the recovery is 9.24 and our price is from 117 to 157 whereas in Bihar, the recovery is 9.24 but the price is 237 to 292. The same case is applied to other places where the climate does not suit the sugar crop. Why don't you not prevent them from growing sugarcane?

The Government says that in the entire country the cooperatives should be encouraged. Mr. Morarji Desai has worked in the cooperatives. He has confidence. But in spite of all these things, we are losing heavily in cooperatives.

The other day, I also received a telegram from my factory at Bhimadole. This is the fourth year that they are losing. This is the telegram I have received:

> "Crushing upto Fifteenth April One Lakh fiftytwo thousand eight hundred eighty metric tons. Expected Cash loss 1977-78 season Forty lakhs loss including depreciation Sixtyfour lakhs. 1974-75 season profit of Rupees Six lakhs. Loss including depreciation Sixtysix lakhs. 1975-76 season cash loss Twentyone lakhs Fiftysix thousand. Loss including depreciation Fiftytwo lakhs fiftyfour thousand. 1976-77 season Cash loss Thirtyeight lakhs sixtythree thousand. Loss including depreciation Sixtythree lakhs fortyseven thousand. Total Sixtythree thousand. Loss including depreciation Sixtythree lakhs fortyseven thousand. Total Cash loss till 1977-78 season Ninetythree Lakhs ninetyone thousand loss including depreciation and development rebate Two hundred fortyfive lakhs fortysix thousand."

This is the state of affairs of the cooperative sugar factory.

We have borrowed from the Union Bank. I am also a share-holder I have paid Rs 4,000. They have given me a loan of Rs. 6,000 Now, they have sent me a notice that I owe them Rs. 10,300 because whatever I paid is wiped away by interest. I did not get a single pie as dividend. Rs. 73 lakhs were borrowed from the bank by shareholders and credited towards the share capital. Who is getting all the profits? There is no reply from the Government. I told the previous Government also about it. I am now telling the present Government. The share-holders are now thinking to have a satyagrah.

[Shri K. Suryanayana]

The Government is always saying, they are for the farmers. The previous Government also said it. But the farmers cannot wait for years and years.

What is the price that is being in other States? I have got the Statewise figures. In Punjab, it is Rs. 232; in Haryana, it is Rs. 187. In Andhra Pradesh, it is Rs. 159 which is lowest. This is the fate of sugar factories in Andhra Pradesh. We have encouraged the poor farmers to grow sugarcane. They have borrowed from the banks. They have formed cooperative sugar factories. Not only in Andhra but in the entire Deccan area, in the south, they have got cooperative sugar factories. All the sugar factories are losing heavily. Now, you want to penalise them for their efficiency in northern India. There is no possibility of growing more sugarcane. They wanted to grow more sugarcane. If this is the state of affairs, we will convert our sugar fields into wheat because there is no need for any investment. We have invested several lakhs of rupees there. We have borrowed from the banks. The banks are now giving notices to small farmers.

Coming to other crops, particularly, rice, the price fixed by the Government in Andhra Pradesh is only Rs. 70 or Rs. 75 per quintal of paddy whereas in other States, in Punjab and Haryana they are paying Rs. 112 per quintal for wheat. There are no purchasers of paddy in Andhra Pradesh. It is fantastic that disparity is being done in the case of Andhra farmers. Why is this difference even in prices? In north, there are also growers. In South, there are also growers. Why should they get Rs. 112 per quintal for wheat and why are we being paid only Rs. 75 for paddy. There is a disparity in subsidy even in the case of foodgrains. For wheat, the subsidy is Rs. 23.39 per quintal but for rice, it is only 4 paise which is an unrealistic policy. Are all these things happening because wheat is not grown in South India? The mind of the Government is working like this. I would request the Government to give due consideration to all these things. The Agricultural prices commission or other commissions are not giving a reasonable consideration to our point of view. Since you are in the Government, they wanted to show some favour to North India. That is why they are doing all these things. I request you to give due consideration to South India also. We are also growers of all the crops as they are in the north. We are developing like anything. Therefore, I request you to give full and sympathetic consideration to our growers also in South.

Lastly, I would request you to expedite financial assistance for the completion of all the irrigation projects which have been sponsored by the Andhra Pradesh Government. There are projects like Godavari Barrage, Srisailam, Pochampad and Nagarjuna Sagar. We need several crores of rupees to complete these projects. The Andhra Pradesh Government has requested you to give financial assistance for the completion of these projects in the interest of the entire country. As you know Andhra Pradesh is a big agriculture-oriented State and Government should give due consideration for these projects which have been sponsored by the Andhra Pradesh Government.

The Government must give due consideration to appoint a committee for all these things regarding the construction of sugar factories. They must enquire into the affairs of the construction of sugar factories. Otherwise, the entire industry in the deccan area will be ruined. As far as north is concerned, these people are very near to you. They come here and sit over you and you are showing some favour to them. I also request you to give due consideration to our side also. I want to request Mr. Barnala to appoint a committee to go into the affairs of sugar factories, enquire all these things and then rectify the wrong ones, because we are also developing in a scientific way. Do not penalise us. We have developed with-

out any assistance from you. Please give encouragement to agriculture in Andhra Pradesh also. We are also having an agricultural industry and that is the only industry in rural areas. There are only sugar factories and rice industry in rural areas of Andhra Pradesh. If something good is done in northern India you should not feel happy that the entire country has become great, has become prosperous. Then I request Mr. Barnala to take one or two cases personally and look into the whole thing, as far as Andhra Pradesh is concerned, or in Maharashtra. We are not capitalists. We are having all cooperatives. Ninety per cent of the old sugar factories in northern India, 40-50 years old sugar factories are managed by private people. But in Deccan area, more are in cooperative sector with latest machinery. Even the previous Government had ignored our views.

As far as Bihar and U.P. people are concerned, they have been given higher prices for sugar industry for sugar per tonne because they are near to you whereas we in South India are being paid less price, which is unrealistic, uneconomic. If we start growing wheat in the South will you give this much price, will you give remunerative price? As far as we are concerned, our climate does not suit this wheat crop. If you do not give due consideration to all these things, then we are going to change our crops; we are going to take to other crops which will give us some help, some food. My factory at Bhimadole in West Godavari district, for the last four years, has been working almost to full capacity. It was constructed by me after waiting for the licence for twelve years. There, the people are grumbling because they are not getting a remunerative price for the crop and a reasonable price for sugar. People there know my sincerity and honesty. That is why they are obliging me by electing me; this was the fourth time that they had elected me. Otherwise, they could have necked me out of my constituency. I request Mr. Barnala to appoint a committee to inquire into all these things that I have pointed out.

The Bureau of Costs and Prices which had been asked to inquire into the sugar industry, have fixed six zones. Government have agreed to only those proposals which have suited them and they have not agreed to the other proposals which are beneficial to the farmers.

The previous Government also had not done well. I had charged the previous Government also because, first and foremost. I am the representative of the people. Though I have been elected on a Congress ticket. I have been elected by the people and I represent those people: therefore, I should help my agricultural community.

What is the Government's policy? Do they want to ruin all those cooperative sugar factories in the Deccan area? Do they want to favour only those capitalists in U.P. and Bihar, the owners of factories in U.P. and Bihar which are very old? There is no time for me; otherwise, I could bring several things to the notice of the Government.

Please have a Committee of persons who are interested in cooperative sugar factories including private factories, and inquire into all these things.

Government are comparing all those rotten factories which are 40 years old with the new factories that have come up, mostly in cooperatives, in the Deccan area!

I have already given one example, the economics of Bhimadole sugar mill. Government have penalised me. I want to make a humble request to the hon. Minister, Mr. Barnala. The previous Government had harmed, and this Government is also harming, the interests of cooperative sugar factories without knowing the real difficulties of the poor people.

One factory in my constituency has been constructed by me at a cost of

[Shri K. Suryanarayana]

Rs. 3 crores. Factories with the same capacity with the same machinery have come up in other States at about the same time; 20 factories have been constructed, factories with the same capacity as mine, at a cost of Rs. 4 to 6 crores. Government have fixed a formula that whichever factory has spent more than Rs. 4 crores will be given all the concessions. I have also constructed my factory with the same material. It is not that they have constructed their factories with sliver or gold. They have constructed with steel; mine is also steel. But how is it that they have spent Rs. 4 to 6 crores? This should be inquire into I have constructed my factory at a cost of Rs. 3 crores in an area of 130 acres I have been penalised. I have been deprived of the concessions. In fact, I had negotiated the cost from Rs. 4 crores to Rs. 3 crores. After 12 years I got the licence. Now it is working with almost full capacity. I do not want to deprive the farmers of their rights. In my factory, the Managing Director is a Deputy Collector. Simply because they had spent lesser money, they should not be given all these concessions which are being given to the factories who spent more. After all, how did they spend more? They managed to get the same machinery at a higher cost, Rs. 2 to 4 crores. I demand from this Government that it should be inquired into. I had demanded the previous Government also. They are no longer in office. I would ask the present Government to inquire into these things. Last year Mr. Barnala had promised me; the Finance Minister also promised me that they will certainly enquire. How could the other factories have been constructed at Rs. 4 to 6 crores. It is a fraud. It should be inquired into. I want to make this appeal to Mr. Barnala. because he is also an agriculturist. I want to request him to appoint a Committee to inquire into all these malpractices in the sugar industry and help the farmers who have put their earnings and burnt their fingers in the sugar industry, particularly in Andhra Pradesh.

MR. CHAIRMAN: I would request Hon. Members to cooperate. Otherwise, they are taking the time of their own colleagues.

श्री उग्रसेन (देवरिया) : सभापति महोदय, उधर के माननीय सदस्य ज्यादा समय ले लेते है।

सभापति महोदय : वह उन का अपना समय है। अगर ,कोई माननीय सदस्य ज्यादा समय ले लेते है, तो उन के दल के और कोई सदस्य नही बोल पायेगे। अगर आप भी वही चाहते है, तो आप भी ऐसा ही कीजिए।

श्री बटेश्वर हेमराम (दुमका) : सभापति महोदय, मै कृषि मत्रालय के अनुदानों के समर्थन मे खडा हुआ हूं। मुझ से पहले बोलने वाले सब वक्ताओं मे यह इच्छा प्रकट की है कि कृषि का कार्य अधिक से अधिक आगे बढे। लेकिन हम जानते है कि भारत मे केवल एक प्रकार के किसान नही है। उन मे से सब से छोटे किसानों की हालत बहुत ही बुरी है। बडे किसानों की हालत अच्छी होने के कारण व कृषि के लिए सिचाई का प्रबन्ध स्वयं कर सकते है। लेकिन छोटे छोटे किसान, जिन की जमीन बहुत कम होती है, ऐसा नहीं कर पाते है। भारत मे ऐसे स्थान भी बहुत है, जहा कोई फ़सल नहीं होती है। ऐसी जमीन भी है, जिस पर लोग केवल बरसात के भरोसे ही खेती करते है। उन लोगों को साल मे आठ महीने बैठ कर खाना पड़ता है। नतीजा यह होता है कि धीरे-धीरे उन की परिस्थिति बहुत खराब हो जाती है।

जिस क्षेत्र में सिंचाई का किसी प्रकार का प्रबन्ध नहीं है, वहां पर लोगों की हालत इतनी ख़राब होती है कि काम की खोज में उन्हें भूखे रहना पड़ता है। हमारे क्षेत्र

में ऐसे बहुत से किसान हैं जो पहाड़ों में रहते हैं और जो केवल खुरपी के जरिये खेती करते हैं। पहले जंगल उन लोगों का भरोसा था। जंगलों से सूखी लकड़ी काट कर आस-पास के बड़े गांवों मे बेचना इन का पेशा था। अब, जगलों को सरकार ने अपने कब्जे मे ले लिया है। कब्जे में लेने के बाद जंगल के पेड़ों का कटना तो बन्द नही हुआ, वह और ज्यादा बढ गया, लेकिन उन लोगों की जो रोजी थी वह छिन गई। इस का नतीजा यह हुआ कि उन लोगों की जनसख्या धीरे धीरे–समाप्त हो रही है। जितनी जनसंख्या उनकी थी उस से आधी आज हो गई है। पिछली सरकार ने बहुत कोशिश की कि उन लोगो को काम दिया जाय लेकिन काम के सम्बन्ध मे कोई विचार नही किया। उन लोगों को ऊपर से नीचे उतारा। वहा पर झोंपडी बना दी लेकिन उन के लिए काम का प्रबन्ध नही किया। उन के लिए क्या धन्धा होना चाहिए, क्या रोजगार होना चाहिए, उन्हें जमीन देनी चाहिए या नही देनी चाहिए इस सम्बन्ध मे उन्होंने कोई विचार नहीं किया। इस का नतीजा यह हुआ कि जितने भी स्थानों मे मकान बने थे वे सारे के सारे मकान धराशायी हो गए। एक भी मकान मे वह लोग बस नही सके। आज उन की हालत इतनी खराब हो गई है कि उन का शरीर भी धीरे धीरे कमजोर हो गया और भोजन न मिलने के कारण नाना प्रकार की बीमारी भी उन को होती है। यही कारण है कि उन की सख्या धीरे धीरे समाप्त हो रही है। सरकार के जिम्मे अनेक प्रकार के काम है। आज जगल लगाने का काम सरकार कर रही है लेकिन वह ऐसे जगल लगाती है जिस की फसल कुछ नही होती और जिस से जलावन का भी काम नही होता है। वहा पर जो जंगल थे उन जंगलों को काट कर लोग समाप्त कर रहे है। मै मंत्री जी से निवेदन करना चाहता हू कि ऐसे इलाके के अंदर जो पेड़ लगाए जा रहे है वह ऐसे पेड़ लगाए जायं जिस की फसल खा कर वह लोग जीवित रह सकें। अगर ऐसे पेड़ लगाये जायें जैसे आम है, अमरूद है, कटहल है तो निश्चित रूप से वे लोग उस की रक्षा भी करेंगे और जंगल भी वहां लगेंगे। आज जो जंगल लगाए जा रहे है उस मे एसी लकडी होती है जो किसी काम की नही होती है। यही कारण है कि वह जंगल धीरे धीरे समाप्त हो रहे है।

दूसरा मेरा निवेदन यह है कि सरकार आज जिन इलाकों मे धान की फसल के अतिरिक्त कोई फसल नही होती है वहा दूसरी फसल लगाने का विचार कर रही है। हम जानते है कि बिहार के ऐसे बहुत से इलाकों मे सरकार की ओर से यह काम होता है। यदि सरकार की इच्छा हो जाय तो उन लोगो की परिस्थिति ठीक हो सकती है, सुधर सकती है और उस के लिए पैसा देने की भी कोई जरूरत नही है। सरकार तो पैसा देती ही है। लेकिन योजनाबद्ध तरीके से सरकार पैसा नही देती है। सरकार ऐसे लोगो को पैसा देती है जो खुद इस काम को नही करते। कई विभागों के द्वारा यह काम होता है। एक तो जो जमीन कट जाती है, खण्डित हो जाती है, वह उपजाऊ मिट्टी बह कर समुद्र मे न चली जाय, उस को पेड बना कर रोकने के लिए पैसा देती है। लेकिन सरकार ऐसे लोगो को पैसा देती है जो कि खुद उस जमीन को बनाते नही है बल्कि दूसरे लोगो के द्वारा बनवाते है। जो ठेकेदार ठेका ले कर बनाते है वह जितना पैसा सरकार देती है उस के आधे से भी कम पैसा खर्च करते है। आज उस क्षेत्र मे हमारे बिहार प्रान्त मे बहुत से ऐसे लोग है जो चाहते है इसे करना, जिन की जमीन है वह चाहते है कि सरकार हम को पैसा दे दे तो जितना पैसा सरकार खर्च करती है उसी पैसे मे हम जमीन भी बना लें। यदि वे उस जमीन को बना लें तो उस के समतल बनाने के बाद सरकार उस में सिंचाई का भी प्रबन्ध कर सकती

[श्री बटेश्वर हेमराम]

है और उस के बाद उस मे फसल भी लगाई जा सकती है। लेकिन ऐसा न करने के कारण वह पैसा बरबाद होता जा रहा है तो मेरा निवेदन है कि सरकार इस पर आदेश दे कि जहा की जनता खुद अपनी जमीन को बना कर मिट्टी की रक्षा करना चाहती है वहा खुद जमीन वाले का पैसा दिया जाय ताकि वह जमीन बन कर के तैयार हो जाय और उन लोगो की हालत भी सुधरे। ऐसा समय भी आता है कि जिस समय उन लोगो को काम नही मिलता है। उस समय से यदि उन लोगो को काम दिया जाय तो खुद वे खेत बना लेते। वहा पर जमीन इतनी छोटी छोटी हो गई है कि हालाकि लोग चाहते है कि हम किसानो की मदद करे लेकिन छोटी छोटी जमीनें होने के कारण वहा पर कोई फसल उगाई नही जा सकती है। किसान चाहता है कि हम उस जमीन पर गेंहू की फसल उगावे लेकिन वह फसल चर जाती है। यदि उस जमीन की चकबन्दी कर दी जाय तो उस पर फसल लगाई जा सकती है। इसके लिए सरकार को योजना बनानी चाहिए। जब तक चकबन्दी का काम नही होगा, तब तक किसानो की हालत सुधर नही सकती है।

दूसरी बात यह है कि अगर हम इस देश मे गरीबो की रक्षा करना चाहते है तो उन को जमीन देनी होगी। आज जो लोग खेती करते है उन के पास तो जमीन नही है लेकिन दूसरी तरह ऐसे भी लोग है जो कभी अपने खेत पर नही जाते, जिन्होने जमीन देखी नही, उन के पास बहुत सारी जमीन है। जमीन के अतिरिक्त उन के पास रोजगार भी है। इस लिए मै निवेदन करना चाहता हू कि अगर आप गरीबो की भलाई करना चाहते है—तो एक आदमी के पास एक नौकरी या एक पेशा होना चाहिए। जमीन जोतने वालो को जब तक जमीन नही दी जायगी तब तक उन की हालत कभी भी नही सुधर सकती है। इतना ही कह कर मैं अपनी बात समाप्त करता हू।

श्री शरद यादव (जबलपुर) : सभापति महोदय, मैं कृषि मत्रालय के अनुदानों के पक्ष मे बोलने के लिए खडा हुआ हू। सब मे उच्च मामला यह है कि इस देश के गाव की खेती के ऊपर कितने लोग अपने जीवन को निर्भर रखते है। यदि यह दृष्टि मिलेगी तो सारा मामला साफ हो जायगा। 70 प्रतिशत सैकडे से अधिक लोग इस देश मे कृषि पर निर्भर है। इस देश की 35 करोड एकड कृषि भूमि में 10 करोड एकड भूमि सिंचित है और बाकी 25 करोड एकड गैर-सिंचित है। सन् 1945 मे जब देश आजाद हुआ था तो 5 करोड एकड जमीन सिंचित थी। पिछले 30 साल मे और जनता पार्टी के शासन के एक वर्ष को मिला कर इस अवधि मे 5 करोड एकड जमीन पर सिचाई की व्यवस्था हो सकी है। इस का मतलब यह है कि 150 वर्षों मे हम इस देश की सम्पूर्ण खेती को सीच सकेंगे। एक सवाल को मैं निरन्तर रखना चाहता हू कि इस देश के लिए पानी कितना जरूरी है। सभापति महोदय, आप भी तो उस चम्बल वाले इलाके से है, आप को मालूम होगा कि मुरैना जिले मे जब तक पानी नही आया था, तब तक वहा खेत मजदूर की रोजाना की मजदूरी कितनी थी—सवा रुपया या डेढ रुपया लेकिन आज उन को कितना मिलता है—प्रति दिन 9 रुपये। अगर खेत बहुत कमजोर है—तो 7 रुपया। मै आप के माध्यम से मत्री जी से कहना चाहता हू कि उन के पुरखो ने अगर सब से बडा पुरषार्थ किया था —पजाब मे, तो वह पानी ही था। उसी पानी के इलाके से आप आये है। मेरी दृष्टि मे एक बात नही जम पा रही है कि हम बहुत सी चर्चाये चलाते है लेकिन इस देश की जो सब से बुनियादी बात है, वह पानी ही है। पजाब और हरियाणा

ऐसे प्रदेश है, जहा आदमियों के चेहरे खिले हुए हैं। वहां पर एक खेत मजदूर की रोज की मजदूरी क्या है ? आज सब से ज्यादा ट्रांजिस्टर की खपत वही पर है। सब से ज्यादा सड़के आप को वही मिलेगी और प्रति व्यक्ति सब मे ज्यादा दूध भी आप को वही मिलेगा। किसान इस देश में सब से ज्यादा बिजली की खपत वही पर करते है। पानी जब जाता है तो विज्ञान जाता है, टैक्नालाजी जाती है और शताब्दी उस पानी के साथ बह कर जाती है। इस देश का इतिहास भी पानी के बाजू मे ही करवट बदलता है। गंगा-यमुना का इतिहास पानी के बाजू मे ही है। यानी पानी इस देश की सब से महती जरूरत है। यह जनता सरकार किसान के गर्भ से निकली थी, किसान से वायदा करके आई थी--मैं, सभापति महोदय, गाव से चल कर आया हू, मैंने अपनी मा के आखो मे पानी के लिए तैरते हुए अर्मानो को देखा है। आज किसान की सब से बड़ी चिन्ता बादल है, पानी की चिन्ता सब से बडी चिन्ता है, अगर पानी न बरसे तब भी किसान बिलखता है और ज्यादा बरस जाय तब भी किसान बिलखता है। खेत से पानी का सम्बन्ध जोरू और मर्द का सम्बन्ध होता है।

पिछली सरकार ने पानी के लिए कितना बजट रखा था--- 1,032 करोड रुपया, लेकिन आप ने क्या रखा है ? जिनके पुरखे पानी वाले थे, उन की अकल पानी से नही खुली, मैं आप पर ऐसा आरोप लगाना चाहता हू, इन्होंने कितना प्रावधान किया---केवल 1,166 करोड रुपये। आप अब बतलाइये ---काम कैसे चलेगा ? पंजाब और हरियाणा मे आज सब से ज्यादा रोजगार है, वहा एवेरेज इन्कम बढ़ी है, इन्सानो के चेहरे वहां बदले है, 70 फीसदी आदमी खेत पर निर्भर है। पानी के मामले मे अफसरशाही ने सब से ज्यादा अच्छा काम किया है। हम अफसरशाही पर बहुत तोहमते लगाते हैं, बहुत सी बाते उस के खिलाफ़ कहते हैं, मै तो अफसरशाही के बहुत खिलाफ हूं और जानता हू कि वह अंग्रेजी की दीवार के नीचे बैठी हुई है, जिस दिन अंग्रेजी की दीवार हट जायगी, उस को सबक मिल जायगा। लेकिन उसी अफसरशाही ने यदि सब से अच्छा काम किया है, उस के काम के यदि कही अच्छे नतीजे निकले है---तो बडे कारखाने, छोटे कारखाने, इन मे नही निकले, सिर्फ पानीवाला मामला ऐसा है जिस मे उस ने अच्छा काम किया है। जब आदमी कोई पुल बनाता है, पुलिया बनाता है, डैम बनाता है, तो उससे एक डर रहता है कि यदि यह कमजोर बनेगा, तो इस से हजारों लोग मर जायेगे, उस के अन्दर का मनुष्य जागता है, उस को डर लगता है कि इसके टूट जाने मे उसकी नौकरी को खतरा पैदा हो जायगा। इसलिए मै कह सकता हू कि पिछली तीस सालो मे सिचाई के मामले मे 5 करोड एकड हम ने जो जमीन सीची है, उस में सब से कम भ्रष्टाचार हुआ और उस का सब से अच्छा परिणाम पंजाब में निकला। पंजाब मे सब से ज्यादा छोटे उद्योग पनपे। आज हिन्दुस्तान मे साइकिलो की संख्या करोडो मे है। कितने बडे उद्योग है--- कारो से लेकर ट्रैक्टर तक ठेलो से लेकर बसो तक, वाहन उद्योग मे जितने मजदूर काम करते है, उस के चौगुने मजदूर साइकिल उद्योग मे लगे हुए है और इस उद्योग का ज्यादा हिस्सा पंजाब मे है। आज सरकार छोटे उद्योग को बढावा देना चाहती है---लेकिन जब तक उस का बेस नही बनेगा वे कैसे पनप सकेंगे।

आज हम खेत मजदूरो की बात करते है। आज नक्सलाइट कैसे पैदा होता है बडे जमीदार आज कहा जिन्दा है ? बड़े जमीदार आज आप को सब से ज्यादा बिहार मे मिलेगे, गैर-सिंचित इलाको मे मिलेगे। आज अगर सब से ज्यादा खेत

[श्री शरद यादव]

और जमीन की लडाई होती है तो उस मे से कौन निकलेगा, वही कगाली का मारा, गरीब खेत-मजदूर निकलेगा। याद रखना—यह देश, यह ससद् और इस के लोगो के दिमाग अभी भी ठीक नही हुए है। यह कगाली का समुद्र, जो आज हिन्दुस्तान मे बढ रहा है, ये सामान्ती-टापू याद रखे, ये ज्यादा दिन नही बचेगे, ये उस मे निश्चित रूप से बहेगे, । लेकिन यह देश इतना क्रूर हो गया है कि जिस तरफ ध्यान देना चाहिए, उस तरफ ध्यान नही दे रहा है। आज हिन्दुस्तान के आदमी का तन पाच हजार साल से पिघलता है। यह तीस वर्षो का राज, जो आजादी का राज रहा है, गाधी जी की कुर्बानियो का राज था, भगत सिह की कुर्बानियो का राज था, उन की कुर्बानियो के बाद जो राज कायम हुआ, उस का दिमाग अभी तक दुरूस्त नही हुआ है, वह आज भी अजीब तरह से, हर तरह से मजबूरी बतलाता है। अभी हमारे स्टेट मिनिस्टर कह रहे थे—गन्ना ज्यादा पैदा कर लिया, क्यो पैदा हुआ? आप ने किस तरह की योजना बनाई जो ज्यादा पैदा हो गया? कल गेहू ज्यादा पैदा होगा— तब भी इसी तरह की बात कह देना। आज कृषि मत्री जी के एक जवाब से मै चौक गया—प्याज और लहसुन इस देश मे कितना पैदा हुआ है, इस की उन को खबर ही नही है। ज्यादा पैदा हो जायगा, तो फिर झूठे-सच्चे आकडे इकट्ठे करेगे, फिर देश को कहेगे कि ज्यादा मत पैदा करो।

इस देश का किसान सब से ज्यादा मुफलिस किसान है। बहुत से हमारे साथी यहा पर बहुत सी बात कह चुके है, इसलिए मे बहुत ज्यादा नही कहूगा लेकिन यह कहना चाहूगा कि फसल के मौके पर जो भाव तय होता है, 112 रुपये 50 पैसे प्रति क्विटल इस सरकार ने गेहू का भाव रखा है और यह कहते है कि यह पार्टी किसानो की पार्टी है, किसान के गर्भ से आई है। मुझे तो ऐसा नही लगता लेकिन अगर आई है, तो बेईमान, कपूत औलाद है, कुजात औलाद है। मैं यह आरोप लगा रहा हू। इन्होने जो 112 रुपये 50 पैसे का भाव रखा है, इस पर बाद मे बहस करूगा। 7 सैकडा, फसल मे जो पैदा होता है, वह गोदामो में रखा जाए और सैकडा बैंक उस को लोन दे दे, यह काम आप कर सकते है। कृषि के लिए बैंक है और आपने कई तरह के बैंक खोले है लेकिन मै आप को यह बता दू कि कृषि के लिए 1976 मे 432 करोड रुपया स्टेट बैंक ने दिया है और 796 करोड रुपया आप के जो सरकारी राष्ट्रीयकृत बैंक है, उन्होने दिया है और बडे उद्योगो को 5,383 करोड रुपया दिया गया है। आप देखे कि कैसा उलट खापडा है हम लोगो का। इस देश का 70 सैकडा आदमी, जिस कृषि पर जीता है, उस के लिए क्या लोन दिया जाता है और जो बडे उद्योग है, उन का कितना मिलता है और वहा पर कितने लोगो को रोजगार मिलता है। उन से इतने कम लोगो को रोजगार मिलता है और उन को हमने 5,383 करोड रुपया दे दिया। यानि कितना पलट खापडा है? यह देश किसका है। यह देश कुछ सम्पन्न लोगो का ही है और हमारे जैसे जो लोग यहा आ गये है, वे तो छले जा रहे है। हमको तो ऐसा लगता है कि हमारी जिन्दगी यहा झूठ के आधार पर जीती है, झूठे बहानो पर जीती है। मजबूरी तो है और वह हर आदमी के सामने होती है। अगर वह न होती तो आप की जरूरत न होती, अगर देश कगाल न होता, तो आप की जरूरत न होती और जनता आप को चुन कर सरकार न बनाने देती। तो मजबूरी का सवाल उठाया जाता है और मजबूरी न होती तो हम सब को चादर ओढ कर देश में सोना चाहिए था। सकल्प चाहिए। आप कहते है कि 10 वर्ष मे बेरोजगारी समाप्त कर देगें। मैं कहता हू कि इस देश का सारा मामला रुका हुआ है,

सिंचाई के बगैर। आज सिंचाई की बहुत कमी है लेकिन उस के लिए बहुत कम पैसा आप ने दिया है। मैं यह कहना चाहता हूं कि आप कहते हैं कि 10 वर्ष में रोजगार देंगे। मैं कहता हूं कि रोजगार बरसेगा। मैं आप को टैक्नोलाजीकली बता रहा हूं। अगर इस देश मे पानी की, सिचाई की व्यवस्था ठीक हो जाए, तो इस देश में रोजगार बरसेगा। जमीन की कमी का सवाल नही है। जापान में एक व्यक्ति के पास कितनी जमीन है। वहा पर एक आदमी के पास 0.05 हेक्टेयर जमीन है और हिन्दुस्तान में एक व्यक्ति के पास 0.32 हेक्टेयर जमीन है यानी यहा पर वहा के मुकाबले में 6 गुना जमीन एक आदमी के पास है लेकिन जापान की क्या स्थिति है। वह ब्रिटेन से, यू० के० से चार गुना ज्यादा पैदा करता है, अमेरिका से 10 गुना ज्यादा पैदा करता है और रूस से 16 गुना ज्यादा पैदा करता है। इस का मतलब यह है कि हमारे पास जमीन की कमी नही है। हमारे कुछ साथी डेजर्ट की चर्चा कर रहे थे यानी सैकेन्ड गियर लगाए बगैर थर्ड गियर लगाओ। कैसी मूर्खता की बात है, हमारा दिमाग ऐसा हो गया है। बात आगे बढ़ न पाए, उस मे पचास चीजें जोड़ देते है और फिर से कंगाली के घेरे में। यह हमारा दिमाग है। जब भी कोई सवाल आगे बढता है, तो हम चालाकी से उस सवाल को रोक देते है। तो मै यह कह रहा था कि जमीन हमारे पास है और जापान से ज्यादा हमारे पास जमीन है लेकिन जरूरत हमारी संकल्प शक्ति की है। हमारी संकल्प शक्ति कमजोर है। 10 साल में रोजगार देंगे, यह गोल-गोल बातें होती है और गोल-गोल आश्वासन होते है। मैं कहता हूं कि 10 वर्ष मे आप रोजगार देने की बात कर रहे है, लेकिन अगर आप पानी का इन्तजाम कर दें, तो इस देश की एक एक इंच जमीन को हम सींच कर रख देंगे और फिर अपने आप रोजगार का इन्तजाम हो जाएगा, अपने आप सड़कें पहुंच जाएंगी, अपने आप पानी पहुंच जाएगा, अपने आप बिजली पहुंच जाएगी, अपने आप विज्ञान पहुंच जाएगा और अपने आप टेक्नोलाजी पहुंच जाएगी। हमारा देश क्रूर देश है। 20वीं शताब्दी में यह जिन्दा है लेकिन 20 वी शताब्दी ससद तक ही है, दिल्ली के कुछ पोश होटलों में, कुछ पोश मकानों में है लेकिन सडकों पर हम निकलेंगे तो शताब्दी बदल जाएगी। आगे बढ जाएगे कगालो के इलाके में चले जाएगे और और आगे बढ़ जाएंगे तो शताब्दी घटती चली जाएगी। हमारा हिन्दुस्तान ऐसा मुल्क है कि जहा पर जगदलपुर में इंसान नगा रहता है, यहा जो शताब्दी चल रही है वह जगली शताब्दी चल रही है। हमरा सिर शर्म से नही झुकता है। हम बकवास करने से बाज नही आते है। इस वास्ते सिचाई वाला जो मामला है जो रुका पडा है उसकी रूकावट को आप दूर करें और उसको सर्वोच्च प्राथमिकता दें।

सरकारी आकडो मे क्या गड़बड है और अफसरशाह किस तरह से धोखा देते है इसकी एक मिसाल मै आपको देना चाहता हू। यह सब जनता को धोखा देने के लिए किया जाता है। जो जनतंत्र हमारा चल रहा है इसको आप देखें। तीन मंत्रालय तीन तरह के आंकड़े खेत मजदूरों के बारे मे दे रहे है। श्रम मंत्रालय कहता है कि हिन्दुस्तान मे आठ से नौ प्रतिशत इनकी संख्या है। कृषि मंत्रालय जिस के अनुदानों की मागो पर बहस चल रही है कहता है कि वे 16.7 सैकड़ा है और गृह मंत्रालय कहता है कि 21 सैकड़ा है। तीन मंत्रालय और तीन तरह के आकड़े। कहीं तो हम संजीदा हों, कही तो हमारा मन गंभीर हो। क्यों नही ऐसा हो रहा है। आप दस बरस में बेरोजगारी समाप्त करने की बात कहते हैं, एजुकेशन की बात कहते हैं, शताब्दी तोड़ने की बात कहते है मै कहना चाहता हूं कि यह सब कुछ हो सकता है अगर आप सिंचाई वाले मामले को सब से ऊंची प्रायोरिटी दें। यदि किसानों के वास्ते आपके दिल में दर्द है तो यह चीज आपको करनी ही होगी।

[श्री शरद यादव]

यहा का किसान पुरुषार्थी है, सब कुछ जानता है, उसका इससे विवेक, उसकी बुद्धि, उसकी विद्या सब कुछ जगेगी। उसी से उसकी उन्नति होगी। उसी से जमीन का बटवारा भी होगा। ग्राज तो इस बटवारे की चर्चा ही बन्द हो गई है। ऋण मुक्ति की चर्चा, खेती के सुधार की चर्चा ग्राप नही करेगे तो मुल्क की गरीब जनता करेगी, जरूर करेगी। उनसे बडा इसान देश मे कोई नही है। उनकी बडी सख्या है। उन पर ध्यान नही देगे तो वे ग्रपने ग्राप ग्रपने ऊपर ध्यान देगे। पानी वाले सवाल पर सब से ज्यादा ग्रापका दिमाग साफ होना चाहिये। पानी से देश की बुद्धि विवेक, विज्ञान, टेक्नोलोजी, देश का चेहरा, एव्रेज इनकम सब कुछ बदलेगा। उसी पर ग्राप सब से कम ध्यान दे रहे हैं, उसी पर ग्राप सब से कम पैसे खर्च कर रहे है। ग्राप कहते हैं कि चालीस सैकडा पैसा इस बार ग्रापने उस काम के लिए रखा है। लेकिन इस मे फर्टिलाइजर बनाने के लिए ज्यूट, चीनी ग्रौर तमाम चीजो पर जो रिसर्च होगा, उसके लिए जो काम होगा, जो उस पर खर्च होगा, शामिल है। उसको भी ग्रापने इस मे शरीक कर लिया है।

एक स्वामीनाथन साहब बैठे हुए है विज्ञान ग्रौर टेक्नालाजी के विशेषज्ञ। कृषि के जानकार है। कई बार उन्होने झूठ दे कर इनाम भी ले लिए है। उनके रहते दो वैज्ञानिको ने सुवेसाइड कमिट कर लिया है। देश की सेवा करने के लिए वे कहते है कि जिन्दा रहने से मरना ग्रच्छा है। जहर खा कर वे मर गए है। उन्होने सुवेसाइड कमिट कर लिया है।

श्री एम० राम गोपाल रेड्डी (निजामाबाद) यह सही नही है।

श्री शरद यादव मरने के तीन दिन पहले उन्होने जो स्वामीनाथन साहब को पत्र लिखा उसको ग्राप देखे। ग्रापको दया नही ग्राती? ग्रापकी दया मालूम पडता है कि सूख गई है। डाइग डिक्लेरेशन उन्होने जो दिया है उसको ग्राप नही मानेंगे? जिन्दा ग्रादमी की बात को ग्राप मानेंगे लेकिन जो मर गया है ग्रौर जिस ने डाइग डिक्लेरेशन दिया है, उसको ग्राप नही मानेगे? पहले ही सेंटेंस मे उन्होने कहा है:

"My dear Dr Swaminathan, It has become impossible for me to bear the happenings around me in the recent past" डिटेल से मैं बताता हू कि उन्होने क्या क्या कहा है। एक-एक करके उन्होने दिया है ग्रौर ग्राप कहते है कि गलत है। क्या यह रिश्तेदारी की बात है? Administrative bottlenecks are so many and often humiliating ह्यूमिलेटिंग शब्द का उन्होने इस्तेमाल किया है। उसी वास्ते तो सुवेसाइड होता है। क्या कोई मरता है? क्यो कोई जिन्दा नही रहना चाहता है? जब ग्रादमी का ह्यूमिलिएशन का सामना करना पडता है तो इससे ग्रच्छा वह मरना पसन्द करता है। मरने वाला डाइग डिक्लेरेशन दे, दो दिन पहले जो कुछ उसने लिखा है उस पर ग्राप विश्वास न करें तो इसका मतलब यही निकलता है कि ग्राप मे दया सूख गई है। ऊपर के साइड से ही ग्राप ऐसी बात कह रहे है जो ठीक नही है। वैज्ञानिको के रास्ते मे ग्रगर कोई बडा वैज्ञानिक रुकावट पैदा करता है तो विज्ञान कार्य ग्रवरुद्ध होता है। मै इजीनियर हू, मै जानता हू, जब हजारो वैज्ञानिक लगते है किसी काम मे तो ही कोई बडा टैक्नोलाजिस्ट पैदा होता है। एक वैज्ञानिक से कोई टैक्नोलाजिस्ट पैदा नही होता है। मैं चेतावनी देना चाहता हू। वह ग्रलग होने वाले है। उनका कार्यकाल समाप्त हो रहा है। देश मे बेरोजगारी है। हजारो साइंटिस्ट हमारे देश मे है। उनको एक्सटेंशन नही दिया जाना चाहिये। क्या हिन्दुस्तान की बुद्धि बिक गई है? क्या ग्रकेले उनको ही रख कर हमारा काम चल सकता है उनके बगैर नही चल सकता है। ग्रगर उनको सेवा करनी है तो बिना एक्सटेंशन के घर मे

बैठ कर भी कर सकते हैं । हजारो लोग बेरोजगार है । उन्होने कहा हैं जो कि इंडियन एक्सप्रेस में आया है कि मेरा छपता है, मेरे को रखने के लिए मत्रियो, मुख्य मत्रियों, पता नही किन किन लोगो ने कहा है और कौन कौन लोग कह रहे हैं । आप ही बडे काबिल आदमी पैदा हुए ? आपके रहते दो आदमियो ने आत्म हत्या कर ली । तो टेक्नोलाजी के क्षेत्र मे जिस तरह से आपने उनको 10 जगहों पर बैठा रखा है और वह भी प्रभावशाली जगहो पर, वहा से उनको तत्काल हटाना चाहिये । यदि रिटायर हो रहे है तो उन्हे हटाना चाहिये । यह देश बाझ नही है । इसमे बहुत से वैज्ञानिक लोग है ।

इन शब्दो के साथ मै आपको धन्यवाद देता हू कि कुछ थोडा सा समय आपका मैंने ज्यादा ले लिया ।

सभापति महोदय . कुछ एडजस्टमेंट के लिये सदस्यो ने प्रार्थना की है तो मै साढे 6 बजे एडजस्ट कर लूगा ।

श्री राम सागर (सैदपुर) माननीय सभापति जी, नि:सदेह हमारे देश के वैज्ञानिकों ने कृषि के क्षेत्र मे हमारे देश को बहुत कुछ दिया है । हम उनको धन्यवाद देते है और कृषि मंत्री जी द्वारा प्रस्तुत बजट का समर्थन करते है, और समर्थन इसलिये नही करता हू कि मै जनता पार्टी का लोक सभा का सदस्य हूं । उसमे खास बात यह है कि लगभग 31 साल की स्वतत्रता के इतिहास मे यह पहला बजट है जब हमने शहरो से गाव की तरफ आगे बढने के लिये कदम बढाये है । हमारे बजट का 40 फीसदी देहात मे रहने वाले 80 प्रतिशत लोगों के लिये निर्धारित करना यह इस बात का सबूत है कि यदि जनता पार्टी की सरकार ने बिल्कुल ईमानदारी से काम किया और जितना बजट इन्होंने निर्धारित किया है उसका सदुपयोग किया, नौकरशाही के ऊपर नियंत्रण रखा, उसमे भ्रष्टाचार न पनपे इस पर कंट्रोल किया तो निश्चित रूप से हमारे देश का वह किसान जो सदियों से बरबादी की चक्की में पीसा जाता रहा है वह अब आगे बढेगा । जिस देश का किसान गरीब रहता है वहा की सारी अर्थ-व्यवस्था चौपट हो जाती है, और जिस देश के किसान की आर्थिक अवस्था अच्छी होती है, पैसे वाला होता है उस देश मे हर चीज मार्केट को प्रोवाइड करता है । अगर किसान के पास पैसा न रहे तो देश मे किसी प्रकार के उद्योग धधे नही चल सकते है । अगर उसके पास पैसा है तो देश के सारे उद्योग धधे चलेगे । अगर उद्योग धधो मे माल तैयार होता है और देहात का आदमी गरीब है तो तैयार हुआ माल जहा का तहा पडा रहेगा और पैसे के अभाव मे वह गरीब बेचारा परेशान रहेगा । इसलिये जितना बजट जनता पार्टी की सरकार ने निर्धारित किया है मै मत्री महोदय से निवेदन करूंगा कि केवल बजट का निर्धारण कर देने मात्र से ही हमारे देश की तरक्की नही होगी । उसका ठीक ढग से उपयोग होना चाहिये, और उसके बाद ही हर खेत को पानी, हर हाथ को काम इस किस्म की व्यवस्था होगी तब हमारा देश निश्चित रूप से तरक्की करेगा ।

बडे अफसोस के साथ कहना पडता है कि हमारी पिछली सरकार ने किसानों के लिये हरित क्रांति, जय किसान का नारा लगाया था, लेकिन जब बजट के अलोटमेंट का प्रश्न आता था तो निश्चित रूप से बगले झांकने लगते थे । इसका नतीजा यह हुआ कि 30 साल के स्वतत्रता के इतिहास मे देश की हर मुसीबत मे जूझने वाला किसान का बेटा भिखारी रहा और पूजीपति जिन्होंने कभी भी किसी मुसीबत मे आगे आ कर साथ नही दिया, लखपति से करोडपति और करोडपति से खरबपति होता चला गया । यह हमारे देश का आर्थिक नियोजन है । मैं कृषि मत्री जी से कहूंगा कि दरअसल मे अगर आपने 40 फीसदी बजट का निर्धारण देहात की

[श्री राम सागर]

तरक्की के लिये किया है तो हमे निश्चित रूप मे जैसा माननीय शरद यादव ने कहा है सारे देश की एक एक इंच जमीन को एक निश्चित अवधि मे पूर्ण रूप से सींचने की घोषणा करनी चाहिये। और अगर धरती की प्यास को हमने बुझा दिया तो हम दुनिया मे अपना सर उठा कर चल सकते है। कृषि की व्यवस्था ठीक न रहने के कारण, सिंचाई की व्यवस्था ठीक न रहने के कारण ही हम दुनिया के बाजारो मे भिक्षा देहम भिक्षा देहम कर के भिक्षा मागते है। लेकिन मै कहना चाहता हू कि अगर सिंचाई मंत्री जी ने, जनता पार्टी की सरकार ने ईमानदारी से काम किया तो दरअसल म अन्न के मामले मे स्वावलम्बी ही नही बल्कि दुनिया के दूसरे देशो को भी अन्न देने मे सक्षम होंगे, यह हमारा पूरा विश्वास है।

मैं आकडो की तरफ न जाकर कुछ नीतियो की तरफ सिंचाई व कृषि मंत्री का ध्यान आकर्षित करना चाहता हू। पिछली सरकार ने गेहू का भाव 105 रुपये क्विटल निर्धारित किया था आपने पिछले साल 110 रुपये तय किया और इस साल 112 रुपये 50 पैसे कर दिया। मै निवेदन करना चाहता हू कि जब किसानो की फसल तैयार हो जाती है तो उस समय भाव की घोषणा करना किसान के लिये हितकर नही होता। किसानो की फसल का फायदे मे पैसा मिले, इसके लिये कम से कम 6 महीने पहले यानी रबी की फसल के लिये खरीफ की फसल के समय और खरीफ की फसल के लिये रबी की फसल के समय दामो की घोषणा करनी चाहिये।

आप देखेंगे कि 112 रुपये 50 पैसे किसानो के गेहू की कीमत निर्धारित कर के अपनी पीठ थपथपाना कोई वाहवाही नही होती। आज हिन्दुस्तान के किसी क्षेत्र मे देखिये किसानो की खेती पर जो लागत आती है, पानी, बिजली, खाद और उसकी मेहनत मिलाकर 115 रुपये क्विटल से लेकर 120 रुपये क्विटल तक लागत आती है। यह उसकी एवरेज आती है। ऐसी हालत मे 112 रुपये 50 पैसे गेहू का दाम निर्धारित कर देना यह किसानो के लिये कोई सुख-संदेश देने वाली बात नही है।

हम निवेदन करना चाहते है कि अगर किसानो की तरक्की आप करना चाहते है, आप चाहते है कि वहा उद्योग धंधे फूले फले, हम शहरो से देहातो की तरफ बढे, देहात मे रहने वाले 80 फीसदी लोगो की तरक्की के लिये कदम बढावे तो इस 112 रुपये 50 पैसे से काम चलने वाला नही है। किसान के गेहू की कीमत 125 रुपये क्विटल होनी चाहिये। अगर उससे कम आप देंगे तो किसान के साथ बहुत बडा विश्वासघात होगा। आप खरीद की घोषणा तो करते हे लेकिन हम देखते है कि खरीद केन्द्रो की बडे रूप मे स्थापना नही की जाती है। किसानो को भले ही कम दाम मिले, लेकिन उनके गेहू की खरीद के लिये जब सरकारी खरीद केन्द्र भी नही होते तो उनका बडी कठिनाई होती है जिसकी वजह से वह अपना गेहूं सस्ते दामो पर भी नही बेच पाता। खरीद केन्द्रो की संख्या बहुत कम है।

हमारी उत्तर प्रदेश की सरकार ने घोषणा की कि गन्ना बहुत बडी मात्रा मे है, अगर मिल नही लेगी तो किसान अपने घर मे गुड तैयार करे हम गुड की खरीद करेंगे। 112 रुपये क्विटल गुड की खरीद की कीमत निर्धारित कर दी गई, लेकिन कही भी गुड खरीदने के केन्द्र नही खुले। इस प्रकार की घोषणा से क्या लाभ होता है। आपकी घोषणा केवल कागज पर ही सीमित न रहकर हिन्दुस्तान की धरती पर जाये, किसानो के बीच मे जाये, तभी उनकी तरक्की हो सकती है, अन्यथा उनकी कोई तरक्की नही होगी।

इसके अलावा आप देखेंगे कि हिन्दुस्तान में हर चीज इन्श्योर्ड है। कहीं आग लग जाये या कुछ हो जाये, जिनका माल इन्श्योर्ड है, उनको पैसा मिल जायेगा, लेकिन खुली जमीन के नीचे तपती धूप में, जाड़ों की ठंडक में और बरसात के पानी में खून-पसीना एक कर के, सिर पर कफन बांध कर किसान जो खेती करता है, उसके खेत में आग लग जाये, पाला पड़ जाये, ओले पड़ जायें और उससे उसकी फसल नष्ट हो जाये तो उसकी उपज की बीमा का कोई उपाय नहीं है। अगर जनता पार्टी और माननीय कृषि मंत्री की नियत साफ है तो किसानों की फसलों का निश्चित रूप से बीमा होना चाहिये।

हमारे पिछली सरकार के भाई लोग भूमि-सुधार की बातें करते है, लेकिन एमर्जेन्सी के जमाने में लोगों को भूमि देने का इतने जोर से ढिंढोरा पीटा गया, जिसकी हद नही, लेकिन हम लोग जो फील्ड वर्कर है, क्षेत्रीय कार्यकर्त्ता है जब हिन्दुस्तान में घूमे और देखा तो पता लगा कि 75 फीसदी जमीन लोगों को ऐसी जगह दी गई है जहां नदी का पानी भरा हुआ है, टीलों पर दे दी है, बिल्कुल ऊपर पट्टी दे दी है जहां कि कभी कुछ पैदा ही नहीं हो सकता। कई जगह मुसलमान भाइयों के कब्रिस्तान दे दिये गये है जहा कि मुस्लिम दंगे भी हो सकते थे। जो कुछ अच्छी जमीन लोगों को दी गई है, वह आज भी उन भूमिहीन गरीबों को नही मिली, उनके हाथों में नही पहुंची बल्कि बड़े-बड़े भूमिपति उस पर कब्जा कर के बैठे है।

18.13 hrs.

[MR. SPEAKER *in the Chair*]

सन् 1972 में उत्तर प्रदेश की बात मैं बता रहा हूं कि किस के पास कितनी जमीन है, सीलिंग के बाद कितनी नाजायज जमीन किस के पास रही, इसका पता लगाने के लिये माननीय श्री मंगल देव विशारद की अध्यक्षता में एक कमेटी बनी। श्री विशारद 1967 में संविद सरकार के मंत्री थे और गरीबों के बड़े तपे-तपाये नेता थे। उन की अध्यक्षता में गठित कमेटी ने हर तहसील और परगना में जा कर, देहात में पैदल चल कर, पूरी स्थिति का मुआयना किया और उत्तर प्रदेश के बीस बड़े भूमि-पतियों को पकड़ा, जो बड़े बड़े चोर है, जो समाजवाद का नारा लगाते है और हरिजनों के नाम पर घड़ियाली आंसू बहाते है। अगर आप की इजाजत हो, तो मैं उन के नाम पढ़ देता हूं। (व्यवधान)

(1) मजीठिया परिवार, गोरखपुर : 3131.71 एकड

(2) गणेश शुगर मिल्स, आनन्दनगर गोरखपुर. 808.19 एकड

(3) बहेड़ी शुगर वर्क्स, बरेली : 2129 एकड

(4) अपर गैंजिज शुगर मिल्स, स्योहारा जिला बिजनौर : 3336 एकड़

(5) रामगढ़ फार्म्ज एंड इंडस्ट्रीज कलकत्ता (जो उत्तर प्रदेश में स्थित है) : 5539 एकड

(6) सर्वश्री मोहनलाल, जभूषण लाल, जितेन्द्र लाल, सत्येन्द्र लाल, पुत्र श्री बनारसी दास, ग्राम मीरु नाला, जिला बिजनौर : प्रत्येक के नाम 634 एकड

(7) एग्रीकल्चरल फार्म शुगर मिल, धामपुर, जिला बिजनौर : 1256 एकड

(8) राजा भगाती सिंह, रामगढ़, जिला इलाहाबाद : 1444 एकड

(9) कुंवर चन्द्रशेखर प्रसाद सिंह, इलाहाबाद : 4522 बीघे

[श्री राम सागर]

(10) राजा युवराज सिंह, भ्रायल खीरी 2510 96 एकड़

(11) हिन्दुस्तान शुगर मिल गोला गोकर्णनाथ खीरी 2766 31 एकड़

(12) कनवला फार्म एंड फारेस्ट लिमिटेड खीरी 3956 05 एकड़

(13) सरदार जागेन्द्र सिंह निवासी नगहा जिला बहराइच 2260 70 एकड़

(14) रानी चन्द्रावती देवी निवासी कोट पयामपुर जिला बहराइच 1242 47 एकड़

(15) एसकाट फार्म लिमिटिड काशीपुर जिला नैनीताल 1382 47 एकड़

(16) राजा दिनेश सिंह कालाकांकर प्रतापगढ 760 एकड़

(17) कुंवर उदय सिंह भदरी प्रतापगढ 914 एकड़

(18) राजा राघवेन्द्र प्रताप सिंह मनकापुर गोंडा 2128 एकड़

(19) महाराजा बटेश्वरी प्रसाद सिंह बलरामपुर गोंडा 2853 44 एकड़

(20) यह है हमारे सब में बड़े समाजवादी गरीबों के नाम का ढढोरा पीटने वाले—पण्डित कमलापति त्रिपाठी। दक्षिणाचल में गोपालपुर फार्म मिर्जापुर 4532 एकड़

अन्त में मैं कृषि मंत्री से निवेदन करूंगा कि वह मगलदेव विशारद कमेटी की रिपोर्ट का अध्ययन करें और उसे उत्तर प्रदेश में लागू करवायें। उत्तर प्रदेश की हालत को सुधारने के लिए कोई और कमीशन नियुक्त करने की आवश्यकता नही है। (व्यवधान) मैं आप का धन्यवाद देता हुआ हूं।

SHRI SAUGATA ROY (Barrackpore) On a point of order Is it Parliament or a place where some people are watching wrestling match?

MR SPEAKER There is no point of order

श्री रामधारी शास्त्री (पडरौना) अध्यक्ष महोदय मैं कृषि मंत्रालय के अनुदानों का समर्थन करने के लिए खड़ा हुआ हूं।

इस विषय का सीधा सीधा ताल्लुक कन्याकुमारी से ले कर काश्मीर तक और आसाम से ले कर गुजरात तक फैले हुए लाखों गावों में रहने वाले इस देश के 80 प्रतिशत लोगों से है। इस देश के 45 करोड़ लोग खेती पर आधारित है। पिछले तीस वर्षों में उन की क्या स्थिति रही है और आगे यह सरकार उन के बारे मे क्या करने जा रही है इस की ओर मैं कृषि मंत्री और सरकार का ध्यान आकर्षित करना चाहता हूं। यह सही है कि हर साल के बजट में कुछ न कुछ पैसा कृषि पर खर्च हुआ है मगर उस की कोई दिशा नही रही है। हमारे यहा बराबर यह झगडा चला आ रहा है—गेहू और गुलाब का। गेहू से मतलब हमारे गावो से है और गुलाब से हमारा मतलब शहर से है। हमेशा से यह झगडा रहा है। सरकार की जो दिशा अब तक रही है वह गावो पर आधारित शहरो की तरक्की की रही है जिस का नतीजा यह है आप को आश्चर्य होगा कि 1951 में कृषि पर निर्भर रहने वाले प्रति व्यक्ति की आय 197 50 पैसे थी जो घट कर के 195 5 पैसे 1977 मे हो गई है। आप अन्दाजा लगाए कि 1951 में 197 रुपए 50 पैसे कृषि पर निर्भर रहने वाले प्रति व्यक्ति की आमदनी 2 रुपये से घट कर के 1977 में 195 5 पैसे हो गई है। इसी तरह उद्योग में देखें 1951 में उद्योग

पर आधारित रहने वाले प्रति व्यक्ति की आमदनी 399 रुपये थी जो 1977 में बढ़कर के 811 रुपया हो गई। इसी तरह से आप देखेंगे कि 1951 में गांव और शहर की आमदनी में एक और दो का अनुपात था, मगर तीस वर्षों की तरक्की के बाद जिस की कि हमारे विरोधी साथी बहुत डींग मारते हैं, एक और चार का अनुपात हो गया है। गांवों में एक रुपये की आमदनी है एक आदमी की तो शहरों में 4 रुपये की वह हो गई है। गांव और शहर के बीच इस तरह एक बड़ा भारी अंतर पैदा हो गया। यह क्यों हुआ ? आप इस को देखेंगे तो पता लगेगा कि जितने ये नेशनाइज्ड बैंक हैं जिन के लिए बड़ा ढिंढोरा पीटते हैं कि गांव वालों को कर्ज देंगें, सारे कर्जे का केवल दस प्रतिशत कृषि पर ऐडवांस हुआ है। नेशनाइज्ड बैंकों का केवल दस प्रतिशत रुपया कृषि पर खर्च हुआ है।

इसी तरह से आप देखगे कि 1947 में 19.7 प्रतिशत जो खेत थे वह सिंचित थे और तीस वर्षों में उन की औसत बढ़ कर 29 प्रतिशत हुई है। तीस वर्षों के कांग्रस के राज में केवल दस प्रतिशत जमीन और सिंचाई में आई है। बिजली का हाल देखें। बिजली जितनी इस देश में पैदा होती है उस का केवल 14 प्रतिशत कृषि को मिलता है। बाकी सारी बिजली शहरों और कारखानों को मिलती है, बिरला और टाटा को मिलती है जिस के बारे में आगे चल कर मैं बताऊंगा। यही नहीं, जितने डाक्टर हैं देश में उस में से केवल 20 प्रतिशत डाक्टर देहातों में है और जितने बेडस हैं हास्पिटल्स में उसका केवल 30 प्रतिशत देहातों में है और बाकी 70 प्रतिशत शहरों में है। जितना रुपया वाटर सप्लाई पर खर्च हुआ है उसका केवल 31 प्रतिशत देहातों में खर्च हुआ और बाकी सारा का सारा धन शहरों में खर्च हुआ है जिस के कारण आज हम इस अधोगति को पहुंचे हैं।

मेरे एक मित्र ने कहा कि यह जो अनाज में आत्म-निर्भरता आई है वह जनता सरकार की वजह से नहीं, कांग्रेस सरकार की वजह से आई है। उसका हिसाब भी देख लें, 1925 तक हिन्दुस्तान बाहर के देशों को अनाज भेजता था। लेकिन 1943 में जब बंगाल का अकाल पड़ा उसके बाद से बराबर हिन्दुस्तान में अनाज की कमी पड़ती रही और यह कमी कब तक पड़ती रही ? 1975 में 2 लाख पचास हजार टन अनाज अकेले कैनाडा से मंगाना पड़ा था। मेरे मित्र यह देख लें जो खुद ही अपनी पीठ थपथपाते हैं कि हम ने बड़ी तरक्की की। 1975 में 2 लाख 50 हजार टन खाद्यान्न कैनाडा से मंगाना पड़ा था।

श्री वसंत साठे (अकोला) : 1925 म आबादी कितनी थी ?

श्री रामधारी शास्त्री : वह आप पढ़ लीजिएगा।

यही नहीं, पब्लिक सेक्टर के बारे में हमारे ये मित्र राजा कहते हैं कि पब्लिक सेक्टर से यह सरकार पीछे हट रही है। उस की क्या कैफियत थी वह भी देख लीजिए। आप ने जितना खर्च किया पहली योजना पर उस का 37 प्रतिशत कृषि पर खर्च किया लेकिन उस के बाद दूसरी योजना में घट कर के वह 17.3 हो गया। उस के बाद फिर कभी वह 23.4 प्रतिशत से कृषि पर खर्च बढ़ा नहीं है किसी भी योजना में। सारा हिसाब लगाएं तो यह होगा कि कांग्रेस के राज में 22 प्रतिशत से ज्यादा टोटल खर्च कृषि पर कभी हुआ नहीं। जिस का यह नतीजा है कि 1974-75 तक जहां उद्योग का विकास 12 परसेन्ट हुआ, वहां खेती का विकास केवल 3 परसेन्ट हुआ। यह है—सारे गांव और शहरों का लेखा-जोखा। इस लिये मैं मंत्री जी से निवेदन करना चाहता हूं कि यह ठीक है—आप ने आंकड़े दे दिये, जिससे लगता है कि 40.29 प्रतिशत खेती पर खर्चा होता है, लेकिन अगर उस को बारीकी से देखेंगे तो केवल 1754 करोड़ रुपये का सीधे कृषि के लिये

[श्री राम धारी शास्त्री]

प्रावधान किया गया है, जो कि मौजूदा बजट का केवल 11 प्रतिशत होता है । इस प्रकार से जनता सरकार की जो दिशा है—वह भी शहरों की ओर है, गावो की ओर नही है ।

जहा तक बिजली का सम्बन्ध है—हमें 14 प्रतिशत बिजली सिचाई के लिये मिलती हैं । 1970–71 में खेती के लिये जो बिजली मिलती थी, वह 15.78 पैसे प्रति यूनिट की दर में मिलती थी, जब कि उद्योगो को 10 पैसे प्रति यूनिट पर मिलती थी । 1972–73 में उद्योगो को प्रति यूनिट बिजली साढे-ग्यारह पैसे मे मिलती थी और खेती के लिये 26 47 पमे प्रति यूनिट पर मिलती थी। इसी प्रकार से 1975 का भी हाल है—जब 14 पैसे प्रति यूनिट उद्योगो को मिलती थी, खेती के लिये 30 पैसे प्रति यूनिट मिलती थी । यही नही, हमारे लिय मजबूरी है, चाहे टयूब वेल चलायें या न चलायें, लेकिन प्रति हार्स-पावर 18 रुपये के हिसाब मे 180 रुपये देने ही पडेग । इस में कमी की कोई गुजाइश नही है, चाहे एक घन्टा चलाये या दो घटे चलायें । मेरे कहने का मतलब यह है कि काग्रेस सरकार ने जो तरीका अख्तियार कर रखा था, शहरो का खिलान के लिये गावो का आधार बना रखा था, वही तरीका आज भी बना हुआ है । जिस प्रकार से अग्रेजो के जमाने में रईसो के शिकार के लिये कुछ जगल रहते थे, उसी तरह मे आज भी यह समझ रखा है—शहरो के शिकार के लिये उन के ऐश-आराम के लिये गाव बने हुए हैं । मैं यह कहना चाहता हू कि अगर यही रवया बना रहा, तो गाव अपना धैर्य खो बठेंगे ।

इसी तरह मे आप हशिक्षा की हालत देखिये—गाव में साक्षरता 24 प्रतिशत है, जब कि शहरो मैं 53 प्रतिशत है । अगर किताबो का हिसाब सही है तो जितने आइ०सी०एस० अफसर बने हैं, उन में 15 प्रतिशत गांव के रहने वाले हैं और 85 प्रतिशत शहरों के रहने वाले हैं ।

इन के अलावा जो ठाठ-बाट की जिन्दगी गुजारने वाले हैं और ऊचे पदों पर है—उन में 20 प्रतिशत गांवो के हैं और 80 प्रतिशत शहरों के हैं । यह है—गांव और शहरी का हिसाब, जो कांग्रेस की सरकार ने अब तक हमारे साथ सुलूक किया है ।

अभी आप ने गेहू का भाव तय किया । इस सम्बन्ध मे एक कृषि मूल्य आयोग बना हुआ है । मुझे पता नही उस में बेहोश लोग है या बा-होश लोग है और उन का बुद्धि से कोई ताल्लुक नही । माननीय मंत्री जी ने एक कान्फ्रेंस बुलाई थी, जिस मे हरियाणा के मुख्य मत्री ने कहा कि 125 रुपया क्विटल गेहू का दाम होना चाहिये, उत्तर प्रदेश के मुख्य मत्री ने कहा कि 125 रुपये होना चाहिये, पजाब के मुख्य मत्री ने कहा कि 125 रुपये होना चाहिये, मध्य प्रदेश और राजस्थान के मुख्य मन्त्रिया ने कहा कि 120 रुपये होना चाहिये पत नगर यूनिवर्सिटी ने जो आकडे दिये है, उन के अनुसार एक क्विटल गेहू पर 111 रुपये की लागत आती है—अगर इसी को हम मान ले तो किसान जो कर्जा लेता है, उस पर 15 परसेन्ट का सूद देना पडता है, कम मे कम इस सिद्धान्त के आधार पर अगर पैरिटी-प्राइस न भी दे सकें, तो भी 15 परसेन्ट का मार्जिन तो मिलना ही चाहिये, ताकि किसान अपनी अगली फसल की तैयारी कर सके, लेकिन अफसोस यह है कि आप ने 112–50 रु क्विटल गेहु का भाव तय कर किसानो की जिन्दगी के साथ खिलवाड किया । अगर गाव का आदमी मर भी जाय, तो उस को कौन पूछता है, न वहा टेलीविजन जा सकता है, न अखबारो की दृष्टि जा सकती है और न वहां पर पहुचने के लिये सडकें ही है । कन्सेशन देना हुआ तो किस को दिया ? रेफ्रीजरेटर को दिया, एयर

कम्बीशनर लगाना हो तो उस पर टैक्स नहीं लगेगा, लेकिन खेती के नाम पर जीतने वाली जनता सरकार ने कभी नहीं सोचा कि छोटे-छोटे ट्रैक्टर्स बनाये जायें, कृषि के औजारों पर छूट दी जाय, बिजली और पानी पर छूट दी जाय, ताकि किसान अपनी खेती को विकसित कर सके।

इस लिये मैं कहना चाहता हूं—अगर खेती को विकसित करना चाहते हैं तो आप को बिजली, पानी और खाद को लागत मूल्य पर देने का एलान करना चाहिये। मैं मुफ्त नहीं मांगता हूं, किसान भीख नहीं मांगता है, खेती को विकसित करने के लिये लागत मूल्य पर दिये जाने की मांग करता हूं।

आज देश में गन्ने की जो हालत हुई है—इस सरकार का सब से बड़ा दिवालियापन शायद यह है कि आज गन्ना जलाया जा रहा है। तीन रुपये क्विंटल में भी कोई लेने के लिये तैयार नही है और यह गलती सरकार की है। एक्साइज डयूटी की छूट की घोषणा अक्तूबर में की जानी चाहिये थी, लेकिन नवम्बर में की गई, जिस का परिणाम यह हुआ कि मिल दिसम्बर में चालू हो सकीं। खाण्डसारी में छूट की घोषणा तब हुई जब दो महीने तक कारखाने बन्द रहे। सरकारी आंकड़ों के अनुसार हमारे यहां केवल 15 प्रतिशत गन्ना ज्यादा था, यदि सरकार की कार्यवाही समय से हो जाती तो इस को खपाया जा सकता था, लेकिन आज लाखों मन गन्ना जलाया जा रहा है। यदि यह सरकार जनता की सरकार है, किसानों की सरकार है तो जिस तरह से मिलों को मुआवजा देती है, उसी तरह से किसानों को भी जो दाम तय कर रखा है, उस दाम पर मुआवजा दे। अफसोस इस बात का है कि आज कृषि के क्षेत्र में इंशोरेंस की व्यवस्था भी नही है। हर क्षेत्र में इंशोरेंस की व्यवस्था है, स्कूटर का इंशोरेंस होता है, हर चीज का इंशोरेंस होता है, लेकिन किसान की अरबों की फसल बरबाद हो जाय, उस के इंशोरेंस की व्यवस्था नहीं है। श्री लंका में इंशोरेंस की व्यवस्था है, हमारे यहां व्यवस्था नहीं है। मैं चाहता हूं कि सरकार "पैरिटी प्राइस" की व्यवस्था करे, लागत मूल्य पर किसान को चीजें दी जायें, किसानों के प्रतिनिधि मूल्य-आयोग में रखे जायें और कृषि में लगनेवाली वस्तुओं के दाम—जो बढ़ रहे हैं, जैसे बिजली, पानी और खाद लागत मूल्य पर दें—तब कृषि चलेगी, तब यह देश चलेगा। अगर कृषि नहीं चलेगी तो देश भी नहीं चलेगा, उद्योग भी नहीं चलेगा। आज मैं चेतावनी देना चाहता हूं—अगर मजदूर हड़ताल कर सकते हैं और आप उन्हें बोनस देंगे, तो फिर किसान भी अपनी फसल जलाने पर मजबूर हो जायेगा, क्योंकि उसे अच्छा दाम नहीं मिलेगा, तो वह खेती क्यों करेगा।

SHRI M. RAM GOPAL REDDY (Nizamabad): Mr. Speaker, Sir, at the very outset. I congratulate Shri Barnala for having taken right steps at the right time. Had he not increased the levy price for sugar by Rs. 15 a bag and Rs. 18 a bag to the sugar mill owners, the whole sugar industry would have been destroyed by this time. He has also offered khandsari mills concession in the matter of excise duty. So, the factories are in a position to purchase more cane. I would, therefore, say that the Minister should insist on all the factories that they should crush to the last stick of sugarcane that is standing in the field. If more concessions are required, I would request him to give them. because the cane has already grown and it is standing in the field. There is no distress sale. He should punish all those guilty industrialists who are trying to dupe the cultivators.

The jaggery prices have come down. He has made several statements that the FCI is going to purchase some jaggery. But in several places they have not opened the depots to purchase jaggery. In my own place, Nizamabad, jaggery is being sold at Rs. 80 per quintal. The minimum

[Shri M. Ram Gopal Reddy]

price should be Rs. 80 so that they may grow more sugarcane next year also. If the cane grower are not helped this year, they will not grow sugarcane and there will be a sugar famine in two or three years time. This is the experience of all previous years. The area under sugarcane should not be allowed to be reduced. Previously there used to be shortage of sugar every alternate year only because of the reduction in the area under cultivation of sugarcane.

Now that sugar stocks have been built up, I request him to export a minimum of 15 lakh tonnes of sugar. Even if Government has to incur some loss, of say Rs. 30 or Rs. 50 crores. it is worth it and it must be done. Previously also, Government exported sugar and suffered a loss, but the days are coming very shortly when by sugar exports we will be able to earn over Rs. 500 crores. However, though the Ministry has taken a decision to export five or six lakh tonnes of sugar, not much of it has moved out of the country. So, it should be started immediately. The STC must be given full authority to export sugar, irrespective of the price.

The rates for transport and other things for the FCI were fixed in 1965 and so far they have not been changed. This must be looked into.

Turmeric must be exported. In fact, all the agricultural commodities which are in excess in the country must be exported, so that the kisan may grow them in larger quantities.

Since my time is over, I shall not go into other things. I shall write a detailed letter to the hon. Minister and I request him to look into it.

चौधरी बलबीर सिंह (होशियारपुर) : मैं बरनाला साहब को मुबारकबाद देता हूं कि उन्होंने अपनी तवज्जह थोड़ी इधर दी है और सरकार की पालीसी को शहरों से देहातों की तरफ मोड़ने की कोशिश की है। वैसे तो उन्होंने कहा है कि 40 प्रतिशत एग्रीकल्चर पर खर्च होगा, लेकिन उस में थोड़ी हेरा-फेरी है वह 40 प्रतिशत नहीं है, कुछ और आंकड़े शामिल कर के 40 परसेन्ट बनाने की कोशिश की है लेकिन सब से बड़ी बात जिस के लिए मैं बरनाला साहब को मुबारकबाद देना चाहता हूं वह थीन डैम के लिए है। 100 करोड़ रुपया पाकिस्तान को पानी का दिया था और रावी के पानी को हिन्दुस्तान को इस्तेमाल करना था। पैसा हम ने पाकिस्तान को दे दिया था लेकिन 13, 14 साल से सरकार फ़ैसला नहीं कर पाई थी कि किस ढंग से इस पानी को तकसीम किया जाए। मैं बरनाला साहब को मुबारकबाद देता हूं कि एक साल के अन्दर अन्दर इन्होंने पंजाब, हरियाणा, हिमाचल और राजस्थान में फैसला करवा कर थीन डम को बनाना शुरू कर दिया। इस के लिए सिर्फ 5 करोड़ रुपये इस साल रखे हैं जोकि मैं समझता हूं कि बहुत थोड़ा पैसा है। इस पैसे को और ज्यादा बढ़ाना चाहिए जिस से थीन डैम का काम जोरों से चलना शुरू हो जाए। अगर यह जल्दी बनना शुरू हो जाएगा, तो पानी को हम रोक सकेंगे और उस से बिजली भी ज्यादा पैदा हो सकेगी। दूसरी बात यह है कि ब्यास लिंक प्रोजेक्ट भी खत्म हो गया है और उसके मुकाम्मिल होने से वहां के लोग बेकार हो गये हैं। उस सारी की सारी लेबर को थीन डैम पर लगाया जा सकेगा। इस के अलावा जो लेबर भाखड़ा डैम में लगी हुई थी, वह भी रिट्रैंच हो रही है और हम ने उस से वायदा किया था कि हम तुम को रिट्रैंच नहीं होने देंगे। अगर थीन डैम का काम और तेजी से शुरू करें तो जितनी भी लेबर ब्यास लिंक प्रोजेक्ट से रिट्रैन्च हो रही है, वह वहां पर खपाई जा सकती है। वहां से हमें न सिर्फ पानी मिलेगा बल्कि बिजली भी ज्यादा मिलनी शुरू हो जाएगी और पिछले 30 सालों में जो भीख मांग कर हम अनाज मंगाते रहे हैं, हम दुनिया को अनाज देना शुरू कर देंगे। दुनिया को अनाज देने

का जहां तक सवाल है, मैं आप को याद दिला दूं कि इटैली में, जब रोम में कांफ्रेंस हो रही थी, उस वक्त जब आप ने यह ऐलान किया था कि हिन्दुस्तान अब अनाज एक्सपोर्ट करेगा, तो बरनाला साहब आप ने खुद ही बताया था कि हर देश का जो नुमाइन्दा था, वह आप के पास बड़ी इज्जत से मिलने के लिए आया और उस ने इस की बहुत तारीफ की और उन्होंने यह कहा कि हिन्दुस्तान जो लगातार अब तक अनाज मंगाता रहा है, वह अब अनाज बाहर भेजने की स्थिति में है। वहां पर कुछ लोगों ने यह कहा था कि पिछली सरकार ने जो काम किया है, उस का यह नतीजा है।

आप पिछले आंकड़ों को देखें। जब पंजाब में फ्रंट की मिनिस्ट्री थी तब वहां रिकार्ड पदावार हुई थी। 1975 जो एमरजेंसी का साल है उस में पैदावार कम हुई। आसमानी आफतें इसलिए आई कि पहले इंदिरा गांधी का कोप रहा और अब इन्द्र देवता का। उसके बावजूद भी हमारे यहां अब रिकार्ड पैदावार हुई है। इस के लिए मैं मंत्री जी को मुबारिकबाद देता हूं।

मैं कहना चाहता हूं कि किसान को आप भिक्षा न दें। खाद, बिजली आदि जो आप कहते हैं कि आप थोड़ी सस्ती किसान को दे रहे हैं वह आप भिक्षा समझ कर न दें। लेकिन आप किसान जो चीज पैदा करता है उसका पूरा मोल उसको दें। जो चीज उसको लेनी है उसका आप सही मोल लें। इसमें कोई हर्ज नहीं है। आपने गेहूं की कीमत 112 रुपये 50 पैसे मुकर्रर की है। लेकिन पंजाब की जो लुधियाना की एग्रिकलचरल यूनिवर्सिटी है उसने कहा है कि यह भाव 125 होना चाहिये। जितने मुख्य मंत्री हैं उनका भी यही कहना था कि किसान को यह भाव मिलना चाहिये। लेकिन आपने 112 रुपये 50 पैसे किया है। उस में जितना किसान का खर्च आता है उसको आपको देखना चाहिये। उसके बच्चे, उसकी औरत, उसका सारा खानदान सभी अपनी लेबर दे कर अनाज पैदा करते है। इसको ध्यान में रखते हुए आपको चाहिये था कि आप उसको 125 रुपये देते।

अब आप कहते हैं कि चीनी ज्यादा हो गई है, इस वास्ते गन्ने की पैदावार कम की जाए। पहले नारा दिया जाता था प्रोडयूस आर पैरिश। अब नारा उलट गया है। अब हो गया है प्रोडयूस एंड पैरिश। पैदा करो और खत्म होते जाओ। मैं पूछना चाहता हूं कि कि मंत्री महोदय ने कांग्रेस वालों की जबान क्यों पकड़नी शुरू कर दी है। आपके दूसरे मंत्री ने कहा है कि पैटर्न बदल दो पैदावार का। तीस साल तक यह नारा लगता रहा है कि खाने का पैटर्न बदल दो अनाज के बजाय केले खाने शुरू कर दो। एक वजीर आए उन्होंने तो चूहे खाने के लिए कहना शुरू कर दिया। आप कहते हैं कि गन्ने के बजाये कुछ और पैदा करना शुरू कर दो। इसका क्या नतीजा होगा? अगले साल फिर गन्ने की कमी हो जाएगी। फिर आप कहेंगे कि इसकी जगह कोई और चीज बोनी शुरू कर दो। आप का यह जो सोचने का ढंग है इसको बदलें। जो चीज किसान पैदा करता है उसकी खपत का इंतजाम आपको करना है। विदेशों में भेजें या कुछ भी आप करें लेकिन किसान जो पैदा करता है, उसको आप उस में प्रोत्साहन दें, उसकी पूरी मदद करें।

मैं सिर्फ सजैशंज दे कर समाप्त करता हूं। पिछली साल भी मैंने यह सजैशन दी थी। अनाज फूड कारपोरेशन जमा करती है। उस पर 32 रुपया स्टोरेज का खर्च आता है। अगर सरकार दूसरे लोगों को इसको गोडाउंज में रखने के लिए ठेके दे दे तो यह खर्च 32 रुपयेके बजाय 15 रुपये से भी कम आएगा। अगर आप अपने तौर पर रखेंगे तो यह 32 रुपये आएगा। इस वास्ते सरकारी ढंग से आप न रख कर दूसरों को इसको रखने के लिए कांट्रैक्ट दे दें।

[चौधरी बलबीर सिंह]

दूसरी मेरी सजैशन यह है—

MR. SPEAKER: No, no I am calling the next speaker.

चौधरी बलबीर सिंह सिर्फ दो सजैशंस थोड़े मे मै दे देता हू ।

MR SPEAKER No, no Mr Hande

श्री बी० जी० हांडे (नासिक) कृषि के बारे में कांग्रेस सरकार की जो नीति थी वही नीति जनता सरकार की भी है । उसी का उसने भी चालू रखा है । मेरा ऐसा कहने का कारण है कि कांग्रेस ने कभी कृषि का उद्योग नही माना । जनता सरकार भी कृषि का अभी उद्योग नही मानती । इसका कारण यह है कि उद्योग होता तो उद्योग में जो पैदा होने वाली चीज है उसकी कौस्ट आफ प्राडक्शन क्या आती है वह देखना बहुत जरूरी बात है । कृषि की पहली प्रौबलम कौस्ट आफ प्रोडक्शन देखना है । कांग्रेस सरकार ने 30 साल तक सपोर्ट प्राइस दी और वह ऐसी थी कि मार्केट में कभी भी उस प्राइस पर नही खरीदा गया । वही अभी भी चल रहा है । जनता सरकार ने इलेक्शन मैनीफेस्टो में रेम्युनरेटिव प्राइस की घोषणा की । लेकिन जो अर्थ नीति का सुझाव दिया है, प्रस्ताव पास किया है उसमें ऐसा है कि कांग्रेस की सपोर्ट प्राइस वाली बात आपने तय की है। क्या सपोर्ट प्राइस से कृषि का विकास होने वाला है ? कभी नही । औद्योगिक माल जो तैयार होता है उसकी प्राइस तय करने का जो तरीका है वही तरीका खेती के लिये भी अपनाना चाहिये । जो आप नही कर सकते है । 1974-75 में शासन ने गेहू का दाम 105 रु० प्रति क्विटल तय किया था । तब से महगाई 37 परसेंट बढी है । लेकिन आपने उसका ध्यान न रखते हुए गेहू की कीमत 112 रु० 50 पैसे प्रति क्विटल तय कर दी । यानी केवल साढे सात परसेंट दाम बढ़ाये । वस्तुस्थिति यह है कि 1974-75 में जो प्राइस किसानो को मिलती थी वस्तुत आज वह भी नही मिलती है । फिर यह जो सब मामला चला है वह ऐसे ही चलेगा । आप बतायें खेती में पैदावार कैसे बढ़ेगी ? और जो सरमायेदारो का अर्थ-शास्त्र है, जो कांग्रेस सरकार हमेशा कह रही थी कि खेती पैदावार की प्राइस बढेगी तो महगाई बढेगी वही अर्थ-शास्त्र की नीति सरमायेदारो वाली जनता सरकार भी चला रही है । यह नीति आपको बदलनी चाहिये ।

खेती एक उद्योग है । अगर आप कौस्ट आफ प्राडक्शन के आधार पर उसका दाम नही देंगे तो खेती का कभी भी विकास नही होगा और देश का विकास भी नही होगा तथा देश सम्पन्न नही होगा ।

अध्यक्ष महोदय इसके बाद एक दूसरा सवाल है जो मै कृषि मंत्री जी से पूछना चाहता हू कि सब देश गेहू के लिये आपने एक क्षेत्र बनाया, एक कीमत तय की, अच्छी बात है । लेकिन चीनी और गन्ने के लिय क्या सब देश एक क्षेत्र नही हो सकता है ? सब देश का किसान एक है, सब की एक ही समस्या है, यह सोचना बहुत जरूरी है । लेकिन अध्यक्ष महोदय, गन्ने की और चीनी की नीति में हमें यह सोचना चाहिये कि अभी यह साल जो चीनी के भाव तय किये है, दक्षिण बिहार में, पजाब में, किसानो को जरूर देना चाहिये, हमें उस पर एतराज नही है । दक्षिण बिहार में रु० 292 63 पैसे पर क्विटल, उत्तर बिहार में रु० 255 27 पैसे प्रति क्विटल पजाब में रु० 232 78 पैसे प्रति क्विटल पूर्वी उत्तर प्रदेश में रु० 220 94 पैसे प्रति क्विटल, राजस्थान में रु० 217 17 पैसे प्रति क्विटल । लेकिन सिर्फ महाराष्ट्र में और आन्ध्र प्रदेश में दरे कम हैं । आन्ध्र प्रदेश में 159 99 पैसे प्रति क्विटल, महाराष्ट्र में 173.49 प्रति क्विंटल । गन्ने का कास्ट आफ प्रोडक्शन महाराष्ट्र में सब

प्रांतो से ज्यादा है । सब आंकडे बताने का समय नहीं है । कास्ट आफ प्रोडक्शन गन्ने की देश में सब से ज्यादा महाराष्ट्र और आन्ध्र में है । फिर भी उधर भाव कम, अन्य प्रातो में ज्यादा दिये । यह ठीक नही है । महाराष्ट्र में और आन्ध्र में किसानो पर अन्याय हो रहा है । इनका भाव तय करने का कोई साइंटिफिक मैथड नही है, आरबीट्रैरीली भाव बढा दिये हैं ।

गन्ने के लिये सिचाई के रेट प्रति हैक्टेयर इस प्रकार है—पजाब के लिये गन्ने का जो इरिगेशन रेट है वह 66 से 81 रुपये पर-हैक्टर है, बिहार का 98 रुपये से 122 रुपये पर हैक्टेर है । उत्तर प्रदेश का 34 रुपये से 97 रुपये पर हैक्टेयर है । राजस्थान में 29 रु० से 37 रु० तक प्रति हैक्टेयर है । महाराष्ट्र का गन्ने का सिंचाई का रेट 750 रुपये और शिक्षा सैस और इरिगेशन सैस मिल के 1200 रुपये पर हैक्टेयर है । महाराष्ट्र मे बिजली का रेट डबल है, कास्ट आफ प्रोडक्शन सबसे ज्यादा है फिर महाराष्ट्र को रेट कम क्यो ? महाराष्ट मे जा शुगर फैक्टरीज है, देश मे जो चीनी पैदा होती है, उससे 1/3 महाराष्ट्र मे पैदा होती है । सब को-आपरेटिव किसानो की है जो कि बहुत अच्छी चलती है । एक एकड वाला किसान जो गन्ना बेचता है सहकारी मिलो का, वह 65 परसैंट छोटा किसान है । इसलिये अभी जो गन्ना और चीनी का प्राइस दिया है वह इतना कम है कि महाराष्ट्र में किसान को गन्ने का अच्छा भाव नही मिलता है ।

मैं ऐसा सुझाव देता हू कि सब चीनी का नियंत्रण रद्द करो, नहीं तो सब को एक भाव दो । इसलिये मैं कहना चाहता हू कि कम-से-कम बिजली के सिंचाई के रेट्स तो थ्रुआउट इंडिया एक होने चाहिए ।

मैं सिंचाई और कृषि मंत्री से यह निवेदन करता हू कि सब रेट एक कर दो और किसान को किफायती मूल्य दो ।

श्री बेगा राम चौहान (गगानगर) : अध्यक्ष महोदय, मैं आप के माध्यम से कृषि मत्रालय की डिमांड्स पर सिंचाई मत्री का ध्यान आकर्षित करना चाहता हू । मैं सिर्फ दो मिनट लूगा ।

हमारे राजस्थान के गगानगर जिले मे ऐसी जमीन है जो कि पथरी, अच्छी जमीन है जिस के लिये 1952 मे भूतपूर्व सरकार ने कई बार सर्वे किया और उस के बाद बारम्बार यह विश्वास दिया कि इस गगानगर जिले मे नौहर फीडर और सीदमुख नहरे जल्दी से जल्दी निकाली जायेंगी । क्योंकि जमीन अच्छी है । परन्तु आज तक उन नहरो पर कोई ध्यान नही दिया गया । इस से हजारो मन अनाज पैदा हागा , ऐसा रकबा वहा पर है, किसानो के पास थोडी थाडी जमीन है ।

गगानगर जिले मे नौहर और भादरा दा तहसीले ऐसी है कि जिन के कई गावो मे पीने के लिये पानी नही है । जब हमारी सरकार ने यह बात कही थी कि हम पीने के लिये पानी देगे तो मैं निवेदन करूगा, कि हमारे प्रधान मत्री यहा विराजमान है, वह इन दोनो तहसीलो के गावो मे पीने का पानी उपलब्ध कराने की व्यवस्था करे ।

इस के अलावा नौहर फीडर और सीदमुख नहरो को जल्दी से जल्दी निकाला जाये ।

राजस्थान मे तहसील रायसिंह नगर मे भीमपुरा गाव है । उस क्षेत्र मे सिंचाई के लिए पानी नही दिया गया है । पाकिस्तान से आये हुए रिफ्यूजी वहा बसाये गये है । उन को जमीन मिली है, लेकिन पानी के लिए नहर नही निकाली गई है । वहा 27 गाव हरिजनो के भी है । 1977 मे केन्द्रीय सिंचाई मत्री ने राजस्थान के सिंचाई मत्री को आदेश दिया था कि भीमपुरा माइनर को जल्दी निकाला जाये । परन्तु राज्य सरकार ने उधर कोई ध्यान नही दिया है । केन्द्रीय सिंचाई मत्री खुद किसान हैं और कृषि के जानकार हैं ।

[श्री बेगा राम चौहान]

परन्तु राजस्थान के सिंचाई मंत्री सिंचाई के सम्बन्ध मे कुछ नही जानते है। श्री बरनाला से मेरा निवेदन है कि वह राजस्थान मे सिंचाई के काम को जल्दी से जल्दी पूरा करें।

श्री सुखेन्द्र सिंह (सतना) : अध्यक्ष महोदय, कृषि मत्री ने कृषि मत्रालय के सम्बन्ध मे जो अनुदान प्रस्तुत किये है, मैं उन का समर्थन करता हू। मैं जनता पार्टी की सरकार को विशेषकर कृषि मंत्री जी को बधाई देता हूं कि जनता पार्टी ने चुनाव के समय जो वादा किया था कि सत्ता मे आने के बाद वह कृषि को सर्वोच्च प्राथमिकता देगी, उन्होंने उस वायदे को पूरा किया है।

पिछले तीस वर्षों के दौरान पिछली सरकार ने अनेक प्रकार की बाते की—उस ने हरित क्रान्ति का नारा दिया और गरीबी को दूर करने का नारा दिया, लेकिन उस का परिणाम कुछ भी नही निकला।

जहा तक भूमि सुधार का सवाल है, जिस इलाके से मै आता हू, वह मध्य प्रदेश का सब से उपेक्षित इलाका है—विन्ध्य प्रदेश। वह इलाका छोटी छोटी 36 स्टेट्स को मिला कर बनाया गया है। आज भी वहा वही पुराना लगान कायम है और आज भी वहा का बेचारा किसान परेशान है। जब जनता सरकार ने अपनी घोषणा के अनुसार कृषि को सर्वोच्च प्राथमिकता दी है, तो सब से बडी आवश्यकता यह है कि कृषि की तरक्की के लिए सब जरूरी काम किये जाये।

मध्य प्रदेश के उस इलाके मे सिचाई नाम की कोई चीज नहीं है। मैं अपने जिले की बात करता हू। वहा सोन नदी है। सरकार ने घोषणा की है कि उस पर बाणसागर बाध बनाया जायेगा, जिस से सतना और सिदी जिलो के साथ साथ उत्तर प्रदेश और बिहार के क्षेत्रों की भी सिंचाई होगी। किन्तु इससे उस क्षेत्र की जनता मे बहुत असंतोष है। इस बांध के कारण सतना जिले की भूमि डूबेगी, परन्तु उस का लाभ दूसरे क्षेत्रों को होगा आज जब हम वहां जाते है, तो कहा जाता है कि हमारे क्षेत्र में कोई विकास या निर्माण कार्य नही होगा, क्योकि सारे गाव डूबने वाले है। हम इस बाध का विरोध नही करतें है लेकिन मैं चाहता हूं—प्रधान मत्री जी इस समय सदन मे उपस्थित है— कि यह निश्चित कर दिया जाये कि वहा के कितने गाव डूबने वाले है और इन गावों की जनता को मुआवजा दे कर उसे बसाने की व्यवस्था की जाये।

अध्यक्ष महोदय, मैं कल जारी रखूगा।

अध्यक्ष महोदय : आप कल बोले।

19.00 hrs.

MOTION *RE* LAW AND ORDER SITUATION IN THE COUNTRY—*Contd.*

MR. SPEAKER: The House will now take up further consideration of the following motion moved by Shri C. M Stephen on the 20th April, 1978, namely:—

> "That this House do consider the law and order situation prevailing at preesnt in different parts of the country which is causing concern"

along with the substitute motions moved.

The Home Minister is not well; therefore, as a special case, I have consented to Prime Minister continuing the speech. But, this will not be taken as a precedent

SHRI SAUGATA ROY (Barrackpore): We wish the Home Minister speedy recovery.

THE PRIME MINISTER (SHRI MORARJI DESAI): Mr. Speaker, Sir, I am very sorry that my colleague has been taken suddenly ill and he is

in the hospital. It is, necessary, therefore, that I should say on this resolution what he wanted to say.

What he had said earlier, I am sure, the hon. Members must have heard with attention. The question of law and order is bound to be the concern of everybody, more so the concern of Government because Government has a responsibility. I do grant that. But is it because of the fault of Government that this is happening? That also has got to be considered. Government would be worthy of blame if Government has done something to encourage violence or for failure to take action where violence takes place. The extent of responsibility of the Central Government in this matter has also to be understood. Law and order is the responsibility of the States and the Government of India's responsibility is to help the States, but the help has to be taken. Of course, in Union Territories, the responsibility will be of the Centre; I do recognise that. Therefore, in Delhi, it will be the Government of India's responsibility. It was said by my hon. friend that the motion reflects the national consensus, as Members of all parties have sponsored it. I myself say that it is the concern of everybody. But does concern mean that the blame should be laid squarely at the doors of Government? This is what has to be carefully considered. There is an air of violence in certain areas. There are several incidents where Government did nothing to fan them, encourage them or failed not to deal with them. Take the case of what happened near Amritsar between the Nirankaris and some Akalis and Sikhs. Trouble broke out between two groups of people suddenly; it was not expected and the Government has dealt with it and is trying to deal with it further so that this trouble does not recur. Cases are coming up which will disclose whose fault it is so that action can be taken against those who are responsible for it. There can be no justification for violence, in my view. If Nirankaris want to follow their faith, they have a right to follow it, but they have no right to abuse and insult other people. No faith has a right to run down any other faith. That is the meaning of equal respect for all religions and that is the policy which government has been following for the last 30 years. I do not see why some of them should have done this which was resented by others. This is how all this trouble arose. It will be dealt with properly by the State Government.

Take the case of Sambhal. What had Government to do with it? Did the government create it? It was a local thing and then it took a communal turn and it led to a communal riot where the majority living in that area attacked the minority living in that area. But the way the government has dealt with it, has stopped it from spreading to other places. There was no question of any retaliation coming from other areas as a result of the steps taken by Government. Otherwise, that would have happened. Does that not show that the government is anxious to deal with such law and order situation in a proper manner? The State Government has set up an inquiry to go into the causes of the trouble.

What happened in Pantnagar is very unfortunate. But if people assault policemen and do not carry out the requirements of law and when the Police try to see that they do it, they assault the policemen, what is to happen? I would not like to say more about it because there is a judicial inquiry set up....

SHRI SAUGATA ROY: But it was a mini Jalianwala Bagh. It is very unfortunate.... (*Interruptions*)

SHRI MORARJI DESAI: It is the height of irresponsibility to call it a mini Jalianwala Bagh, if I may say so. My friends may say anything they like, but I cannot support this wild statement.... (*Interruptions*) It is a wild statement. What has Jalianwala Bagh got to do with it? In Jalianwala

[Shri Morarji Desai]

Bagh people were in a compound with only one exist to go out. They were not armed but they were pounced upon by armed policemen. It was quite a different proposition here. It was not a case of students being confined in a yard and being pounced upon by policemen

MR. SPEAKER: You may not go into further details as there is a judicial inquiry.

SHRI MORARJI DESAI: Therefore, I am not doing that. What I am saying is that there can be no comparison between the two....

SHRI VASANT SATHE (Akola): You have already prejudiced the judicial inquiry by your remark that they attacked the police. It was nobody's case.

SHRI MORARJI DESAI: What else can I do? By mentioning Jallianwala Bagh you are provoking me to refer to it. I cannot help it. I cannot allow such statements to go unchallenged. This is what the Policemen have said. I am not passing a final judgment on it.

My hon. friends want that I must endorse all that they say. If they want that I must endorse all that they say, then I am sorry I cannot accept that kind of dictation.... (*Interruptions*) I wish my hon. friends learn to practise non-violence; then things will turn out better. We do not want any agitation or protest which is done non-violently and in a real spirit of satyagraha to be crushed by violence on any account These are the instructions. But if instances where they are not carried out or where anybody has defaulted are pointed out to us, we will take action against them.

Then the manifesto was quoted about Satyagraha. We mean it. It was my friends' government which had said, 'in a democracy there can be no Satyagraha.'

Well, if people wish to protest against any injustice, protest has to be allowed in a democracy. I cannot deny the right of either labour or any other sections of people to make protest against what they think is an injustice but the protest must be based on *Satya*, and must be conducted in the manner of a Satyagraha as Gandhiji taught us. If that is so, the Police will not interfere with them in any violent manner. I can guarantee that. Will my hon. friends help us in doing it? This is what I want.

There are labour troubles. I have personal knowledge of two or three labour troubles where violence by the strikers took place. Strikers have every right to strike if they want to strike But that must be peaceful and in accordance wih law; and even if it is not in accordance with law but if they do it peacefully, I will not disturb them But if they take to violence, then, what is to be done? Then the Police have a duty to interefere and see that that violence is put down with minimum force and not maximum It is not a licence that the Police wants I agree here entirely.

Now, all these disturbances have to be regulated properly. I can quite understand the anxiety of my friends or the anxiety of others.

I do not think we should, in matters like these, make any political capital out of any particular incident. If we have erred, I am prepared to make amends for it. This is not a matter in which I would like to defend an error or if Government have failed in their duty. We are not interested in carrying on Government anyhow or in an inefficient manner.

But we have to see the conditions which obtain in this country and if people go and create trouble in courts what is the Police to do? And you must have seen that the Police are taking impartial action. If two groups clash against each other, both are picked up and both are dealt

with properly. It is not a question of picking up one and not the other; that is not being done.

But we must try to see that if some people lose their head, others do not. Then it can be met very squarely and properly.

Now, to achieve this objective, it is necessary that we should sit together and find out the best methods. And we want to do that. In the matter of Harijans, or in the matter of minorities, I do want to have a conference of leaders of all sides, to find out what best we can do to see that this scourage disappears for ever. I call this scourge. All violent action is scourge. And I would like to see that such incidents do not take place.

But, it is necessary to see that we sit together not to apportion blame. But I would certainly be interested to see that none of us approves of any violent action by anybody. And if we do that and if Police act in a wanton manner, we will dismiss those policemen, wherever they do it. I can assure my hon. friends on that score. But will my hon. friends there and all my friends here on this side be ready to condemn acts of violence of any people, to get their disputes resolved? They must not use violence. They must create an atmosphere for peaceful solution of disputes. We have got to see that our people follow this policy. But, many times, they receive encouragement from some people who act in an irresponsible manner; they are not even responsible people who do not wish to restrain but encourage these people. I do not think any responsible person can encourage violence because that does not help anybody, nor does it help their cause.

But, there are people who act irresponsibly everywhere and we have got to control them. It is, therefore, necessary that we must find out ways and means to do it. And, as I said, I have decided to do that. But, we must have some time when we can sit down coolly and discuss the matters so that we come to some effective conclusions. I hope my hon. friends will help us in doing that. I do not want to enter into an argument that cases of violence are now less than before or more than before. That does not help us in any way. I do not want any violent incidents; I do not want crimes to take place though we must all be very concious that all crimes are not going to disappear. Whatever we may do, human society is not going to be perfect as we expect it. It must be reduced to a minimum and to reduce it to a minimum, it is necessary to see that prompt action is taken where-ever peace is disturbed and those who are responsible for breach of peace are found out and punished adequately.

This is the task on which we are engaged, and, if there, all of us, put our heads together and find out ways and means to do it, I am quite sure, we will be able to change the whole atmosphere as everybody wants it to be changed. I am quite sure my hon. friends also do not want violence. But, when they get angry, sometimes such things happen. We will therefore have to eschew anger. That is not so very easy.

SHRI MOHD. SHAFI QURESHI (Anantnag): The Home Minister also gets angry.

SHRI MORARJI DESAI: I know he is also human. Why do you want to make him a saint and you want to remain what you are? Is this fair?

If anybody wants to become saint he should become one and not wait for others to become saints; it is not an easy thing to do. I know how difficult it is to eschew anger. Some of my friends in the other House said that 'you are very calm and you have no anger; you are complacent and you do not take notice of it'. This was what I was told. I said that 'even this wont' make me angry.' Please understand this. If I am not angry with you, you cannot be angry with me.

SHRI SAUGATA ROY: The Prime Minister should not be complacent.

SHRI MORARJI DESAI: I can never be complacent. If I am complacent, then I do not succeed in what I aim to do for myself and for the country. Complacency is criminal, in my view. But, let my hon. friends not be complacent merely in pointing out things and not finding out remedies. This is what I would ask them to do.

Let us, therefore, talk to-day calmly and find out ways and means to do it. I hope my hon. friends will be ready not to apportion blame here or there but assist us in devising a code of conduct which we can enforce by our joint efforts. It cannot be enforced by police also and that is where I seek their help.

SHRI C. M. STEPHEN (Idukki): Mr. Speaker, Sir, I am sorry, the Home Minister has not been able to conclude his speech. I join with my hon. friend, Shri Saugata Roy, in wishing him a very speedy recovery.

I rise, in fact, as a disappointed man, sad man, to reply to this debate. I had started on this exercise wih an anticipation that here at last is an issue on which there will be an approach and an effort to find a solution to a national problem. I had that anticipation from the fact that, without mutual consultation, without one Member talking to another Member, over a period of time, many Members of this House gave notice of the same motion in the same terms which meant that there was a feeling all round that things were going bad. And this is a fact which the President's Address to the joint sitting of the two Houses *in toto*—taking a resume of what happened in the last one year—took note of the fact of agitations, protests, violence , intimidation and sabotage. This the President's Address took note of. Only they said certain reasons which I do not want to go into, which reasons stand belied. After this House began sitting what has happend! As a friend of mine told me, this month of April could be described as a cruel month. So many things have happened one after the other. We have got before us the picture of the Harijan atrocities in Vishrampur, the clash in Amritsar, the clash in Sambhal, Pant Nagar, Tamil Nadu, Hyderabad and Bailiadilla. At all these places incidents took place after we started sitting. Now, this is the most significant and a very harrowing aspect of this summer.

In my speech I analysed and showed that there are three classes. One: the individual attacking the individual—dacoities murders, rapes, crimes, etc. They are increasing in a very big way. I expected the Home Minister to acknowledge the real fact of life of this increase and try to take the House into confidence or arguing with the House that this must be done or that this can be done. Unfortunately, that was not forthcoming. Now, he is not here. So, I do not want to go into that. Would any Member of Parliament from Delhi city contend as a proposition that the crimes in the city are coming down? Is there any Member of Parliament from Delhi city who would not say it is coming on to a very very alarming scale? Large number of cases there are. They are individual cases.

Then a class attacking another class. In the individual cases the individuals do not get protection. That is the complaint we are hearing all around. Now, a class attacking another class, viz., the atrocities on the Harijans and the communal clashes. What happend in Amritsar! These are one class attacking another class. There what you find is depending on the character and authority of the officers concerned and in regard to the particular class which is attacked the police force is either inactive or over-active. In Amritsar the Prime Minister made

mention about the Nirankari situation. I do not want to take sides about it. There are two versions about it. I do not want to go into that because there are two versions about it. But there is one version just because, I said, Sir, meeting takes place, somebody goes there and there attack takes place. Circumstances are there. What did the government do? Was the protection forthcoming? When the bona fides of the Government are attacked by a religious sect and the Government is put in the dock by saying that they are taking sides, is it not necessary that the doubts must be dispelled? Is it not necessary that there must be an enquiry—a high-level judicial enquiry—which they are asking for? Should it be denied to them? Why should it be denied to them? Now, therefore, there that happened.

About Sambhal people went there. The main accusation is that the police was inactive. Therefore, one section was attacked by the other section. People suffered. Shops were gutted. These things happened there. We had three occasions to discuss atrocities on Harijans after we started sitting. This shows the gruesomeness of the situation. What do we hear as a defence! This is the most crucial part of it. The Harijans feel they are helpless. Their helplessness is voiced in this House—not only from one section but from different sections. An absolute utter feeling of utter helplessness. Why? Because we are told this is a gang of confirmed criminals attacking another gang of confirmed criminals—no casteism, nothing of the sort. That picture is given with the result that the persons who are murdered and killed feel desperate about it.

The third type of cases are the cases of agitations and protests coming in and that is what happened in Bailadilla, that is what happened in Pantnagar. Many people went to Pantnagar and came back. Not one party only went there. I am hearing for the first time that the workers had started violence. This is the first time that I hear about it. I do not know the details about it. People from different parties including Janata Party themselves have gone there and seen the atrocious things that have taken place there. And there are attempts to defend it. Now this is the situation and the Government have no responsibility about the crimes increasing? Government have no responsibility about the weaker sections of the people being attacked and the attack increasing? The Government have no responsibility when communal clashes are taking place and death toll is being taken and finally when the labour trouble starts—labour trouble is there—my respected Prime Minister has said "I will not be against any labour struggle going on, satyagraha and all that". But there is a new trend developing. The trend is wherever there is a strike, there comes the position: withdraw the strike, then alone we will task. But if it is a private employer he says that hell will be brought to that place. I heard that that position was taken up by Mr. Raj Narain, that position was taken by the Prime Minister himself, that position was taken by Mr. Biju Patnaik. Withdraw the strike then we will talk. Why do people go on strike? People go on strike not for the fun of it but for finding a solution to a particular position and before finding a solution should it be withdrawn? Unless it is withdrawn there will not be any talk at all. It makes the people desperate. Well, Sir, what I am saying is that it was the Janata Party's manifesto. The Prime Minister has said "we are not against satyagrah". Let us not go into that aspect. What about your position? Two fundamental declarations were made. One is that the democracy will not be there unless the right of peaceful resistance is guaranteed and the second is the political charter that you gave guaranteeing the right of protest. These two things—resistance and protest both—you have guaranteed. The present position is if there is a real proposition that in

[Shri C M Stephen]

Pantnagar there was violence which justified this sort of a killing, if there is a real contention that in Bailadilla there was that much violence which justified this sort of killing, has there been a real case like that? Certainly some case will be put up by somebody But was there anybody who reported that way? Many people went there What motivated that sort of killing? That is what I am asking And is the Government which has owned the position of peaceful resistance and protest entitled to ask you withdraw your strike then alone we will talk about which means you do not want this sort of struggle and under the struggle you do not want to talk Gone with the wind is your political declaration that right to strike is guaranteed, gone with the wind is your political declaration about Democracy The right of resistance is a primary concern and a primary guarantee You have now become completely intolerant about the whole thing and the moment it happens you start shooting and it takes place Well from the Janata party side there were four approaches a very visible one was the common man's approach if I may say so the socialist approach which was represented by Smt Mrinal Gore She acknowledged the fact of existence of this She put up the case come what may Nobody has got any business to shoot and kill anybody and if you are to shoot it must be justified—absolutely justified And you tackle the problem She made that remark The second approach of my friend Shri Dutt was the Jan Sangh approach or th RSS approach which is so clear in putting the blame on the Congress Then he made a wonderful analysis He said we handed to them a police who were trained in the art or in the duty of obeying their superiors and pleasing their superiors and whatever the superiors wanted I ask, my friend Does he understand the logical corollary of it? We have handed them over What are those people? They must please their superiors. Who are their superiors? Certainly, we are not. They have been taught one lesson by their superiors: please the superiors, which means their present superiors wanted this to be done, mechanically they had done this. This is what it comes to, clearly, logically it follows This is a callous approach.

The third is the bureaucratic approach Mr. Charan Singh is not here. The bureaucratic approach is to juggle with statistics. The more the statistics, the more it will come My friend Mr. Govindan Nair said he must resign. I do not want him to resign Let him be there with all his statistics because the Janata party government must stew in its own juice of statistics Let him carry on with statistics Persons have been shot at, hundreds had been killed brutally, their dead bodies had been dragged about and they had been burnt Yet there is this callousness, there is no remorse or feeling that our brethren had been killed Here comes he with statistics I remember you have talked about emergency and the crimes that were committed What were the motivation? Was it humanism? If it was humanism how can this approach be justified? Humanism must motivate you to reproach and protest against it What would Dr Ram Manohar Lohia have done if these things had happened He would have brought the ceiling down if he were alive and if these things had happened You should know what true humanism is You are absolutely unaffected

THE MINISTER OF RAILWAYS (PROF MADHU DANDAVATE) You are admiring Lohia after his death.

SHRI C M STEPHEN Not like you, detracting Pandit Nehru after his death If you do not want me I will not do that I was on the question of humanism Therefore, what happened? There was something very satisfying. There was no allegation that it was all motivated by political parties. In

respect of Pantnagar fortunately, Congress (I) was not mentioned; Congress was not mentioned. Marxist communist party was mentioned and they have repudiated it. Bailadilla—none of us were mentioned about Bailadilla; none of us were involved. What happened there? As the President himself said, these things are coming up because of certain developments in this country; it is not political activity.

The fourth is the philosophical approach of the Prime Minister. I said there were four approaches. The bureaucratic approach of Shri Charan Singh is not going to save anyone; it is not going to help solve any problem. You can have your jugglery of statistics. Suffering people look to the government how they are reacting to a situation; it will not end up here. The families of persons who were killed know the circumstances in which they had been killed. People who had visited those places know the circumstances under which those things had happened. When they listen to these heartless, brutal, cruel reaction, what will be the reaction of those people? It will make them more desperate and the situation will become worse.

The philosophical approach of the Prime Minister will not solve any problem at all. Mere philosophical approach cannot take you anywhere There should be no violence—all right. You were speaking about emergency. What was happening before that? Total revolution and all that. What happened? In Bihar and Gujarat what happened? It was not a spontaneous outburst; it was engineered. As against that today nobody engineers anything at all; it happened spontaneously. . . (*Interruptions*)

MR. SPEAKER: No disturbance, please.

SHRI C. M. STEPHEN: These are spontaneous happenings. Why is it happening spontaneously, is the question. Everybody will have to answer. Let us remember, whether the Prime Minister speaks or the Home Minister speaks when he speaks, let us remember that these events have taken place differently in different areas.

When Bailadilla was discussed here, I saw in my friend, Mr. Biju Patnaik, when his employees were killed, when his workers were killed, murdered, shot down, shot dead I saw in him the picture of a 'shikhari', coming up and putting his gun and his boot on the killed and priding that this has been done, putting the whole blame on the workers. Is this the attitude to be taken? Was there any remorse anywhere about the things that have happened? If this is the position, things will become much more desperate. That is all I have got to say.

"Let nobody make political capital out of it" somebody said. Well, Sir, there is no guarantee like that. Political results will follow and it is the political parties' business, even as it was their business to articulate the grievances of the people, to ventilate the grievances of the people and if they become desperate or if their demands are not met, to go on and to lead them in a democratic way on the path of struggle; that will have to be done. But that is not what we have done so far. What we are doing is, when the sugarcane growers of U.P. are raising their voice we give them support. That is all. We have not engineered. But the people are coming up, why? Let us stand up and think of the situation. As I said, there is an erosion of faith in the capacity of the administration, there is an erosion of the people's faith in the labour policy of the Government. There is an erosion of the faith of the people that the Government will stand by the weaker-ernment will stand by the weaker of outbursts are taking place and there is consolidation and strengthening of their pain and there is an erosion of faith of the oppressed people that they will have protection of the Government. So much so, they come out more openly and more strongly. That is what is taking place.

[Shri C. M. Stephen]

You are speaking about freedom and you say, "there is freedom". After the last discussion, two days back PAC again went on a trigger happy spree in Kharagpur; three people were shot and killed; when the train was moving, they were in the train, they came and asked for the opening of the door; immediately they took up the guns and shot them down. What is the justification? This was announced in the radio; this was reported everywhere. That is what is happening. Well, Sir, stoning is taking place. Mrs. Gandhi went to Cochin. What happened there? A gathering of about two hundred people threw stones and that is given all the importance and nothing else. My point is this. We are now facing a situation of very great importance and very great implications. If that is not solved, difficult positions will arise. (*Interruptions*) By shouting and arguing, the situation cannot be solved. Unless the fundamental problems are tackled, there is no answer to it. There is freedom today; there is freedom for the blackmarketeers and smugglers.

SHRI MORARJI DESAI: If this is the attitude, I do not know what good will come out of a Conference?

SHRI C. M. STEPHEN: Well, Sir, we do not ask for any Conference. It is all their business. Let not the Prime Minister expect that our business is only to facilitate the functioning of the Government.

SHRI MORARJI DESAI: I do not say that.

SHRI C. M. STEPHEN: We will not concentrate or create a situation as his party did. We will not. But if the people, if the working class come up and if the agriculturists come up, if the Harijans come up, we will be there to articulate their grievances and to lead their struggle. Let there be absolutely no doubt about it. That is what I have got to say. (*Interruptions*) What do these people expect of me? Do they expect sweet things from me? What do they expect the Leader of the Opposition to speak? I am not here to speak what the Prime Minister wants me to speak. I am here to speak what I feel I should speak. I am not here to speak what my friends on the other side want me to speak. I am here to speak what I want to speak and I will speak. I shall be heard on the floor of the House. Let there be no doubt about it.

All I am saying is, there is no sense of freedom and security for the depressed people, for the Harijans and backward classes, for the workers and for the agriculturists. There is a sense of security for the criminals, for the dacoits, for the murderers, for the smugglers and for the blackmarketeers. The freedom is for them. The freedom is not for the common man. And, the result will be, the common man will have to rise to defend himself. That is the crux of the whole problem. This is what I want to say. The Government will do well to sit up and think and conduct a whole survey of the whole situation and to consider how this menacing situation can be handled. Otherwise, people will come up. Let no philosophy be trotted out to just dampen their forward march, because if nobody helps them, they will help themselves.

MR. SPEAKER: Even otherwise mend the motion. About pressing the motion, only one thing I want to say. The motion does not unfortunately fully spell out the seriousness of the situation. The motion which I had given notice of has not been allowed to be moved. This is the very shade of that and therefore, I do not want this motion to be accepted by this House. I do not press the motion.

MR. SPEAKER: Even otherwise under the rules, it cannot be. Only the substitute motions can be put. Shri B. P. Mandal, Shri Vinayak Prasad Yadav, Shri Hukmdeo Narain

Yadav, Shri Pabitra Mohan Pradhan and Shri Ram Vilas Paswan have moved substitute motions on 20th April. Before I put the substitute motions to vote, I want to know if any member wants to withdraw his substitute motion.

SHRI B. P. MANDAL (Modhepura): I would like to withdraw my substitute motion No. 1 by the leave the House.

Substitute motion No 1 was, by leave, withdrawn.

MR. SPEAKER: Shri Vinayak Prasad Yadav is not present here. I will have to put his substitute motion No. 2 to vote.

Substitute motion No. 2 was put and negatived.

श्री हुकम देव नारायण यादव (मधुवनी): सदन की राय हो तो मैं वापस लेता।

Substitute motion No. 3 was, by leave, withdrawn.

SHRI PABITRA MOHAN PRADHAN: I withdraw my substitute motion.

Substitute motion No. 4 was, by leave, withdrawn.

श्री राम विलास पासवान (हाजीपुर): मैं वापस लेता हूं।

Substitute motion No. 5 was, by leave, withdrawn.

MR. SPEAKER: The House stands adjourned till 11 A.M. tomorrow.

19.44 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Tuesday, April 25, 1978/Vaisakha 5, 1900 (Saka).

GMGIPND—M—675 LS—28-6-78—880